

- वाचा:- १) गा कार्यालयाकडील मुळ आदेश क्र. खानकम/एसआर/१२८/१६, दि. २७/०५/२०१६
 २) मे. नम्रता स्टोन क्रशर तर्फे प्रो.प्रा. श्री. किरण मोहनराव काकडे, इद्रायणी कॉलनी, तळेगाव स्टेशन, तालुका मावळ, जिल्हा पुणे यांचा दिनांक १४/०५/२०१९ रोजीचा खाणपट्टा नुतनीकरण करणे बाबतचा विनंती अर्ज
 ३) महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम, २०१३
 ४) मा. प्रधान सचिव, पर्यावरण विभाग राज्यस्तरीय पर्यावरण आघात मुल्यांकन प्राधिकरण (SEIAA) यांचेकडील पत्र क्र. एस.ई.ए.सी./२०१३/सीआर/२०१९/टीसी-२, दि. २४/०९/२०१४

ANNEXURE F



जिल्हाधिकारी कार्यालय पुणे
 खनिकर्म शाखा
 क्र. खनिकर्म/एसआर/नु/०९/२०१९
 पुणे, दिनांक :- ०९/०६/२०१९

विषय :- खाणपट्टा नुतनीकरण परवानगी देणेबाबत.

मोजे आंबळे, तालुका मावळ येथील जमिन स. नं. १२०/२ मधील क्षेत्र १ हे. ८० आर
 मे. नम्रता स्टोन क्रशर तर्फे प्रो.प्रा. श्री. किरण मोहनराव काकडे

आदेश

मे. नम्रता स्टोन क्रशर तर्फे प्रो.प्रा. श्री. किरण मोहनराव काकडे, इद्रायणी कॉलनी, तळेगाव-स्टेशन, तालुका मावळ, जिल्हा पुणे यांना या कार्यालयाकडील आदेश क्र. खनिकर्म/एसआर/०९/१४, दि. २९/०९/२०१४ अन्वये मोजे आंबळे, तालुका मावळ येथील जमिन स. नं. ११०/२ मधील क्षेत्र २ हे. ०७.३ आर क्षेत्रामध्ये ०५ वर्षे मुदतीकरीता म्हणजेच दिनांक ११/१०/२०१९ अखेरच्या मुदतीकरीता खाणपट्टा मंजूर करणेत आलेला होता.

ज्याअर्थी मे. नम्रता स्टोन क्रशर तर्फे प्रो.प्रा. श्री. किरण मोहनराव काकडे यांनी दिनांक १४/०५/२०१९ रोजी अर्ज देऊन सदर खनिपट्ट्याचे पुढील कालावधीसाठी नुतनीकरण करून मिळणेबाबत विनंती केलेली आहे.

सदर ठिकाणी क्रशर आहे. तसेच अर्जदार यांनी आजअखेरपर्यंत ब्रासची रॉयल्टी भरलेचे दिसून येत आहे.

त्याचप्रमाणे खाणपट्टाधारक यांना १०००० ब्रास गौणखनिज उत्खनन करावयाचे आहे. त्याची प्रचलित दराप्रमाणे (सद्यस्थितीत रु. ४००/- ब्रास) होणारी रॉयल्टी ही ठोकबंद भाडे म्हणून शासन जमा करणेबाबतचे रु. २००/- च्या स्टॅम्पपेपरवर प्रतिज्ञापत्र सादर केलेले आहे. महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील नियम क्रमांक ३ ते ५७ च्या सर्व अटी/शर्ती बंधनकारक असलेबाबतचे प्रतिज्ञापत्र सादर केलेले आहे.

तसेच खाणपट्टाधारक यांनी पर्यावरण नाहरकत व खाणकाम आराखडा सादर केलेला असल्याने, मी रमेश काळे, अपर जिल्हाधिकारी पुणे मला महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ अन्वये प्राप्त झालेल्या अधिकारानुसार सदर खनिपट्ट्याचे पूर्वीच्या आदेशाच्या संपुष्टात येणाऱ्या दिनांकाप्राप्त पुढील ५ वर्षे म्हणजेच दिनांक १०/१०/२०२४ अखेरच्या कालावधीकरीता नुतनीकरण मंजूर करीत आहे.

अटी व शर्ती:-

- १) या कार्यालयाचा मूळ आदेश क्र.खनिकर्म/एसआर/१२८/१६, दिनांक २७/०५/२०१६, तसेच महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील अटी व पर्यावरण विभागाच्या दिनांक २४/०१/२०१४ मधील सर्व अटी व शर्ती खाणपट्टाधारकास बंधनकारक राहतील.
- २) सदरच्या आदेशापासून ६० दिवसांच्या आत खाणपट्ट्याचा करारनामा करून घेणे बंधनकारक राहिल.
- ३) वरील १ व २ मधील कोणत्याही अटी व शर्तीचा भंग केल्यास मंजूर असलेला खाणपट्टा कोणत्याही प्रकारची नोटीस न देता रद्द करणेत येईल व खाणपट्टाधारक प्रचलित नियमानुसार कारवाईस पात्र राहिल.
- ४) मागणी क्षेत्राच्या खाणकाम आराखडयानुसार प्रतिवर्षी १००३ ब्रास गौणखनिजाचे उत्खनन करण्याबाबत रु. २००/- चे किंमतीच्या स्टॅम्प पेपरवर दिलेल्या प्रतिज्ञापत्रानुसार ठोकबंद भाडे शासन जमा करणे बंधनकारक राहिल.
- ५) कोणतीही पुर्वसूचना न देता खाणपट्टा परवाना रद्द करणेचे अधिकार राखून ठेवणेत आले आहेत.
- ६) मा. राष्ट्रीय हरित लवाद, पश्चिम विभाग खडपीठ, पुणे येथे पर्यावरणाविषयक तक्रारी होऊ नयेत म्हणुन खाणपट्टा आदेशातील अटी/शर्तीचे भंग होणार नाही याची दक्षता घ्यावी.

सही/-

(रमेश काळे)

अपर जिल्हाधिकारी, पुणे.

प्रति,

मे. नम्रता स्टोन क्रशर तर्फे प्रो.प्रा. श्री. किरण मोहनराव काकडे,
इंद्रायणी कॉलनी, तळेगाव स्टेशन, तालुका मावळ, जिल्हा पुणे

प्रत:-

- १) उपविभागीय अधिकारी मावळ-मुळशी, उपविभाग मावळ
 - २) तहसिलदार मावळ यांचेकडे माहीलीसाठी व घोरय त्या कार्यवाहीसाठी
- खाणपट्टाधारक आदेशातील अटी/शर्तीचे पालन करतात किंवा कसे ? तसेच मंजूर खाणपट्टा क्षेत्रातून उत्खनन केल्या गौणखनिजाची सॅयल्टी त्या त्या वेळी असलेल्या दराप्रमाणे शासन जमा करतात किंवा कसे याबाबत संबंधित तलाठी व मंडल अधिकारी यांना शहानिशा करणेबाबत सूचना देण्यात याव्यात

प्रत:- सचानक, भुविज्ञान व खनिकर्म संचालनालय, महाराष्ट्र शासन, खनिज भवन, २७, सिमेंट रोड, शिवाजीनगर, नागपुर-४४००१०

(रथळप्रतीवर मा. अपर जिल्हाधिकारी सा.पुणे यांची स्वाक्षरी असे)



(डॉ. सुयोग अ. जगताप)
जिल्हा खनिकर्म अधिकारी
जिल्हाधिकारी कार्यालय पुणे.

क्र.खानिकर्म/एसआर/७८६/२०११
पुणे १ दिनांक - १९/०४/२०११

प्रति,

मे.नम्रता स्टोन क्रशर तर्फे
श्री. किरण महादेव काकडे
रा.तळेगाव स्टेशन ता.मावळ जि.पुणे

विषय - खाणपट्टाक्षेत्रामध्ये खडी मशिन (क्रशर) बसविणेस
परवानगी मिळणेबाबत.

संदर्भ - आपला दि. १५/०४/२०११ रोजीचा विनंती अर्ज.

महाशय,

उपरोक्त विषयाचे संदर्भिय अर्जास अनुलक्षण कळविणेत येते की, या कार्यालयाकडील आदेश क्र. खनिकर्म/एसआर/६१/२००९, दि.१/१०/२००९ अन्वये मौजे आंबळे ता.मावळ जि. पुणे येथील ग. नं. १२०/२ पेकी क्षेत्र - हे ८० आर क्षेत्राचा खाणपट्टा पाच वर्षे मुदतीचा म्हणजे दि. ३०/९/२०१९ अखेरच्या मुदतीकरिता मंजूर करण्यात आलेला आहे.

मुंबई गौण खनिज उत्खनन नियम १९५५ च्या नियम १८(४) (स्पष्टीकरण) अन्वये मंजूर खाणपट्टा क्षेत्रात खडीमशिन (क्रशर) बसविण्यास पुन्हा वेगळ्या परवानगीची आवश्यकता नाही.

अपर जिल्हाधिकारी, पुणे करिना

- Ref.:**1) Main order No. M/SR/128/16 DATED 27.05.2016 OF OUR OFFICE.
- 2) Request application to renew mining lease dated 14.05.2019 of Mr. Kiran Mohanrao Kakde, Proprietor, M/s. Namrata stone crusher, Indrayni colony, Talegaon station, taluka Maval, District Pune.
- 3) Maharashtra mining digging development and regulation rules, 2013.
- 4) Letter No. SEAC/2013/Cr/201A/Tc2 Dated 24.01.2014 OF Honourable Principal Secretary, Environment Department, State Environment Incidents Assessments Authority, SEIAA.

Collector office, Pune,
Mining department,
No. M/SR/R/9/2019
Pune, Dated 1.6.2019.

Sub.:- Permission to renew mining deed.

**S. No. 120/2, Amble, Taluka Maval
admeasured 1 H. 80 R.**

**Mr. Kiran Mohanrao Kakde, Proprietor,
M/s, Namrta stone crusher.**

Order

Our office has passed mining belt as on 11.10.2019 for 05 years for S. No. 110/2, Amble, Taluka Maval admeasured 2H. 07.3R under order No. M/SR/01/14 DATED 29.09.2014 for Mr. Kiran Mohanrao Kakde, Proprietor, M/s. Namrta stone crusher, Indrayni colony, Talegaon station, Taluka Maval, dist. Pune.

Whereas, Mr. Kiran Mohanrao Kakde, Proprietor, M/s. Namrta stone crusher has requested to renew said mining deed for further period under application dated 14.05.2019.

Crusher is there at said place, and applicant has deposited royalty for 875 brass as on today.

And mining holder want to dig 10000 brass mining, affidavit is submitted on stamp paper of Rs. 200/- to deposit royalty at Rs. 400/- per brass at present rate with government as its approximate

rent, affidavit is submitted binding all terms, conditions of rule no. 3 to 57 of Maharashtra Mining, Digging, Development and Regulations Rules 2013.

And, I Ramesh Kale, Upper Collector, Pune to renew the said mining deed as on 30.12.2022 for next five years from date of terminating it earlier order as authorized me under Maharashtra Mining, Digging, Development and Regulations Rules 2013, since mining holder has submitted environmental no objection and mining plan.

Terms and conditions :-

- 1) All terms and conditions are binding for binding holder under main order no. M/SR/128/16, dated 27.05.2016 of our office and Maharashtra Mining, Digging, Development and Regulations Rules 2013 and letter of environmental department dated 24.01.2014.

- 2) Mining lease is binding to execute in 60 days from this order.
- 3) Mining passed shall be terminated without serving any kind of notice if any of the above terms and condition of 1 and 2 is violated and mining holder is entitled for action under present rules.
- 4) Rent prescribed is binding to deposit with government under affidavit submitted on stamp paper of Rs. 200/- to dig yearly 1003 brass mining under mining plan of property demanded.
- 5) Right is reserved to terminated mining license without serving any prior notice.
- 6) To be careful not to violate terms, conditions under mining order not to get complaint

regarding environment at Hon'ble National
Green Tribunal, West Zone Bench, pune.

Sd/-

01.06.19

(Ramesh Kale)

Upper Collector Pune.

To,

Mr. Kiran Mohanrao Kakde, Proprietor, M/s.
Namrata stone crusher, Indrayni colony, Talegaon
station, taluka Maval, District Pune.

Copy to :-

- 1) Sub Divisional Officer, Mawal, Mulshi, Sub
Division Mawal.
- 2) Tahsil Maval, for information and proper action.

To instruct the concerned talathi and ward officer to
confirm whether deposited royalty with government
at the then applicable rate for mining digged at

mining belt passed. And whether following terms and conditions under order by mining deed holder.

Copy to :-

Director Earth Science and Mining Directorate,
Maharashtra Government, Khanij Bhawan, 27,
Cement Road, Shivaji Nagar, Nagpur 440010.

Sd/-

(Dr. Suyog J. Jagtap),
District Mining Officer,
Collector Office, Pune.

MAHARASHTRA POLLUTION CONTROL BOARD

REGIONAL OFFICE, PUNE

Phone - (020) - 25811627
 Fax - (020) - 25811029
 Email : ropune@mpcb.gov.in
 Visit At : <http://mpcb.gov.in>



3rd Floor, "Jog Center"
 Wakdewadi Mumbai-Pune Road,
 Pune - 411 003.

Orange/S.S.I.

Date: 08/03/2018

Consent No: RO-PUNE/CONSENT/1803000382

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule-6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

[To be referred as Water Act, Air Act and HW (M&TM) Rules respectively].

CONSENT is hereby granted to

M/s. Namrata Stone Crusher,
 Gat No, 120/2, At Ambale,
 Tal. Maval, Dist. Pune.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 30.04.2024
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	Stone Metal	300.0	Brass/Month
2	Crushed Sand	50.0	Brass/Month

3. CONDITIONS UNDER WATER ACT:

1. The daily quantity of trade effluent from the factory shall not exceed NIL.
 2. The daily quantity of sewage effluent from the factory shall not exceed 2.0 M³.
- (iii) Trade Effluent : --- NA ---
- (iv) Trade Effluent Disposal: --- NA ---
- (v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

[Handwritten signature]



- (1) Suspended Solids Not to exceed 100 mg/l.
 (2) BOD 3 days 27° C. Not to exceed 100 mg/l.

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
		--NA--			

- (viii) **Other Conditions:**
- 1) Industry should monitor effluent quality regularly.
 - 2) Industry shall develop green belt of local species in 1/3rd of total area.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

- | | | |
|------------------------------|-----|----------|
| (i) Domestic | ... | 3.00 CMD |
| (ii) Industrial Processing | ... | 0.00 CMD |
| (iii) Industrial Sprinkling | ... | 10.0 CMD |
| (iv) Agriculture / Gardening | ... | 2.00 CMD |

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR ACT:

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. Control Equipment:

- 1) Conveyor belt shall be covered to avoid dust emissions.
- 2) You shall provide Wind breaking walls.
- 3) Dust Suppression system & sprinkling arrangement shall be Provided to all sources of dust emission.
- 4) You shall develop a green belt along the periphery of unit.
- 5) You shall construct metalled roads within premises.
- 6) You shall follow regular cleaning & wetting of the ground within Premises.

b. Standards for Emissions of Air Pollutants:

- | | | |
|----------------------|---------------|--|
| (i) SPM/TPM | Not to exceed | The SPM measured between 3 to 10 Mtrs, from any process equipment of a stone crushing unit shall not Exceed 600 mg/Nm ³ |
| (ii) SO ₂ | Not to exceed | -- Kg/day |

6. Standards for Stack Emissions:

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
	--NA--		

- (ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
	--NA--	

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (v) **Other Conditions:**
- 1) The industry should not cause any nuisance in surrounding area.
 - 2) The industry should monitor stack emissions and ambient air quality Regularly.

7. CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016:

- (i) The industry shall handle hazardous wastes as specified below.

Sr. No.	Type of Waste	Quantity	UOM	Disposal
		--NA--		

- (ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
 2. The industry should comply with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- b. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all

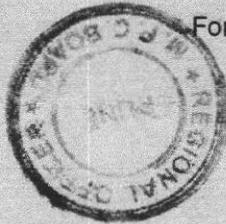
necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.

- c. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
- d. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Wastes (Management and Transboundry Movement) Rules, 2016.

8. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.

- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
9. This is without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
10. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
11. This consent is issued for stone crushing unit only. Industry shall obtain Environmental Clearance for Stone Quarry from competent authority.
12. The Capital investment of the industry is Rs. 965.49 Lakhs.



For AND ON BEHALF OF M.P.C. BOARD

J.S. Salunkhe

(J.S. Salunkhe)
Regional Officer, Pune

To,
M/s. Namrata Stone Crusher,
Gat No, 120/2, At Ambale,
Tal. Maval, Dist. Pune.

Copy to:

- i. Sub-Regional Officer, Pune- II

It is directed to insure compliance of consent condition and submit compliance report half yearly.

Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction No.	Date
1.	1,00,000.00	TXN1802003085	27.02.2018

Government of Maharashtra

SEAC-2013/CR.201 A/TC-2
 Environment department,
 Room No. 217, 2nd floor,
 Mantralaya Annexe,
 Mumbai 400 032
 Date: 24th January, 2014

To,
 Collector, Pune
 Office of the Collector,
 Pune.

Subject: Environmental clearance for Stone quarry proposals.

Sir,

This has reference to the communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 71st meeting and SEIAA in its 61st & 64th meeting.

2. It is noted that the proposal is for grant of Environmental Clearance for stone **quarries** having area of each quarry less than 5 hectares. MoEF vide OM dated 18th May 2012, in reference to Hon Supreme Court Order in the matter of Deepak Kumar Vs State of Haryana & others clarified that projects of minor minerals with lease area less than 5 ha would be treated as category 'B' as defined in EIA Notification 2006 and will be considered by the respective SEIAA.

MoEF in its said OM also further quoted Hon. Supreme Court Order that "All the same, liberty is granted to the applicants before us to approach Ministry of Environment and Forest for permission to carry on mining below 5 ha and in the event of which Ministry will dispose of all the applications within ten days from the date of receipt of the applications in accordance with law". Accordingly SEAC considered the project under screening category 1(a) B2 as per EIA Notification 2006.

The proposal under consideration recommended by SEAC before the MoEF Notification dated 9 September 2013.

SEAC in its 71st meeting decided to recommend only such proposals out of 500 proposals which address the concern subject to conditions specified below. SEIAA, taking into account the extreme urgency expressed by the DMO and recommendation of the SEIAA and also considering MoEF OMs issued related to ESA, decided to grant only 300 proposals submitted by DMO during the meeting as below

Sr.No	Name of the Village	Taluka	Survey No.	Name of the lease/Proposed lease	Area (in Hectare)
1	Autade Handewadi	Haveli	66/3	Sachin Subhash Ghule	1.05
2	Dhayari	Haveli	61/3	Balasaheb Damodar Pokale	2.33

3	Vadachiwadi	Haveli	26	M/s.Sonai Stone Crusher	2.00
4	Nandoshi	Haveli	4	Chabu Baburao Ranwade	2.20
5	Nandoshi	Haveli	4	Nandkumar Gopalrao Kulkarni	2.74
6	Lonikand	Haveli	496B/1	M/s.RMC Readymix India	4.09
7	Bhilarewadi	Haveli	14/1& 2	Kashinath Yashwant Kashid	2.00
8	Mangadewadi	Haveli	3/4/1, 3/5/1	M/s.Kedareshwar Stone Co	1.04
9	Mangadewadi	Haveli	3/4/1	Chandrakant T.Mangade	1.03
10	Mangadewadi	Haveli	3/3	Sunil Bhagwan Mangade	1.04
11	Mangadewadi	Haveli	19/6, 19/7A, 19/7B, 19/9, 19/11, 19/12, 18/1B, 1B	Tulshiram Sitaram Mahajan	4.96
12	Ambegaon Khurd	Haveli	56/2, 57/1	Tulshiram Sitaram Mahajan	2.94
13	Ambegaon Khurd	Haveli	57, 56/1	Sameer Arvind Pimpale	4.56
14	Ambegaon Khurd	Haveli	53/1, 53/2	Shankar P.Thakar	2.00
15	Ambegaon Khurd	Haveli	53/2	Laxman Sadhu Tathe	1.02
16	Ambegaon Khurd	Haveli	53/1	Shreepal Harichandara Oswal	1.02
17	Mangrul	Maval	212	M/s.Kakade Stone Crusher	2.00
18	Mangrul	Maval	212	Ranjeet Ramdas Kakade	2.00
19	Mangrul	Maval	216, 221	M/s.Kakade Stone Crusher	4.90
20	Mangrul	Maval	224, 225	M/s.Kakade Stone Crusher	4.95
21	Mangrul	Maval	37, 38	M/s.Kakade Stone Crusher	4.95
22	Mangrul	Maval	170	Sadadhiv Dattatray Pawar	3.00
23	Mangrul	Maval	144	Satish Babanrao Kalwade	4.00
24	Pawalewadi	Maval	3	Navanath Babanrao Koyate	3.00
25	Amble	Maval	110/2	M/s. Namrata Stone Crusher	2.07
26	Amble	Maval	158, 121	M/s. Sai Stone Crusher	4.95
27	Amble	Maval	145, 149, 150/1, 150/2, 153/1, 153/2, 151	M./s.Sunny Industries (NSP Stone Crusher)	4.95

28	Amble	Maval	125	Sarika Sunil Shelke	3.57
29	Amble	Maval	136/1/2/3	Sunil Shankarrao Shelke	4.00
30	Amble	Maval	120/2	M/s. Namrata Stone Crusher	1.80
31	Amble	Maval	118	M/s. Namrata Stone Crusher	2.83
32	Amble	Maval	116	Vikram Balasaheb Kakade	4.95
33	Amble	Maval	121	Sagar Shivajirao Pawar	3.64
34	Amble	Maval	118	Santosh Vasant Gholap	2.05
35	Avasair Budruk	Ambegao n	87/2	Chandrakant Gulabrao Raskar	4.00
36	Avasair Budruk	Ambegao n	87/2	Rajendra Gulabrao Raskar	4.00
37	Shirdale	Ambegao n	142	Kishan G.Bhansali	2.08
38	Phalkewadi	Ambegao n	63/1	Kishor H.Kale	1.54
39	Vafgaon	Khed	197	Pratik Hajare	2.48
40	Vafgaon	Khed	192	Manohar Hajare	3.71
41	Lavarde	Mulshi	24, 25	M/s. Samarth Persist	2.00
42	Bhandgaon	Daund	428	M/s.Yugandhara Stone Crusher	1.05
43	Hinganigada	Daund	130	Rajendra Vishnu Ugale	4.00
44	Girim	Daund	725/1, 736	M/s.IJM (India) Infrastructre Ltd.	1.02
45	Khor	Daund	1105, 1006	Shakil Hamid Shaikh	2.00
46	Moi	Khed	511	Sopan Dondipa Karpe	1.01
47	Moi	Khed	630	Sopan Satu Sapore	1.02
48	Moi	Khed	502	Gulab Dattu Karpe	1.01
49	Kuruli	Khed	315	Anil Dnyanoba Bagde	1.01
50	Moi	Khed	570/3	Balasaheb Kisan Gavari	1.03
51	Moi	Khed	521	Anis Bashabhai Pathan	1.04
52	Moi	Khed	441	Bajirao Mahadu Karpe	1.05
53	Moi	Khed	519	Ramdas Shipati Yelwande	1.01
54	Moi	Khed	629	Bhagwan Raghu Sakore	1.02
55	Moi	Khed	517	Dashrath Kondiba Karpe	1.02
56	Moi	Khed	575	Dhamaji Pandharinath Gavari	1.03
57	Moi	Khed	484	Tukaram Nathu Gavari	1.02
58	Moi	Khed	571	Tukaram Vishnu Gavari	1.06
59	Moi	Khed	508	Tanaji Nana Karpe	1.04

60	Moi	Khed	473	Suresh Damu Karpe	1.03
61	Moi	Khed	511	Sopan Kondipa Karpe	1.06
62	Kelgaon	Khed	214	Maruti Rambhau Mugase	1.06
63	Koregaon	Khed	112	Anup Ramesh Bothara	1.04
64	Jayedwadi	Khed	58/2	Ramchandra B.Jadhav, Rajendra Kisan Rokade	1.97
65	Karanjvihire	Khed	86	Ramchandra Damodar Kad	4.00
66	Kadus	Khed	2714	Manik Shivaji Kadam	1.07
67	Moi	Khed	571	Shivaji Kondiba Sonavane	1.03
68	Karegaon	Shirur	33/4	Vilas Madhavrao Navale	1.02
69	Sharadwadi	Shirur	2052/2	Dattatray D.Sarode	1.89
70	Gardelwadi	Shirur	2355/2	Dhirendra Madhukar Temgire	2.00
71	Kardelwadi	Shirur	2302/3, 2692/2	Madhukar Haribhau Temgire	2.79
72	Thapmala	Shirur	1124/5	Mira S. Kouthale	1.02
73	Karegaon	Shirur	676	Madhukar Haribhau Temgire	1.41
74	Annapur	Shirur	2365	Vijay Dattu Lande	4.00
75	Shirur	Shirur	1125/1/2	Somnath Shankar Ghawate	2.84
76	Sonesangavi	Shirur	845	Urmila Rajaram Dherenge	2.00
77	Tardobachiwadi	Shirur	821/1	Vithalrao Laxman Gore	1.63
78	Kardelwadi	Shirur	2355/1	Prabhavati Hansraj Halapani	1.05
79	Annapur	Shirur	2365	Rajesh Dattu Lande	4.00
80	Kardelwadi	Shirur	2364/1	Dattatray Ganpat Lande	3.06
81	Shirur	Shirur	1828	Ravindra Dadabhau Kardile	1.06
82	Pashan Mala	Shirur	1154	Namdeo Dhondiba Ghavte	2.84
83	Sonesangavi	Shirur	291	Dattatray Trimbak Kadam	1.03
84	Dhoksangavi	Shirur	828	Pandharinath Thamaji Malgunde	1.04
85	Karegaon	Shirur	39/2	Sandesh Krishnaji Kohkade	1.04
86	Uralgaon	Shirur	511	Sunita Sudhakar Kadam	1.06
87	Malthan	Shirur	63	Chandar Abu Pachange	2.07
88	Bhavdi	Haveli	84	Pramod Babanrao Kande	2.00
89	Lonikand	Haveli	557	Navanath Bajirao Kand	2.40
90	Lonikand	Haveli	611	Rupali Shankar Bhumkar	2.43
91	Jambhulwadi	Haveli	75/2/1/1	Shivaji Suresh Jambale	1.21

92	Ambegaon	Haveli	79/1	Shivaji Raghunath Fengase	1.94
93	Dhayari	Haveli	89/9	Shivaji Dattatray Chakankar	2.16
94	Yevlewadi	Haveli	14/1/2	Shirish Rupchand Dharmawat	1.03
95	Lonikand	Haveli	603	Shantaram Sadashiv Sakore	1.31
96	Lonikand	Haveli	554/1	Satav M.Pandit	1.56
97	Lonikand	Haveli	600	Avinash Pandurang Sakore	2.00
98	Lonikand	Haveli	590	Maruti Ramchandra Bhumkar	4.35
99	Lonikand	Haveli	564	Bapusaheb G.Kand	2.00
100	Lonikand	Haveli	601	Chetan Dattatray Sasane	2.80
101	Lonikand	Haveli	585	Chetan Dattatray Sasane	2.33
102	Lonikand	Haveli	604	Chetan Dattatray Sasane	3.53
103	Lonikand	Haveli	590	Dattatray R.Bhumkar	2.00
104	Lonikand	Haveli	592	Dnyaneshwar Dattatray Shinde	1.00
105	Lonikand	Haveli	583, 584, 586, 591	Ghule & Bhapkar Stone Crusher Partner Ganesh Bhapkar	2.94
106	Lonikand	Haveli	583	Goraksha Eknath Shinde	1.89
107	Lonikand	Haveli	598	Genubhau Dhondubhau Sakore	2.08
108	Lonikand	Haveli	567 to 573	Mallikarjun Vasanttrao Patil	4.00
109	Lonikand	Haveli	556	Pradip Vidhyadhar Kand	2.00
110	Lonikand	Haveli	593	Namdev Shivram Katake	2.00
111	Lonikand	Haveli	600	Santosh D.Sakore	3.00
112	Lonikand	Haveli	586	Sadashiv Baburao Zurunge	2.00
113	Lonikand	Haveli	400, 402	Reshma Nilesh Raut	2.00
114	Lonikand	Haveli	556	Balasaheb Rajaram Kand	2.00
115	Bhavdi	Haveli	174	Dattatray Nilaram Tambe	2.00
116	Bhavdi	Haveli	251/3/4/5	Mulchand B.Tyagi	1.60
117	Bhavdi	Haveli	67	Nita Pandurang Magar	2.00
118	Bhavdi	Haveli	70	Sunil Bhide	3.50
119	Walti	Haveli	366	Rajendra Paman Gunjal	1.05
120	Mangadewadi	Haveli	19/6	Nilesh Pandit Mangade	1.10
121	Charoli	Haveli	60/10	Vilas Nathu Kakade	1.07
122	Walti	Haveli	368, 369	Jyoti Chandrakant Gunjal/ Lata Rajendra Gunjal	4.00

123	Dhayari	Haveli	36/1	Balasaheb Yashwant Dangat	2.00
124	Naigaon	Haveli	425	Appasaheb Ramchandra Kale	2.00
125	Yevlewadi	Haveli	14/3/1	Anand Dyanoba Kamthe	1.01
126	Dhayari	Haveli	80/4/3	Sanjiv Rajaram Kusalkar	3.00
127	Bhavdi	Haveli	157/A	Sanjay Dattatray Dabhade	1.05
128	Yevlewadi	Haveli	26/B	Sadashiv Govind Darekar	1.04
129	Bhavdi	Haveli	71	Sachin Gulabrao Deshmukh	3.00
130	Outade Handewadi	Haveli	67/5/2	Rohidas Raghunath Ghule	2.00
131	Ambegaon	Haveli	53/2	Ratnaprabha Mate	1.04
132	Bhavdi	Haveli	157/A	Ramdas Dattatray Dabhade	1.60
133	Bhavdi	Haveli	79	Ramchandra Raghu Tambe	1.60
134	Yevlewadi	Haveli	39/2/1	Somnath Suresh Dhandekar	1.06
135	Bhavdi	Haveli	202	Vivek Laxmanrao Deglurkar	1.07
136	Bhavdi	Haveli	208	Vithal Laxman Tambe	2.00
137	Lonikand	Haveli	576/1, 578, 579	Vilaskumar Palresha	4.00
138	Sasthe	Haveli	47	Vilas Dinkar Bhosale	2.02
139	Lonikand	Haveli	561/1, 562/2	Vijay Vithal Jadhav	2.00
140	Lonikand	Haveli	567, 569, 576	Ujwala Vilas Palresha	4.00
141	Bhavdi	Haveli	248	Tatyabhau Sakharam Tambe	2.40
142	Charoli	Haveli	34	Tanaji Govind Chaudhari	1.08
143	Lonikand	Haveli	496B	Surekha Ramchandra Jagtap	2.00
144	Lonikand	Haveli	585	Suhas Arun Dhamdhere	2.33
145	Bhavdi	Haveli	213	Subhadra Devram Tambe	1.53
146	Lonikand	Haveli	577, 578, 579	Suryakant Sandipan More	4.00
147	Bhavdi	Haveli	69	Sitaram Bhausaheb Fulsundar	2.61
148	Bhavdi	Haveli	201, 202	Sidharth Subhash Bhayani	4.00
149	Lonikand	Haveli	595	Shubhada Vivek Reddy	3.16
150	Dhayari	Haveli	67/4/3	Shivajirao Vithalrao Dhankawade	1.60

151	Gauddara	Haveli	314	Somnath Suresh Dhandekar	1.60
152	Charoli	Haveli	76/2	Ashok Dnyanoba Khandave	1.60
153	Charoli	Haveli	76/1	Balkrishna Dnyanoba Khandave	1.20
154	Charoli	Haveli	76/5	Rekha Balkrushana Khandave	1.53
155	Ambegaon Khurd	Haveli	75/2/1, 75/1/1/1, 75/2/2/2	Samarth Stone Company	1.91
156	Bhavdi	Haveli	209	Umesh Ruliram Bansal (Agrawal)	1.06
157	Lonikand	Haveli	120	Kiran Kand	2.00
158	Lonikand	Haveli	581	Sangita Subhash Parathe	1.02
159	Lonikand	Haveli	555	Kiran Bajirao Zurunge	2.00
160	Khamgaon	Junnar	51	Jitendra Bhikulal Javeri	1.02
161	Kuran	Junnar	423	Gajanan Haribhau Tamboli	1.01
162	Otur	Junnar	112	Dilip Maruti Dumbare	1.20
163	Pimpalgaon Sidhanath	Junnar	72/3	Sitaram Maruti Chaugule	1.01
164	Pimpalgaon	Junnar	58/2	Kalpana Vilas Wabale	1.79
165	Mandarne	Junnar	241	Kalpana Kailash Mahakal	2.00
166	Shiroli	Junnar	122/7, 121/2	Firojkhan M.Pathan	1.08
167	Manikdoh	Junnar	67/1	Dipak Shantaram Shevale	1.06
168	Pimpalgaon	Junnar	72/2	D.G.Balhekar and Company	2.86
169	Buchakewadi	Junnar	174	Dattu Dhondu Pawar	1.04
170	Godre	Junnar	361	Avinash Chandrakant Wabale	1.20
171	Keli	Junnar	319	Arun Mahatarba Kabadi	2.00
172	Chandkhed	Maval	389	Mahesh Jalindar Alhat	2.00
173	Amble	Maval	117/1/1, 117/1/2	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	1.01
174	Amble	Maval	118	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	3.27
175	Bhalgudi	Mulshi	1100, 1101, 1094, 1091, 1093, 1097, 1099	Shankar T.Jambulkar	3.17

176	Mugaon	Mulshi	51/1	Lawasa Corporation Ltd.	4.05
177	Koloshi	Mulshi	1/1	Lawasa Corporation Ltd.	3
178	Chimali	Khed	250	Arjun Tukaram Jadhav	1.29
179	Moi	Khed	645	Sandesh Dattatray Gite	1.05
180	Pimpri	Khed	349	Sanjay Bajirao Vahile	1
181	Moi	Khed	455	Baban Bajirao Gawari	1.04
182	Moi	Khed	484	Shantaram Dattoba Gawari	1.15
183	Moi	Khed	442	Swapnil G.Karpe	1.08
184	Moi	Khed	570	Vijay Bajirao Gavari	1.04
185	Chas	Khed	334	Umesh N.Dhamale	1.21
186	Dhoksangavi	Shirur	839	Chandar Abu Pachange	1.75
187	Balarwadi	Junnar	857	Mohit Sudam Dhamale	2.40
188	Kolwadi	Junnar	432	Suraj C.Thorat	1.33
189	Muthe	Mulshi	316/4	Raju Appa Chavan	3.00
190	Pahaddar	Ambegao n	156	Santosh Arjundas Daryanani	1.00
191	Pargaon	Ambegao n	1538	Firojkhan Jaindukhan Pathan	1.00
192	Mordewadi	Ambegao n	33/9, 32/7, 35/12	Raghvendra Vitthal Chimbalkar	2.00
193	Nightowadi	Ambegao n	92/14	Yeshwant Bapuji Kale	1.03
194	Bharatgaon	Daund	346 742 743	Yogesh Bhausahab Kanchan	2.00
195	Bhilarewadi	Baramati	91	Deepak Narayan Mokashe	1.00
196	Khamgalwadi	Baramati	46	Harichandra Khatri, Atur V.Khatri, Kartik V.Khatri	2.00
197	Karhawagaj	Baramati	392, 393	Ujwala Vijay Solaskar	1.02
198	Malegaon	Baramati	594	Sachin Ganpatrao Taware	1.45
199	Bhilarewadi Karavagaj	Baramati	69/392	Dilip Parshuram Jagtap	3.21
200	Khamgalwadi	Baramati	49	Kashinath Abasaheb Kokare	1.04
201	Wadachiwadi	Haveli	9/1	Dattu Ganpat Lokhande	1.20
202	Lonikand	Haveli	606	Rajaram M.Sakore, Arun Chaudhari	1.01
203	Bhavdi	Haveli	209	Madanmohan Agrawal	1.92
204	Bhavdi	Haveli	177/1	Popat J.Tambe	2.00
205	Bhavdi	Haveli	71	Rajesh M.Yadav and other 3	4.90
206	Bhavdi	Haveli	200	Sadanand J.Gaikwad	2.00

207	Lonikand	Haveli	583	Shivaji Sonba Shinde	1.94
208	Lonikand	Haveli	513, 514	Milind Sopanrao Bhosale	2.00
209	Lonikand	Haveli	579	Sudhakar Dattatray More	2.00
210	Bhavdi	Haveli	190, 191, 204, 205	Sudhir S.Chougule	4.80
211	Lonikand	Haveli	596	Amar Jaysing Tupe	1.08
212	Bhavdi	Haveli	223	Yashwant Shivarkar	1.08
213	Lonikand	Haveli	555	Yogesh Dnyaneshwar Dalvi	2.00
214	Fulgaon	Haveli	198	Siddh Ganesh Stone Crusher	1.60
215	Bhavdi	Haveli	200	Sanjay Babanrao Paygude	1.20
216	Lonikand	Haveli	582	Mahesh Vitthalrao Shinde	1.08
217	Fulgaon	Haveli	194	Sampat Mahadu Sakore	1.61
218	Yevlewadi	Haveli	39	Jalindar Ramdas Dhandekar	1.04
219	Yevlewadi	Haveli	31/8/12	Najir Gulab Inamdar	1.03
220	Bhavdi	Haveli	169	Anish Ashok Kalbhor	1.08
221	Wagholi	Haveli	111/145	Dyanoba Babanrao Deshmukh	2.06
222	Wagholi	Haveli	154/2	Vijay Singh Jadhav	1.02
223	Bhavdi	Haveli	358/2	Kishor Rajaram Vitkar	1.08
224	Bhavdi	Haveli	191, 204	Manoj Laxman Mane	2.08
225	Wadebolhai	Haveli	115	Nanasaheb D.Paygude	1.08
226	Walti	Haveli	368	Prakash Jayvant Kunjir	1.45
227	Bhavdi	Haveli	232, 358/1	Rohan Chandrakant More	2.00
228	Bhavdi	Haveli	204	Santosh Babasaheb Tambe	2.08
229	Bhavdi	Haveli	157B	Kaluram Namdeo Tambe	2.00
230	Bhavdi	Haveli	434	Anil Baban Kature	1.02
231	Bhavdi	Haveli	246	Raosaheb Balku Tambe	1.75
232	Lonikand	Haveli	609, 610, 614	Z.M.Bharucha	4.00
233	Charoli	Haveli	78/2, 94/1	S.M.Bharucha	3.00
234	Moshi	Haveli	325/24	Dynoba Maruti Kate	1.49
235	Moshi	Haveli	327/25	Ramesh Arjundas Kruplani	1.41
236	Moshi	Haveli	327/24	Arjundas M.Kruplani	1.48
237	Shindavane	Haveli	1141	Kondiba Ramchandra Kamthe	1.08
238	Wadachiwadi	Haveli	9/3A/2	Rohidas Raghunath Ghule	1.04
239	Bhavdi	Haveli	245	Avinash Dynoba Ghule	1.48
240	Bhavdi	Haveli	237	Avinash Dynoba Ghule	1.19

241	Bhavdi	Haveli	75	Vithal Bhumkar	3.00
242	Lonikand	Haveli	607	Vivek Madhav Reddy	4.00
243	Perne	Haveli	399	Smita Chandrkant Kolte	2.00
244	Supe (Kh)	Purandar	541	Sumit Vasant Rao Jagtap	1.08
245	Nandgaon	Bhor	845, 846	Ajay Vijay Dhoot	2.78
246	Mordewadi	Haveli	36/39, 36/41, 36/47, 36/73, 36/72	Devyani Santosh Morde	1.85
247	Kodewadi	Haveli	5/1/2A/1	Nikhil Construction	2.35
248	Bhaydi	Haveli	169	Kamal Mansukh Navale	1.02
249	Bhavdi	Haveli	200	Shripad Stone Company	1.02
250	Yevlewadi	Haveli	39	Somnath Suresh Dhandekar	1.00
251	Bhavdi	Haveli	211	Ananda Ganpati Tambe	1.38
252	Charoli Bk	Haveli	80	Babanrao Ankush Shinde	1.20
253	Bhavdi	Haveli	86	Babusaheb Narayan Tambe	2.00
254	Bhavdi	Haveli	199	Balasaheb Bapusaheb Satav	2.00
255	Nandoshi	Haveli	9	Balasaheb Vitthalrao Jadhav	1.60
256	Bhavdi	Haveli	206	Balu Keru Tambe	1.97
257	Bhavdi	Haveli	157	Bharat Dattatray Tambe	2.02
258	Lonikand	Haveli	656	Dattatray Ramchandr Bhumar & Maruti Ramchandra Bhumkar	4.00
259	Wadgaon Shinde	Haveli	416	Dilip Anandrao Shinde	1.20
260	Bhavdi	Haveli	157/B	Dilip Namdeo Tambe	2.00
261	Lonikand	Haveli	155	Gangadhar Ramchandra Dalvi	2.02
262	Lonikand	Haveli	605, 607	Golden Sand & Stone Pvt.Ltd. Sushil M.Dhoot	4.00
263	Bhavdi	Haveli	251/1/7/1 0	Govind Mahadeo Kudale	1.00
264	Bhavdi	Haveli	224	Honrao Jaywant Tambe	1.21
265	Bhavdi	Haveli	22	J.Kumar Info Project Ltd.	4.90
266	Bhavdi	Haveli	82	Kundlik Tukaram Jadhav	2.32
267	Wadachiwadi	Haveli	26	Laxman Gopichand Bandal	2.00
268	Lonikand	Haveli	591	Robo Silicon Pvt.Ltd.	4.98
269	Nandoshi	Haveli	10	Milind Shankar Kiwale	1.34

270	Nandoshi	Haveli	4	Milind Shankar Kiwale	1.20
271	Lonikand	Haveli	561/1/2, 562/2/1	Pradip Bajirao Kand	2.00
272	Bhavdi	Haveli	23	Pritam Prataprao Khandve	2.00
273	Wagholi	Haveli	1537	Ramdas Banaji Gore	1.85
274	Bhavdi	Haveli	82, 83	Shantaram Baban Ghule	1.80
275	Charoli Bk	Haveli	60/7	Shantaram Kondiba Sonawane	1.20
276	Charoli Bk	Haveli	60/1/2/3	Shashikant Vishnupant Khandve	1.06
277	Yevlewadi	Haveli	24/1B	Shivaji Mahadeorao Shelar	1.21
278	Bhavdi	Haveli	246	Somnath Lahanu Tambe	1.15
279	Charoli Bk	Haveli	60/6, 60/5, 60/4	Somnath Raghunath Moze	1.20
280	Bhavdi	Haveli	204	Sunil Tukaram Tambe	3.87
281	Wagholi	Haveli	2513	Suraj Stone Supply Crushing & Co.	3.30
282	Wadgaon Shinde	Haveli	415	Tanaji Dnyanoba Khandve	1.20
283	Wadgaon Shinde	Haveli	414	Vilas Ankush Shinde	2.36
284	Bhavdi	Haveli	210	Vishnu Bhagwandas Thakkar	1.20
285	Charoli Bk	Haveli	80, 81	Z.M.Bharucha	1.60
286	Bhavdi	Haveli	75	Vitthal Kesu Bhamgar & Others	3.00
287	Bhavdi	Haveli	203	Shubhangi Vikas Undre	2.00
288	Bhavdi	Haveli	598	Shri Gurudatta Stone Crusher	1.00
289	Bhavdi	Haveli	157/B	Savita Gorakhnath Tambe	3.24
290	Moshi	Haveli	439/3	Vijay Chandrakant Gilbile	2.40
291	Moshi	Haveli	439/2	Manohar Ramchandra Jamtani	1.40
292	Charoli Bk	Haveli	66/2	Manoharsingh Bhagatsingh Ramsinghani	1.00
293	Charoli Bk	Haveli	63/1/A	Anandrao Motiram Devkar	1.33
294	Moshi	Haveli	327/6	Arvinda Hanumant Bhosale	1.25
295	Moshi	Haveli	435	Sanjay Hanumanta Devkar	1.30
296	Moshi	Haveli	435	Laxman Bhimrao Bhosale	1.30
297	Moshi	Haveli	435	Bhalchandra Siddhappa Lashkare	1.31
298	Moshi	Haveli	327	Ganesh Construction Bhalchandra Lashkary	1.10

299	Moshi	Haveli	439/1	Machhindra Eknath Mhaske	1.70
300	Moshi	Haveli	327/28	Tayappa Abu Pawar	1.55

3. SEIAA in its 61st & 64th meetings decided to accord environmental clearance to the above mentioned independent minor mineral proposals which may be consider as the separate EC being issued under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions.
4. The Concerned Authority should grant lease for individual lease holder stipulating conditions mentioned below and complying with the provisions of Minor Mineral Rules & GR issued by Revenue department, if any.

Specific conditions:

1. Only ongoing/existing lease are recommended for renewal. The validity period of the EC will be as per MoEF Notification but limited by the period of lease.
2. Precise mining area will be jointly demarcated at the site by officials of Mining/Revenue Department prior to mining operations, for all proposals under consideration. Record of such site plan, duly verified by competent authority shall be maintained.
3. Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferably done.

General conditions:

1. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydrogeological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
2. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department and work shall be completed before the start of sand mining.
3. No tree-felling shall be done in the leased area, except only with the permission from competent authority.
4. All necessary statutory clearances shall be obtained before start of mining operations

5. Mining shall be limited to day hours time only. The loading shall not be done during night hours.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. No mining shall be carried out in the vicinity of natural/ manmade archeological sites.
8. The lease holder shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), if required for the project.
9. Wastewater, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
10. No wildlife habitat will be infringed.
11. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to any project.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
13. Parking of vehicles should not be made on public places.
14. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
15. Appropriate mitigative measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
16. Vehicular emissions shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
17. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
18. Dispensary facilities for first-aid shall be provided at the site.
19. Occupational health surveillance program of the workers should be undertaken periodically.
20. Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking, safe drinking water, medical health care and sanitation etc.
21. Ambient air quality will be regularly monitored at the site and the nearest habitation. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by CPCB
22. Measures shall be taken for control of noise level to the limits prescribed by CPCB
23. Regular Environmental Audit shall be annually carried out during the operational phase.
24. Digital processing of the entire lease area in the District using remote sensing technique shall be done regularly once in three years for monitoring and submit the report to the Environment Department.
25. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Environment Department
26. The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the District Collector, the respective Regional Office of the Maharashtra Pollution Control Board & Regional Office of MoEF at Bhopal
27. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again

require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).

28. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment dept. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

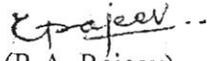
5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason after consultation with SEIAA.

7. In case of any deviation or alteration in the project proposal from the one submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this environmental clearance shall lie with the National Green Tribunal, Van Vigyan Bhawan, Sec- 5, R.K. Puram, New Dehli – 110 022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


(R.A. Rajeev)
Principal Secretary,
Environment department &
MS, SEIAA

Copy to:

1. Shri. R. C. Joshi, IAS (Retd.), Chairman, SEIAA, Flat No. 26, Belvedere, Bhulabhai desai road, Breach candy, Mumbai- 400026.

2. Additional Secretary. MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi – 110510
3. Additional Chief Secretary, Revenue, Revenue & Forest Department.
4. Member Secretary, Maharashtra Pollution Control Board,
5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
6. Regional Office, MPCB, Pune
7. District Mining Officer, Pune.
8. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Director (TC-1), Dy. Secretary (TC-2), Scientist-1, Environment Department.
10. Select file (TC-3).

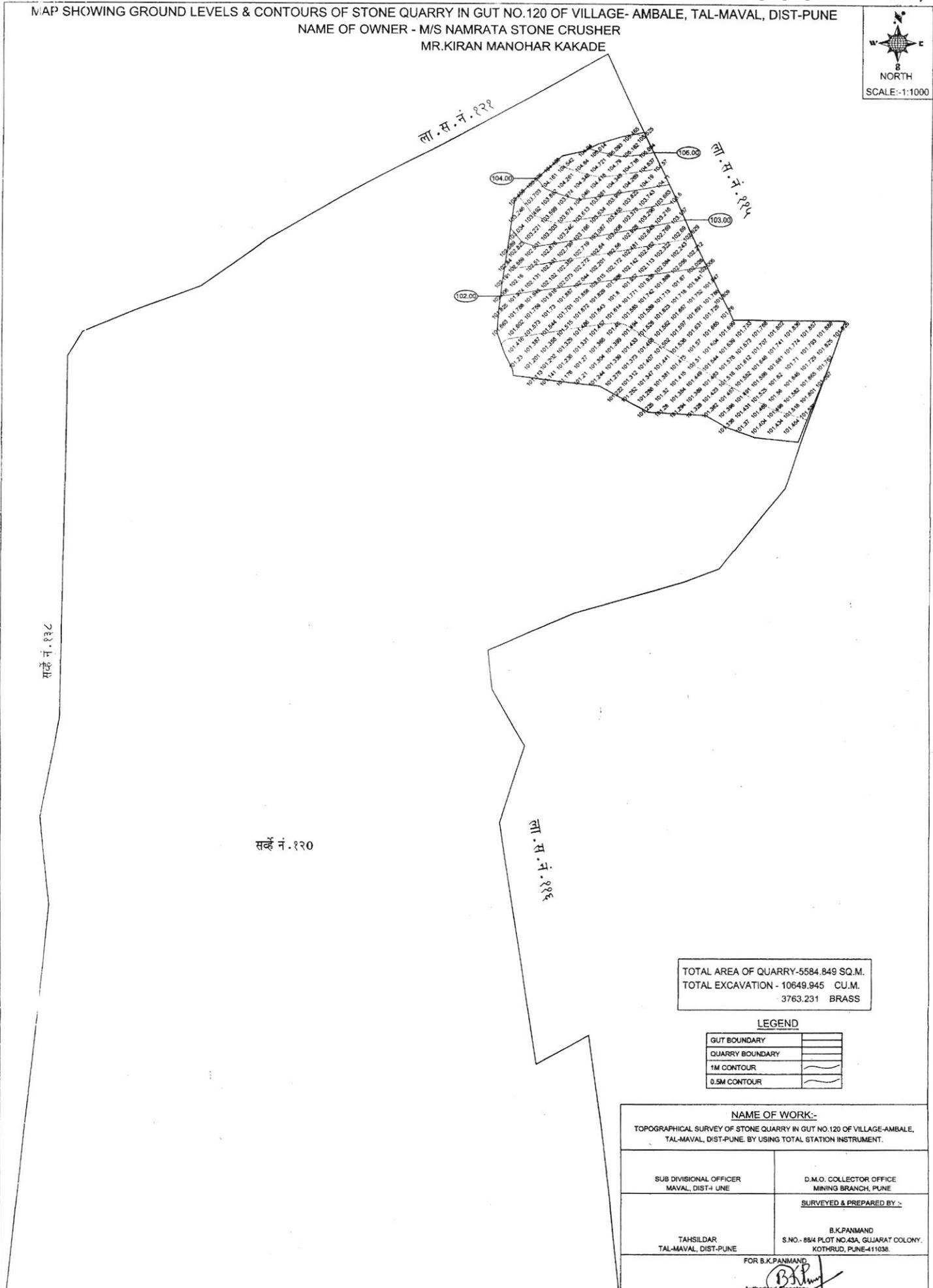
(EC Uploaded on - 29 Jan 14)

	<p style="text-align: center;">क' प्रत</p> <p>मौजे : आंबळे तालुका : मावळ जिल्हा : पुणे</p> <hr/> <p style="text-align: center;">अति.अ.ता.मो.र.नं. ३/२०२२</p> <p style="text-align: center;">मोजणीचे कारण</p> <p>अर्जदार मा.अपर जिल्हाधिकारी पुणे व मा.तहसिलदार मावळ यांचे पत्र जा.क.गौण/कावि/१५०/२०२२ च्या अनुषंगाने मौजे.आंबळे ता.मावळ जि.पुणे येथील सर्वे नं.१२० च्या गौणखनिज उत्खनन मोजणी कामी केलेल्या अर्जनुसार मोजणी काम केले असे.</p> <hr/> <p style="text-align: center;">समजुतीच्या टिपा</p> <p>— या प्रमाणे स.नं.ची हद्द अभिलेखा प्रमाणे असे.</p> <p>— या प्रमाणे समक्ष जागेवर गाव कामगार तलाठी यांनी दाखवलेले उत्खननाचे सिमांकन असुन त्याचे क्षेत्र ० हे ५४ आर असे.</p> <hr/> <p style="text-align: center;">मोजणी समई हजर ईसम</p> <p>श्री.अजय सोनवणे (मं.अ.) श्री.विजय चव्हाण (तलाठी) श्री.साहेबराव थोरत (तलाठी) श्री.गजानन सोटपल्लीवार (तलाठी) श्रीम.दिपाली सनगर (तलाठी) श्रीम.एस.एम.मलबारी (तलाठी)</p> <hr/> <p style="text-align: center;">उत्तर</p> <p style="text-align: center;">प्रमाण = १:१०००</p> <hr/> <p>मोजणी करणार :-</p> <p>श्री.आर.वाच.शिरसाट श्री.एस.डी.मोराटे, श्री.एस.डी.धावणे (मुकामापक)</p> <p>मोजणी तारीख : ०९/११/२०२२</p> <hr/> <p style="text-align: center;">खरी प्रत</p> <p>म.अ.शिरसाट उप अधीनस्थ भूमी जमिनेख मावळ</p>
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जमिनेखने
छानमेले लिपीक
श्री.ए.मं.क.साबळ

ला.स.नं.११९

MAP SHOWING GROUND LEVELS & CONTOURS OF STONE QUARRY IN GUT NO.120 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - M/S NAMRATA STONE CRUSHER
 MR.KIRAN MANOHAR KAKADE



TOTAL AREA OF QUARRY-5584.849 SQ.M.
 TOTAL EXCAVATION - 10649.945 CU.M.
 3763.231 BRASS

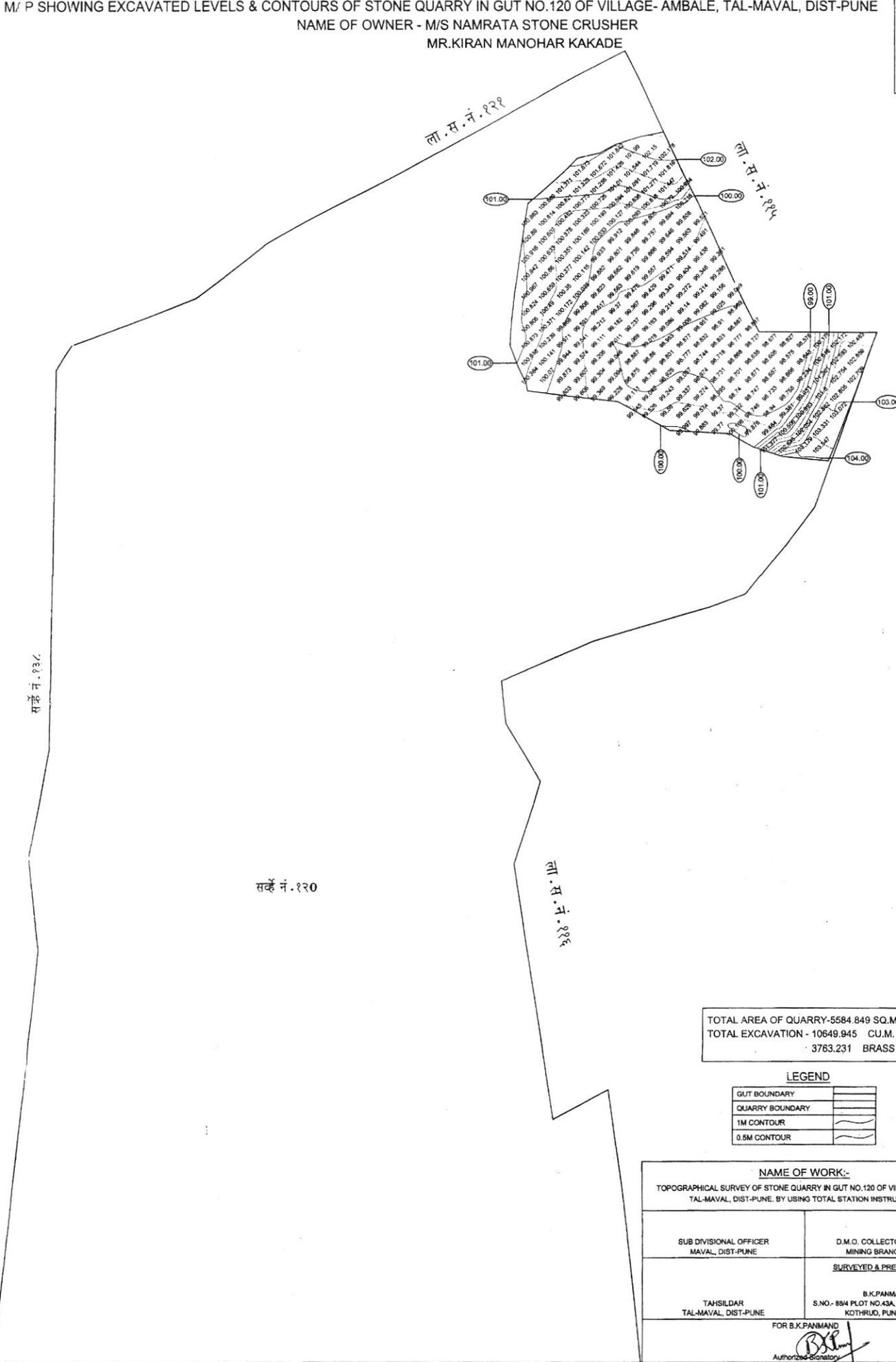
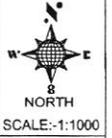
LEGEND

GUT BOUNDARY	—————
QUARRY BOUNDARY	—————
1M CONTOUR	~~~~~
0.5M CONTOUR	~~~~~

NAME OF WORK:-
 TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.120 OF VILLAGE-AMBALE,
 TAL-MAVAL, DIST-PUNE. BY USING TOTAL STATION INSTRUMENT.

SUB DIVISIONAL OFFICER MAVAL, DIST+4 LINE	D.M.O. COLLECTOR OFFICE MINING BRANCH, PUNE
TAHSILDAR TAL-MAVAL, DIST-PUNE	SURVEYED & PREPARED BY :- B.K.PANMAND S.NO. - 88/4 PLOT NO.43A, GUJARAT COLONY, KOTHRUD, PUNE-411038.
FOR B.K.PANMAND  Authorized Stationary	

M/ P SHOWING EXCAVATED LEVELS & CONTOURS OF STONE QUARRY IN GUT NO.120 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - M/S NAMRATA STONE CRUSHER
MR.KIRAN MANOHAR KAKADE



TOTAL AREA OF QUARRY-5584.849 SQ.M.
TOTAL EXCAVATION - 10649.945 CU.M.
3763.231 BRASS

LEGEND

GUT BOUNDARY	—————
QUARRY BOUNDARY	—————
1M CONTOUR	~~~~~
0.5M CONTOUR	~~~~~

NAME OF WORK:- TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.120 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE. BY USING TOTAL STATION INSTRUMENT.	
SUB DIVISIONAL OFFICER MAVAL, DIST-PUNE	D.M.O. COLLECTOR OFFICE MINING BRANCH, PUNE
TAHSILDAR TAL-MAVAL, DIST-PUNE	SURVEYED & PREPARED BY :- B.K.PANMAND S.NO.- 884 PLOT NO.43A, GUJARAT COLONY, KOTHRUD, PUNE-411038.
FOR B.K.PANMAND Authorized Stationer	

Hori. Scale 1:1000
Vert. Scale 1:1000

CROSS SECTIONS OF STONE QUARRY IN GUT NO.120 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE

NAME OF OWNER - M/S NAMRATA STONE CRUSHER

MR. KIRAN MANOHAR KAKADE



Cutting: 43.549
Datum: 99.0

Cutting	1.263	1.598	1.520	0.958
Filling				
Formation	101.280	101.328	101.396	100.505
Ground	101.280	101.328	101.396	101.483
Distance	2280.000	2270.000	2280.000	2290.000

Cutting: 150.980
Datum: 98.0

Cutting	1.570	2.016	2.270	2.044	2.414	2.771	2.831
Filling							
Formation	101.176	101.244	101.312	101.381	101.449	101.518	101.586
Ground	101.176	101.244	101.312	101.381	101.449	101.518	101.586
Distance	2230.000	2240.000	2250.000	2260.000	2270.000	2280.000	2290.000

Cutting: 198.986
Datum: 98.0

Cutting	1.241	1.755	2.319	2.573	2.725	2.852	3.004	3.132	3.158
Filling									
Formation	100.141	101.329	101.966	101.433	101.502	101.570	101.639	101.707	101.774
Ground	101.387	101.329	101.966	101.433	101.502	101.570	101.639	101.707	101.774
Distance	2220.000	2230.000	2240.000	2250.000	2260.000	2270.000	2280.000	2290.000	2300.000

Cutting: 147.838
Datum: 98.0

Cutting	1.388	2.110	2.451	2.422	2.615	2.781	2.823
Filling							
Formation	100.371	95.591	99.182	99.163	99.008	98.810	98.829
Ground	101.759	101.701	101.843	101.585	101.823	101.691	101.782
Distance	2220.000	2230.000	2240.000	2250.000	2260.000	2270.000	2280.000

Cutting: 133.124
Datum: 98.0

Cutting	1.472	2.038	2.452	2.528	2.827	2.885	2.998
Filling							
Formation	100.659	100.056	99.583	99.429	99.272	99.156	99.255
Ground	102.131	102.073	102.015	101.957	101.899	101.841	101.883
Distance	2220.000	2230.000	2240.000	2250.000	2260.000	2270.000	2278.015

Cutting: 140.296
Datum: 98.0

Cutting	2.296	2.657	2.839	2.815	2.808	2.851	2.990
Filling							
Formation	100.831	100.142	99.801	99.696	99.614	99.361	99.515
Ground	102.931	102.799	102.640	102.481	102.322	102.202	102.212
Distance	2220.000	2230.000	2240.000	2250.000	2260.000	2270.000	2271.213

BAK

Hori. Scale 1:1000
Vert. Scale 1:1000



CROSS SECTIONS OF STONE QUARRY IN GUT NO. 120 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - M/S NAMRATA STONE CRUSHER
MR. KIRAN MANOHAR KAKADE

Cutting: 157.469
Datum: 99.0

Cutting	2220.000	103.492	100.614	2.878
	2230.000	103.674	100.323	3.351
	2240.000	103.534	100.127	3.407
	2250.000	103.375	99.805	3.570
	2260.000	103.216	99.608	3.508
	2266.411	103.115	99.935	3.180
Formation				
Filling				
Distance				
Ground				

1500

Cutting: 99.067
Datum: 100.0

Cutting	2230.000	104.261	101.323	2.938
	2240.000	104.418	101.010	3.408
	2250.000	104.269	101.271	2.998
	2260.000	104.110	100.984	3.126
	2261.809	104.065	101.385	2.700
Formation				
Filling				
Distance				
Ground				

1610

Cutting: 30.920
Datum: 101.0

Cutting	2240.000	105.014	101.843	3.172
	2250.000	105.162	102.150	3.012
Formation				
Filling				
Distance				
Ground				

1920

Volume Report of Stone Quarry of M/S Namrata Stone Crusher Gut No.120								
Sl. No.	Section From	Previous Section	Difference	Width	Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters
1	1840.000	-	0.000	40.000	43.549	0.000	21.775	0.000
2	1850.000	1840.000	10.000	70.000	150.980	43.549	97.265	972.645
3	1860.000	1850.000	10.000	90.000	198.986	150.980	174.983	1749.830
4	1870.000	1860.000	10.000	60.817	147.838	198.986	173.412	1734.120
5	1880.000	1870.000	10.000	56.015	133.124	147.838	140.481	1404.810
6	1890.000	1880.000	10.000	51.213	140.296	133.124	136.710	1367.100
7	1900.000	1890.000	10.000	46.411	157.469	140.296	148.883	1488.825
8	1910.000	1900.000	10.000	31.609	99.067	157.469	128.268	1282.680
9	1920.000	1910.000	10.000	10.000	30.920	99.067	64.994	649.935
							Total	10649.945
							Brass	3763.231

(B/P) *[Signature]*

- वाचा: १) या कार्यालयाकडील मुळ आदेश क्र.खानकर्म/एसआर/०१/१४, दि. २९/०९/२०१४
 २) मे. नम्रता स्टोन क्रशर तर्फे प्रो.प्रा. श्री. किरण मोहनराव काकडे, इंद्रायणी कॉलनी, तळेगाव स्टेशन, तालुका मावळ, जिल्हा पुणे यांचा दिनांक ०१/१०/२०१९ रोजीचा खाणपट्टा नुतनीकरण करणे बाबतचा विनंती अर्ज
 ३) महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम, २०१३
 ४) मा. प्रधान सचिव, पर्यावरण विभाग राज्यस्तरीय पर्यावरण आघात मुल्यांकन प्राधिकरण (SEIAA) यांचेकडील पत्र क्र. एस.ई.ए.सी./२०१३/सीआर/२०१९/टीसी-३, दि. २४/०१/२०१४

ANNEXURE G



जिल्हाधिकारी कार्यालय पुणे
 खनिकर्म शाखा
 क्र.खनिकर्म/एसआर/नु/१०/२०१९
 पुणे, दिनांक :- ०१/०६/२०१९

विषय :- खाणपट्टा नुतनीकरण परवानगी देणेबाबत.

मौजे आंबळे, तालुका मावळ येथील जमिन स. नं. ११०/२ मधील क्षेत्र २ हे. ०७.३ आर
 मे. नम्रता स्टोन क्रशर तर्फे प्रो.प्रा. श्री. किरण मोहनराव काकडे

आदेश

मे. नम्रता स्टोन क्रशर तर्फे प्रो.प्रा. श्री. किरण मोहनराव काकडे, इंद्रायणी कॉलनी, तळेगाव स्टेशन, तालुका मावळ, जिल्हा पुणे यांना या कार्यालयाकडील आदेश क्र.खनिकर्म/एसआर/०१/१४, दि. २९/०९/२०१४ अन्वये मौजे आंबळे, तालुका मावळ येथील जमिन स. नं. ११०/२ मधील क्षेत्र २ हे. ०७.३ आर क्षेत्रामध्ये ०५ वर्षे मुदतीकरीता म्हणजेच दिनांक ३१/१२/२०१९ अखेरच्या मुदतीकरीता खाणपट्टा मंजूर करणेत आलेला होता.

ज्याअर्थी मे. नम्रता स्टोन क्रशर तर्फे प्रो.प्रा. श्री. किरण मोहनराव काकडे यांनी दिनांक १४/०५/२०१९ रोजी अर्ज देऊन सदर खनिपट्ट्याचे पुढील कालावधीसाठी नुतनीकरण करून मिळणेबाबत विनंती केलेली आहे.

या कार्यालयाने श्री. बी. के. पानमंद (खाजगी मोजणीधारक) यांना मे. नम्रता स्टोन क्रशर तर्फे प्रो.प्रा. श्री. किरण मोहनराव काकडे यांच्या क्षेत्राची मोजणी करून अहवाल सादर करणेबाबत कळविले असता, त्यांनी मोजणी करून अहवाल सादर केलेला आहे. त्यामध्ये परवानाधारक यांनी २२००८ ब्रास गौण खनिजाचे उत्खनन केलेचे दिसून आले आहे. तहसिलदार मावळ यांचेकडील ताळमेळपत्राचे अवलोकन करता अर्जदार यांनी आजअखेरपर्यंत ५६१७५ ब्रासची रॉयल्टी शासन जमा केलेचे दिसून येत आहे. म्हणजेच खाणपट्टाधारक यांचेकडे शासकीय येणे बाकी नाही.

त्याचप्रमाणे खाणपट्टाधारक यांना १०००० ब्रास गौणखनिज उत्खनन करावयाचे आहे. त्याची प्रचलित दराप्रमाणे (सद्यस्थितीत रु. ४००/- ब्रास) होणारी रॉयल्टी ही ठोकबंद भाडे म्हणून शासन जमा करणेबाबतचे रु. २००/- च्या स्टॅम्पपेपरवर प्रतिलिपि सादर केलेले आहे. महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील नियम क्रमांक ३ ते ५७ च्या सर्व अटी/शर्ती बंधनकारक असलेबाबतचे प्रतिलिपि सादर केलेले आहे.

तसेच खाणपट्टाधारक यांनी पर्यावरण जाहिरकत व खाणकाम आराखडा सादर केलेला असल्याने, मी रमेश काळे, अपर जिल्हाधिकारी पुणे मला महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ अन्वये प्राप्त झालेल्या अधिकारानुसार सदर खनिपट्ट्याचे पूर्वीच्या आदेशाच्या सपुष्टात येणा-या दिनांकापासून पुढील ५ वर्षे म्हणजेच दिनांक ३०/१२/२०२४ अखेरच्या कालावधीकरीता नुतनीकरण मंजूर करित आहे.

अटी व शर्ती:-

- १) या कार्यालयाचा मूळ आदेश क्र खनिकर्म/एसआर/०१/१४, दिनांक २९/०९/२०१४ तसेच महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील अटी व पर्यावरण विभागाच्या दिनांक २४/०१/२०१४ मधील सर्व अटी व शर्ती खाणपट्टाधारकास बंधनकारक राहतील.
- २) सदरच्या आदेशापासून ६० दिवसांच्या आत खाणपट्ट्याचा करारनामा करून घेणे बंधनकारक राहिल.
- ३) वरील १ व २ मधील कोणत्याही अटी व शर्तीचा भंग केल्यास मंजूर असलेला खाणपट्टा कोणत्याही प्रकारची नोटीस न देता रद्द करणेत येईल व खाणपट्टाधारक प्रचलित नियमानुसार कारवाईस पात्र राहिल.
- ४) मागणी क्षेत्राच्या खाणकाम आराखडयानुसार प्रतिवर्षी १०००० ट्रांस गौणखनिजाचे उत्खनन करण्याबाबत रु. २००/- चे किमतीच्या स्टॅम्प पेपरवर दिलेल्या प्रतिज्ञापत्रानुसार ठोकबंद भाडे शासन जमा करणे बंधनकारक राहिल.
- ५) कोणत्याही पूर्वसुचना न देता खाणपट्टा परवाना रद्द करणेचे अधिकार राखून ठेवणेत आले आहेत.
- ६) मा. राष्ट्रीय हरित लवाद, पश्चिम विभाग खडपीठ, पुणे येथे पर्यावरणाविषयक तक्रारी होऊ नयेत म्हणून खाणपट्टा आदेशातील अटी/शर्तीचे भंग होणार नाही याची दक्षता घ्यावी.

सही/-

(रमेश काळे)

अपर जिल्हाधिकारी, पुणे.

प्रति,

मै. नम्रता स्टोन क्रशर तर्फे प्रो.प्रा. श्री. किरण मोहनराव काकडे,
इंद्रायणी कॉलनी, तळेगाव स्टेशन, तालुका मावळ, जिल्हा पुणे

प्रत:-

- १) उपविभागीय अधिकारी मावळ-मुळशी, उपविभाग मावळ
- २) तहसिलदार मावळ यांचेकडे माहितीसाठी व योग्य त्या कार्यवाहीसाठी खाणपट्टाधारक आदेशातील अटी/शर्तीचे पालन करतात किंवा कसे ? तसेच मंजूर खाणपट्टा क्षेत्रातून उत्खनन केल्या गौणखनिजाची रॉयल्टी त्या त्या वेळी असलेल्या दराप्रमाणे शासन जमा करतात किंवा कसे याबाबत संबंधित तलाठी व मंडल अधिकारी यांना शहानिशा करणेबाबत सुचना देण्यात याव्यात.

प्रत:- संचालक, भुविज्ञान व खनिकर्म संचालनालय, महाराष्ट्र शासन, खनिज भवन-२०, सिमेंट रोड, शिवाजीनगर, नागपुर-४४००१०

(स्थळप्रतीवर मा. अपर जिल्हाधिकारी सांगे पुणे यांची स्वाक्षरी असे)



(डॉ. सुयोग अ. जमताप)
जिल्हा खनिकर्म अधिकारी
जिल्हाधिकारी कार्यालय पुणे.

(गौण खनिजासाठी खनिपट्टा मंजूरीबाबत)

- वाचा :- १) खाण व खनिजे (विनियमन व विकास) अधिनियम १९५७
 २) महाराष्ट्र जमिन महसूल अधिनियम, १९६६
 ३) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३
 ४) मा. प्रधान सचिव, पर्यावरण विभाग राज्यस्तरीय पर्यावरण आघात मुल्यांकन प्राधिकरण (SEIAA)
 यांचेकडील दिनांक ०३/०८/२०१९ रोजीचे पत्र



आदेश

जिल्हाधिकारी कार्यालय, पुणे
 खनिकर्म शाखा
 क्र.खनिकर्म/एसआर/३५/२०१९
 पुणे-१, दि.२०/१२/२०१९

विषय :- खनिपट्टा मंजूरी.

मौजे आंबळे, ता. मावळ, जि. पुणे येथील ग.नं. ११०/१/अ, ११०/१/ब, १११ व ११५/४
 क्षेत्र ०६ हेक्टर ९६ आर
 आर.एम.के. इन्फ्रास्ट्रक्चर प्रा.लि.तर्फे रणजित रामदास काकडे

महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ च्या प्रकरण दोन, नियम १४ (१,२) अन्वये प्रदान केलेल्या शक्तीच्या आधारे आर.एम.के. इन्फ्रास्ट्रक्चर प्रा.लि.तर्फे रणजित रामदास काकडे, रा. आरएमके स्क्वेअर पो. विष्णुपुरी नुमवि पॉलिटेक्निक तळेगाव स्टेशन ता. मावळ, जि. पुणे यांना मौजे आंबळे, ता. मावळ, जि. पुणे येथील ग.नं. ११०/१/अ, ११०/१/ब, १११ व ११५/४ क्षेत्र ०६ हेक्टर ९६ आर एवढ्या अर्जित क्षेत्रामध्ये आदेशाच्या दिनांकापासून ५ वर्ष मुदतीकरीता म्हणजेच दिनांक १९/१२/२०२४ दगड ह्या गौण खनिजाकरिता खनिपट्टा (क्वारी लिज) परवानगी खालील अटी व शर्तीवर मंजूर करित आहे.

- १) खनिपट्टाधारकाने महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ व महाराष्ट्र जमिन महसूल अधिनियम १९६६ मधील संबंधित नियमांचे पालन करणे आवश्यक आहे.
- २) खनिपट्टाधारकाने गौणखनिजाबाबत शासनाने व अपर जिल्हाधिकारी, पुणे यांनी वेळोवेळी विहित केलेल्या नियम, आदेश, शर्तीचे पालन करणे आवश्यक आहे.
- ३) ह्या आदेशापासून ६० दिवसांचे आत खनिपट्ट्याचे निष्पादन (करारनामा) करून घेणे आवश्यक आहे. त्यासाठी खनिपट्ट्याने मंजूर केलेल्या क्षेत्राची संबंधीत तालुका निरीक्षक, भूमि अभिलेख यांचेकडून स्वखर्चाने मोजणी करून नकाशाच्या प्रति सादर, कराव्यात. सदर मोजणीसाठी खनिपट्टाधारकाने ह्या आदेशापासून पंधरा दिवसात मोजणीसाठी तातडीची फी संबंधीत तालुका निरीक्षक भूमि अभिलेख यांचेकडे भरून अर्ज करणे आवश्यक आहे. अन्यथा निष्पादन करण्यास झालेल्या विलंबासाठी खनिपट्टाधारक जबाबदार असल्याचे समजून मंजूर खनिपट्टा व परवाना आपोआप रद्द होईल व त्यासाठी त्यास कोणताही परतावा मिळणार नाही.
- ३ अ) खनिपट्ट्याचे निष्पादन झालेलाय पट्टेधारकास उत्खनन सुरु करता येणार नाही. निष्पादनापूर्वी उत्खनन सुरु केल्याचे निदर्शनास आलेस सदरचे उत्खनन अनाधिकृत समजणेत येऊन उत्खनन झालेल्या गौणखनिजावर महाराष्ट्र जमिन महसूल अधिनियम १९६६ चे कलम ४८ (७) नुसार दंडनिय कारवाई करणेत येईल.
- ४) पट्टाधारक, तो खाणकामाकरिता वापरीत असेल अशा जमिनीच्या पृष्ठभागाकरिता, जिल्हाधिका-यांनी निश्चित केलेल्या व खाणपट्ट्यात निविर्दिष्ट केलेल्या दराने आणि जो त्या जमिनीवर आकारण्यायोग्य

असेल तेवढा जमिन महसूल व त्यावरील उपकर यांच्या रकमहून अधिक नसेल असे, भूपृष्ठाभाग भाडे (सरफेस रेंट) सुध्दा देईल.

- ५) पट्टेदारस, खाणपट्ट्याने दिलेले क्षेत्र दर्शविण्यासाठी आवश्यक असलेल्या हद्दीच्या खुणा व खांब त्यांच्या स्वतःच्या खर्चाने उभारावे लागतील आणि ते सुरिस्थितीत ठेवावे लागतील.
- ६) खाणकामासंबंधी आणि पट्टेदारांच्या खाणीत काम करणाऱ्या कर्मचाऱ्यांची किंवा जनतेची सुरक्षा, आरोग्य व सुखसोई यावर परिणाम करणाऱ्या बाबीसंबंधीत त्यावेळी अंमलात असलेल्या कोणत्याही कायद्यातील तरतुदीचे पट्टेदार पालन करील आणि यासंबंधीतील रस्ता, पाणी व इतर विद्यमान सुविधा यांच्या न्याय हक्कांचा आदर करील. तसेच खनिपट्टा आदेश व नियमातील तरतुदीनुसार खाणपट्टा क्षेत्र व त्याची वाहतूक करताना वापरणेत येणारे रस्ते यामधून निघणाऱ्या धूळीपासून कोणालाही त्रास होता कामा नये. व यासाठी खडी मशिन व तत्सम यंत्रणा उभारणार असल्यास ती उभारणेपूर्वी महाराष्ट्र प्रदुषण नियंत्रण मंडळाचा नाहरकत दाखला घेणे व त्यातील अटी व शर्तीचे पालन पट्टेधारक काटेकोरपणे करेल व अशा नाहरकत प्रमाणपत्राची छायांकित प्रत या कार्यालयास सादर करील.

खनिपट्टा क्षेत्रात खडी मशिन उभारणी केलेस तसेच खनिजाची वाहतूक यामुळे होणारे प्रदुषणावर आळा बसविणेसाठी खालील बाबींची पूर्तता करणे पट्टेधारकांवर बंधनकारक राहिल.

अ) खडीमशिनद्वारे दगडापासून खडी तयार करताना पाणी फवारणी यंत्रणा त्वरीत बसविणेत यावी व ती नियमितपणे कार्यरत राहिल याची खबरदारी घ्यावी.

ब) मुख्य रस्ता ते खाणीकडे जाणारा रस्ता तसेच खाणीतील रस्त्यावर नियमितपणे पाणी मारावे म्हणजे धूळ उडणार नाही.

क) मंजूर केलेल्या क्षेत्राच्या सिमेवर प्रतिहेक्टरी ५० तसेच कामगाराच्या निवासाच्या ठिकाणी आणि रस्त्याच्या कडेला पुरेश्या प्रमाणात (प्रत्येकी २० फूट अंतरावर) झाडे लावावीत व त्याची योग्य निगा राखावी.

ड) खाणीतील दगड उत्खनन खडी मशिन खनिजाची वाहतूक हे फक्त सूर्योदय ते सूर्यास्त या वेळेत करावी रात्रीचे वेळी खनिकर्माचे व वाहतूकीचे कोणतेही काम करू नये.

- ७) पट्टेदार किंवा त्याचा हस्तांतरित किंवा अभिहस्तांकित यांनी खंड(तेरा) खालील कोणताही प्रवेश किंवा निरीक्षण याकरीता अनुमती दिली नाही तर सक्षम अधिकाऱ्यास त्याचा खाणपट्टा रद्द करता येईल व त्याची प्रतिभूती उक्त संपूर्णतः किंवा अंशतः जप्त करता येईल.

- ८) पट्टेदार सर्व अपघाताचा वृत्तांत संबंधित दंडाधिकारी आणि जिल्हा पोलीस अधिक्षक यांना मा.संचालक, खाणसुरक्षा, मंडगांव गोवा यांना दिली पाहिजे.

अ) नगररचना आणि मूल्यनिर्धारण विभाग, पुणे यांनी सदर प्रकरणी दिलेला अहवाल

- संदर्भित जागा विकसित क्षेत्रापासून व नागरीकरणाच्या प्रक्रियेत येणाऱ्या क्षेत्रापासून ५०० मी. अंतराबाहेर असल्याची खात्री करणे.
- पर्यावरणाच्या दृष्टीकोनातून जे क्षेत्र (भाग) संवेदक्षम आहे तेथे खनिकर्म अनुज्ञेय होणार नाही.
- संदर्भित जागा राष्ट्रीय महामार्ग/राज्य महामार्ग प्रमुख राज्य रस्त्यापासून किमान १/२ कि.मी. अंतराबाहेरच खात्री करून घेणे आवश्यक आहे.
- संदर्भित जागा ऐतिहासिक, महत्त्वाची स्थळे, धार्मिक स्थळे व किल्ला यापासून किमान ५०० मी. बाहेर आहे याची खात्री करून घेणे आवश्यक आहे.
- पर्यावरणाच्या पुर्नस्थापनेसाठी व संतुलन कायम राखण्याच्या दृष्टीने संदर्भित जागेत आवश्यक तेथे वृक्ष लागवड करणे सक्तीचे आहे.
- संदर्भित जागेत खनिज वाहतूकीकरीता योग्य त्या रुंदीचा विद्यमान पोचमार्ग असल्याची खात्री करून घेणे आवश्यक आहे.
- संदर्भित जागेत खनिकर्म वापर सुरु करणे पूर्वी (Maharashtra Pollution Control Board) महाराष्ट्र प्रदुषण मंडळाकडून पर्यावरण विषयक ना-हरकत दाखला घेणे आवश्यक आहे.
- संदर्भित जागेत खनिकर्म करताना महाराष्ट्र लघु खनिज उत्पादनाचे स्फोट करण्यासंबंधीचे नियमांचे काटेकोरपणे पालन करणे आहे.

➤ संदर्भित जागा, नदया, मोठे ओढे यांच्या भरती रेषेपासून १ कि.मी. अंतरावर बाहेर आहे याची खात्री करून घेणे आवश्यक आहे.

ब) खाणपट्टाधारकाने मंजूर क्षेत्रामधून दगड, माती, मुरुम वाहतुकीसाठी वाहतुक पास सक्षम अधिकाऱ्यांने प्रमाणित केलेला वाहतुक पास प्रत्येक वाहनासोबत प्रत्येक वेळी देणे बंधनकारक आहे. ज्या वाहनांबरोबर वाहतुक पास आढळून न आल्यास त्या वाहनांतील संपूर्ण गौण खनिज अवैध आहे असे समजून त्यावर नियमानुसार दंडात्मक कारवाई करण्यात येईल. त्याचप्रमाणे खाणपट्टाधारक यांनी उत्खनन केलेले गौण खनिज विक्री व वाहतुक केलेल्या गौण खनिजाचा दैनंदिन हिशोब नोंदवही ठेवणे आवश्यक आहे. ती नोंदवही व इतर हिशोब कागदपत्रे अपर जिल्हाधिकारी, जिल्हा खनिकर्म अधिकारी तसेच भूविज्ञान व खनिकर्म संचालनालयातील निरीक्षण करणाऱ्या अधिकाऱ्यासाठी उत्खननाच्या जागेवर उपलब्ध करून देणे बंधनकारक राहिल अन्यथा सदरचा खाणपट्टा रद्द करण्यात येईल.

- ९) पट्टेदाराच्या खाणपट्ट्यामध्ये समाविष्ट करण्यात आलेली कोणतीही जमिन पट्ट्याने देण्यास उपलब्ध नव्हती असे नंतर आढळून आल्यास, त्याबद्दलच्या नुकसानभरपाई मिळण्यासंबंधीच्या पट्टेदाराच्या कोणत्याही दाव्यापासून शासन मुक्त असेल.
- १०) पट्टेदार किंवा त्याचा हस्तांतरिती, किंवा अभिहस्तांकिती हे, इमारती उभारण्यासंबंधी त्यावेळी अंमलात असलेल्या कोणत्याही कायद्याच्या उपबंधाचे किंवा खाण पट्ट्याने दिलेले क्षेत्र ज्या अधिकाऱ्याच्या अधिकारितेत असेल अशा कोणत्याही किंवा असे आदेश देण्यास सक्षम असणाऱ्या कोणत्याही अधिकाऱ्याने काढलेल्या कोणत्याही आदेशाचे उल्लंघन करून, कोणतीही इमारत उभारणार नाही.
- ११) ज्या जमिनीच्या बाबतीत खाणपट्टा मंजूर करण्यात आला असेल त्या जमिनीतून उपलब्ध होणारी गौण खनिज विकत घेण्याचा प्रथमधिकार शासनास असेल.
- १२) खाणपट्ट्याने दिलेल्या जमिनीत किंवा जमिनीवर कोणताही रस्ता, रेल्वे, कालवा किंवा जलाशय बांधण्याचा किंवा विजेचा किंवा दूरध्वनीचा कोणताही तार मार्ग (लाईन) नेण्याचा राज्यशासनाचा किंवा केंद्र सरकारच्या अधिकार राखीव असेल.
- १३) शासनाच्या वरील अटी-शर्तीखेरीज जिल्हाधिकारी, पुणे यांच्या स्वेच्छधिकारात खालील अटी पट्टेधारकावर बंधनकारक करित आहेत.
 - अ) खाणपट्टाधारकाने काढलेल्या खनिजाचे पूर्ण राजशुल्क (रॉयल्टी) किमान दर महा (६) महिन्यांचे अंतराने संबंधीत तहसिलदार यांचेकडे भरले पाहिजे. मात्र, पट्टेदारास सोयीचे ठरत असल्यास, सहा महिन्यापेक्षा कमी वेळेतही तो राजशुल्क केव्हाही व वेळोवेळी भरू शकेल. मात्र सहा महिन्यापेक्षा आधी रॉयल्टी भरण्याची सक्ती पट्टेधाराकावर असणार नाही.
 - ब) पट्टेधारकाने खाजगी जमिनीवर खाणपट्टा घेतलेला असल्यास जमिनधारकास जमिनीच्या नुकसानीबाबत भरपाईची रक्कम अदा करून जमिनधारकाकडून नोटीसमोर अथवा तहसिलदारा समोर स्टॅम्प पेपर केलेला ना-हरकत दाखला मिळविलेला असला पाहिजे.
 - क) पट्टेधारकाने नियमानुसार तोडण्यास बंदी असलेली झाडे/वृक्ष इ. त्याचे खाणपट्टा क्षेत्रात परवानगी शिवाय तोडू नये अथवा त्याची विल्हेवाट लावू नये.
 - ड) पट्टामंजुरीनंतर कोणत्याही शासकीय अधिकृत प्रयोजनाकरीता काही क्षेत्र प्रतिबंधित केले गेल्यास तेवढ्या क्षेत्रात पट्टेधारकास खाणकाम करता येणार नाही.
 - इ) पट्टेखाली मंजूर क्षेत्राच्या हद्दीलगत राखीव अथवा संरक्षित किंवा अन्य कोणत्याही प्रकारचे वनक्षेत्र अथवा सरकारी पड/गायदान अशा प्रकारचे क्षेत्र असल्यास त्या हद्दीत खाणकाम केले जाणार नाही. याची पूर्ण जबाबदारी पट्टेधारकाने घेणे आवश्यक आहे. अन्यथा असे खाणकाम म्हणजे सरकारी जमिनीत अतिक्रमण/वनसंरक्षण कायद्याच्या भंग असे समजले जाईल व खाणपट्टा कोणतीही वेगळी सूचना न दिली जाता पट्टा रद्द केला जाईल.
 - फ) पट्टेधारकाने खाणीचे खडे पुरेसे व योग्य असे कुंपण लावून सुरक्षित करणे जरूरीचे आहे. असे न केल्याने जर मनुष्य/जनावरांना खड्ड्यात पडून अपघात झाल्यास त्याची जबाबदारी पट्टेधारकांवर राहिल व नियमानुसारच्या कारवाईस तो पात्र ठरेल व खाणपट्टा रद्द केला जाऊ शकेल.
 - ग) पट्टा क्षेत्राबाबत अन्य व्यक्तिशी पट्टेदाराचे वाद उद्भवल्यास/न्यायालयीन प्रकरण झाल्यास, अशा दाव्यापासून पट्टेदार शासनास क्षतीपूर्त (अलगा) ठेवेल.

प) पट्ट्याचा कालावधी संपल्यावर किंवा पट्टा रद्द केला गेल्यास, त्यानंतर पट्ट्याचे क्षेत्र, त्यावरील खाणीसहीत आणि खणीत शिल्लक असलेल्या सर्व खनिजसहित शासन ताब्यात घेईल व अशा क्षेत्रावरील सर्व मालमत्ता जप्त करून शासनाचे ताब्यात घेतली जाईल.

म) युद्ध किंवा आणीबाणी घोषित झाल्याच्या कामामध्ये आवश्यकता भासल्यास खाणपट्टा क्षेत्रावरील सर्व खाणी, आवार असे सर्व क्षेत्र, त्यामधील संयंत्रे इत्यादीसह ताब्यात घेण्याच्या शक्तीचा वापर शासनास करता येईल.

१४) देय स्वामित्वधनाची संगणना करण्याच्या प्रयोजनार्थ पट्टेदार स्वयंनिर्धारणाच्या आधारे उक्त देय रक्कमेची संगणना करील व त्यानुसार कोषागारातून भरणा करील. अंतिम निर्धारण केल्यानंतर, सक्षम अधिकाऱ्या मागणीनुसार स्वामित्वधनातील फरकाची रक्कम भरणे पट्टेदारावर बंधनकारक राहिल.

परंतु या नियमात अंतर्भूत असलेल्या तरतुदींना कोणतीही बाधा न आणता सक्षम अधिकारी असे, स्वामित्वधन व खाणकामासंबंधातील इतर देय रक्कमा भरण्यासाठी शासनाने निश्चित केलेल्या दिनांक उलटून गेल्याच्या साठव्या दिवसापासून स्वामित्वधन व खाणकामासंबंधातील इतर देय रक्कमांच्या विलंबाने केलेल्या प्रदानावर असे स्वामित्वधन व खाणकामासंबंधातील इतर देय रक्कमा भरेपर्यंत, प्रतिवर्षी १५ टक्के दराने सरळ व्याज आकारील.

१५) पट्टेदार हा स्वामित्वधनाच्या प्रदानाच्या संबंधात ३० जून, ३० सप्टेंबर, ३१ डिसेंबर, ३१ मार्च रोजी संपणाऱ्या कालावधीसाठी सक्षम अधिकारी व संचालक यांच्याकडे नमुना-ठ मध्ये त्रैमासिक विवरणपत्र सादर करील.

१६) पट्टेदार हा पट्ट्याच्या प्रत्येक कॅलेंडर वर्षासाठी शासनाकडून वेळोवेळी विनिर्दिष्ट करण्यात येईल असे वार्षिक टोकबंद भाडे देईल आणि त्याच क्षेत्रातून एकापेक्षा अधिक खनिज काढण्याची परवानगी पट्टेदारांना दिली असेल तर, ते शासनाकडून वेळोवेळी निश्चित करण्यात येईल त्याप्रमाणे अशा प्रत्येक खनिजासाठी असे स्वतंत्र टोकबंद भाडे भरतील.

परंतु टोकबंद भाडयामध्ये प्रत्येक तीन वर्षातून एकदा सुधारणा करता येईल.

परंतु आणखी असे की, पट्टेदार हा प्रत्येक गौण खनिजाच्या संबंधात टोकबंद भाडे किंवा स्वामित्वधन यापैकी जी रक्कम जास्त असेल, ती रक्कम परंतु दोन्ही नव्हे, भरण्यास पात्र असेल. परंतु आणखी तसेच पट्टा अंमलात आल्यापासून पहिल्या तीन महिन्यांसाठी टोकबंद भाडे देय असणार नाही.

१७) पट्टेदार हा ज्या क्षेत्रासाठी काम करण्याची परवानगी देण्यात आलेली असेल, त्या क्षेत्राचे खाणपट्टाधारक भूपृष्ठ भाडे व त्या क्षेत्राच्या अकृषिक निर्धारणइतका उपकर प्रत्येक कॅलेंडर वर्षाला भरेल. कालावधीची गणना ही पट्ट्याची अंमलबजावणी केल्याच्या दिनांकापासून तसेच ज्या पट्टा क्षेत्रासाठी काम सुरु करण्याची परवानगी मिळालेली नाही. त्यासाठीही भविष्यलक्षी प्रभावाने करण्यात येईल.

१८) सक्षम अधिकाऱ्याने पुरेशा करणासाठी अन्यथा परवाना दिल्याखेरीज पट्टेदार पट्ट्याच्या अंमलबजावणीच्या दिनांकापासून तीन महिन्यांच्या आत खाणकामास सुरुवात करील. आणि खाण कामगारांची सुरक्षितता, खनिजाचे संरक्षण या बाबींची खात्री करून घेवून कार्यकुशल व यथायोग्य पध्दतीने हे काम हस्तांतरित करील व पार पाडेल.

परंतु शासनाच्या मते, खाणीचे विनियमन व खाणीचा विकास, प्रदुषणापासून संरक्षण करण्याच्या किंवा सार्वजनिक आरोग्य किंवा दळणवळण यांना असलेला धोका टाळण्याच्या किंवा इमारती, स्मारके किंवा इतर संरचना यांच्या सुरक्षिततेची सुनिश्चिती करण्याच्या हिताच्या दृष्टीने किंवा शासनाला योग्य वाटेल अशा इतर प्रयोजनांसाठी कोणताही खाणपट्टा कायमस्वरूपी समाप्त करणे इष्ट वाटत असेल तर, पट्टेदाराला ३० दिवसाची उचित नोटीस दिल्यानंतर, कोणत्याही जमिनीच्या संबंधातील असा खाणपट्टा समाप्त करता येईल किंवा संपुष्टात आणता येईल.

परंतु आणखी असे की, खाणपट्टा मुदतीपूर्वीच समाप्त केल्यानंतर शासनाला योग्य वाटेल त्याप्रमाणे इतर पात्र व्यक्तीला किंवा शासनाची मालकी असलेल्या किंवा नियंत्रण असलेल्या अशा शासकीय कंपनीला किंवा महामंडळाला खाणपट्टा देता येईल.

१९) खाणकामास सुरुवात करण्यापूर्वी पट्टेदाराने सक्षम अधिकाऱ्याशी विचारविनियम करून आणि त्याच्या स्वतःच्या खर्चाने जिल्हा अधिक्षक भूमी अभिलेख यांच्यामार्फत पट्ट्याचे क्षेत्र सीमांकित करील आणि त्याला पट्ट्याने दिलेले क्षेत्र दर्शविण्यासाठी आवश्यक ती ठळक सीमाचिन्हे आणि स्तंभ उभारून ते चांगल्या

स्थितीत ठेवील आणि अशी सीमाचिन्हे आणि स्तंभ नेहमीच चांगल्या स्थितीत ठेवील व राखील. पट्टेदार हा त्याच्या क्षेत्रातुन जाणारा कोणताही रस्ता वीज पारेषण, ट्राम मार्ग, रेल्वेमार्ग, हवाई रज्जुमार्ग (एरियल रोपवे), जलवाहिनी इत्यादींची यथायोग्य देखभाल करील. खाणकामासाठी लागणारे पाणी योग्य प्रकारे वाहून नेण्यासाठी योग्य मार्गही तयार करील. त्याच्या पट्ट्याच्या धारण क्षेत्रातील कोणत्याही प्रकारच्या जमिनीची (शासकीय किंवा खाजगी जमीन) देखभाल करील.

२०) पट्टेदार पुढील गोष्टीची खात्री करुन घेण्यासाठी खालीलप्रमाणे पुरेशा उपाययोजना करील :

(क) खनिजे व इतर कचरा सुलभतेने काढता यावा यासाठी उघडया खाणीतील पायऱ्यांची उंची तसेच रुंदी ये ग्य प्रमाणात ठेवण्यात आली आहे.

खाणीचा पृष्ठभाग हा गाळ किंवा मुरुम किंवा दगडाचे तुकडे किंवा मलबा किंवा इतर कोणताही ठिसूळ किंवा मऊ थरांचा असेल तर खाणीतील उतार क्षितीज समांतर रेषेपासून पंचेचाळीस अंश इतक्या सुरक्षित कोनामध्ये असेल, पट्टेदाराकडून खाणीच्या पायऱ्या अशा रितीने करण्यात येतील की पायऱ्यांनी रचना आणि प्रत्येक पायरीची उंची दीड मीटरपेक्षा अधिक असणार नाही. पायऱ्यांची रुंदी उंचीपेक्षा कमी असणार नाही.

खाणीचा पृष्ठभाग कठीण खडकाने बनलेला असे तर, खाणीचा उतार क्षितीज समांतर रेषेपासून साठ अंशापेक्षा जास्त नसेल अशा कोनात असेल आणि खाणीचा पृष्ठभाग पायऱ्याच्या स्वरूपात असे, कोणत्याही पायरीची उंची सहा मीटरपेक्षा जास्त असणार नाही आणि तिची रुंदी उंचीपेक्षा कमी असणार नाही.

(ख) कामाचा पृष्ठभाग नेहमी स्वच्छ ठेवण्यात येईल आणि

(ग) उत्खनन केलेली गौणखनिजे ठराविक योग्य त्या मोजमापाचे ढीग करुन, साठवली जातील आणि प्रत्येक ढिगाला क्रमं एक दिला जाईल.

२१) जर पट्ट्यात विनिर्दिष्ट न केलेले गौण खनिज खाणक्षेत्रात कोणत्याही वेळी आढळुन आले असेल तर, पट्टेदार त्याबाबतची माहिती सक्षम अधिकाऱ्याला आणि संचालकाला विनाविलंब देईल आणि त्या कामासाठी स्वतंत्र पट्टा मिळाल्याखेरीज त्या गौणखनिजासंबंधी कोणतेही खाणकाम हाती घेणार नाही किंवा अशा गौणखनिजाची विल्हेवाट लावणार नाही.

गौणखनिज आढळुन आल्याच्या दिनांकापासून तीन महिन्यांच्या आत जर पट्टेदाराने असा पट्टा मिळविण्यासाठी अर्ज करण्यात कसूर केली तर, सक्षम अधिकाऱ्याला अशा गौणखनिजाबाबतचा पट्टादुसऱ्या कोणत्याही व्यक्तीला मंजूर करता येईल.

२२) पट्टेदार त्याला पट्ट्याने दिलेल्या क्षेत्रात योग्य अशी स्वच्छता ठेवण्याची व्यवस्था करील.

२३) पट्टेदार हा गौणखनिजाचे जतन आणि विकसन या संदर्भात राज्य शासन किंवा संचालक यांनी वेळोवेळी दिलेल्या योग्य अशा सर्व सूचनांचे किंवा निदेशांचे पालन करील.

२४) पट्टेदार हा खाणकामाच्या आणि त्याचे कर्मचारी स्थळाला भेट देणारे लोक यांची सुरक्षितता, आरोग्य व त्यांची सोय यांवर परिणाम करणाऱ्या बाबींचा संबंधात अंमलात असलेल्या कोणत्याही कायद्यातील तरतुदीचे पालन करील आणि इतर कोणत्याही व्यक्तीकडे निहीत असणारे मार्ग, पाणी व इतर सुविधा याबाबतच्या सर्व विद्यमान अधिकारांचा आदर करील.

२५) पट्टेदार हा,

(क) संबंधित रेल्वे प्राधिकरणाची याबाबतीत लेखी परवानगी मिळाल्याखेरीज कोणत्याही रेल्वे मार्गाच्या हद्दीपासून,

(ख) शासनाच्या संबंधित प्राधिकरणाची याबाबतीत लेखी परवानगी मिळाल्याखेरीज, कोणताही जलाशय, कालवा, रस्ता, नदी, नाला, पाटबंधाऱ्यांची कामे किंवा सार्वजनिक बांधकामे किंवा इमारती यांच्या हद्दीपासून, जर सुरंगस्फोटाचा अंतर्भाव नसेल, तर ५० मीटर्स अंतराच्या आत आणि सुरंगस्फोटाचा अंतर्भाव असेल तर, २०० मीटर्स अंतराच्या आत कोणत्याही ठिकाणी कोणतेही खाणकामे करणार नाही किंवा करण्यास परवानगी देणार नाही.

अशी कोणतीही परवानगी देत असताना, रेल्वे प्राधिकरणाच्या किंवा कोणत्याही संबंधित प्राधिकरणाच्या सल्ल्यानुसार शासन शर्ती घालू शकेल आणि पट्टेदार हा अशा शर्तीचे पालन करील.

२६) पट्टेदार हा त्याला खाणकामासाठी आलेल्या खर्चाचे अचूक व खरे लेखे आणि खोदून काढलेल्या सर्व प्रकारच्या गौणखनिजांचे प्रमाण आणि इतर तपशील, खरेदीदारांची नांवे, मिळालेल्या पैशाच्या पावत्या, खाणीत सध्या कार्यरत असणाऱ्या कर्मचाऱ्यांची संख्या, आणि खाणीचा संपूर्ण नकाशा या बाबीं दर्शविणारे लेखे ठेवील आणि सक्षम प्राधिकारी आणि संचालक यापैकी कोणालाही वेळोवेळी आवश्यकता असेल, अशी माहिती, अहवाल आणि विवरणपत्रे व याबरोबर खाणकामाच्या दरम्यान मिळालेल्या खनिजाचे प्रतिनिधीक नमुनेही देईल, आणि दर महिन्याच्या १० तारखेपर्यंत अधिकाऱ्यांना आधीच्या कॅलेडर महिन्यात उत्पादीत केलेल्या एकूण खनिजाचे प्रमाण व त्याचे मूल्य यांचे नमुना-ड मधील विवरणपत्र सादर करील. पट्टेदार हा सक्षम अधिकारी आणि संचालक यांच्याकडे प्रत्येक वर्षाच्या १५ जानेवारीपर्यंत मागील वर्षात काढलेल्या खनिज मालाचे एकूण प्रमाण व त्याचे मूल्य देणारे वार्षिक विवरणपत्र नमुना-ड मध्ये सादर करील.

परंतु, जर पट्ट्याचा कालावधी वर्ष संपण्यापूर्वीच पूर्ण होत असेल तर पट्टेदार अशा कमी कालावधीतील विवरणपत्र सादर करील.

२७) पट्टेदार हा शासनाने याबाबतीत प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याला किंवा सक्षम अधिकाऱ्याला किंवा सक्षम अधिकाऱ्याने प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याला त्याच्या पट्ट्यातील कोणतीही इमारत उत्खनन अथवा जमिन यांची तपासणी करण्याच्या प्रयोजनार्थ किंवा अशा अधिकाऱ्याकडे जे लेखे, नकाशे आणि अभिलेख सादर करण्याची आवश्यकता असेल त्यांची तपासणी करण्यासाठी प्रवेश करण्याची परवानगी देईल. खनिजांचे अपव्ययकारी उत्खनन होऊ नये यासाठी अशा कोणत्याही अधिकाऱ्याला योग्य वाटतील अशा वाजवी सूचना देता येतील आणि पट्टेदार त्यांचे प्रतिनिधी किंवा व्यवस्थापक हा अधिकाऱ्याने निश्चित केलेल्या कालावधीत सादर सूचनांचे पालन करणे हे त्याचे कर्तव्य असेल.

२८) कोणतीही रेल्वे, जलाशय, कालवा, रस्ता अथवा इतर कोणतेही सार्वजनिक बांधकाम किंवा संरचना यांच्या सुरक्षिततेसाठी खाणीचा कोणताही भाग भक्कम करण्याची किंवा त्याला आधार देण्याची गरज असेल, तेथे पट्टेदार हा रेल्वे सुरक्षिततेचा अंतर्भाव असल्यास, संबंधित रेल्वे प्राधिकरणाचे किंवा या प्रयोजनासाठी सक्षम अधिकाऱ्याने प्राधिकृत केलेल्या कोणत्याही अधिकाऱ्याचे समाधान होईपर्यंत ते करण्याची व्यवस्था करील.

२९) पट्टेदाराने पट्ट्याची अंमलबजावणी करण्याच्या तारखेपासून १८० दिवसांच्या कालावधीत खाणकाम हाती घेण्यात कसूर केली असेल किंवा खाणकाम सुरु केल्यानंतर ते सलग १८० दिवसांच्या कालावधीसाठी थांबवले असेल तर पट्ट्याची अंमलबजावणी केल्याच्या किंवा यथास्थिति खाणकाम थांबवल्याच्या तारखेपासून १८० दिवसांचा कालावधी पूर्ण झाल्यानंतर पट्टा व्यपगत झाला असल्याचे समजण्यात येईल.

परंतु सक्षम अधिकाऱ्याला या उपनियमाखालील पट्टा समाप्त होण्यापूर्वी अशा पट्टाधारकाने केलेल्या अर्जावरून आणि पट्टाधारकाच्या नियंत्रणाबाहेरील कारणांमुळे खाणकामे हाती घेणे किंवा चालू ठेवणे पट्टाधारकास शक्य होणार नाही अशी सक्षम अधिकाऱ्याची खात्री पटल्यास आदेशात विनिर्दिष्ट करण्यात येईल अशा शर्तीना अधीन राहून असा पट्टा व्यपगत होणार नाही अशा आशयाचा आदेश काढता येईल.

परंतु आणखी असे की, पट्टाधारकाने पट्टा व्यपगत झाल्याच्या दिनांकापासून सहा महिन्यांच्या कालावधीत सादर करण्यात आलेल्या अर्जावरून आणि पट्टाधारकाच्या नियंत्रणाबाहेरील कारणांमुळे काम सुरु केले नव्हते किंवा थांबवले होते याबाबत राज्य शासनाची खात्री पटल्यास शासनाला योग्य वाटेल त्याप्रमाणे भविष्यलक्षी किंवा भूतलक्षी अशा दिनांकापासून परंतु पट्टा व्यपगत झाल्याच्या दिनांकाच्या आधीचा नसेल अशा दिनांकापासून पट्टा पुन्हा सुरु करता येईल.

परंतु तसेच, उपरोक्त तरतुदींच्या अंतर्गत कोणताही खाणपट्टा पट्ट्याच्या संपूर्ण कालावधीत दोनपेक्षा अधिक नसेल इतक्या वेळा पुन्हा सुरु करता येणार नाही.

३०) पट्टेदार हा सर्व अपघातांची माहिती जिल्हा दंडाधिकारी, पोलीस अधिक्षक व सक्षम अधिकारी यांना आणि अपघाताने गांधीर्य लक्षात घेता तशी गरज असल्यास, भारत सरकारच संबंधित खाणसुरक्षा संचालक यांनाही तात्काळ देईल.

- ३१) या पट्ट्यात समाविष्ट असलेली कोणतीही जमिन की जी खाणपट्ट्याने देण्याकरीता उपलब्ध नव्हती असे नंतर आढळून आल्यास, अशा कोणत्याही जमिनीमध्ये होणाऱ्या नुकसानीबद्दलच्या पट्टेदाराच्या दाव्यापासून शासन मुक्त असेल.
- ३२) पट्टेदार किंवा त्याचा हस्तांतरिती किंवा अभिहस्तांकिती हा इमारत उभारण्याच्या संबंधात अंमलात असलेल्या कोणत्याही कायद्याच्या, आदेशाच्या किंवा सूचनांच्या तरतुदींचे उल्लंघन करून किंवा ज्याच्या अधिकारितेत पट्टाक्षेत्र येत असेल अशा कोणत्याही अधिकाऱ्याने किंवा असे कोणतेही कायदे, आदेश किंवा सूचना यांखाली असे आदेश देण्यासाठी सक्षम असलेल्या प्राधिकार्याने दिलेल्या कोणत्याही आदेशांचे उल्लंघन करून कोणतीही इमारत उभारणार नाही.
- ३३) ज्या जमिनीच्या संबंधात पट्टा देण्यात आला असेल, परंतु अशा सर्व गौणखनिजांसाठी पट्टेदाराला अग्रक्रयाधिकाराच्या वेळी प्रचलित असलेल्या रास्त बाजारभावानुसार किंमत देण्यात येईल.
- ३४) राखीव असलेल्या पट्ट्याखाली भाडेपट्ट्याने दिलेल्या जमिनीच्या खालून अथवा वरून कोणताही रस्ता, लोहमार्ग, कालवा, जलाशय किंवा सार्वजनिक बांधकाम करण्याच्या किंवा केंद्र सरकारच्या कोणत्याही स्थानिक प्राधिकरणाचा अधिकार किंवा कोणत्याही विजेच्या किंवा टेलिफोनच्या तारा नेण्याचा किंवा खांब उभारण्याचा कोणत्याही प्राधिकरणाचा अधिकार राखून ठेवण्यात येत आहे.
परंतु अशा अधिकाऱ्यांचा वापर करण्यापूर्वी पट्टेदाराला तीस दिवसापेक्षा कमी नसेल, एवढ्या कालावधीची नोटीस देण्यात येईल आणि उपरोक्त कोणत्याही प्रयोजनासाठी उपयोगात आणलेले क्षेत्र पट्ट्याच्या क्षेत्रातून वगळयात येईल.
- ३५) पट्टेदार हा,
(क) कोणत्याही विवृत उत्खननाची खोली ही त्याच्या उंचीपासून सर्वात खालच्या बिंदूपर्यंत सहा मीटर पर्यंत पोचल्यास किंवा,
(ख) सुरुंग स्फोटाकांचा वापर केल्यास, आणि त्यानंतर जिल्हा दंडाधिकारी किंवा मुख्य खाण निरीक्षक यांनी निदेश दिल्यास,
- ३६) पट्टेदार हा सक्षम अधिकाऱ्याकडून लेखी सूचना प्राप्त झाल्यानंतर कोणत्याही खऱ्याखऱ्या शासकीय कामासाठी आवश्यक असणारी गौणखनिजे, पट्टेक्षेत्रातील उत्खनन केले नसलेल्या कोणत्याही भागातून स्वामित्वधन न घेता विभागाचे काम म्हणून शासनाच्या कोणत्याही विभागाला काढून घेण्याची परवानगी देईल. अशा कामाची व्याप्ती व त्या कामासाठी विशेष करून आवश्यक असलेल्या गौण खनिजांचे किंवा खनिजांचे प्रमाण लक्षात घेऊन असे लाभदायी शासकीय काम प्रमाणित करण्यास जो सक्षम असेल अशा कोणत्याही विशिष्ट विभागांच्या कोणत्याही अधिकाऱ्याकडून लेखी व विशिष्ट विनंती प्राप्त झाल्यावर, सक्षम अधिकाऱ्याला अशी सूचना देईल.
परंतु खाजगी जमिनीतील पट्टा देण्यात आला असेल तर, शासकीय विभाग जमिन मालकाला किंवा यथस्थिती, पट्टेदाराला नुकसान भरपाईची रक्कम देईल.
- ३७) पट्टेदार हा क्षेत्राच्या बाहेर वाहतुकीच्या कोणत्याही साधनाने नेल्या जाणाऱ्या गौणखनिजाच्या प्रत्येक निर्गत खनिजाबरोबर नमुना-ण मधील वाहतुक पास देईल.
- ३८) खाणकामामुळे जमिन दुभंगली गेल्यास कोणतीही जमीन दुभंगण्यापूर्वी पट्टेदार व खाजगी जमीनधारक यांनी परस्परसंमतने आधीच ठरवलेली अशी नुकसानभरपाई ही पट्टेदार हा जमिनीच्या भूपृष्ठ भोगवटादारास देईल.
पट्टेदार या प्रयोजनार्थ खाणकाम विलेखाचे निष्पादन करण्याच्या वेळी त्याने सर्व संबंधित जमिनधारकांबरोबर असे परस्पर करार केले आहेत आणि त्याने ज्या जमिनधारकांबरोबर करार केलेला नसेल तेथे, पट्टेदार खाणकामांना सुरुवात करण्याच्या हेतुने अशा जमिनीच्या करार करण्यासाठी संबंधित उप-विभागीय अधिकाऱ्याकडून तात्पुरता लेखी आदेश प्राप्त केला आहे अशा आशयाचे शपथपत्र सादर करील,
परंतु, संबंधित उपविभागीय अधिकारी हा महाराष्ट्र जमीन महसूल संहिता, १९६६ च्या कलम ४८ च्या तरतुदीनुसार, अशा प्रकरणाची त्याच्या न्यायालयात नोंद करील.
परंतु आणखी असे की, संबंधित उपविभागीय अधिकारी खाणपट्ट्यासंबंधीत भूपृष्ठ नुकसान भरपाईच्या अशा प्रकरणामध्ये प्राधान्याने आणि प्रकरणाचे गुणावगुण लक्षात घेऊन त्यामध्ये तडजोड करील.

- ३९) जर कोणत्याही शासकीय जमिनीवर खाणपट्टा मंजूर करण्यात आला असेल तर पट्टेदार महसूल प्राधिकार्यांनी ठरवल्यानुसार आणि निश्चित केल्यानुसार शासनाला नुकसान भरपाई भोटवटा मुल्य देईल.
- ४०) पट्टेदार हा पुढील अधिनियम व नियम यांच्या सर्व संबंधित तरतुदींचे आणि अधिनियम व नियम या अन्वये केंद्र व राज्य शासनाने तयार केलेल्या संबंधित कार्यपध्दतीचे काटेकोरपणे पालन करील.
- (क) खाण अधिनियम १९५२,
- (ख) खनिज संरक्षण व विकास नियम १९८८
- (ग) गौणखनिजांच्या संबंधाने केंद्र अथवा राज्य शासन वेळोवेळी लागू करील असा कोणताही अधिनियम आणि नियम (तीस) (एक) ज्या जमिनीवर खाणपट्टा मंजूर केलेला असेल, ती जमीन पट्टेदाराकडून उपयोगक्षम करण्यात येईल.
- (दोन) खाणकाम करण्यापूर्वी पट्टेदार हा परिस्थितीकीय संतुलन पुनःस्थापित करील.
- (तीन) खाणपट्ट्याच्या क्षेत्राभोवती पट्टेदार हा वृक्षांची लागवड करेल आणि त्यांची देखभाल करील. त्या भागातील हिरवाई टिकून राहिली याची तो सुनिश्चिती करील.
- ४१) (१) शासनाच्या मान्यतेच्या अधीन राहून सक्षम प्राधिकार्याला इतर कोणत्याही विशेष शर्ती विनिर्दिष्ट करता येतील. (२) वरील नियम (४६) (१) (एक) ते (एकतीस) याखाली विनिर्दिष्ट करण्यात आलेल्या शर्तीपैकी कोणत्याही शर्तीचे पट्टेदाराने किंवा त्याच्या हस्तांतरितीने किंवा अभिहस्तांकितीने उल्लंघन केले असल्यास, सक्षम अधिकारी हा पट्टेदार किंवा त्याच्या हस्तांतरिती अभिहस्तांकिती यांना नोटीशीच्या दिनांकापासून ३० दिवसांच्या आत अशा उल्लंघनाबाबत उपाययोजना करण्यासाठी त्याला विचारणा करणारी लेखी नोटीस देईल आणि अशा कालावधीत उल्लंघनाबाबत उपाययोजना करण्यात आली नाही तर, सक्षम अधिकारी या नोटीशीचा कालावधी संपल्यानंतर लेखी आदेशाद्वारे लागू असलेल्या टोकबंद भाडे दराच्या दुपटीइतक्या रक्कमेपेक्षा अधिक नसेल एवढी शास्ती आकारील व ती शास्ती असा आदेश दिल्याच्या दिनांकापासून ८ दिवसांच्या कालावधीत ४ भरावयाची आहे. या विनिर्दिष्ट केलेल्या कालावधीत अशा प्रकारे लादलेल्या शक्तीचे प्रदान न केल्यास ज्या कालावधीत असे उल्लंघन करणे चालू राहिले असेल अशा कालावधीपर्यंत टोकबंद भाड्याच्या दराइतक्या रक्कमेचा अतिरिक्त दंड दरदिवशी आकारण्यात येईल.
- आणखी असे की, अशी शास्ती आकारल्यानंतर असे उल्लंघन करणे चालू राहिले असेल तर सक्षम अधिकारी अशा नोटीशीच्या दिनांकापासून १५ दिवसांच्या कालावधीत अशा उल्लंघनाबाबत उपाययोजना करण्यासाठी पट्टेदार किंवा त्याच हस्तांतरिती किंवा अभिहस्तांकिती यांच्यावर अंतिम नोटीस बजाविली आणि या नोटीशीचा कालावधी संपल्यानंतर देखील, अशा उल्लंघनाबाबत पूर्णपणे उपाययोजना केली नाही तर सक्षम अधिकारी खाणपट्टा तात्काळ समाप्त करील आणि शास्तीच्या व दंडाच्या रक्कमेची वसुली जमील महसूलाची थकबाकी असल्याप्रमाणे वसूल करील.
- ४२) तसेच शासनाने व मा.उच्च न्यायालय, सर्वोच्च न्यायालय जे आदेश/निर्णय पारित करील, ते सर्व आदेश/निर्णय खाणपट्टाधारकावर बंधनकारक राहतील.
- ४३) मागणी क्षेत्राच्या खाणकाम आराखड्यानुसार प्रतीवर्षी १००१४ ब्रास गौणखनिजाचे उत्खनन करण्याबाबत रु.२००/- किंमतीच्या स्टॅम्पेपरवर दिलेल्या प्रतिज्ञापत्रानुसार टोकबंद भाडे शासनजमा करणे बंधनकारक राहिल.
- ४४) खाजगी वनीकरण क्षेत्र आढळून आल्यास, सदरचे क्षेत्र वगळून खाणकाम करावे. अन्यथा याची जबाबदारी खाणपट्टाधारकाची राहिल.
- ४५) पुणे महानगर प्रादेशिक क्षेत्र विकास प्राधिकरण (PMRDA) यांना सदर क्षेत्राची आवश्यकता असल्यास, खाणपट्टा अपोआपच रद्द होईल.
- ४६) मा.राष्ट्रीय हरित लवाद, पश्चिम विभाग खंडपीठ, पुणे येथे पर्यावरणाविषयक तक्रारी होऊ नयेत म्हणून खाणपट्टा आदेशातील अटी/शर्तीचे भंग होणार याची दक्षता घ्यावी.
- ४७) कोणतीही पुर्वसुचना न देता खाणपट्टा परवाना रद्द करणेचे अधिकार राखून ठेवणेत आले आहेत.
- ४८) खाणपट्टा मंजूर क्षेत्रात या अगोदर अनधिकृत उत्खनन अथवा दंडात्मक कारवाई झालेली असलेस खाणपट्टा धारक सदरच्या कार्यवाहीस नियमानुसार पात्र असेल.
- ४९) सदरच्या खाणपट्ट्यासाठी राज्य शासनाकडील राज्यस्तरीय पर्यावरण आघात मुल्यांकन प्राधिकरण यांनी दि.०३/१२/२०१९ रोजी घातलेल्या अटी व शर्तीची प्रत सोबत जोडली आहे. त्या अटी व शर्ती बंधनकारक राहतील.



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

सत्यमेव जयते

Environment department,
Room No. 217, 2nd floor,
Mantralaya, Annexe,
Mumbai- 400 032.
Date: December 3, 2019

To,
Mr. Ranjeet Ramdas Kakade
at Gut No:110/1/A,110/1/B,111 & 115/4 (Part),Vill.- Ambale, Tal.-Maval, Dist. - Pune, Maharashtra.

Subject: Environment Clearance for Basalt Stone Quarry of M/s. R.M.K Infrastructure Pvt Ltd; Gut No:110/1/A,110/1/B,111 & 115/4 (Part),Vill.- Ambale, Tal.-Maval, Dist. - Pune, Maharashtra.

Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 167th meeting and recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 176th meetings.

2. It is noted that the proposal is considered by SEAC-I under screening category 1 (a) as per EIA Notification 2006.

Brief Information of the project submitted by you is as below :-

1.Name of Project	M/s. R.M.K Infrastructure Pvt Ltd.
2.Type of institution	Private
3.Name of Project Proponent	Mr. Ranjeet Ramdas Kakade
4.Name of Consultant	M/s. Sadekar Enviro Engineers Pvt Ltd.
5.Type of project	Not applicable
6. New project/expansion in existing project/modernization/diversification in existing project	New
7. Expansion/diversification, whether environmental clearance has been obtained for existing project	Not Applicable
8. Location of the project	Gut No:110/1/A,110/1/B,111 & 115/4 (Part),Vill.- Ambale, Tal.-Maval, Dist. - Pune, Maharashtra.
9. Taluka	Maval
10. Village	Ambale
Correspondence Name:	M/s. R.M.K Infrastructure Pvt Ltd
Room Number:	Not Applicable
Floor:	Not Applicable
Building Name:	RMK Square
Road/Street Name:	Po-Vishnupuri, Talegaon - Chakan Road.
Locality:	Talegaon Station, Maval Taluka
City:	Pune, Maharashtra
11. Whether in Corporation / Municipal / other area	Pune Municipal Corporation
12. IOD/IOA/Concession/Plan Approval Number	Not Applicable
	IOD/IOA/Concession/Plan Approval Number: Not Applicable
	Approved Built-up Area:
13. Note on the initiated work (If applicable)	No work initiated
14. LOI / NOC / IOD from MHADA/ Other approvals (If applicable)	Not Applicable
15. Total Plot Area (sq. m.)	6.96 Ha
16. Deductions	Not applicable
17. Net Plot area	Not applicable

SEIAA Meeting No: 176 Meeting Date: September 27, 2019 (SEIAA-STATEMENT-000000831)
SEIAA-MINUTES-0000002591
SEIAA-EC-0000002173

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Shri. Anil Diggikar (Member Secretary SEIAA)

18 (a).Proposed Built-up Area (FSI & Non-FSI)	FSI area (sq. m.): Not applicable
	Non FSI area (sq. m.): Not applicable
	Total BUA area (sq. m.):
18 (b).Approved Built up area as per DCR	Approved FSI area (sq. m.):
	Approved Non FSI area (sq. m.):
	Date of Approval:
19.Total ground coverage (m2)	Not applicable
20.Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	Not applicable
21.Estimated cost of the project	2000000



Government of Maharashtra



22.Production Details				
Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	Basalt Stone	NA	17100	17100
23.Total Water Requirement				
Dry season:	Source of water	Not applicable		
	Fresh water (CMD):	Not applicable		
	Recycled water - Flushing (CMD):	Not applicable		
	Recycled water - Gardening (CMD):	Not applicable		
	Swimming pool make up (Cum):	Not applicable		
	Total Water Requirement (CMD) :	Not applicable		
	Fire fighting - Underground water tank(CMD):	Not applicable		
	Fire fighting - Overhead water tank(CMD):	Not applicable		
	Excess treated water	Not applicable		
Wet season:	Source of water	Not applicable		
	Fresh water (CMD):	Not applicable		
	Recycled water - Flushing (CMD):	Not applicable		
	Recycled water - Gardening (CMD):	Not applicable		
	Swimming pool make up (Cum):	Not applicable		
	Total Water Requirement (CMD) :	Not applicable		
	Fire fighting - Underground water tank(CMD):	Not applicable		
	Fire fighting - Overhead water tank(CMD):	Not applicable		
	Excess treated water	Not applicable		
Details of Swimming pool (If any)	Not applicable			

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24.Details of Total water consumed									
Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Domestic	-	1.0	1.0	-	0.2	0.2	-	0.8	0.8
Industrial Process	-	10.0	10.0	-	10.0	10.0	-	0.0	0.0
Gardening	-	12.0	12.0	-	12.0	12.0	-	0.0	0.0
25.Rain Water Harvesting (RWH)	Level of the Ground water table:		2-5 meters below ground level						
	Size and no of RWH tank(s) and Quantity:		Not Applicable						
	Location of the RWH tank(s):		Not Applicable						
	Quantity of recharge pits:		Not Applicable						
	Size of recharge pits :		Not Applicable						
	Budgetary allocation (Capital cost) :		Not Applicable						
	Budgetary allocation (O & M cost) :		Not Applicable						
Details of UGT tanks if any :		Not Applicable							
26. Storm water drainage	Natural water drainage pattern:		The slope of the area is towards south. The run-off will be maintained by providing garland drains around the quarry boundary to maintain the natural pattern.						
	Quantity of storm water:		The maximum of 626.4 m ³ /day of storm water will be generated within the lease area which will be drained through the garland drains.						
	Size of SWD:		The run-off will be connected to the garland drains.						
27.Sewage and Waste water	Sewage generation in KLD:		0.8						
	STP technology:		Not Applicable. Septic tank followed by soak pit will be provided.						
	Capacity of STP (CMD):		Not Applicable						
	Location & area of the STP:		Not Applicable						
	Budgetary allocation (Capital cost):		1,00,000						
	Budgetary allocation (O & M cost):		10,000						

28.Solid waste Management		
Waste generation in the Pre Construction and Construction phase:	Waste generation:	Not Applicable
	Disposal of the construction waste debris:	Not Applicable
Waste generation in the operation Phase:	Dry waste:	The overburden / mine wastes i.e 200 T/A will be back filled in the pit.
	Wet waste:	Not Applicable
	Hazardous waste:	Not Applicable
	Biomedical waste (If applicable):	Not Applicable
	STP Sludge (Dry sludge):	Not Applicable
	Others if any:	Overburden will be backfilled in the mine pit.
Mode of Disposal of waste:	Dry waste:	The overburden / mine wastes i.e 200 T/A will be back filled in the pit.
	Wet waste:	Not Applicable
	Hazardous waste:	Not Applicable
	Biomedical waste (If applicable):	Not Applicable
	STP Sludge (Dry sludge):	Not Applicable
	Others if any:	Overburden will be backfilled in the mine pit area.
Area requirement:	Location(s):	Overburden will be backfilled in the mine pit area of 0.070 Ha
	Area for the storage of waste & other material:	Not Applicable
	Area for machinery:	Not Applicable
Budgetary allocation (Capital cost and S&M cost):	Capital cost:	Not Applicable
	O & M cost:	Not Applicable

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Maharashtra

29. Effluent Characteristics					
Serial Number	Parameters	Unit	Inlet Effluent Characteristics	Outlet Effluent Characteristics	Effluent discharge standards (MPCB)
1	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
Amount of effluent generation (CMD):		Not Applicable			
Capacity of the ETP:		Not Applicable			
Amount of treated effluent recycled :		Not Applicable			
Amount of water send to the CETP:		Not Applicable			
Membership of CETP (if require):		Not Applicable			
Note on ETP technology to be used		Not Applicable. <i>M M</i>			
Disposal of the ETP sludge		Not Applicable			



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30.Hazardous Waste Details							
Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
31.Stacks emission Details							
Serial Number	Section & units	Fuel Used with Quantity	Stack No.	Height from ground level (m)	Internal diameter (m)	Temp. of Exhaust Gases	
1	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	
32.Details of Fuel to be used							
Serial Number	Type of Fuel	Existing	Proposed	Total			
1	Not Applicable	Not Applicable	Not Applicable	Not Applicable			
Source of Fuel		Not Applicable					
Mode of Transportation of fuel to site		Not Applicable					
33.Energy							
Power requirement:	Source of power supply :	Not Applicable					
	During Construction Phase: (Demand Load)	Not Applicable					
	DG set as Power back-up during construction phase	Not Applicable					
	During Operation phase (Connected load):	Not Applicable					
	During Operation phase (Demand load):	Not Applicable					
	Transformer:	Not Applicable					
	DG set as Power back-up during operation phase:	Not Applicable					
	Fuel used:	Not Applicable					
Details of high tension line passing through the plot if any:		Not Applicable					
34.Energy saving by non-conventional method:							
Not Applicable							
36.Detail calculations & % of saving:							
Serial Number	Energy Conservation Measures				Saving %		
1	Not Applicable				Not Applicable		
37.Details of pollution control Systems							
Source	Existing pollution control system			Proposed to be installed			
Dust Pollution	-			Sprinkling will be done on haul roads, mist sprinkling will be done to keep the stone wet to prevent escape of fugitive emissions. Approach roads will be black topped. A thick green belt will be maintained around the lease area & on both side of haul roads.			

Noise Pollution	--	A thick green belt will be maintained around the lease area & on both sides of haul roads. Appropriate PPE's like ear muffs & ear plugs will be provided to workers exposed to high frequency noise.
Solid Waste Pollution	--	The overburden will be used for green belt development, Surplus will be back filled in the pit & afforestation will be done.
Solid Waste Pollution	--	The overburden will be used for green belt development, Surplus will be back filled in the pit & afforestation will be done.
Budgetary allocation (Capital cost and O&M cost):	Capital cost:	Not Applicable
	O & M cost:	Not Applicable

38. Environmental Management plan Budgetary Allocation

a) Construction phase (with Break-up):

Serial Number	Attributes	Parameter	Total Cost per annum (Rs. In Lacs)
1	Air Pollution	--	--
2	Noise Pollution	--	--
3	Sewage Pollution	--	--

b) Operation Phase (with Break-up):

Serial Number	Component	Description	Capital cost Rs. In Lacs	Operational and Maintenance cost (Rs. in Lacs/yr)
1	Air Pollution	Black topping of approach roads	1.5 Lakhs	0.15 Lakhs
2	Air Pollution	Sprinkling of water on quarry & haul roads		1.0 Lakhs
3	Reclamation of pit area/Overburden management	Afforestation will be done in the pit area	1.0 Lakhs	0.2 Lakhs
4	Sewage Pollution	septic tank followed by soak pit will be provided	1.0 Lakhs	1.0 Lakhs
5	Air & Noise Pollution	Thick green belt will be developed	1.5 Lakhs	0.2 Lakhs

39. Storage of chemicals (inflammable/explosive/hazardous/toxic substances)

Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation
Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable

40. Any Other Information

No Information Available

	CRZ/ RRZ clearance obtain, if any:	Not Applicable
	Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ Inter-State boundaries	There are no protected areas within 15 km of quarry site.
	Category as per schedule of EIA Notification sheet	1 (a)
	Court cases pending if any	Not Applicable
	Other Relevant Informations	Not Applicable
	Have you previously submitted Application online on MOEF Website.	No
	Date of online submission	

3. The proposal has been considered by SEIAA in its 176th meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions:

Specific Conditions:

I	PP to develop 7.5 meter wide green belt along the periphery in the safety zone, the mined pits will be created as water reservoirs with all necessary safety provisions.
II	PP to ensure that, the quarrying is proposed above the level of aquifer to avoid the ground water contamination/degradation of water quality of aquifer. PP to take adequate measures/precautions to avoid contamination /degradation of ground water.
III	PP to implement mine closure plan as approved by the competent Authority. PP to provide dry wall of around one meter along with barbed wire fencing to the mining lease area to ensure safety of animals and humans.
IV	PP to obtain all necessary NOC 's/Permissions from the competent Authority before commencing any work on proposed site.
V	PP to ensure no stream is diverted due to proposed quarrying activity.
VI	PP to ensure that mining/ loading activity shall be restricted to day hours' time only. No mining activity shall be carried out after sunset and before sun rise.
VII	No mining shall be carried out in the safety zone of any structures exists in the vicinity.
VIII	The lease holder shall obtain necessary prior permissions from the competent Authority for withdraw of requisite quantity of ground/surface water, if required for the proposed project.
IX	Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
X	No wild life habitat shall be infringed.
XI	PP to ensure that Public Places shall not be used for parking of vehicles deployed for transport of minerals. PP to reserve sufficient parking space within their plot.
XII	PP to maintain the roads in a condition that will not generate dust pollution. Dust control measures like water sprinkling, road maintenance to be carried out.
XIII	PP to ensure to take necessary mitigation measures to prevent adverse impact of mining activities on nearby settlement from the. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried out regularly so as to avoid inconvenience to the villagers.
XIV	PP to provide first aid facilities on proposed site.
XV	PP to take measures to keep noise levels below the prescribed limits of CPCB.
XVI	PP to make available funds for EMP and maintain separate accounts for this fund. This fund shall not be diverted for any other purpose.
XVII	PP to make provision for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking, safe drinking water, medical health care and sanitation etc.
XVIII	PP to provide adequate measures to ensure the stability of the benches formed during mining activity to ensure safety of the people.
XIX	PP to adhere to the provisions stipulated Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013, guidelines issued by MoEF&CC and any other legal requirements as applicable to the proposed activity.
XX	PP to make available funds for EMP and maintain separate accounts for this fund. This fund shall not be diverted for any other purpose.
XXI	PP to ensure strict compliance of all conditions stipulated in the Environmental Clearance. The District Collector should strictly monitor the compliance of the conditions stipulated in the Environment Clearance letter.

SEIAA Meeting No: 176 Meeting Date: September 27, 2019 (SEIAA-STATEMENT-000000831)
SEIAA-MINUTES-0000002591
SEIAA-FC-0000002173

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Shri. Anil Diggikar (Member Secretary SEIAA)

XXII	PP to ensure that there is no damage to any fauna and its nesting close to the proposed mining area.
XXIII	PP to prepare and implement CER plan in consultation with the District Authority as per OM issued by MoEF&CC on 01.05.2018.
XXIV	PP to carry out multiple air monitoring on the nearest habitat and agricultural sites to ascertain the impact of air pollution due to proposed mining activity and to provide adequate mitigation measures.
XXV	PP proposes Jackhammer drilling in proposed quarry. The jackhammer drills produces more noise and do not have inbuilt water injection system. PP to ensure protective measures are provided to reduce noise exposure and dust emission due to drilling and blasting activity.
XXVI	PP to provide movable toilets/ bio toilets to the workers working in the area and the sewage generated shall be properly collected and treated so as to confirm to the standards prescribed by MoEF&CC and CPCB.
XXVII	PP to submit details about the safety measures to be undertaken for workers and surrounding habitats during mining activity. PP to appoint qualified fore man as a Mine Manager approved by Director General of Mines to ensure safety of the staff/labors appointed at mine site.
XXVIII	No hill cutting should be allowed during the quarrying.
XXIX	Blasting, crushing and transportation of crushed material should be carried out under covered conditions to avoid any kind of dust pollution.
XXX	PP Shall employ dust suppression measures by use of water sprinklers, foggers etc.
XXXI	The PP shall undertake 2 rows of tree plantation along the lease boundary. Dust absorbing trees shall be planted.

General Conditions:

	<p>1. The validity period of the EC will be for 7 years as per MoEF&CC Notification dated 29th April, 2015 but limited to period of lease. 2. No hill cutting should be allowed during the quarrying. No aquifers should be disturbed either by blasting or by quarrying. 3. Blasting crushing & transportation of crushed material should be carried out under covered conditions to avoid any kind of dust pollution. 4. PP shall employ dust suppression measures by use of water sprinklers, foggers etc. 5. The PP shall undertake 2 rows of tree plantation along the lease boundary. Dust absorbing trees shall be planted. 6. Quarrying allowed only in the recharge zone of hills, not in run off or storage zone. For this purpose, GSDA should be involved to carry out intensive geophysical survey to identify such recharge zone where quarrying can be allowed. 7. The mining plan shall be approved first before initiating any mining operations. 8. Discharge of sewage from quarry sites should be strictly controlled. 9. The quarries to maintain benches of 60 slope in the cut, 6 m depth in cut and 6 m for the bench. 10. No dumping of material shall be allowed in the water resources of Nallas. 11. No quarrying should be allowed in the run-off zone of hilly areas. 12. After mining extraction is completed, the existing pits on site must be filled up and the closure must be supervised and certified by the District Mining Officer. 13. No quarry shall be allowed within safe distance from any habitation or human activity. 13. District Collector will take bank guarantee of Rs. 2,00,000/- OR upto 2% of the annual royalty, whichever is higher, for the given lease from the lease holder to ensure the compliance of the conditions stipulated. In case of violation of stipulated conditions by project proponent bank guarantee so obtained shall be forfeited and legal action under the law should be initiated against such project proponent. 14. It shall be ensured that there is no fauna dependent on the areas close to mining for its nesting. 15. To prevent dust / particulate matter pollution, the lease holder shall take up tree plantation in an area 10 m from the boundary of the leased area and also on either side of the road leading to the quarry from the already surfaced road. 16. District Collector to ensure that the provisions stipulated in Maharashtra Minor Minerals Extraction (development and Regulation) Rules shall be strictly adhered to. 17. The configuration of benches should be: 60 degrees slope in the cut, 6 m depth for cut and 6 m width for the bench. PP shall ensure that no quarrying is carried out in forest or zudm jungle. No water sources shall be affected due to quarrying activity. All labor engaged in quarrying will be provided with protective gears like mask, helmets, boots etc. 18. District Collector to ensure that distance between one lease area and another lease area or clusters of lease area is more than 500 m. 19. Project Proponent to ensure that vehicles transporting stone should not be overloaded beyond stated capacity, also to ensure that there is no violation of the Hon'ble NGT, Hon'ble Supreme Court order given in related matters. 20. PP to prepare Mine closure plan and get it approved by the competent authority. PP will be held responsible personally for non-compliance of the conditions stipulated in the Environmental clearance and shall be liable for legal action under Environment (Protection) Act of 1986. 21. Transport of stone should be by vehicles which are properly covered with Tarpaulin and it should not be overloaded. 22. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area is not affected. The depth of quarrying should be above the levels of aquifers to avoid the contamination/ degradation of water quality of aquifers. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this. 23. Effective safeguards, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Water sprinkling shall also be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department. 24. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environmental clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.</p>
ii	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, and amendments by MoEF&CC Notification dated 29th April, 2015.
8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
10. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-, Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


Shri. Anil Diggikar (Member Secretary SEIAA)

Copy to:

1. SHRI JOHNY JOSEPH, CHAIRMAN-SEIAA
2. SHRI UMAKANT DANGAT, CHAIRMAN-SEAC-I
3. SHRI M.M.ADTANI, CHAIRMAN-SEAC-II
4. SHRI ANIL .D. KALE. CHAIRMAN SEAC-III
5. SECRETARY MOEF & CC
6. IA- DIVISION MOEF & CC
7. MEMBER SECRETARY MAHARASHTRA POLLUTION CONTROL BOARD MUMBAI
8. REGIONAL OFFICE MOEF & CC NAGPUR
9. MUNICIPAL COMMISSIONER PUNE
10. MUNICIPAL COMMISSIONER SATARA
11. REGIONAL OFFICE MPCB PUNE
12. REGIONAL OFFICE MIDC PUNE
13. MAHARASHTRA STATE ELECTRICITY DISTRIBUTION CO. LTD
14. COLLECTOR OFFICE PUNE
15. COLLECTOR OFFICE SATARA
16. COLLECTOR OFFICE SOLAPUR



सही/-
(एस.एम. गायकवाड)
अपर जिल्हाधिकारी पुणे

(स्थळप्रतीवर मा. अपर जिल्हाधिकारी पुणे
यांची स्वाक्षरी असे)

प्रति,

आर.एम.के. इन्फ्रास्ट्रक्चर प्रा.लि.तर्फे रणजित रामदास काकडे,
रा. आरएमके स्क्वेअर पो. विष्णुपुरी नुमवि पॉलिटिकल तळेगाव स्टेशन
ता. मावळ, जि. पुणे

प्रत : तहसिलदार, मावळ

- अ) खाणपट्टाधारक या आदेशातील शर्ती व गौण खनिज उत्खनन नियमांचे पालन करतात किंवा कसे ते पहावे.
- ब) खनिपट्टेधारकास विहित नमुन्यानुसार खनिज वाहतूक परवानगीची पुस्तके सही शिक्के करून प्रमाणित करून द्यावीत व याबाबतची नोंदवही आपल्या कार्यालयात ठेवावी.
- क) त्यांनी स्वतः वर्षातून किमान एकदा खनिपट्टा क्षेत्राची व खनिपट्टा हिशोबांची तपासणी करून खनिपट्टाधारक नियमानुसार खाणकाम करून सर्व शासकीय देणी वेळच्या वेळी खजिन्यात भरतात किंवा कसे तसेच विहित वेळेत विहित विवरणपत्रे सर्व संबंधितांस सादर करतात केली कसे याबाबतही तपासणी करून सविस्तर अहवाल या कार्यालयास सादर करावा.
- २) उपअधिक्षक भूमि अभिलेख, मावळ यांना योग्य त्या कार्यवाही करिता रवाना यांना कळविण्यात येते की, खनिपट्टाधाराकाकडून शर्त क्र.३ नुसार मोजणी शुल्क भरून घेऊन फक्त मंजूर क्षेत्रा पुरती मोजणी करून निष्पादनाकरिता मोजणीच्या नकाशा प्राधान्याने तयार करून द्यावा. नकाशासह खनिपट्ट्याचे (लिज डीड एक्सीक्युशन) विहित वेळेचे आत होणे नियमानुसार बंधनकारक असल्याने ही मोजणी विना विलंब घेणेची दक्षता घ्यावी.
- ३) उपविभागीय अधिकारी मावळ-मुळशी उपविभाग मावळ यांना माहितीसाठी रवाना.
- ४) मा.संचालक,भूविज्ञान आणि खनिकर्म, संचालनालय,महाराष्ट्र शासन, जुने सचिवालय, नागपूर - ४४० ००१

smam 20.03.11
(संजय म. बामणे)
जिल्हा खनिकर्म अधिकारी,
जिल्हाधिकारी कार्यालय पुणे

- Read:- 1) Original order from this office no.
Mining work/SR/01/14, dt. 29/09/2014
- 2) Application for renewal of mining lease dated 14/05/2019 of M/s. Namrata Stone Crusher Pro. Mr. Kiran Mohanrao Kakade, Indrayani Colony, Talegaon Station, Taluka Maval, District Pune.
- 3) Maharashtra Minor Mineral Mining (Development and Regulation) Rules, 2013
- 4) Hon. Principal Secretary, Environment Department State Level Environmental Impact Assessment Authority (SEIAA) letter no. SEC/2013/ CR/201A/TC-2, dt. 24/01/2014

Collector Office Pune
Mining Branch
No.Mining work/SR/N/10/2019
Pune, Dated :- 01/06/2019

**Sub:- Regarding granting permission for renewal of mining lease Land
At Mauje Amble, TalukaMaval. No. Area 2
H 110/2. 07.3 r**

ORDER

M/S. Namrata Stone Crusher by Pro. Mr. Kiran Mohanrao Kakade, Indrayani Colony, Talegaon Station, Taluka Maval, District Pune from this

office order no. Mining work/SR/01/14, dt. As on 29/09/2014 land at Mauje Amble, Taluka Maval Area 2 H 110/2. 07.3 r Mining lease was granted in area for a period of 05 years i.e. ending on 31/12/2019.

Which means Namrata Stone Crusher by Pro. Mr. Kiran Mohanrao Kakde has submitted an application dated 14/05/2019 and has requested to renew the said quarry for the next period.

This office was informed about the calculation of the area and submission of the report, to Mr. B. K. Panmand (Private count holder), Namrata Stone Crusher Pro. Mr. Kiran Mohanrao Kakde has calculated and submitted the report, in which it is seen that the licensee has mined 22008 brass minor mineral. By perusing the

reconciliation letter from Tehsildar Maval, it is seen that the applicant has collected a royalty of 56975 brass till today. That is, the mining lease holders have no government to come to.

Similarly, the mining lease holders are required to mine 10,000 brass minor minerals. His royalty as per the prevailing rate (Rs.400/- brass) is to be collected by the Government as fixed rent. Affidavit is submitted on stamp paper of Rs. 200/-. An affidavit is submitted that all terms / conditions of Rule No. 3 to 57 of the Maharashtra Minor Mineral Mining (Development and Regulation) Rules, 2013 are binding.

Also since the mining lease holder has submitted the Environmental Impact and Mining Plan, I, Ramesh Kale, Additional Collector, Pune, in

accordance with the authority vested in me under the Maharashtra Minor Mineral Mining (Development and Regulation) Rules, 2013 for the said mining lease for the next 5 years from the date of expiry of the earlier order i.e. on 30 Granting renewal for the period ending 12/2024.

Terms and Conditions:-

1) The original order of this office no. Mining/SR/01/14, dated 29/09/2014 as well as the terms and conditions of the Maharashtra Minor Mining (Development and Regulation) Rules, 2013 and the terms and conditions of the Department of Environment dated 24/01/2014 shall remain binding on the mining lease holder.

- 2) It will be mandatory to enter into mining lease agreement within 60 days from the said order.
- 3) In case of breach of any of the terms and conditions in 1 and 2 above, the mining lease granted shall be canceled without giving any notice and the mining lease holder shall be liable to action as per prevailing rules.
- 4) Mining of 10000 brass per annum as per mining plan of demand area Rs. 200/- as per the affidavit given on stamp paper of Rs.
- 5) The right to cancel the mining license without any prior notice is reserved.
- 6) Hon. National Green Arbitrator, Western Division Bench, Pune to ensure that no violation of the terms/conditions of the mining lease order

is made in order to avoid environmental complaints.

Signature/-
(Ramesh Kale)
Additional Collector, Pune,

To,
Namrata Stone Crusher Pro. Mr. Kiran Mohanrao
Kakade, Indrayani Colony, Talegaon Station,
Taluka Maval, District Pune

Copy,

- 1) Sub Divisional Officer Maval-Mulshi, Sub
Division Maval
- 2) Tehsildar Maval for information and
appropriate action.

Do the leaseholders comply with the terms /
conditions of the order or how? Also instructions
should be given to the concerned Talathi and

Mandal Officers to verify whether the royalty of the secondary minerals mined from the approved mining lease area is collected by the government as per the prevailing rate at that time.

Copy:- Director, Directorate of Geology and Mines, Government of Maharashtra, Mineral Bhavan, 27, Cement Road, Shivajinagar, Nagpur - 440010

(Dr. Suyog A. Jamtapu)
District Mining Officer
Collector's Office Pune.

*

District Collector Upper Distt

*

(Signature of Hon'ble Additional Collector So
Pune)

Copy:-

Mining Belt Approval for General Mining)

- Ref.:**1) Mining and Minerals Regulation and Development Act, 1957.
- 2) Maharashtra Land Revenue Act, 1966.
- 3) Maharashtra General Mining Digging Development and Regulation Rules, 2013.
- 4) Letter dated 03.08.2019 of Hon'ble Principal Secretary. State Environment Incidents Assessments Authority (SEIAA).

Collector office, Pune,
Mining business department
No. M/SR/34/2020
Pune-1, Dated 20.12.2021.

Sub.:- Mining belt approval.

At Amble, Tal. Maval, Dist. Pune, Group no. 110/1/A, 110/1/B, 111 and 115/4 admeasured total 06H 96R for Mr. Ranjeet Ramdas Kakde, R.M.K. Infrastructure Pvt. Ltd.

Order

Mining license is passed for two years under order dated 20.12.2019 of our office for including

group no. 110/1/A, 110/1/B, 111 and 115/4 admeasured total 06H 96R At Amble, Tal. Maval, Dist. Pune, for Mr. Ranjeet Ramdas Kakde, RMK Infrastructure Pvt. Ltd., RMK Square, Post Vishnupuri, NMV Poly technique, Talegaon Station, Tal. Maval, Dist. Pune, as authorized under Part-2 Rule 14(1)(2) of Maharashtra General Mining Digging Development and Regulation Rules 2013.

- 1) Mining licensor is required to follow Maharashtra General Mining digging development and regulation rules 2013 and Maharashtra Land Revenue Act, 1966.
- 2) Mining Licensor is required to follow rules orders, conditions prescribed from time to time by government and upper collector pune regarding general mining .
- 3) Mining agreement is require to execute in 60 days from this order. To submit copy of plan on

carrying survey with own expenses through concerned Tahsil Inspector Land Records of property passed under mining lease for same. Mining holder is require to filed application with depositing urgent fee with Tahsil Inspector Land Records for said survey in 15 days from this order. Otherwise mining and license passed shall be terminated automatically and he shall get it no refund for same considering mining holder is responsible for delay caused for agreement.

- 3A) The grantee could not start digging without executing mining deed. Penalty action shall be taken under Section 48(7) of Maharashtra Land Revenue Act, 1956, regarding general mining digged considering said digging has unauthorized if observed digging started before agreement registration.

- 4) Grantee should pay the surface rent not more than land revenue and sub-cess thereon are chargeable for the land and rate mentioned under mining deed as prescribed by collector for surface of land used for mining by grantee.
- 5) Grantee should put marking and pole of boundary required to show the land allotted for mining and to maintain it in good condition.
- 6) Grantee should follow provision of any act applicable than regarding points affecting safety, help and amenity of public or employees working for mining of grantee and mining business and should respect the legal rights regarding road water and other present amenities for same. And not to cause inconvenience of anybody by dust spreading by road used to transport it and mining property under provision of rules and order for mining.

And grantee should submit no objection certificate of Maharashtra Pollution Control Board if want to install crushing machine and other machineries for same and should follow strictly its terms and conditions and should submit Xerox copy of said no objection certificate with our office.

Grantee is binding to comply with following points to control the pollution caused by transport of mining and if installed crushing machine at mining property.

A) To provide immediately water sprinkling process to crush soil from stone by crushing machine and to run it continuously.

B) To sprinkle water regularly on road on mining and from main road to mining road not to spread the dust.

- C) To plant and develop properly trees each at 20 ft distance sufficiently at road side and at labour quarters at 50 per hector at boundary of property passed.
- D) To transport stone machine mining on digging stone in quarry from Sunrise to sunset only. Not to carry any business of mining and transporting in the night.
- 7) Designated officer could terminate his mining lease and its consideration shall be seized fully or partly if the tenant or his transferee or transferor not pass the permission to visit or to inspect any mining property under Section 13.
- 8) Grantee should report fully regarding all accident to concerned magistrate and district superintendent of police through Hon'ble Director mining safety Margaon, Goa.

A) Report submitted under case by Town Development and Assessment Department Pune.

- To confirm the referred property is out of 500 meter distance form developed and civilization process zone.
- Mining business is not permissible at the environmental sensitive zone.
- It is require to confirm referred property is out of minimum half KM distance from national/state main highway.
- It is require to confirm the referred property is out of minimum 500 meter from historical, important, religious and fort destinations.
- Tree is compulsory to plant as required at property referred for environmental re-establishment and to maintain balance.

- It is require to confirm present approach road of proper width is there to transport mining at property referred.
- Environmental no objection certificate is require to submit from Maharashtra Control Pollution Board before starting mining business at property referred.
- To follow strictly blasting rules of Maharashtra Small mining products before starting mining business at property referred.
- It is required to confirm whether referred property is out of 1 KM distance from heightide line of river, big drains

B) Transport pass is binding to submit every time for each vehicle certified by designated officer to transport stone, soil, sand from property passed by mining holder, penalty action shall be taken under rule there

considering full general mine is unauthorized of the said vehicle, if did not get transport pass for the vehicle, and mining holder is required to maintain daily business register of general mining sold and transported digged, said register and other accounts documents is binding to submit at digging place for Upper collector, district mining officer and earth science and mining business directorate inspection officer, otherwise this mining deed shall be terminated.

- 9) Government is free from any claim of tenant to get its loss compensation if observed later no land was available to lease passed for mining for tenant.
- 10) Tenant or his transferee of transferor should not construct any building against any order passed by any officer authorized to pass such

order or any such as authorised the officer for land passed for mining or provision of any act applicable then to construct building.

- 11) Government is authorized preferably to purchase general mine getting at said land passed for mining.
- 12) State government or central government has reserved right to pass any road, railway, canal or water source or electricity or telephone line at land passed for mining.
- 13) The following conditions are binding for tenant in own authority of Collector, Pune besides above terms, conditions of government.

A) Grantee should deposit full royalty of mining carried with concerned Tahsildar after minimum every six months, but tenant could deposit royalty any time and from time to time in less than six month also as convenient for

him, but tenant is not compulsory to deposit royalty before six months.

B) Tenant should submit no objection certificate on stamp paper executed before notary or tahsildar on passing loss compensation amount of land for landlord if started mining on private land.

C) Tenant not to cut or dispose tree, etc. banned to cut under rule without permission in mining property.

D) Tenant should not carry digging at property prohibited if any for government authorized purpose on passing permission.

E) Tenant is require to be responsible fully not to carry digging in property of government open, cattle field or any other kind of forest or protected or reserved near boundary of property

passed under lease. Otherwise such mining business shall be considered as violation of forest protection act, encroachment of government property and lease shall be terminated without serving any separate notice for mining.

F) Tenant is required to protect boundary with digging sufficiently and compounding properly. Otherwise tenant is responsible if occurred accident on following human, animal in digging and he shall declared entitled for action under rule and mining deed could be terminated.

G) Tenant should indemnify the government separately if occurred dispute, court matter of tenant with other person regarding mining property.

H) Government shall possess mining property with quarry thereon and all mine remained in

the quarry on terminating lease period or if terminated the lease and all property at such place shall be taken in possession of government on seizing.

l) Government may refer the authority to possess all quarry at mining property, campus, all zone as required for business, machinery thereon, etc. If the war or emergency is declared.

- 14) Tenant shall calculate said payable amount under own business to pay the royalty payable and accordingly shall deposit from treasury. Tenant is binding to deposit different amount of royalty as asked by designated officer on assessing finally.

Simple interest shall be charged at rate 15% yearly before depositing other amount payable for said royalty and binding business on

payment made late for other amount payable for royalty and mining business from 68 day on crossing date fixed by government to deposit other amount payable for royalty and mining business by officer authorized without prejudicing any provision provided under said rule.

- 15) Tenant shall submit quarterly return under Form-T with designated officer and director for period ending on 30 June, 30 September, 31 December, 31 March.
- 16) Tenant shall pay annual rent fully as asked by government from time to time for each calendar year and as fixed from time to time by government if passed permission for tenant to take mining more than one from the said property. Accordingly he shall deposit such separate approximate rent for each such

mining. But approximate rent shall be revised once every after three years.

Approximate rent not payable for first three months on executing lease.

But further the tenant is entitle to deposit approximate rent of each general mining of royalty, whichever is more, but not both.

But further approximate rent is not payable for first three months on started lease.

- 17) Tenant shall deposit sub cess of non-agricultural assessment of said property and land rent for each calendar year for permission granted to carry mining for property. Tenure calculation shall be made with retrospective effect from the date started the lease and for period, were not received permission to start mining for property.

- 18) Tenant shall start mining in three months from date of starting lease on passing permission for proper purpose by designated officer and shall transfer and conclude business duly and properly confirming safety of mining labours, protection of mining.

But government may terminated such mining lease of any property or may close on serving proper notice of 30 days to tenant for benefit to confirm safety of building, memorials of other structure or to avoid danger likely to cause for public health or communication or to protect the mines from pollution, regulation and development of mining according to government or as the government may deem proper to terminate permanently any mining lease for such other purpose as it may deem proper.

But further that the mining would be passed for other eligible person as government may deem proper on terminating mining lease before maturity or for such government company or corporation owned or controlled by government.

- 19) Tenant should mark property of mining through district superintendent land records with his own expenses on consulting with designated officer before starting mining business and shall maintain it properly with putting proper boundary mark and poles require to show property leased for him and shall keep and maintain permanently such boundary marks and poles in good condition. Tenant shall maintain properly any road passing on his property with electricity line, tram ways, railway, Aerial rope way, water line, etc. He shall maintain proper way to pass

properly water require for mining. He shall maintain any kind of government or private property of acquisition zone of his lease.

20) Tenant shall make the following sufficient remedy to confirm the following points.

(A) Proper height and width is maintain of the steps in the open quarry to get easily the mines and other dust.

Slope in the quarry should be in safety angle of 45 degree from parallel line, if the floor space of the mining is with dust or stone or sand pieces or other or any other small or big stone. Tenant shall make steps in quarry that structure and height of each step should not be more than one and half meter. Width of state should not be less than height.

Slope of quarry should be in angle not more than 60 degree from parallel level if floor space of

quarry is with hard rock and floor space of quarry should be in form of steps. Height of any step should not be more than 6 meter and its width should not be less than height.

(B) Floor space of mining shall be maintained clean permanently. And,

(C) General mining digged shall be put, stocked in specific property measurement and each stock shall be numbered.

- 21) Tenant shall report it to designated officer and director without delay if observed any time general mining carried in quarry property not permissible at property and should not start any mining of said general mines without getting separate lease for said business or should not dispose such general mines.

Designated officer should pass lease of such general mines for any other person if tenant is failed

to file application to get such leasing in three months from date of observing general mines.

22) Tenant shall arrange to maintained proper cleanliness of the property lease for him.

23) Tenant shall follow all instruction and suggestion properly from time to time prescribed by state government or director regarding maintenance and development of general mines.

24) Tenant shall follow any legal provision applicable for points affecting safety, health of visitors of location, mining and its labours and their amenities and shall follow all present prescriptions regarding sources, water and other amenities provided for any other person.

25) Tenant shall not start any mining business or permission shall not be passed to carry at.

(A) From boundary of any railway line without getting written permission for same from concerned railway authority.

(B) In 50 meters distance if digging blast is not there from any boundary of any water source, dam, road, river, drain, irrigation business or public works or building and in 200 meter distance if digging blast is there without getting written permission for same from concerned government authority.

Government could prescribe conditions and tenant should follow such conditions under advice of railway authority or any concerned authority before passing any such permission.

26) Tenant should maintain accurate and correct accounts of expense required him to carry mining and should maintain accounts showing

points of other detail, name of purchaser, receipt of money received, number of labours working presently for mining and full plan of quarry and shall provide sample piece of mining found during digging and information, report and description required from time to time for anybody out of the designated authority and director and shall submit information under Form-D of quantity of total mining produced in last calendar months and its cost with officer before 10th day of every month. Tenant shall submit annual information under Form-E of total quantity and cost of mining goods digged in last year before 15 January of every year with designated officer and director.

But the tenant should submit information of such less tenure if lease tenure is terminating before completing year.

- 27) Tenant shall pass permission for admission for inspection required to submit accounts, plans and records with such officer or for inspection of any building, digging or land of his property for any officer authorized by designated officer or officer designated or any officer authorized by same by government. He shall pass proper instruction as any such officer may deem proper not to dig he mining unnecessarily and it is duty of tenant to follow said instructions in period prescribed by his representative or authorized manager.
- 28) Tenant shall arrange to make any part of quarry strong for safety of any railway, water source, canal road, road any other public works or structure or as require to support it, if railway safety is concerned there to arrange satisfying the concerned railway authority or

any officer authorized by designated officer for said purpose.

- 29) Lease shall be considered as terminated on completing 180 days period from date of stopping mining duly or following the lease if mining is stopped continuously for 180 days on starting or if the tenant failed to start mining in 180 days from date of passing lease.

But designated officer should pass order not terminating lease subject to prescribed under order if designated officer confirmed it is not possible for tenant to continue lease or to start mining for reasons out of control of tenant and under application filed by tenant before terminating lease under this sub rule.

But further that, lease should be started again from date of respective effect or from date of terminated the lease whichever is not earlier as the

government may deem property if the state government confirm that mining was not started or stopped for reasons out of control of tenant and under applicable submitted in six months from date of terminating lease by tenant.

But should not start any mining again under above provision again for not more than twice in full tenure of lease.

- 30) Tenant should report information of all accident immediately with concerned mining safety director of central government as required considering seriousness of accident and with district magistrate superintendent of police and designated officer.
- 31) Government is free from claim of tenant of loss cause at any such property if observed latter any property passed under said lease was not available to pass under mining lease.

- 32) Tenant or his transferor, transferee should not construct any structure against any order passed by authority designated to pass such order under any such act, order or instruction or by any such officer where mining belt is there under his authority or on violating provision of any act, order or instruction prescribed to construct structure.
- 33) Cost shall be passed at fair market price rate cost applicable during preference for tenant for all such general mining, where lease is passed for property.
- 34) Government has reserved rights of any authority to construct any road, railway, canal, water source or public works under ground or over ground of property leased at belt reserved or any authority to pass any electricity or

telephone line or to put poles or authority if any local department of central government.

But should serve notice of period not less than 30 days to tenant before utilizing such authority and land used for any above purpose shall be deleted from zone of lease.

35) Tenant should,

(A) If reached depth of any prescribed digging at 6 meter upto most lower point from its height or,

(B) If used mining blast and then if district magistrate or chief mining inspector instructed.

36) Tenant should pass permission for any government department to withdraw business of department without collecting royalty of any land not digged in mining belt the general mines required for any bonafide government purpose on getting written instruction from

designated officer. Designated officer should pass such instruction on getting written or specific request of any specific department at authorized to certify such beneficial government business considering standard of general mines or mining required specifically for said purpose and quantity of such business.

But the government department should pass loss compensation amount to landlord or tenant, if lease is passed regarding prior property.

37) Tenant should provide transport pass under Form-N with each digged mining of general mining transported by any source of transport out of the jurisdiction.

38) Tenant shall pass such loss compensation prescribed already on joint consent by tenant and private landlord before dividing any

property is the land is divided due to mining to floor space occupier of land.

Tenant should register agreement directly with all concerned landlord before executing document for mining for said purpose and he should submit affidavit of such content that provision written order of concerned such divisional officer is submitted to register agreement of such land with intention to start mining.

But concerned sub divisional officer should record such case with his court under provision under Section 48 of Maharashtra Land Revenue Code 1966.

But further that, concerned sub divisional officer should settle it considering merit of case and preferably such case of floor space loss compensation regarding mining.

- 39) Tenant shall pass loss compensation occupation cost for government as provided and prescribed by revenue authority, if mining lease is passed for any government land.
- 40) Tenant should follow strictly concerned policy prescribed by central and state government under acts and rules and all concerned provisions of following acts and rules.
- (A) Mining act 1952.
- (B) Mining Protection and Development Rules 1998.
- (C) Land shall be made useful through tenant, where mining lease is passed under any act and rule for land.
- (One) It shall be applied from time to time by central or state government regarding mining.
- (Two) Tenant shall reconvert it as it was earlier before starting mining.

(Three) Tenant should plan trees around zone of mining property and should maintain it. He should confirm to maintain greenery at said zone.

- 41) 1) Designated authority should prescribe any other specific condition subject to government approval. 2) Designated officer should serve him written notice asking to make remedy on such violation in 30 days from date of notice to tenant or his transferor, transferee if tenant for his transferor or transferee violated any of the conditions prescribed under rule (46) (1) (1) to (31) and should charge penalty not more than double amount of approximate land rate applicable under written order on terminating validity of said notice by designated officer and should deposit said penalty in 8 day from date of getting such order. Additional penalty shall be charged every day of amount of rate of

approximate rent for such period of continued such violation if penalty charged as such in said period prescribed is not deposited.

Further that designated officer should service final notice to tenant or his transferor or transferee to make remedy for such violation in 15 days from date of such notice if continues such violation on charging such penalty and designated officer should terminate immediately mining lease if not made remedy fully regarding such violation on terminating validity of such notice also and fine and penalty amount recovery shall be made for land revenue recovery.

42) And all order, instruction passed by government and Hon'ble High Court, Supreme Court are binding for mining grantee.

43) Rent prescribed is binding to deposit with government under affidavit submitted on stamp

paper of Rs. 200/- to dig the mining under mining plan of the property demanded for yearly 10014 brass.

- 44) To carry mining excluding private forest zone observed, if any, otherwise, mining grantee is responsible for same.
- 45) Mining lease shall be terminated automatically if Pune Metropolitan Regional Property Development Authority (PMRDA) required said property.
- 46) To be careful not to violate terms, conditions of mining order not to get complaint regarding environment at Hon'ble National Green Tribunal, Waste Zone Bench, Pune.
- 47) Rights is reserved to terminated mining license without furnishing any prior notice.

- 48) Mining holder is entitled under rule for said action if acted earlier for mining property passed regarding unauthorized digging or penalty action.
- 49) Copy of terms and conditions prescribed on 03.12.2019 by state government environmental hazardous assessment authority for said mining purpose is enclosed herewith. Said terms and conditions are binding.

Sd/-

(S. M. Gaikwad)

Upper Collector Pune.

To,
Mr. Ranjeet Ramdas Kakde, RMK Infrastructure Pvt.
Ltd., RMK Square, Post Vishnupuri, NMV Poly
technique, Talegaon Station, Tal. Maval, Dist. Pune.

Copy to :- Tahsildar Maval.

- A) To confirm whether mining grantee is following conditions under this order and general mining digging rules.
 - B) To certify the mining transport license registered signed sealed under form prescribed for mining grantee and to maintain its register with your office.
 - C) To submit detail reply with our office confirming the information prescribed is submitted with all concerned in period prescribed and whether all government dues are deposited with treasury in time on digging under rule by mining grantee on inspecting mining property and mining accounts at least once yearly personally.
- 2) Deputy Superintendent Land Records Maval for proper action.

To submit preferably survey plan for execution on carrying provision survey of property passed only with depositing survey fee under para no. 3

from mining grantee. To be careful to carry said survey without delay since lease deed execution with plan is binding to carry under rule in period prescribed.

- 3) Sub Divisional Officer Maval-Mulshi, Sub division Maval for information.
- 4) Hon'ble Director Earth Science and mining business directorate, Government of Maharashtra, Old Secretariat, Nagpur – 440001.

Sd/-

13.12.2019,

(Sanjay M. Bamne),
District Mining Officer,
Collector Office Pune.

Government of Maharashtra

SEAC-2013/CR.201 A/TC-2
 Environment department,
 Room No. 217, 2nd floor,
 Mantralaya Annexe,
 Mumbai 400 032
 Date: 24th January, 2014

To,
 Collector, Pune
 Office of the Collector,
 Pune.

Subject: Environmental clearance for Stone quarry proposals.

Sir,

This has reference to the communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 71st meeting and SEIAA in its 61st & 64th meeting.

2. It is noted that the proposal is for grant of Environmental Clearance for stone **quarries** having area of each quarry less than 5 hectares. MoEF vide OM dated 18th May 2012, in reference to Hon Supreme Court Order in the matter of Deepak Kumar Vs State of Haryana & others clarified that projects of minor minerals with lease area less than 5 ha would be treated as category 'B' as defined in EIA Notification 2006 and will be considered by the respective SEIAA.

MoEF in its said OM also further quoted Hon. Supreme Court Order that "All the same, liberty is granted to the applicants before us to approach Ministry of Environment and Forest for permission to carry on mining below 5 ha and in the event of which Ministry will dispose of all the applications within ten days from the date of receipt of the applications in accordance with law". Accordingly SEAC considered the project under screening category 1(a) B2 as per EIA Notification 2006.

The proposal under consideration recommended by SEAC before the MoEF Notification dated 9 September 2013.

SEAC in its 71st meeting decided to recommend only such proposals out of 500 proposals which address the concern subject to conditions specified below. SEIAA, taking into account the extreme urgency expressed by the DMO and recommendation of the SEIAA and also considering MoEF OMs issued related to ESA, decided to grant only 300 proposals submitted by DMO during the meeting as below

Sr.No	Name of the Village	Taluka	Survey No.	Name of the lease/Proposed lease	Area (in Hectare)
1	Autade Handewadi	Haveli	66/3	Sachin Subhash Ghule	1.05
2	Dhayari	Haveli	61/3	Balasaheb Damodar Pokale	2.33

3	Vadachiwadi	Haveli	26	M/s.Sonai Stone Crusher	2.00
4	Nandoshi	Haveli	4	Chabu Baburao Ranwade	2.20
5	Nandoshi	Haveli	4	Nandkumar Gopalrao Kulkarni	2.74
6	Lonikand	Haveli	496B/1	M/s.RMC Readymix India	4.09
7	Bhilarewadi	Haveli	14/1 & 2	Kashinath Yashwant Kashid	2.00
8	Mangadewadi	Haveli	3/4/1, 3/5/1	M/s.Kedareshwar Stone Co	1.04
9	Mangadewadi	Haveli	3/4/1	Chandr Kant T.Mangade	1.03
10	Mangadewadi	Haveli	3/3	Sunil Bhagwan Mangade	1.04
11	Mangadewadi	Haveli	19/6, 19/7A, 19/7B, 19/9, 19/11, 19/12, 18/1B, 1B	Tulshiram Sitaram Mahajan	4.96
12	Ambegaon Khurd	Haveli	56/2, 57/1	Tulshiram Sitaram Mahajan	2.94
13	Ambegaon Khurd	Haveli	57, 56/1	Sameer Arvind Pimpale	4.56
14	Ambegaon Khurd	Haveli	53/1, 53/2	Shankar P.Thakar	2.00
15	Ambegaon Khurd	Haveli	53/2	Laxman Sadhu Tathe	1.02
16	Ambegaon Khurd	Haveli	53/1	Shreepal Harichandara Oswal	1.02
17	Mangrul	Maval	212	M/s.Kakade Stone Crusher	2.00
18	Mangrul	Maval	212	Ranjeet Ramdas Kakade	2.00
19	Mangrul	Maval	216, 221	M/s.Kakade Stone Crusher	4.90
20	Mangrul	Maval	224, 225	M/s.Kakade Stone Crusher	4.95
21	Mangrul	Maval	37, 38	M/s.Kakade Stone Crusher	4.95
22	Mangrul	Maval	170	Sadadhiv Dattatray Pawar	3.00
23	Mangrul	Maval	144	Satish Babanrao Kalwade	4.00
24	Pawalewadi	Maval	3	Navanath Babanrao Koyate	3.00
25	Amble	Maval	110/2	M/s. Namrata Stone Crusher	2.07
26	Amble	Maval	158, 121	M/s. Sai Stone Crusher	4.95
27	Amble	Maval	145, 149, 150/1, 150/2, 153/1, 153/2, 151	M/s.Sunny Industries (NSP Stone Crusher)	4.95

28	Amble	Maval	125	Sarika Sunil Shelke	3.57
29	Amble	Maval	136/1/2/3	Sunil Shankarrao Shelke	4.00
30	Amble	Maval	120/2	M/s. Namrata Stone Crusher	1.80
31	Amble	Maval	118	M/s. Namrata Stone Crusher	2.83
32	Amble	Maval	116	Vikram Balasaheb Kakade	4.95
33	Amble	Maval	121	Sagar Shivajirao Pawar	3.64
34	Amble	Maval	118	Santosh Vasant Gholap	2.05
35	Avasair Budruk	Ambegao n	87/2	Chandrakant Gulabrao Raskar	4.00
36	Avasair Budruk	Ambegao n	87/2	Rajendra Gulabrao Raskar	4.00
37	Shirdale	Ambegao n	142	Kishan G.Bhansali	2.08
38	Phalkewadi	Ambegao n	63/1	Kishor H.Kale	1.54
39	Vafgaon	Khed	197	Pratik Hajare	2.48
40	Vafgaon	Khed	192	Manohar Hajare	3.71
41	Lavarde	Mulshi	24, 25	M/s. Samarth Persist	2.00
42	Bhandgaon	Daund	428	M/s.Yugandhara Stone Crusher	1.05
43	Hinganigada	Daund	130	Rajendra Vishnu Ugale	4.00
44	Girim	Daund	725/1, 736	M/s.IJM (India) Infrastructre Ltd.	1.02
45	Khor	Daund	1105, 1006	Shakil Hamid Shaikh	2.00
46	Moi	Khed	511	Sopan Dondipa Karpe	1.01
47	Moi	Khed	630	Sopan Satu Sapore	1.02
48	Moi	Khed	502	Gulab Dattu Karpe	1.01
49	Kuruli	Khed	315	Anil Dnyanoba Bagde	1.01
50	Moi	Khed	570/3	Balasaheb Kisan Gavari	1.03
51	Moi	Khed	521	Anis Bashabhai Pathan	1.04
52	Moi	Khed	441	Bajirao Mahadu Karpe	1.05
53	Moi	Khed	519	Ramdas Shipati Yelwande	1.01
54	Moi	Khed	629	Bhagwan Raghu Sakore	1.02
55	Moi	Khed	517	Dashrath Kondiba Karpe	1.02
56	Moi	Khed	575	Dhamaji Pandharinath Gavari	1.03
57	Moi	Khed	484	Tukaram Nathu Gavari	1.02
58	Moi	Khed	571	Tukaram Vishnu Gavari	1.06
59	Moi	Khed	508	Tanaji Nana Karpe	1.04

60	Moi	Khed	473	Suresh Damu Karpe	1.03
61	Moi	Khed	511	Sopan Kondipa Karpe	1.06
62	Kelgaon	Khed	214	Maruti Rambhau Mugase	1.06
63	Koregaon	Khed	112	Anup Ramesh Bothara	1.04
64	Jayedwadi	Khed	58/2	Ramchandra B.Jadhav, Rajendra Kisan Rokade	1.97
65	Karanjvihire	Khed	86	Ramchandra Damodar Kad	4.00
66	Kadus	Khed	2714	Manik Shivaji Kadam	1.07
67	Moi	Khed	571	Shivaji Kondiba Sonavane	1.03
68	Karegaon	Shirur	33/4	Vilas Madhavrao Navale	1.02
69	Sharadwadi	Shirur	2052/2	Dattatray D.Sarode	1.89
70	Gardelwadi	Shirur	2355/2	Dhirendra Madhukar Temgire	2.00
71	Kardelwadi	Shirur	2302/3, 2692/2	Madhukar Haribhau Temgire	2.79
72	Thapmala	Shirur	1124/5	Mira S. Kouthale	1.02
73	Karegaon	Shirur	676	Madhukar Haribhau Temgire	1.41
74	Annapur	Shirur	2365	Vijay Dattu Lande	4.00
75	Shirur	Shirur	1125/1/2	Somnath Shankar Ghawate	2.84
76	Sonesangavi	Shirur	845	Urmila Rajaram Dherenge	2.00
77	Tardobachiwadi	Shirur	821/1	Vithalrao Laxman Gore	1.63
78	Kardelwadi	Shirur	2355/1	Prabhavati Hansraj Halapani	1.05
79	Annapur	Shirur	2365	Rajesh Dattu Lande	4.00
80	Kardelwadi	Shirur	2364/1	Dattatray Ganpat Lande	3.06
81	Shirur	Shirur	1828	Ravindra Dadabhau Kardile	1.06
82	Pashan Mala	Shirur	1154	Namdeo Dhondiba Ghavte	2.84
83	Sonesangavi	Shirur	291	Dattatray Trimbak Kadam	1.03
84	Dhoksangavi	Shirur	828	Pandharinath Thamaji Malgunde	1.04
85	Karegaon	Shirur	39/2	Sandesh Krishnaji Kohkade	1.04
86	Uralgaon	Shirur	511	Sunita Sudhakar Kadam	1.06
87	Malthan	Shirur	63	Chandar Abu Pachange	2.07
88	Bhavdi	Haveli	84	Pramod Babanrao Kande	2.00
89	Lonikand	Haveli	557	Navanath Bajirao Kand	2.40
90	Lonikand	Haveli	611	Rupali Shankar Bhumkar	2.43
91	Jambhulwadi	Haveli	75/2/1/1	Shivaji Suresh Jambale	1.21

92	Ambegaon	Haveli	79/1	Shivaji Raghunath Fengase	1.94
93	Dhayari	Haveli	89/9	Shivaji Dattatray Chakankar	2.16
94	Yevlewadi	Haveli	14/1/2	Shirish Rupchand Dharmawat	1.03
95	Lonikand	Haveli	603	Shantaram Sadashiv Sakore	1.31
96	Lonikand	Haveli	554/1	Satav M.Pandit	1.56
97	Lonikand	Haveli	600	Avinash Pandurang Sakore	2.00
98	Lonikand	Haveli	590	Maruti Ramchandra Bhumkar	4.35
99	Lonikand	Haveli	564	Bapusaheb G.Kand	2.00
100	Lonikand	Haveli	601	Chetan Dattatray Sasane	2.80
101	Lonikand	Haveli	585	Chetan Dattatray Sasane	2.33
102	Lonikand	Haveli	604	Chetan Dattatray Sasane	3.53
103	Lonikand	Haveli	590	Dattatray R.Bhumkar	2.00
104	Lonikand	Haveli	592	Dnyaneshwar Dattatray Shinde	1.00
105	Lonikand	Haveli	583, 584, 586, 591	Ghule & Bhapkar Stone Crusher Partner Ganesh Bhapkar	2.94
106	Lonikand	Haveli	583	Goraksha Eknath Shinde	1.89
107	Lonikand	Haveli	598	Genubhau Dhondubhau Sakore	2.08
108	Lonikand	Haveli	567 to 573	Mallikarjun Vasant Rao Patil	4.00
109	Lonikand	Haveli	556	Pradip Vidhyadhar Kand	2.00
110	Lonikand	Haveli	593	Namdev Shivram Katake	2.00
111	Lonikand	Haveli	600	Santosh D.Sakore	3.00
112	Lonikand	Haveli	586	Sadashiv Baburao Zurunge	2.00
113	Lonikand	Haveli	400, 402	Reshma Nilesh Raut	2.00
114	Lonikand	Haveli	556	Balasaheb Rajaram Kand	2.00
115	Bhavdi	Haveli	174	Dattatray Nilaram Tambe	2.00
116	Bhavdi	Haveli	251/3/4/5	Mulchand B.Tyagi	1.60
117	Bhavdi	Haveli	67	Nita Pandurang Magar	2.00
118	Bhavdi	Haveli	70	Sunil Bhide	3.50
119	Walti	Haveli	366	Rajendra Paman Gunjal	1.05
120	Mangadewadi	Haveli	19/6	Nilesh Pandit Mangade	1.10
121	Charoli	Haveli	60/10	Vilas Nathu Kakade	1.07
122	Walti	Haveli	368, 369	Jyoti Chandrakant Gunjal/ Lata Rajendra Gunjal	4.00

123	Dhayari	Haveli	36/1	Balasaheb Yashwant Dangat	2.00
124	Naigaon	Haveli	425	Appasaheb Ramchandra Kalc	2.00
125	Yevlewadi	Haveli	14/3/1	Anand Dyanoba Kamthe	1.01
126	Dhayari	Haveli	80/4/3	Sanjiv Rajaram Kusalkar	3.00
127	Bhavdi	Haveli	157/A	Sanjay Dattatray Dabhade	1.05
128	Yevlewadi	Haveli	26/B	Sadashiv Govind Darekar	1.04
129	Bhavdi	Haveli	71	Sachin Gulabrao Deshmukh	3.00
130	Outade Handewadi	Haveli	67/5/2	Rohidas Raghunath Ghule	2.00
131	Ambegaon	Haveli	53/2	Ratnaprabha Mate	1.04
132	Bhavdi	Haveli	157/A	Ramdas Dattatray Dabhade	1.60
133	Bhavdi	Haveli	79	Ramchandra Raghu Tambe	1.60
134	Yevlewadi	Haveli	39/2/1	Somnath Suresh Dhandekar	1.06
135	Bhavdi	Haveli	202	Vivek Laxmanrao Deglurkar	1.07
136	Bhavdi	Haveli	208	Vithal Laxman Tambe	2.00
137	Lonikand	Haveli	576/1, 578, 579	Vilaskumar Palresha	4.00
138	Sasthe	Haveli	47	Vilas Dinkar Bhosale	2.02
139	Lonikand	Haveli	561/1, 562/2	Vijay Vithal Jadhav	2.00
140	Lonikand	Haveli	567, 569, 576	Ujwala Vilas Palresha	4.00
141	Bhavdi	Haveli	248	Tatyabhau Sakharam Tambe	2.40
142	Charoli	Haveli	34	Tanaji Govind Chaudhari	1.08
143	Lonikand	Haveli	496B	Surekha Ramchandra Jagtap	2.00
144	Lonikand	Haveli	585	Suhas Arun Dhamdhare	2.33
145	Bhavdi	Haveli	213	Subhadra Devram Tambe	1.53
146	Lonikand	Haveli	577, 578, 579	Suryakant Sandipan More	4.00
147	Bhavdi	Haveli	69	Sitaram Bhausahab Fulsundar	2.61
148	Bhavdi	Haveli	201, 202	Sidharth Subhash Bhayani	4.00
149	Lonikand	Haveli	595	Shubhada Vivek Reddy	3.16
150	Dhayari	Haveli	67/4/3	Shivajirao Vithalrao Dhankawade	1.60

151	Gauddara	Haveli	314	Somnath Suresh Dhandekar	1.60
152	Charoli	Haveli	76/2	Ashok Dnyanoba Khandave	1.60
153	Charoli	Haveli	76/1	Balkrishna Dnyanoba Khandave	1.20
154	Charoli	Haveli	76/5	Rekha Balkrushana Khandave	1.53
155	Ambegaon Khurd	Haveli	75/2/1, 75/1/1/1, 75/2/2/2	Samarth Stone Company	1.91
156	Bhavdi	Haveli	209	Umesh Ruliram Bansal (Agrawal)	1.06
157	Lonikand	Haveli	120	Kiran Kand	2.00
158	Lonikand	Haveli	581	Sangita Subhash Parathe	1.02
159	Lonikand	Haveli	555	Kiran Bajirao Zurunge	2.00
160	Khamgaon	Junnar	51	Jitendra Bhikulal Javeri	1.02
161	Kuran	Junnar	423	Gajanan Haribhau Tamboli	1.01
162	Otur	Junnar	112	Dilip Maruti Dumbare	1.20
163	Pimpalgaon Sidhanath	Junnar	72/3	Sitaram Maruti Chaugule	1.01
164	Pimpalgaon	Junnar	58/2	Kalpana Vilas Wabale	1.79
165	Mandarne	Junnar	241	Kalpana Kailash Mahakal	2.00
166	Shiroli	Junnar	122/7, 121/2	Firojkhan M.Pathan	1.08
167	Manikdoh	Junnar	67/1	Dipak Shantaram Shevale	1.06
168	Pimpalgaon	Junnar	72/2	D.G.Balhekar and Company	2.86
169	Buchakewadi	Junnar	174	Dattu Dhondu Pawar	1.04
170	Godre	Junnar	361	Avinash Chandrakant Wabale	1.20
171	Keli	Junnar	319	Arun Mahatarba Kabadi	2.00
172	Chandkhed	Maval	389	Mahesh Jalindar Alhat	2.00
173	Amble	Maval	117/1/1, 117/1/2	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	1.01
174	Amble	Maval	118	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	3.27
175	Bhalgudi	Mulshi	1100, 1101, 1094, 1091, 1093, 1097, 1099	Shankar T.Jambulkar	3.17

176	Mugaon	Mulshi	51/1	Lawasa Corporation Ltd.	4.05
177	Koloshi	Mulshi	1/1	Lawasa Corporation Ltd.	3
178	Chimali	Khed	250	Arjun Tukaram Jadhav	1.29
179	Moi	Khed	645	Sandesh Dattatray Gite	1.05
180	Pimpri	Khed	349	Sanjay Bajirao Vahile	1
181	Moi	Khed	455	Baban Bajirao Gawari	1.04
182	Moi	Khed	484	Shantaram Dattooba Gawari	1.15
183	Moi	Khed	442	Swapnil G.Karpe	1.08
184	Moi	Khed	570	Vijay Bajirao Gavari	1.04
185	Chas	Khed	334	Umesh N.Dhamale	1.21
186	Dhoksangavi	Shirur	839	Chandar Abu Pachange	1.75
187	Balarwadi	Junnar	857	Mohit Sudam Dhamale	2.40
188	Kolwadi	Junnar	432	Suraj C.Thorat	1.33
189	Muthe	Mulshi	316/4	Raju Appa Chavan	3.00
190	Pahaddar	Ambegao n	156	Santosh Arjundas Daryanani	1.00
191	Pargaon	Ambegao n	1538	Firojkhan Jaindukhan Pathan	1.00
192	Mordewadi	Ambegao n	33/9, 32/7, 35/12	Raghvendra Vitthal Chimbalkar	2.00
193	Nightwadi	Ambegao n	92/14	Yeshwant Bapuji Kale	1.03
194	Bharatgaon	Daund	346 742 743	Yogesh Bhausahab Kanchan	2.00
195	Bhilarwadi	Baramati	91	Deepak Narayan Mokalsh	1.00
196	Khamgalwadi	Baramati	46	Harichandra Khatri, Atur V.Khatri, Kartik V.Khatri	2.00
197	Karhawagaj	Baramati	392, 393	Ujwala Vijay Solaskar	1.02
198	Malegaon	Baramati	594	Sachin Ganpatrao Taware	1.45
199	Bhilarwadi Karavagaj	Baramati	69/392	Dilip Parshuram Jagtap	3.21
200	Khamgalwadi	Baramati	49	Kashinath Abasaheb Kokare	1.04
201	Wadachiwadi	Haveli	9/1	Dattu Ganpat Lokhande	1.20
202	Lonikand	Haveli	606	Rajaram M.Sakore, Arun Chaudhari	1.01
203	Bhavdi	Haveli	209	Madanmohan Agrawal	1.92
204	Bhavdi	Haveli	177/1	Popat J.Tambe	2.00
205	Bhavdi	Haveli	71	Rajesh M.Yadav and other 3	4.90
206	Bhavdi	Haveli	200	Sadanand J.Gaikwad	2.00

207	Lonikand	Haveli	583	Shivaji Sonba Shinde	1.94
208	Lonikand	Haveli	513, 514	Milind Sopanrao Bhosale	2.00
209	Lonikand	Haveli	579	Sudhakar Dattatray More	2.00
210	Bhavdi	Haveli	190, 191, 204, 205	Sudhir S.Chougule	4.80
211	Lonikand	Haveli	596	Amar Jaysing Tupe	1.08
212	Bhavdi	Haveli	223	Yashwant Shivarkar	1.08
213	Lonikand	Haveli	555	Yogesh Dnyaneshwar Dalvi	2.00
214	Fulgaon	Haveli	198	Siddh Ganesh Stone Crusher	1.60
215	Bhavdi	Haveli	200	Sanjay Babanrao Paygude	1.20
216	Lonikand	Haveli	582	Mahesh Vitthalrao Shinde	1.08
217	Fulgaon	Haveli	194	Sampat Mahadu Sakore	1.61
218	Yevlewadi	Haveli	39	Jalindar Ramdas Dhandekar	1.04
219	Yevlewadi	Haveli	31/8/12	Najir Gulab Inamdar	1.03
220	Bhavdi	Haveli	169	Anish Ashok Kalbhor	1.08
221	Wagholi	Haveli	111/145	Dyanoba Babanrao Deshmukh	2.06
222	Wagholi	Haveli	154/2	Vijay Singh Jadhav	1.02
223	Bhavdi	Haveli	358/2	Kishor Rajaram Vitkar	1.08
224	Bhavdi	Haveli	191, 204	Manoj Laxman Mane	2.08
225	Wadebolhai	Haveli	115	Nanasaheb D.Paygude	1.08
226	Walti	Haveli	368	Prakash Jayvant Kunjir	1.45
227	Bhavdi	Haveli	232, 358/1	Rohan Chandrakant More	2.00
228	Bhavdi	Haveli	204	Santosh Babasaheb Tambe	2.08
229	Bhavdi	Haveli	157B	Kaluram Namdeo Tambe	2.00
230	Bhavdi	Haveli	434	Anil Baban Kature	1.02
231	Bhavdi	Haveli	246	Raosaheb Balku Tambe	1.75
232	Lonikand	Haveli	609, 610, 614	Z.M.Bharucha	4.00
233	Charoli	Haveli	78/2, 94/1	S.M.Bharucha	3.00
234	Moshi	Haveli	325/24	Dynoba Maruti Kate	1.49
235	Moshi	Haveli	327/25	Ramesh Arjundas Kruplani	1.41
236	Moshi	Haveli	327/24	Arjundas M.Kruplani	1.48
237	Shindavane	Haveli	1141	Kondiba Ramchandra Kamthe	1.08
238	Wadachiwadi	Haveli	9/3A/2	Rohidas Raghunath Ghule	1.04
239	Bhavdi	Haveli	245	Avinash Dynoba Ghule	1.48
240	Bhavdi	Haveli	237	Avinash Dynoba Ghule	1.19

241	Bhavdi	Haveli	75	Vithal Bhumkar	3.00
242	Lonikand	Haveli	607	Vivek Madhav Reddy	4.00
243	Perne	Haveli	399	Smita Chandrkant Kolte	2.00
244	Supe (Kh)	Purandar	541	Sumit Vasant Rao Jagtap	1.08
245	Nandgaon	Bhor	845, 846	Ajay Vijay Dhoot	2.78
246	Mordewadi	Haveli	36/39, 36/41, 36/47, 36/73, 36/72	Devyani Santosh Morde	1.85
247	Kodewadi	Haveli	5/1/2A/1	Nikhil Construction	2.35
248	Bhavdi	Haveli	169	Kamal Mansukh Navale	1.02
249	Bhavdi	Haveli	200	Shripad Stone Company	1.02
250	Yevlewadi	Haveli	39	Somnath Suresh Dhandekar	1.00
251	Bhavdi	Haveli	211	Ananda Ganpati Tambe	1.38
252	Charoli Bk	Haveli	80	Babanrao Ankush Shinde	1.20
253	Bhavdi	Haveli	86	Babusaheb Narayan Tambe	2.00
254	Bhavdi	Haveli	199	Balasaheb Bapusaheb Satav	2.00
255	Nandoshi	Haveli	9	Balasaheb Vitthalrao Jadhav	1.60
256	Bhavdi	Haveli	206	Balu Keru Tambe	1.97
257	Bhavdi	Haveli	157	Bharat Dattatray Tambe	2.02
258	Lonikand	Haveli	656	Dattatray Ramchandr Bhumar & Maruti Ramchandra Bhumkar	4.00
259	Wadgaon Shinde	Haveli	416	Dilip Anandrao Shinde	1.20
260	Bhavdi	Haveli	157/B	Dilip Namdeo Tambe	2.00
261	Lonikand	Haveli	155	Gangadhar Ramchandra Dalvi	2.02
262	Lonikand	Haveli	605, 607	Golden Sand & Stone Pvt.Ltd. Sushil M.Dhoot	4.00
263	Bhavdi	Haveli	251/1/7/1 0	Govind Mahadeo Kudale	1.00
264	Bhavdi	Haveli	224	Honrao Jaywant Tambe	1.21
265	Bhavdi	Haveli	22	J.Kumar Info Project Ltd.	4.90
266	Bhavdi	Haveli	82	Kundlik Tukaram Jadhav	2.32
267	Wadachiwadi	Haveli	26	Laxman Gopichand Bandal	2.00
268	Lonikand	Haveli	591	Robo Silicon Pvt.Ltd.	4.98
269	Nandoshi	Haveli	10	Milind Shankar Kiwale	1.34

270	Nandoshi	Haveli	4	Milind Shankar Kiwale	1.20
271	Lonikand	Haveli	561/1/2, 562/2/1	Pradip Bajirao Kand	2.00
272	Bhavdi	Haveli	23	Pritam Prataprao Khandve	2.00
273	Wagholi	Haveli	1537	Ramdas Banaji Gore	1.85
274	Bhavdi	Haveli	82, 83	Shantaram Baban Ghule	1.80
275	Charoli Bk	Haveli	60/7	Shantaram Kondiba Sonawane	1.20
276	Charoli Bk	Haveli	60/1/2/3	Shashikant Vishnupant Khandve	1.06
277	Yevlewadi	Haveli	24/1B	Shivaji Mahadeorao Shelar	1.21
278	Bhavdi	Haveli	246	Somnath Lahanu Tambe	1.15
279	Charoli Bk	Haveli	60/6, 60/5, 60/4	Somnath Raghunath Moze	1.20
280	Bhavdi	Haveli	204	Sunil Tukaram Tambe	3.87
281	Wagholi	Haveli	2513	Suraj Stone Supply Crushing & Co.	3.30
282	Wadgaon Shinde	Haveli	415	Tanaji Dnyanoba Khandve	1.20
283	Wadgaon Shinde	Haveli	414	Vilas Ankush Shinde	2.36
284	Bhavdi	Haveli	210	Vishnu Bhagwandas Thakkar	1.20
285	Charoli Bk	Haveli	80, 81	Z.M.Bharucha	1.60
286	Bhavdi	Haveli	75	Vitthal Kesu Bhamgar & Others	3.00
287	Bhavdi	Haveli	203	Shubhangi Vikas Undre	2.00
288	Bhavdi	Haveli	598	Shri Gurudatta Stone Crusher	1.00
289	Bhavdi	Haveli	157/B	Savita Gorakhnath Tambe	3.24
290	Moshi	Haveli	439/3	Vijay Chandrakant Gilbile	2.40
291	Moshi	Haveli	439/2	Manohar Ramchandra Jamtani	1.40
292	Charoli Bk	Haveli	66/2	Manoharsingh Bhagatsingh Ramsinghani	1.00
293	Charoli Bk	Haveli	63/1/A	Anandrao Motiram Devkar	1.33
294	Moshi	Haveli	327/6	Arvinda Hanumant Bhosale	1.25
295	Moshi	Haveli	435	Sanjay Hanumanta Devkar	1.30
296	Moshi	Haveli	435	Laxman Bhimrao Bhosale	1.30
297	Moshi	Haveli	435	Bhalchandra Siddhappa Lashkare	1.31
298	Moshi	Haveli	327	Ganesh Construction Bhalchandra Lashkary	1.10

299	Moshi	Haveli	439/1	Machhindra Eknath Mhaske	1.70
300	Moshi	Haveli	327/28	Tayappa Abu Pawar	1.55

3. SEIAA in its 61st & 64th meetings decided to accord environmental clearance to the above mentioned independent minor mineral proposals which may be consider as the separate EC being issued under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions.
4. The Concerned Authority should grant lease for individual lease holder stipulating conditions mentioned below and complying with the provisions of Minor Mineral Rules & GR issued by Revenue department, if any.

Specific conditions:

1. Only ongoing/existing lease are recommended for renewal. The validity period of the EC will be as per MoEF Notification but limited by the period of lease.
2. Precise mining area will be jointly demarcated at the site by officials of Mining/Revenue Department prior to mining operations, for all proposals under consideration. Record of such site plan, duly verified by competent authority shall be maintained.
3. Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferably done.

General conditions:

1. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydrogeological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
2. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department and work shall be completed before the start of sand mining.
3. No tree-felling shall be done in the leased area, except only with the permission from competent authority.
4. All necessary statutory clearances shall be obtained before start of mining operations

5. Mining shall be limited to day hours time only. The loading shall not be done during night hours.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. No mining shall be carried out in the vicinity of natural/ manmade archeological sites.
8. The lease holder shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), if required for the project.
9. Wastewater, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
10. No wildlife habitat will be infringed.
11. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to any project.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
13. Parking of vehicles should not be made on public places.
14. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
15. Appropriate mitigative measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
16. Vehicular emissions shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
17. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
18. Dispensary facilities for first-aid shall be provided at the site.
19. Occupational health surveillance program of the workers should be undertaken periodically.
20. Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking, safe drinking water, medical health care and sanitation etc.
21. Ambient air quality will be regularly monitored at the site and the nearest habitation. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by CPCB
22. Measures shall be taken for control of noise level to the limits prescribed by CPCB
23. Regular Environmental Audit shall be annually carried out during the operational phase.
24. Digital processing of the entire lease area in the District using remote sensing technique shall be done regularly once in three years for monitoring and submit the report to the Environment Department.
25. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Environment Department
26. The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the District Collector, the respective Regional Office of the Maharashtra Pollution Control Board & Regional Office of MoEF at Bhopal
27. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again

require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).

28. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment dept. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

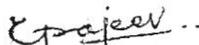
5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason after consultation with SEIAA.

7. In case of any deviation or alteration in the project proposal from the one submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this environmental clearance shall lie with the National Green Tribunal, Van Vigyan Bhawan, Sec- 5, R.K. Puram, New Dehli – 110 022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

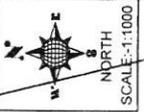

(R.A. Rajeev)
Principal Secretary,
Environment department &
MS, SEIAA

Copy to:

1. Shri. R. C. Joshi, IAS (Retd.), Chairman, SEIAA, Flat No. 26, Belvedere, Bhulabhai desai road, Breach candy, Mumbai- 400026.

2. Additional Secretary. MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi – 110510
3. Additional Chief Secretary, Revenue, Revenue & Forest Department.
4. Member Secretary, Maharashtra Pollution Control Board,
5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
6. Regional Office, MPCB, Pune
7. District Mining Officer, Pune.
8. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Director (TC-1), Dy. Secretary (TC-2), Scientist-1, Environment Department.
10. Select file (TC-3).

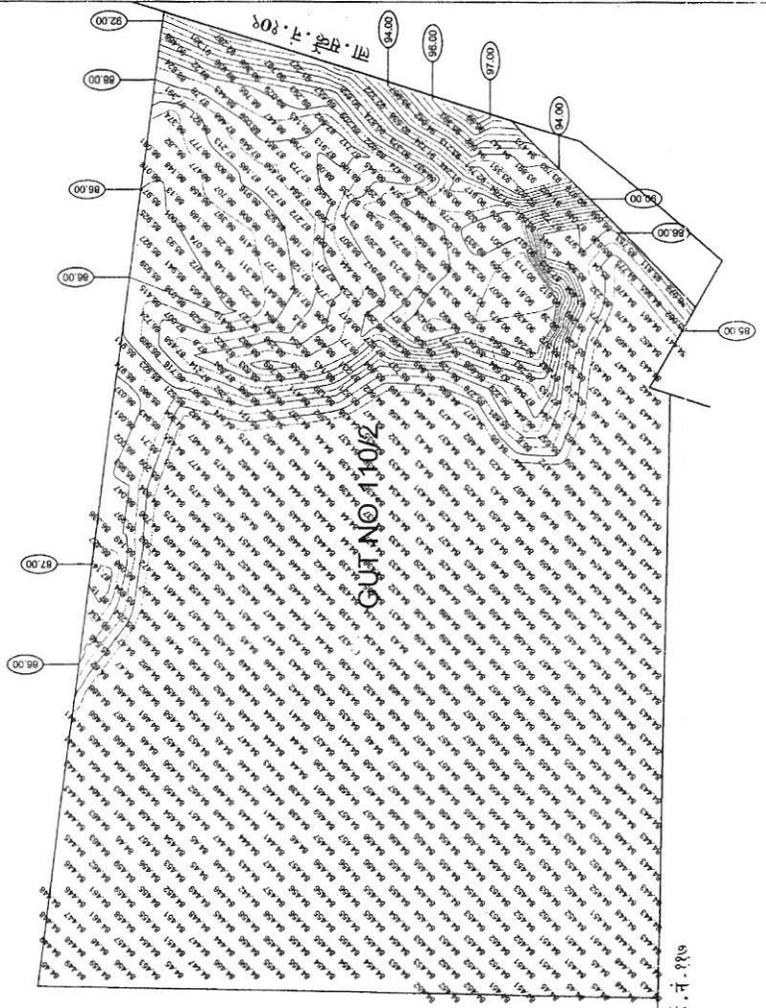
(EC Uploaded on - 29 Jan 14)



MAP SHOWING EXCAVATED LEVELS & CONTOURS OF STONE QUARRY IN GUT NO.110/2 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE.
 NAME OF OWNER - M/S NAMRATA STONE CRUSHER
 MR. KIRAN MANOHAR KAKADE

ता.सं.नं.११०

अज्ञात
 सं.नं.११०



TOTAL AREA OF QUARRY- 20337.602 SQ.M.
 TOTAL EXCAVATION - 420376.760 CU.M
 148543.025 BRASS

LEGEND

[Symbol]	GUT BOUNDARY
[Symbol]	QUARRY BOUNDARY
[Symbol]	1:1 CONTOUR
[Symbol]	0.5M CONTOUR

ता.सं.नं.११०

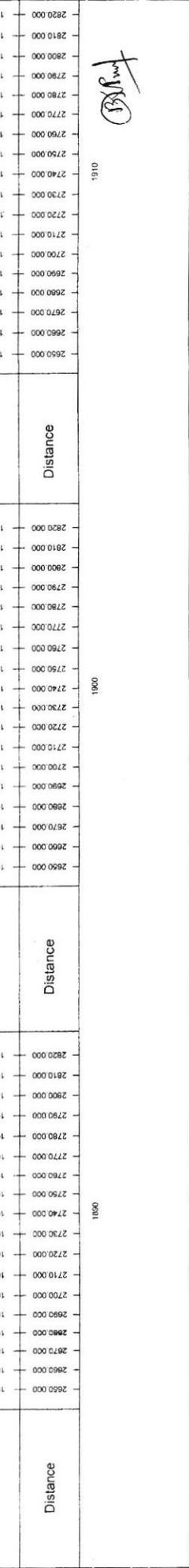
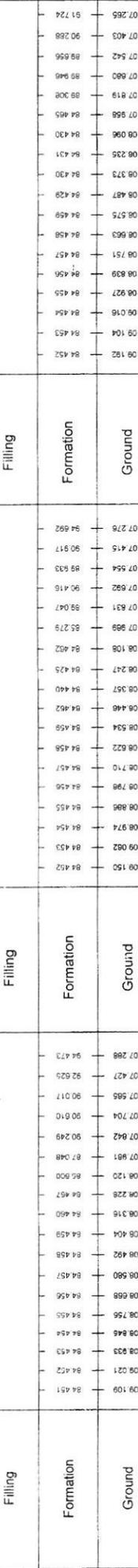
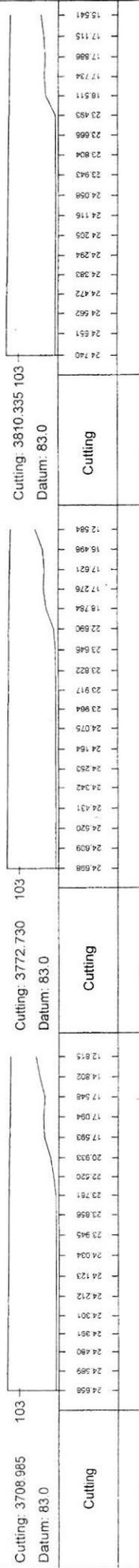
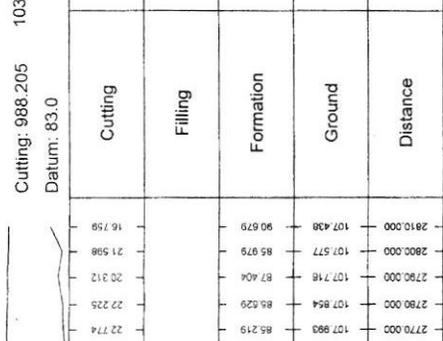
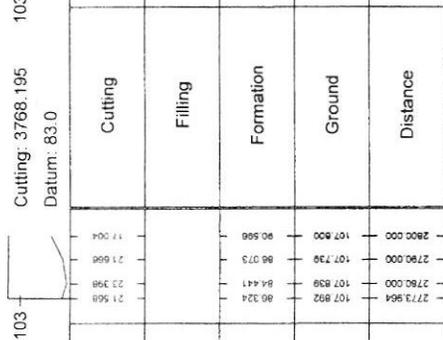
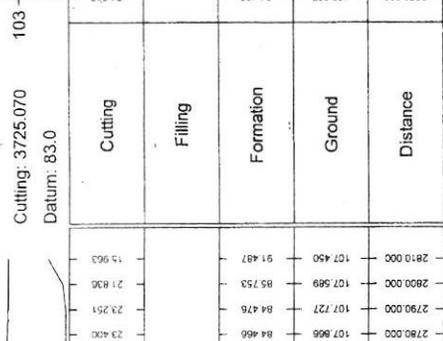
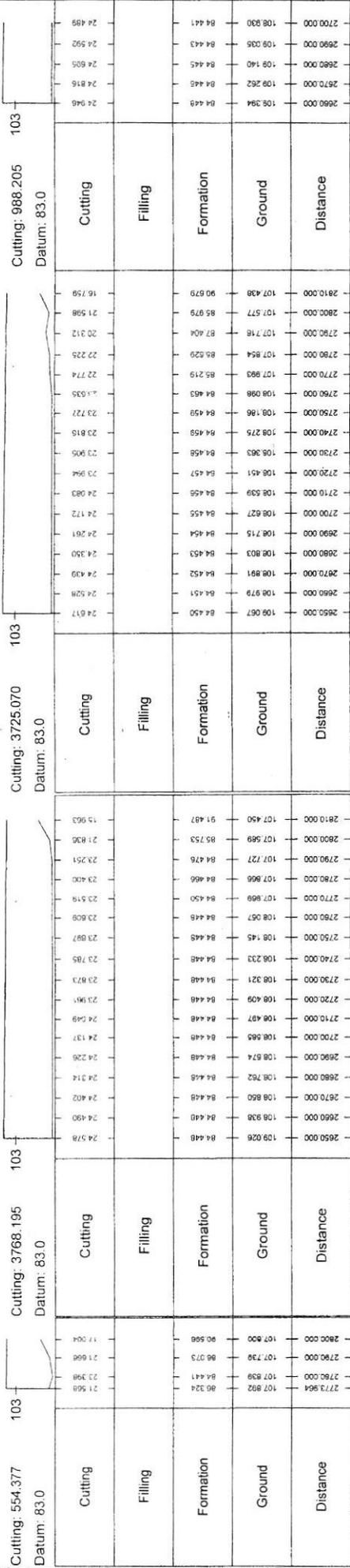
<p>NAME OF WORK:- TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.110/2 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE BY USING TOTAL STATION INSTRUMENT.</p>	<p>D.M. COLLECTOR OFFICE MINING BRANCH, PUNE SURVEYED & PREPARED BY:-</p>
<p>SUB DIVISIONAL OFFICER MAVAL, DIST-PUNE</p>	<p>B.K. PANMAM S. NO. - 884 PLOT NO.43A, GUJARAT COLONY, KOTHRUD, PUNE-411008</p>
<p>TALSILDAR TAL-MAVAL, DIST-PUNE</p>	<p>FOR B.K. PANMAM [Signature] Authorised Signatory</p>

ता.सं.नं.११०

ता.सं.नं.११०

Hori. Scale 1:2000
Vert. Scale 1:2000

CROSS SECTIONS OF STONE QUARRY IN GUT NO.110/2 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - M/S NAMRATA STONE CRUSHER
MR. KIRAN MANOHAR KAKADE



Handwritten signature

Hori. Scale 1:2000
Vert. Scale 1:2000

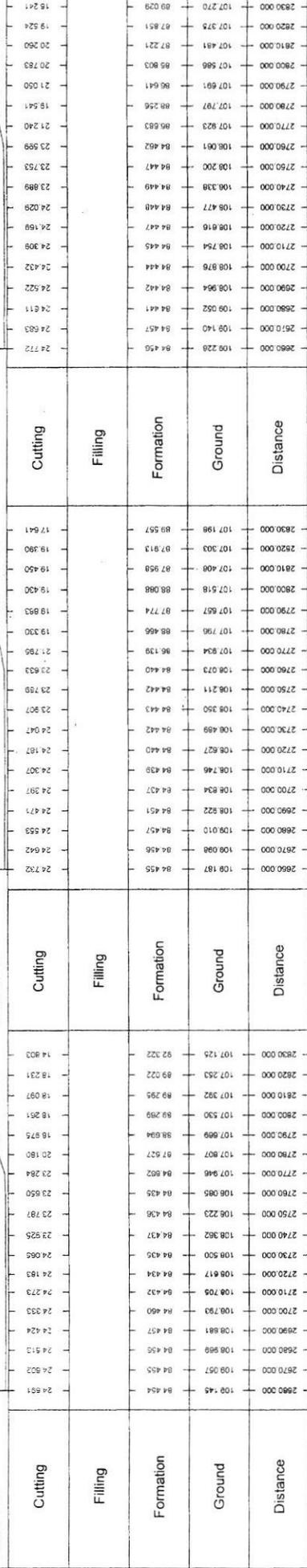
CROSS SECTIONS OF STONE QUARRY IN GUT NO. 110/2 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - M/S NAMRATA STONE CRUSHER
MR. KIRAN MANOHAR KAKADE



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Datum: 83.0

Cutting: 3623.775
Datum: 83.0

Cutting: 3859.005
Datum: 83.0



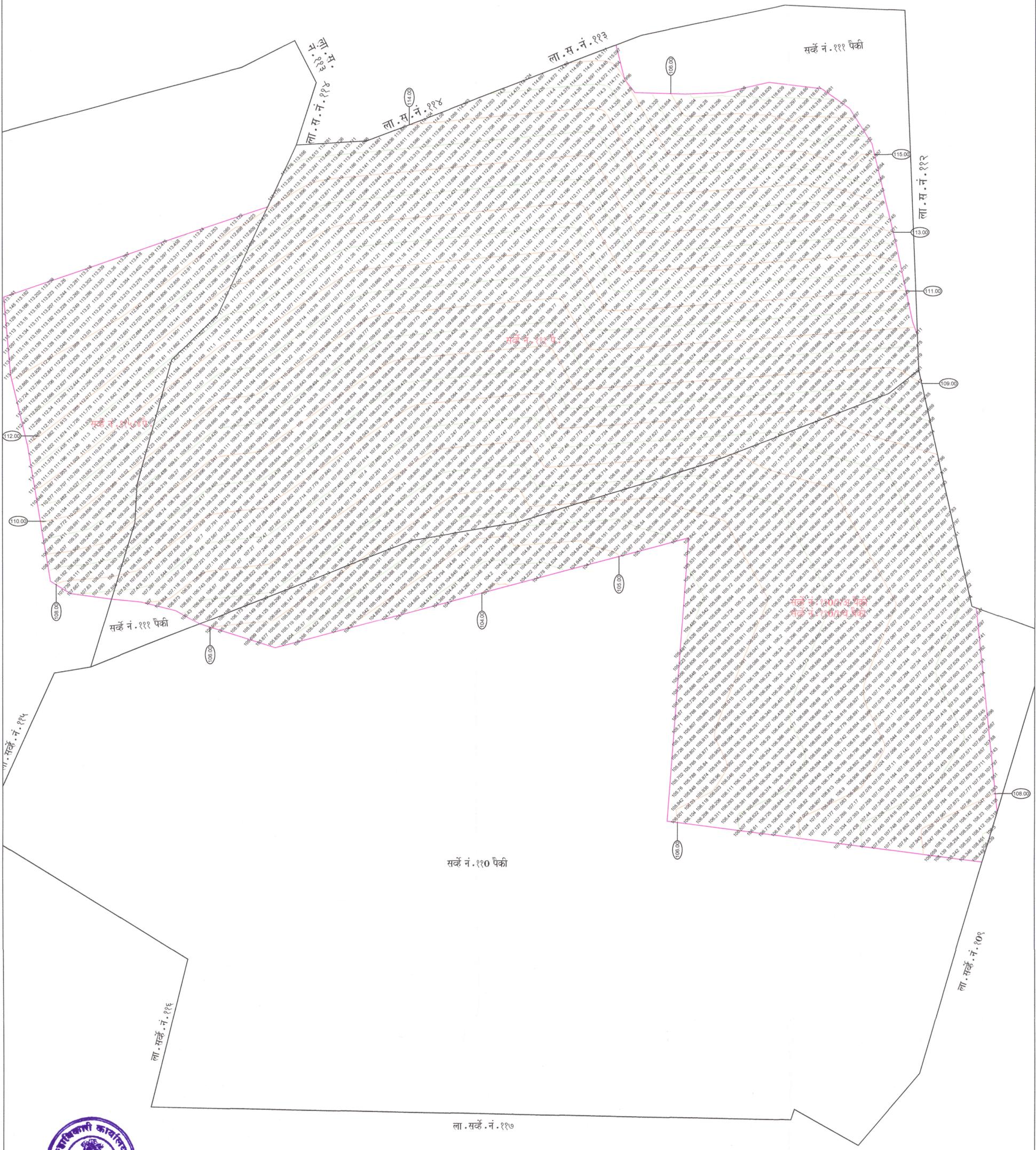
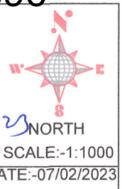
Volume Report of Stone Quarry of M/S Namrata Stone Crusher								
Sl. No.	Section From	Previous Section	Difference	Width	Cutting Volume			
					Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters
1	1860.000	-	0.000	26.036	554.377	0.000	277.189	0.000
2	1870.000	1860.000	10.000	160.000	3768.195	554.377	2161.286	21612.860
3	1880.000	1870.000	10.000	160.000	3725.070	3768.195	3746.633	37466.325
4	1890.000	1880.000	10.000	170.000	3708.985	3725.070	3717.028	37170.275
5	1900.000	1890.000	10.000	170.000	3772.730	3708.985	3740.858	37408.575
6	1910.000	1900.000	10.000	170.000	3810.335	3772.730	3791.533	37915.325
7	1920.000	1910.000	10.000	170.000	3785.300	3810.335	3797.818	37978.175
8	1930.000	1920.000	10.000	170.000	3823.775	3785.300	3804.538	38045.375
9	1940.000	1930.000	10.000	170.000	3859.005	3823.775	3841.390	38413.900
10	1950.000	1940.000	10.000	180.000	4067.735	3859.005	3963.370	39633.700
11	1960.000	1950.000	10.000	180.000	4124.390	4067.735	4096.063	40960.625
12	1970.000	1960.000	10.000	120.000	2820.865	4124.390	3472.628	34726.275
13	1980.000	1970.000	10.000	40.000	988.205	2820.865	1904.535	19045.350
							Total	420376.760
							Brass	148543.025

(B) P. /

MAP SHOWING GROUND LEVELS & CONTOURS OF STONE QUARRY IN GUT NO.110/1A, 110/1/B, 111 & 115/4 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE

NAME OF OWNER - M/S RMK INFRASTRUCTURE PVT. LTD.

जिल्हाधिकारी कार्यालय पुणे
खनिकर्म शाखा
क्र.खनिकर्म/अबा/कावि/८८३/२०२३
पुणे दि. ३१/३/२०२३



N - 18 48' 22.73"
E - 73 39' 44.65"

TOTAL AREA OF QUARRY- 75561.899 SQ.M
TOTAL EXCAVATION - 1121118.095 CU.M
396154.804 BRASS

LEGEND

QUARRY BOUNDARY	
1M CONTOUR	
0.5M CONTOUR	

NAME OF WORK:- TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.110/1A, 110/1/B, 111 & 115/4 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE. BY USING TOTAL STATION INSTRUMENT.	
SUB DIVISIONAL OFFICER MAVAL, DIST-PUNE	D.M.O. COLLECTOR OFFICE MINING BRANCH, PUNE
SURVEYED & PREPARED BY :-	
B.K.PANMAND S.NO. - 88/4 PLOT NO.43A, GUJARAT COLONY, KOTHRUD, PUNE-411038.	
FOR B.K.PANMAND Authorized Signatory	



Volume Report of Stone Quarry of M/S RMK Infrastructure Pvt. Ltd.

Sl. No.	Section From	Previous Section	Difference	Width	Cutting Volume			
					Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters
1	1970.000	-	0.000	20.000	300.075	0.000	150.038	0.000
2	1980.000	1970.000	10.000	90.000	1522.985	300.075	911.530	9115.300
3	1990.000	1980.000	10.000	118.133	1933.967	1522.985	1728.476	17284.760
4	2000.000	1990.000	10.000	117.362	1855.263	1933.967	1894.615	18946.150
5	2010.000	2000.000	10.000	116.592	1830.854	1855.263	1843.059	18430.585
6	2020.000	2010.000	10.000	115.822	1812.279	1830.854	1821.567	18215.665
7	2030.000	2020.000	10.000	115.052	1783.506	1812.279	1797.893	17978.925
8	2040.000	2030.000	10.000	114.282	1753.769	1783.506	1768.638	17686.375
9	2050.000	2040.000	10.000	270.000	1729.263	1753.769	1741.516	17415.160
10	2060.000	2050.000	10.000	290.000	1676.125	1729.263	1702.694	17026.940
11	2070.000	2060.000	10.000	320.000	2127.759	1676.125	1901.942	19019.420
12	2080.000	2070.000	10.000	350.000	2870.028	2127.759	2498.894	24988.935
13	2090.000	2080.000	10.000	350.000	4064.492	2870.028	3467.260	34672.600
14	2100.000	2090.000	10.000	340.000	4949.090	4064.492	4506.791	45067.910
15	2110.000	2100.000	10.000	340.000	5348.450	4949.090	5148.770	51487.700
16	2120.000	2110.000	10.000	340.000	5581.925	5348.450	5465.188	54651.875
17	2130.000	2120.000	10.000	350.000	5990.765	5581.925	5786.345	57863.450
18	2140.000	2130.000	10.000	350.000	6142.605	5990.765	6066.685	60666.850
19	2150.000	2140.000	10.000	340.000	6199.880	6142.605	6171.243	61712.425
20	2160.000	2150.000	10.000	340.000	6228.595	6199.880	6214.238	62142.375
21	2170.000	2160.000	10.000	340.000	6272.509	6228.595	6250.552	62505.520
22	2180.000	2170.000	10.000	340.000	6324.738	6272.509	6298.624	62986.235
23	2190.000	2180.000	10.000	320.000	6154.410	6324.738	6239.574	62395.740
24	2200.000	2190.000	10.000	290.000	5848.180	6154.410	6001.295	60012.950
25	2210.000	2200.000	10.000	268.734	5542.463	5848.180	5695.322	56953.215
26	2220.000	2210.000	10.000	238.456	4903.037	5542.463	5222.750	52227.500
27	2230.000	2220.000	10.000	233.096	4489.766	4903.037	4696.402	46964.015
28	2240.000	2230.000	10.000	210.000	3734.225	4489.766	4111.996	41119.955
29	2250.000	2240.000	10.000	170.000	2287.340	3734.225	3010.783	30107.825
30	2260.000	2250.000	10.000	130.000	885.241	2287.340	1586.291	15862.905
31	2270.000	2260.000	10.000	24.288	236.526	885.241	560.884	5608.835
							Total	1121118.095
							Brass	396154.804



(Signature)

वसुली प्रपत्र--२

तहसिलदार कार्यालयाने त्यांचे स्तरावर (वसुली प्रपत्र -- १) वरून भरावयाचा तक्ता

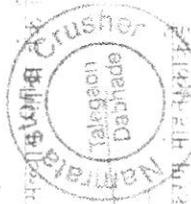
अ. क्र.	खाणपट्ट्याऱ्काचे नाव व पत्ता	खाणीचा सर्व्हे नं.	खाणपट्टा मोजणीचा दिनांक	मोजणी शिट नुसार उत्खनन (बास)	सॅयल्टी रक्कम भरलेले एकुण बास (प्रपत्र १ वरून)	शिल्लक बास (५-६=७)	घालु दराप्रमाणे (६००) येणारे एकुण वसुल करावयाची रक्कम
1	मे. नमता स्टोन क्रशर तर्फे प्रो. प्रा. श्री. किरण मोहनराव काकडे	110/2	09.11.2022 to 12.11.2022	148543	149202	-659	--

१. मोजन घेवनाच्या प्रमाणित प्रति (Self Attested)

२. चलन भरणास बँक खाण्या अर्जासोबतचे विवरण घ्यावी पण

माते

110/CA/150 dc



मे. नमता स्टोन क्रशर तर्फे श्री. किरण मोहनकाकडे

विवरण पत्र भरणा-वा खाणपट्ट्याऱ्काची स्वाजग

भरावले प्रमाणित

साधुप्रियदास माडस

वसुली प्रपत्र-१

मोजणी प्रमाणे आलेले ब्रास व खाणपट्टाधारकांनी चलनाने भरलेली रक्कम तालमेल घेणे कामी भरावयाचे विवरण स्वामित्वधन दर

सन १९८२ ते १९९४	:- १४	सन १९९४ ते १९९८	:- ५०
सन १९९८ ते २००३	:- २८	सन २००३ ते २००६	:- ५०
सन २००६ ते २०१०	:- १००	सन २०१० ते २०१५	:- २००
सन १७/०५/२०१५	:- ४००		

खाणपट्टाधारकाचे नाव : मे. आर एम के इन्फ्रास्ट्रक्चर प्रा. लि. तर्फे डायरेक्टर श्री. रणजीत रामदास काकडे

पत्ता : "आर एम के स्ववेअर", पो. ऑ. विष्णुपुरी, तळेगाव चाकण रोड, तळेगाव स्टेशन, ता. मावळ, जि. पुणे ४१०५०७

खाणपट्टयाचा गट नं. : ११०/१/अ, ११०/१/ब, १११, ११५/४

खाणीचा पत्ता तालका : मौजे आंबळे, ता. मावळ, जि. पुणे ४१०५०७

अ.क्र.	रॉयल्टी रक्कम भरलेले दिनांक	रॉयल्टी चलन क्र.	भरलेली रक्कम	रक्कम भरणा करते वेळीचा रॉयल्टीचा दर	त्यानुसार आलेले ब्रास (३/४)
१	२	३	४	५	६
१	०५.०१.२०१९	MH010280750201819E	१०००००००	४००	२५०००
२	२८.०१.२०१९	MH011166463201819E	१०००००००	४००	२५०००
३	३०.०३.२०१९	MH014052023201819E	१०००००००	४००	२५०००
४	२३.०८.२०१९	MH005492490201920E	१०००००००	४००	२५०००
५	०७.०२.२०२०	MH011822973201920E	१०००००००	४००	२५०००
६	०७.०२.२०२०	MH011822871201920E	१०००००००	४००	२५०००
७	०७.०२.२०२०	MH011822695201920E	१०००००००	४००	२५०००
८	०७.०२.२०२०	MH011822550201920E	१०००००००	४००	२५०००
९	०७.०२.२०२०	MH011822360201920E	१०००००००	४००	२५०००
१०	०७.०२.२०२०	MH011821862201920E	१०००००००	४००	२५०००
११	०७.०२.२०२०	MH011820182201920E	१०००००००	४००	२५०००
१२	०७.०२.२०२०	MH011820959201920E	१०००००००	४००	२५०००
१३	०७.०२.२०२०	MH011821276201920E	१०००००००	४००	२५०००
१४	०७.०२.२०२०	MH011821491201920E	१०००००००	४००	२५०००
१५	२४.०८.२०२०	MH003563529202021P	५००००००	४००	१२५०
१६	२४.०८.२०२०	MH003562838202021P	५००००००	४००	१२५०
१७	२६.०८.२०२०	MH003647395202021P	५००००००	४००	१२५०
१८	२६.०८.२०२०	MH003648070707021P	५००००००	४००	१२५०
१९	२९.०८.२०२०	MH003752508202021P	५००००००	४००	१२५०
२०	२९.०८.२०२०	MH003752726202021P	५००००००	४००	१२५०
२१	३१.०८.२०२०	MH003798330202021P	५००००००	४००	१२५०
२२	३१.०८.२०२०	MH003796676202021P	५००००००	४००	१२५०
२३	१७.१०.२०२०	MH005731080202021P	१०००००००	४००	२५००
२४	१७.१०.२०२०	MH005730734202021P	१०००००००	४००	२५००
२५	२०.१०.२०२०	MH005850929202021P	१०००००००	४००	२५००
२६	२०.१०.२०२०	MH005851881202021P	१०००००००	४००	२५००
२७	२१.१०.२०२०	MH005881407202021P	१०००००००	४००	२५००
२८	२४.११.२०२०	MH007362993202021E	१०००००००	४००	२५००
२९	२४.११.२०२०	MH007365823202021E	४०००००००	४००	१००००
३०	२१.१२.२०२०	MH008741110202021E	१००००००००	४००	२५०००
३१	०८.०१.२०२१	MH009907263202021M	१००००००००	४००	२५०००
३२	०८.०१.२०२१	MH009906566202021M	१००००००००	४००	२५०००
३३	०५.०२.२०२१	MH011232995202021P	५०००००००	४००	१२५०
३४	०८.०२.२०२१	MH011350940202021M	४५००००००	४००	११२५०
३५	०८.०४.२०२१	MH000296611202122M	१००००००००	४००	२५००
३६	०८.०४.२०२१	MH000297839202122M	१००००००००	४००	२५००
३७	०८.०४.२०२१	MH000296907202122M	१००००००००	४००	२५००
३८	०८.०४.२०२१	MH000299057202122M	१००००००००	४००	२५००
३९	०८.०४.२०२१	MH000298163202122M	१००००००००	४००	२५००
४०	२३.०६.२०२१	MH002616273202122M	२५०००००००	४००	६२५०
४१	२३.०६.२०२१	MH002619349202122M	२५०००००००	४००	६२५०
४२	२३.०६.२०२१	MH002618691202122M	२५०००००००	४००	६२५०
४३	२३.०६.२०२१	MH002617912202122M	२५०००००००	४००	६२५०
४४	२३.०६.२०२१	MH002619987202122M	२००००००००	४००	५०००
४५	२३.०६.२०२१	MH002620071202122M	१००००००००	४००	२५००

अ.क्र.	रॉयल्टी रक्कम भरलेले दिनांक	रॉयल्टी चलन क्र.	भरलेली रक्कम	रक्कम भरणा करत वेळीचा रॉयल्टीचा दर	त्यानुसार आलेले ब्रास (३/४)
४६	२३.०६.२०२१	MH002620653202122M	१००००००	४००	२५००
४७	२३.०६.२०२१	MH002621160202122M	५००००००	४००	१२५०
४८	२३.०६.२०२१	MH002621676202122M	५००००००	४००	१२५०
४९	०६.०८.२०२१	MH004613638202122F	२८२६०००	६००	४७१०
५०	१२.०८.२०२१	MH004902302202122E	९६०००००	६००	१६००
५१	२०.०८.२०२१	MH005154559202122E	१५००००००	६००	२५००
५२	२३.०८.२०२१	MH005274604202122E	४२६०००००	६००	७१००
५३	३१.०८.२०२१	MH005637392202122E	२०४०००००	६००	३४००
५४	०७.०९.२०२१	MH005954626202122E	४४४०००००	६००	७४००
५५	१८.०९.२०२१	MH006364809202122P	५४०००००	६००	९००
५६	२८.०९.२०२१	MH006773620202122P	४०५०००००	६००	६७५०
५७	०२.१०.२०२१	MH007026042202122P	९००००००	६००	१५००
५८	१७.११.२०२१	MH008846541202122P	१५०००००००	६००	२५०००
५९	१६.०२.२०२२	MH013227341202022P	१०००२००	६००	१६६७
६०	१७.०२.२०२२	MH013288658202122P	१०००२००	६००	१६६७
६१	१७.०२.२०२२	MH013289110202122P	१०००२००	६००	१६६७
६२	१७.०२.२०२२	MH013289401202122P	१०००२००	६००	१६६७
६३	१७.०२.२०२२	MH013289702202122P	१०००२००	६००	१६६७
६४	१०.०३.२०२२	MH014403875202122E	१२००००००	६००	२०००
६५	१०.०३.२०२२	MH014405280202122E	१२००००००	६००	२०००
६६	१०.०३.२०२२	MH014405614202122E	१२००००००	६००	२०००
६७	२४.०६.२०२२	PCMC Work Royalty Deduct from bill & Paid To collector office	१७९४१५१	६००	२९९०
६८	०२.०९.२०२२	MH007212276202223P	३००००००	६००	५००
६९	०५.११.२०२२	MH010164829202223P	१०००२००	६००	१६६७
७०	०५.११.२०२२	MH010165003202223P	१०००२००	६००	१६६७
७१	०५.११.२०२२	MH010165103202223P	५००४००	६००	८३४
७२	११.११.२०२२	MH010470613202223P	१५००००००	६००	२५०००
७३	०४.०१.२०२३	MH013253903202223E	२५००२००	६००	४१६७
७४	०४.०१.२०२३	MH013254280202223E	२५००२००	६००	४१६७
७५	११.०१.२०२३	MH013607599202223E	५००४००	६००	८३४
७६	१३.०१.२०२३	MH013729371202223E	५००४००	६००	८३४
७७	१६.०१.२०२३	MH013792772202223E	५००४००	६००	८३४
७८	२४.०१.२०२३	MH014227329202223E	५००४००	६००	८३४
		एकूण	१९०७१३९५१		४१७०२३

१ सोबत चलनाच्या प्रमाणित प्रति (Self attested)
२ चलन भरताना चेक वापरला असल्यास त्याचा बँक विवरण पत्राची प्रत

ने. आर एम कॅ इन्फ्रास्ट्रक्चर प्रा. लि करिता

अधिकृत स्वाक्षरी

तपासले / प्रमाणित

तसल्लिमदार/प्रमाणितकारी

- वाचा:- १) या कार्यालयाकडील मुळ आदेश क्र. खनिकर्म/एसआर/७०/०९, दिनांक १४/०५/२०१९
 २) मे. नम्रता स्टोन क्रशर तर्फे प्रो.प्रा. श्री. किरण मोहनराव काकडे, इद्रायणी कॉलनी, तळेगाव स्टेशन, तालुका मावळ, जिल्हा पुणे यांचा दिनांक १४/०५/२०१९ रोजीचा खाणपट्टा नुतनीकरण करणे बाबतचा विनंती अर्ज.
 ३) महाराष्ट्र गोणखनिज उत्खनन (विकास व विनियमन) नियम, २०१३
 ४) मा. प्रधान सचिव, पर्यावरण विभाग राज्यस्तरीय पर्यावरण आघात मुल्यांकन प्राधिकरण (SEIAA) यांचेकडील पत्र क्र. एस.ई.ए.सी./२०१३/सीआर/२०१९ /टीसी-२, दि. २४/०९/२०१४

जिल्हाधिकारी कार्यालय पुणे
 खनिकर्म शाखा
 क्र.खनिकर्म/एसआर/नु/०८/२०१९
 पुणे, दिनांक :- ०९/०६/२०१९



विषय :- खाणपट्टा नुतनीकरण परवानगी देणेबाबत.

मौजे आबळे, तालुका मावळ येथील जमिन सा. नं. ११८ मधील क्षेत्र २ हे. ८३ आर
 मे. नम्रता स्टोन क्रशर तर्फे प्रो.प्रा. श्री. किरण मोहनराव काकडे

आदेश

मे. नम्रता स्टोन क्रशर तर्फे प्रो.प्रा. श्री. किरण मोहनराव काकडे, इद्रायणी कॉलनी, तळेगाव स्टेशन, तालुका मावळ, जिल्हा पुणे यांना या कार्यालयाकडील आदेश क्र. खनिकर्म/एसआर/७०/०९, दिनांक १५/१०/२००९ अन्वये मौजे आबळे, तालुका मावळ येथील जमिन सा. नं. ११८ मधील क्षेत्र २ हे. ८३ आर क्षेत्रामध्ये १० वर्षे मुदतीकरीता खाणपट्टा मंजूर करणेत आलेला होता.

ज्याअर्थी मे. नम्रता स्टोन क्रशर तर्फे प्रो.प्रा. श्री. किरण मोहनराव काकडे यांनी दिनांक १४/०५/२०१९ रोजी अर्ज देऊन सादर खनिपट्ट्याचे पुढील कालावधीसाठी नुतनीकरण करून मिळणेबाबत विनंती केलेली आहे.

या कार्यालयाने श्री. बी. के. पानगद (खाजगी मोजणीधारक) यांना मे. नम्रता स्टोन क्रशर तर्फे प्रो.प्रा. श्री. किरण मोहनराव काकडे यांच्या क्षेत्राची मोजणी करून अहवाल सादर करणेबाबत कळविले असता, त्यांनी मोजणी करून अहवाल सादर केलेला आहे. त्यामध्ये परवानाधारक यांनी ९८३९२ ब्रास गोण खनिजाचे उत्खनन केलेचे दिसून आले आहे. तहसिलदार मावळ यांचेकडील ताळमेळपत्राचे अवलोकन करता अर्जदार यांनी आजअखेरपर्यंत ९९८४६ ब्रासची रॉयल्टी शासन जमा केलेचे दिसून येत आहे. म्हणजेच खाणपट्टाधारक यांचेकडे शासकीय येणे बाकी नाही.

त्याचप्रमाणे खाणपट्टाधारक यांना ५००० ब्रास गोणखनिज उत्खनन करावयाचे आहे. त्याची प्रचलित दराप्रमाणे (सद्यस्थितीत रु. ४००/- ब्रास) होणारी रॉयल्टी ही ठोकबंद भाडे म्हणून शासन जमा करणेबाबतचे रु. २००/- च्या स्टॅम्पपेपरवर प्रतिज्ञापत्र सादर केलेले आहे. महाराष्ट्र गोणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील नियम क्रमांक ३ ते ५७ च्या सर्व अटी/शर्ती बंधनकारक असलेबाबतचे प्रतिज्ञापत्र सादर केलेले आहे.

तसेच खाणपट्टाधारक यांनी पर्यावरण जाहिरकत व खाणकाम आराखडा सादर केलेला असल्याने, मी. रमेश काळे, अपर जिल्हाधिकारी पुणे भला महाराष्ट्र गोणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ अन्वये प्राप्त झालेल्या अधिकारानुसार सादर खनिपट्ट्याचे पूर्वीच्या आदेशाच्या संपुष्टात येणे-या दिनांकापासून पुढील ५ वर्षे म्हणजेच दिनांक १४/१०/२०२४ अखेरच्या कालावधीकरीता नुतनीकरण मंजूर करीत आहे.

अटी व शर्ती:-

- १) या कार्यालयाचा मूळ आदेश क्र.खनिकर्म/एसआर/७०/०९, दिनांक १५/१०/२००९ तसेच महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील अटी व पर्यावरण विभागाच्या दिनांक २४/०१/२०१४ मधील सर्व अटी व शर्ती खाणपट्टाधारकास बंधनकारक राहतील.
- २) सदरच्या आदेशापासून ६० दिवसांच्या आत खाणपट्ट्याचा करारनामा करून घेणे बंधनकारक राहिल.
- ३) वरील १ व २ मधील कोणत्याही अटी व शर्तीचा भंग केल्यास मंजूर असलेला खाणपट्टा कोणत्याही प्रकारची नोटीस न देता रद्द करणेत येईल व खाणपट्टाधारक प्रचलित नियमानुसार कारवाईस पात्र राहिल.
- ४) मागणी क्षेत्राच्या खाणकाम आराखड्यानुसार प्रतिवर्षी ५००० ब्रास गौणखनिजाचे उत्खनन करण्याबाबत रु. २००/- चे किमतीच्या स्टॅम्प पेपरवर दिलेल्या प्रतिज्ञापत्र नुसार ठोकवद भाडे शासन जमा करणे बंधनकारक राहिल.
- ५) कोणतीही पुर्वसुचना न देता खाणपट्टा परवाना रद्द करणेचे अधिकार राखून ठेवणेत आले आहेत.
- ६) मा. राष्ट्रीय हरित लवाद, पश्चिम विभाग खंडपीठ, पुणे येथे पर्यावरणाविषयक तक्रारी होऊ नयेत म्हणुन खाणपट्टा आदेशातील अटी/शर्तीचे भंग होणार नाही याची दक्षता घ्यावी.

सही/-

(रमेश काळे)

अपर जिल्हाधिकारी, पुणे.

प्रति,

मे. नम्रता स्टोन क्रशर तर्फे प्रो.प्रा. श्री किरण मोहनराव काकडे,
इंद्रायणी कॉलनी, तळेगाव स्टेशन, तालुका मावळ, जिल्हा पुणे

प्रत:-

- १) उपविभागीय अधिकारी मावळ-मुळशी, उपविभागा मावळ
 - २) तहसिलदार मावळ यांचेकडे माहीतीसाठी व योग्य त्या कार्यवाहीसाठी
- खाणपट्टाधारक आदेशातील अटी/शर्तीचे पालन करतात किंवा कसे ? तसेच मंजूर खाणपट्टा क्षेत्रातून उत्खनन केल्या गौणखनिजाची रॉयल्टी त्या त्या वेळी असलेल्या दराप्रमाणे शासन जमा करतात किंवा कसे याबाबत संबंधित तलाठी व मंडल अधिकारी यांना शहानिशा करणेबाबत सुचना देण्यात येव्यात.

प्रत:- संचालक, भुविज्ञान व खनिकर्म संचालनालय, महाराष्ट्र शासन, खनिज भवन, २७, सिमेंट रोड, शिवाजीनगर, नागपुर-४४००१०

(स्थळप्रतीवर मा. अपर जिल्हाधिकारी सो.पुणे
यांची स्वाक्षरी असे)



(डॉ. सुयोग अ. जे.प्रतापि)
जिल्हा खनिकर्म अधिकारी
जिल्हाधिकारी कार्यालय पुणे.

- Ref.:1) Original Order no. SR/Mining/70/09 dated 15.10.2009 of our office.
- 2) Request application to renew mining belt dated 14.05.2019 of Mr. Kiran Mohanrao Kakde, Proprietor M/s. Namtra Stone Crusher, Indrayani Colony, Talegaon Station, Tal. Maval, Dist. Pune.
- 3) Maharashtra Mining Digging Development and Regulation Rules 2013.
- 4) Letter no. SEAC/2013/CR-301A/TC-2, dated 24.01.2014 of Hon'ble Principal Secretary, Environment Department, State Environmental Hazardous Assessment Authority.

Collector Office, Pune,
Mining Department,
No. Mining/SR/R/08/2019.
Pune, dated 04.06.2019.

Sub.: To grant permission to renew mining lease for Gut No. 118, Village Ambale, Tal. Maval, admeasured 2H 83R, for Mr. Kiran

Mohanrao Kakde, Proprietor M/s. Namrata Stone Crusher.

Order,

Mining lease was passed for ten years for Gut No. 118, Village Ambale, Tal. Maval, admeasured 2H 83R under Order no. Mining/SR /70/09 dated 15.10.2009 of our office for Mr. Kiran Mohanrao Kakde, Proprietor M/s. Namtra Stone Crusher, Indrayani Colony, Talegaon Station, Tal. Maval, Dist. Pune.

Whereas, Mr. Kiran Mohanrao Kakde, Proprietor M/s. Namtra Stone Crusher filled application on 14.05.2019, requested to get renewed said mining lease for further period.

Our office asked Mr. D. K. Panmand, Private Surveyor, to submit report on carrying survey of property of Mr. Kiran Mohanrao Kakde, Proprietor

M/s. Namtra Stone Crusher, when he submitted report on carrying survey, it is mentioned the licensor digged 98392 brass general mining. It is observed under statement of Tahsildar Maval that application deposited royalty with government for 99846 brass as on today means no government due is there with mining licensors.

And the mining licensor should carry 500 brass general mining digging. He submitted affidavit on stamp paper of Rs. 200/- to deposit royalty at Rs. 400/- per brass at present rate with government for approximate rent for royalty. He submitted affidavit that all terms conditions of Rule no. 3 to 57 of Maharashtra General Mining Digging Development and Regulation Rules 2013 are binding.

And I Ramesh Kale, Upper Collector Pune, pass renewal for further five years as on 14.10.2024 from date of terminating earlier order of this mining lease as authorized me under Maharashtra General Mining Digging Development and Regulation Rules 2013, since mining licensor submitted environment no objection and mining plan.

Terms and Conditions:-

- 1) All terms and conditions under main Order No. Mining/SR/70/09 dated 15.10.2009 of our office and Maharashtra General Mining Digging Development and Regulation Rules 2013 and Environment Department dated 24.01.2014 are binding for mining licensor.
- 2) To register the mining agreement in 60 days from present order.

3) Mining license shall be terminated without serving any notice passed if violated any terms and conditions of Para no. 1 and 2 and mining license is entitled for action under present rules.

4) To submit affidavit on stamp paper of Rs. 200/- to dig 5000 brass general mining yearly under mining plan of property asked and to deposit net rent with government.

5) The rights is reserved to terminate mining license without serving any prior notice.

6) To be careful not to violate terms conditions under mining order. Not to get complaint regarding environment at Hon'ble National Green Tribunal, West Zone, Bench Pune.

Sd/-

(Ramesh Kale),

Upper Collector, Pune.

To,

Mr. Kiran Mohanrao Kakde, Proprietor M/s.
Namtra Stone Crusher, Indrayani Colony,
Talegaon Station, Tal. Maval, Dist. Pune.

Copy to:-

- 1) Sub Divisional Officer, Maval, Mulshi, Sub
Division Maval.
- 2) Tahsildar Maval, for information and proper
action, to instruct to confirm the concerned
Talathi and Ward Officer, whether mining
licensor followed terms conditions under order
and whether deposited royalty of general
mining digged at mining belt passed with
government at the then applicable rate.
- 3) Director, Earth Science and Mining
Directorate, Maharashtra Government, Khanij

Bhawan-27, Cement Road, Shivaji Nagar,
Nagpur-440010.

- 4) Upper Collector Pune, signed original letter.

Sd/-

(Dr. Suyog A. Jagtap),
District Mining Officer,
Collector Office, Pune.

MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE, PUNE

Phone - (020) - 25811627
 Fax - (020) - 25811029
 Email : ropune@mpcb.gov.in
 Visit At : <http://mpcb.gov.in>



3rd Floor, "Jog Center"
 Wakdevadi Mumbai-Pune Road,
 Pune - 411 003.

Orange/S.S.I.

Date: 30/06/2020

Consent No: RO-PUNE/CONSENT/ 2006001352

Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

[To be referred as Water Act, Air Act and HW (M&TM) Rules respectively].

CONSENT is hereby granted to

M/s. Namrata Stone Crusher.
 Gat No.118, Ambale,
 Tal-Maval, Dist-Pune.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

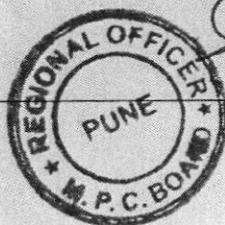
1. The Consent to establish is granted for a period up to: Commissioning of the Unit or 05 years, whichever earlier.
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	Stone Metal	700.00	Brass/M
2	Stone Dust	100.00	Brass/M

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed NIL.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.8 M³.
- (iii) Trade Effluent : --- NA ---
- (iv) Trade Effluent Disposal: --- NA ---
- (v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

MPCB-CONSENT-0000086935



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- (1) Suspended Solids Not to exceed 100 mg/l.
 (2) BOD 3 days 27° C. Not to exceed 100 mg/l.

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
		--NA--			

- (viii) **Other Conditions:**
- 1) Industry should monitor effluent quality regularly.
 - 2) Industry shall develop green belt of local species in 1/3rd of total area.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

- | | | |
|------------------------------|-----|----------|
| (i) Domestic | ... | 1.00 CMD |
| (ii) Industrial Processing | ... | 0.00 CMD |
| (iii) Industrial Sprinkling | ... | 0.30 CMD |
| (iv) Agriculture / Gardening | ... | 0.00 CMD |

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. **CONDITIONS UNDER AIR ACT:**

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. **Control Equipment:**

- 1) Conveyor belt shall be covered to avoid dust emissions.
- 2) You shall provide Wind breaking walls.
- 3) Dust Suppression system & sprinkling arrangement shall be provided to all sources of dust emission.
- 4) You shall develop a green belt along the periphery of unit.
- 5) You shall construct metalled roads within premises.
- 6) You shall follow regular cleaning & wetting of the ground within Premises.

b. **Standards for Emissions of Air Pollutants:**

- (i) SPM/TPM Not to exceed The SPM measured between 3 to 10 Mtrs, from any process equipment of a stone crushing unit shall not Exceed 600 mg/Nm³
- (ii) SO₂ Not to exceed --- Kg/day

6. **Standards for Stack Emissions:**



- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
	--NA--		

- (ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
	--NA--	

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (v) **Other Conditions:**
- 1) The industry should not cause any nuisance in surrounding area.
 - 2) The industry should monitor stack emissions and ambient air quality Regularly.

7. CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDRY MOVEMENT) RULES, 2016:

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type of Waste	Quantity	UOM	Disposal
		--NA--		

- (ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous and Other Wastes (Management and Transboundry Movement) Rules, 2016.

- a. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the



surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.

- b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
- c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Wastes (Management and Transboundry Movement) Rules, 2016.

8. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

9. This is issued without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
10. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
11. Industry shall submit Bank Guarantee of Rs. 25,000/- within one Month period for a period of one year in favor of "Regional Officer, MPCB, Pune", towards compliance of Consent conditions, else this consent will stand automatically cancelled.
12. The Capital investment of the industry is Rs. 160.39 Lakh.

For AND ON BEHALF OF M.P.C. BOARD


(Dr. J. B. Sangewar)
Regional Officer

To,
M/s. Namrata Stone Crusher.
Gat No.118, Ambale,
Tal-Maval, Dist-Pune.

Copy to:
Sub-Regional Officer, Pune-II

It is directed to insure compliance of consent condition and submit compliance report half yearly.



Received Consent fee of –

Sr. No.	Amount (Rs.)	Transaction No.	Date
1.	15000.00	TXN2001003158	30.01.2020

Government of Maharashtra

SEAC-2013/CR.201 A/TC-2
 Environment department,
 Room No. 217, 2nd floor,
 Mantralaya Annexe,
 Mumbai 400 032
 Date: 24th January, 2014

To,
 Collector, Pune
 Office of the Collector,
 Pune.

Subject: Environmental clearance for Stone quarry proposals.

Sir,

This has reference to the communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 71st meeting and SEIAA in its 61st & 64th meeting.

2. It is noted that the proposal is for grant of Environmental Clearance for stone quarries having area of each quarry less than 5 hectares. MoEF vide OM dated 18th May 2012, in reference to Hon Supreme Court Order in the matter of Deepak Kumar Vs State of Haryana & others clarified that projects of minor minerals with lease area less than 5 ha would be treated as category 'B' as defined in EIA Notification 2006 and will be considered by the respective SEIAA.

MoEF in its said OM also further quoted Hon. Supreme Court Order that "All the same, liberty is granted to the applicants before us to approach Ministry of Environment and Forest for permission to carry on mining below 5 ha and in the event of which Ministry will dispose of all the applications within ten days from the date of receipt of the applications in accordance with law". Accordingly SEAC considered the project under screening category 1(a) B2 as per EIA Notification 2006.

The proposal under consideration recommended by SEAC before the MoEF Notification dated 9 September 2013.

SEAC in its 71st meeting decided to recommend only such proposals out of 500 proposals which address the concern subject to conditions specified below. SEIAA, taking into account the extreme urgency expressed by the DMO and recommendation of the SEIAA and also considering MoEF OMs issued related to ESA, decided to grant only 300 proposals submitted by DMO during the meeting as below

Sr.No	Name of the Village	Taluka	Survey No.	Name of the lease/Proposed lease	Area (in Hectare)
1	Autade Handewadi	Haveli	66/3	Sachin Subhash Ghule	1.05
2	Dhayari	Haveli	61/3	Balasaheb Damodar Pokale	2.33

3	Vadachiwadi	Haveli	26	M/s.Sonai Stone Crusher	2.00
4	Nandoshi	Haveli	4	Chabu Baburao Ranwade	2.20
5	Nandoshi	Haveli	4	Nandkumar Gopalrao Kulkarni	2.74
6	Lonikand	Haveli	496B/1	M/s.RMC Readymix India	4.09
7	Bhilarwadi	Haveli	14/1 & 2	Kashinath Yashwant Kashid	2.00
8	Mangadewadi	Haveli	3/4/1, 3/5/1	M/s.Kedareshwar Stone Co	1.04
9	Mangadewadi	Haveli	3/4/1	Chandrakant T.Mangade	1.03
10	Mangadewadi	Haveli	3/3	Sunil Bhagwan Mangade	1.04
11	Mangadewadi	Haveli	19/6, 19/7A, 19/7B, 19/9, 19/11, 19/12, 18/1B, 1B	Tulshiram Sitaram Mahajan	4.96
12	Ambegaon Khurd	Haveli	56/2, 57/1	Tulshiram Sitaram Mahajan	2.94
13	Ambegaon Khurd	Haveli	57, 56/1	Sameer Arvind Pimpale	4.56
14	Ambegaon Khurd	Haveli	53/1, 53/2	Shankar P.Thakar	2.00
15	Ambegaon Khurd	Haveli	53/2	Laxman Sadhu Tathe	1.02
16	Ambegaon Khurd	Haveli	53/1	Shreepal Harichandara Oswal	1.02
17	Mangrul	Maval	212	M/s.Kakade Stone Crusher	2.00
18	Mangrul	Maval	212	Ranjeet Ramdas Kakade	2.00
19	Mangrul	Maval	216, 221	M/s.Kakade Stone Crusher	4.90
20	Mangrul	Maval	224, 225	M/s.Kakade Stone Crusher	4.95
21	Mangrul	Maval	37, 38	M/s.Kakade Stone Crusher	4.95
22	Mangrul	Maval	170	Sadadhiv Dattatray Pawar	3.00
23	Mangrul	Maval	144	Satish Babanrao Kalwade	4.00
24	Pawalewadi	Maval	3	Navanath Babanrao Koyate	3.00
25	Amble	Maval	110/2	M/s. Namrata Stone Crusher	2.07
26	Amble	Maval	158, 121	M/s. Sai Stone Crusher	4.95
27	Amble	Maval	145, 149, 150/1, 150/2, 153/1, 153/2, 151	M/s.Sunny Industries (NSP Stone Crusher)	4.95

28	Amble	Maval	125	Sarika Sunil Shelke	3.57
29	Amble	Maval	136/1/2/3	Sunil Shankarrao Shelke	4.00
30	Amble	Maval	120/2	M/s. Namrata Stone Crusher	1.80
31	Amble	Maval	118	M/s. Namrata Stone Crusher	2.83
32	Amble	Maval	116	Vikram Balasaheb Kakade	4.95
33	Amble	Maval	121	Sagar Shivajirao Pawar	3.64
34	Amble	Maval	118	Santosh Vasant Gholap	2.05
35	Avasair Budruk	Ambegao n	87/2	Chandrakant Gulabrao Raskar	4.00
36	Avasair Budruk	Ambegao n	87/2	Rajendra Gulabrao Raskar	4.00
37	Shirdale	Ambegao n	142	Kishan G.Bhansali	2.08
38	Phalkewadi	Ambegao n	63/1	Kishor H.Kale	1.54
39	Vafgaon	Khed	197	Pratik Hajare	2.48
40	Vafgaon	Khed	192	Manohar Hajare	3.71
41	Lavarde	Mulshi	24, 25	M/s. Samarth Persist	2.00
42	Bhandgaon	Daund	428	M/s.Yugandhara Stone Crusher	1.05
43	Hinganigada	Daund	130	Rajendra Vishnu Ugale	4.00
44	Girim	Daund	725/1, 736	M/s.IJM (India) Infrastructre Ltd.	1.02
45	Khor	Daund	1105, 1006	Shakil Hamid Shaikh	2.00
46	Moi	Khed	511	Sopan Dondipa Karpe	1.01
47	Moi	Khed	630	Sopan Satu Sapore	1.02
48	Moi	Khed	502	Gulab Dattu Karpe	1.01
49	Kuruli	Khed	315	Anil Dnyanoba Bagde	1.01
50	Moi	Khed	570/3	Balasaheb Kisan Gavari	1.03
51	Moi	Khed	521	Anis Bashabhai Pathan	1.04
52	Moi	Khed	441	Bajirao Mahadu Karpe	1.05
53	Moi	Khed	519	Ramdas Shipati Yelwande	1.01
54	Moi	Khed	629	Bhagwan Raghu Sakore	1.02
55	Moi	Khed	517	Dashrath Kondiba Karpe	1.02
56	Moi	Khed	575	Dhamaji Pandharinath Gavari	1.03
57	Moi	Khed	484	Tukaram Nathu Gavari	1.02
58	Moi	Khed	571	Tukaram Vishnu Gavari	1.06
59	Moi	Khed	508	Tanaji Nana Karpe	1.04

60	Moi	Khed	473	Suresh Damu Karpe	1.03
61	Moi	Khed	511	Sopan Kondipa Karpe	1.06
62	Kelgaon	Khed	214	Maruti Rambhau Mugase	1.06
63	Koregaon	Khed	112	Anup Ramesh Bothara	1.04
64	Jayedwadi	Khed	58/2	Ramchandra B.Jadhav, Rajendra Kisan Rokade	1.97
65	Karanjvihire	Khed	86	Ramchandra Damodar Kad	4.00
66	Kadus	Khed	2714	Manik Shivaji Kadam	1.07
67	Moi	Khed	571	Shivaji Kondiba Sonavane	1.03
68	Karegaon	Shirur	33/4	Vilas Madhavrao Navale	1.02
69	Sharadwadi	Shirur	2052/2	Dattatray D.Sarode	1.89
70	Gardelwadi	Shirur	2355/2	Dhirendra Madhukar Temgire	2.00
71	Kardelwadi	Shirur	2302/3, 2692/2	Madhukar Haribhau Temgire	2.79
72	Thapmala	Shirur	1124/5	Mira S. Kouthale	1.02
73	Karegaon	Shirur	676	Madhukar Haribhau Temgire	1.41
74	Annapur	Shirur	2365	Vijay Dattu Lande	4.00
75	Shirur	Shirur	1125/1/2	Somnath Shankar Ghawate	2.84
76	Sonesangavi	Shirur	845	Urmila Rajaram Dherenge	2.00
77	Tardobachiwadi	Shirur	821/1	Vithalrao Laxman Gore	1.63
78	Kardelwadi	Shirur	2355/1	Prabhavati Hansraj Halapani	1.05
79	Annapur	Shirur	2365	Rajesh Dattu Lande	4.00
80	Kardelwadi	Shirur	2364/1	Dattatray Ganpat Lande	3.06
81	Shirur	Shirur	1828	Ravindra Dadabhau Kardile	1.06
82	Pashan Mala	Shirur	1154	Namdeo Dhondiba Ghavte	2.84
83	Sonesangavi	Shirur	291	Dattatray Trimbak Kadam	1.03
84	Dhoksangavi	Shirur	828	Pandharinath Thamaji Malgunde	1.04
85	Karegaon	Shirur	39/2	Sandesh Krishnaji Kohkade	1.04
86	Uralgaon	Shirur	511	Sunita Sudhakar Kadam	1.06
87	Malthan	Shirur	63	Chandar Abu Pachange	2.07
88	Bhavdi	Haveli	84	Pramod Babanrao Kande	2.00
89	Lonikand	Haveli	557	Navanath Bajirao Kand	2.40
90	Lonikand	Haveli	611	Rupali Shankar Bhumkar	2.43
91	Jambhulwadi	Haveli	75/2/1/1	Shivaji Suresh Jambale	1.21

92	Ambegaon	Haveli	79/1	Shivaji Raghunath Fengase	1.94
93	Dhayari	Haveli	89/9	Shivaji Dattatray Chakankar	2.16
94	Yevlewadi	Haveli	14/1/2	Shirish Rupchand Dharmawat	1.03
95	Lonikand	Haveli	603	Shantaram Sadashiv Sakore	1.31
96	Lonikand	Haveli	554/1	Satav M.Pandit	1.56
97	Lonikand	Haveli	600	Avinash Pandurang Sakore	2.00
98	Lonikand	Haveli	590	Maruti Ramchandra Bhumkar	4.35
99	Lonikand	Haveli	564	Bapusaheb G.Kand	2.00
100	Lonikand	Haveli	601	Chetan Dattatray Sasane	2.80
101	Lonikand	Haveli	585	Chetan Dattatray Sasane	2.33
102	Lonikand	Haveli	604	Chetan Dattatray Sasane	3.53
103	Lonikand	Haveli	590	Dattatray R.Bhumkar	2.00
104	Lonikand	Haveli	592	Dnyaneshwar Dattatray Shinde	1.00
105	Lonikand	Haveli	583, 584, 586, 591	Ghule & Bhapkar Stone Crusher Partner Ganesh Bhapkar	2.94
106	Lonikand	Haveli	583	Goraksha Eknath Shinde	1.89
107	Lonikand	Haveli	598	Genubhau Dhondubhau Sakore	2.08
108	Lonikand	Haveli	567 to 573	Mallikarjun Vasanttrao Patil	4.00
109	Lonikand	Haveli	556	Pradip Vidhyadhar Kand	2.00
110	Lonikand	Haveli	593	Namdev Shivram Katake	2.00
111	Lonikand	Haveli	600	Santosh D.Sakore	3.00
112	Lonikand	Haveli	586	Sadashiv Baburao Zurunge	2.00
113	Lonikand	Haveli	400, 402	Reshma Nilesh Raut	2.00
114	Lonikand	Haveli	556	Balasaheb Rajaram Kand	2.00
115	Bhavdi	Haveli	174	Dattatray Nilaram Tambe	2.00
116	Bhavdi	Haveli	251/3/4/5	Mulchand B.Tyagi	1.60
117	Bhavdi	Haveli	67	Nita Pandurang Magar	2.00
118	Bhavdi	Haveli	70	Sunil Bhide	3.50
119	Walti	Haveli	366	Rajendra Paman Gunjal	1.05
120	Mangadewadi	Haveli	19/6	Nilesh Pandit Mangade	1.10
121	Charoli	Haveli	60/10	Vilas Nathu Kakade	1.07
122	Walti	Haveli	368, 369	Jyoti Chandrakant Gunjal/ Lata Rajendra Gunjal	4.00

123	Dhayari	Haveli	36/1	Balasaheb Yashwant Dangat	2.00
124	Naigaon	Haveli	425	Appasaheb Ramchandra Kale	2.00
125	Yevlewadi	Haveli	14/3/1	Anand Dyanoba Kamthe	1.01
126	Dhayari	Haveli	80/4/3	Sanjiv Rajaram Kusalkar	3.00
127	Bhavdi	Haveli	157/A	Sanjay Dattatray Dabhade	1.05
128	Yevlewadi	Haveli	26/B	Sadashiv Govind Darekar	1.04
129	Bhavdi	Haveli	71	Sachin Gulabrao Deshmukh	3.00
130	Outade Handewadi	Haveli	67/5/2	Rohidas Raghunath Ghule	2.00
131	Ambegaon	Haveli	53/2	Ratnaprabha Mate	1.04
132	Bhavdi	Haveli	157/A	Ramdas Dattatray Dabhade	1.60
133	Bhavdi	Haveli	79	Ramchandra Raghu Tambe	1.60
134	Yevlewadi	Haveli	39/2/1	Somnath Suresh Dhandekar	1.06
135	Bhavdi	Haveli	202	Vivek Laxmanrao Deglurkar	1.07
136	Bhavdi	Haveli	208	Vithal Laxman Tambe	2.00
137	Lonikand	Haveli	576/1, 578, 579	Vilaskumar Palresha	4.00
138	Sasthe	Haveli	47	Vilas Dinkar Bhosale	2.02
139	Lonikand	Haveli	561/1, 562/2	Vijay Vithal Jadhav	2.00
140	Lonikand	Haveli	567, 569, 576	Ujwala Vilas Palresha	4.00
141	Bhavdi	Haveli	248	Tatyabhau Sakharam Tambe	2.40
142	Charoli	Haveli	34	Tanaji Govind Chaudhari	1.08
143	Lonikand	Haveli	496B	Surekha Ramchandra Jagtap	2.00
144	Lonikand	Haveli	585	Suhas Arun Dhamdhere	2.33
145	Bhavdi	Haveli	213	Subhadra Devram Tambe	1.53
146	Lonikand	Haveli	577, 578, 579	Suryakant Sandipan More	4.00
147	Bhavdi	Haveli	69	Sitaram Bhausahab Fulsundar	2.61
148	Bhavdi	Haveli	201, 202	Sidharth Subhash Bhayani	4.00
149	Lonikand	Haveli	595	Shubhada Vivek Reddy	3.16
150	Dhayari	Haveli	67/4/3	Shivajirao Vithalrao Dhankawade	1.60

151	Gauddara	Haveli	314	Somnath Suresh Dhandekar	1.60
152	Charoli	Haveli	76/2	Ashok Dnyanoba Khandave	1.60
153	Charoli	Haveli	76/1	Balkrishna Dnyanoba Khandve	1.20
154	Charoli	Haveli	76/5	Rekha Balkrushana Khandave	1.53
155	Ambegaon Khurd	Haveli	75/2/1, 75/1/1/1, 75/2/2/2	Samarth Stone Company	1.91
156	Bhavdi	Haveli	209	Umesh Ruliram Bansal (Agrawal)	1.06
157	Lonikand	Haveli	120	Kiran Kand	2.00
158	Lonikand	Haveli	581	Sangita Subhash Parathe	1.02
159	Lonikand	Haveli	555	Kiran Bajirao Zurunge	2.00
160	Khamgaon	Junnar	51	Jitendra Bhikulal Javeri	1.02
161	Kuran	Junnar	423	Gajanan Haribhau Tamboli	1.01
162	Otur	Junnar	112	Dilip Maruti Dumbare	1.20
163	Pimpalgaon Sidhanath	Junnar	72/3	Sitaram Maruti Chaugule	1.01
164	Pimpalgaon	Junnar	58/2	Kalpana Vilas Wabale	1.79
165	Mandarne	Junnar	241	Kalpana Kailash Mahakal	2.00
166	Shiroli	Junnar	122/7, 121/2	Firojkhan M.Pathan	1.08
167	Manikdoh	Junnar	67/1	Dipak Shantaram Shevale	1.06
168	Pimpalgaon	Junnar	72/2	D.G.Balhekar and Company	2.86
169	Buchakewadi	Junnar	174	Dattu Dhondu Pawar	1.04
170	Godre	Junnar	361	Avinash Chandrakant Wabale	1.20
171	Keli	Junnar	319	Arun Mahatarba Kabadi	2.00
172	Chandkhed	Maval	389	Mahesh Jalindar Alhat	2.00
173	Amble	Maval	117/1/1, 117/1/2	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	1.01
174	Amble	Maval	118	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	3.27
175	Bhalgudi	Mulshi	1100, 1101, 1094, 1091, 1093, 1097, 1099	Shankar T.Jambulkar	3.17

176	Mugaon	Mulshi	51/1	Lawasa Corporation Ltd.	4.05
177	Koloshi	Mulshi	1/1	Lawasa Corporation Ltd.	3
178	Chimali	Khed	250	Arjun Tukaram Jadhav	1.29
179	Moi	Khed	645	Sandesh Dattatray Gite	1.05
180	Pimpri	Khed	349	Sanjay Bajirao Vahile	1
181	Moi	Khed	455	Baban Bajirao Gawari	1.04
182	Moi	Khed	484	Shantaram Dattoaba Gawari	1.15
183	Moi	Khed	442	Swapnil G.Karpe	1.08
184	Moi	Khed	570	Vijay Bajirao Gavari	1.04
185	Chas	Khed	334	Umesh N.Dhamale	1.21
186	Dhoksangavi	Shirur	839	Chandar Abu Pachange	1.75
187	Balarwadi	Junnar	857	Mohit Sudam Dhamale	2.40
188	Kolwadi	Junnar	432	Suraj C.Thorat	1.33
189	Muthe	Mulshi	316/4	Raju Appa Chavan	3.00
190	Pahaddar	Ambegao n	156	Santosh Arjundas Daryanani	1.00
191	Pargaon	Ambegao n	1538	Firojkhan Jaindukhan Pathan	1.00
192	Mordewadi	Ambegao n	33/9, 32/7, 35/12	Raghvendra Vitthal Chimbalkar	2.00
193	Nightowadi	Ambegao n	92/14	Yeshwant Bapuji Kale	1.03
194	Bharatgaon	Daund	346 742 743	Yogesh Bhausaheb Kanchan	2.00
195	Bhilarewadi	Baramati	91	Deepak Narayan Mokashe	1.00
196	Khamgalwadi	Baramati	46	Harichandra Khatri, Atur V.Khatri, Kartik V.Khatri	2.00
197	Karhawagaj	Baramati	392, 393	Ujwala Vijay Solaskar	1.02
198	Malegaon	Baramati	594	Sachin Ganpatrao Taware	1.45
199	Bhilarewadi Karavagaj	Baramati	69/392	Dilip Parshuram Jagtap	3.21
200	Khamgalwadi	Baramati	49	Kashinath Abasaheb Kokare	1.04
201	Wadachiwadi	Haveli	9/1	Dattu Ganpat Lokhande	1.20
202	Lonikand	Haveli	606	Rajaram M.Sakore, Arun Chaudhari	1.01
203	Bhavdi	Haveli	209	Madanmohan Agrawal	1.92
204	Bhavdi	Haveli	177/1	Popat J.Tambe	2.00
205	Bhavdi	Haveli	71	Rajesh M.Yadav and other 3	4.90
206	Bhavdi	Haveli	200	Sadanand J.Gaikwad	2.00

207	Lonikand	Haveli	583	Shivaji Sonba Shinde	1.94
208	Lonikand	Haveli	513, 514	Milind Sopanrao Bhosale	2.00
209	Lonikand	Haveli	579	Sudhakar Dattatray More	2.00
210	Bhavdi	Haveli	190, 191, 204, 205	Sudhir S.Chougule	4.80
211	Lonikand	Haveli	596	Amar Jaysing Tupe	1.08
212	Bhavdi	Haveli	223	Yashwant Shivarkar	1.08
213	Lonikand	Haveli	555	Yogesh Dnyaneshwar Dalvi	2.00
214	Fulgaon	Haveli	198	Siddh Ganesh Stone Crusher	1.60
215	Bhavdi	Haveli	200	Sanjay Babanrao Paygude	1.20
216	Lonikand	Haveli	582	Mahesh Vitthalrao Shinde	1.08
217	Fulgaon	Haveli	194	Sampat Mahadu Sakore	1.61
218	Yevlewadi	Haveli	39	Jalindar Ramdas Dhandekar	1.04
219	Yevlewadi	Haveli	31/8/12	Najir Gulab Inamdar	1.03
220	Bhavdi	Haveli	169	Anish Ashok Kalbhor	1.08
221	Wagholi	Haveli	111/145	Dyanoba Babanrao Deshmukh	2.06
222	Wagholi	Haveli	154/2	Vijay Singh Jadhav	1.02
223	Bhavdi	Haveli	358/2	Kishor Rajaram Vitkar	1.08
224	Bhavdi	Haveli	191, 204	Manoj Laxman Mane	2.08
225	Wadebolhai	Haveli	115	Nanasaheb D.Paygude	1.08
226	Walti	Haveli	368	Prakash Jayvant Kunjir	1.45
227	Bhavdi	Haveli	232, 358/1	Rohan Chandrakant More	2.00
228	Bhavdi	Haveli	204	Santosh Babasaheb Tambe	2.08
229	Bhavdi	Haveli	157B	Kaluram Namdeo Tambe	2.00
230	Bhavdi	Haveli	434	Anil Baban Kature	1.02
231	Bhavdi	Haveli	246	Raosaheb Balku Tambe	1.75
232	Lonikand	Haveli	609, 610, 614	Z.M.Bharucha	4.00
233	Charoli	Haveli	78/2, 94/1	S.M.Bharucha	3.00
234	Moshi	Haveli	325/24	Dynoba Maruti Kate	1.49
235	Moshi	Haveli	327/25	Ramesh Arjundas Kruplani	1.41
236	Moshi	Haveli	327/24	Arjundas M.Kruplani	1.48
237	Shindavane	Haveli	1141	Kondiba Ramchandra Kamthe	1.08
238	Wadachiwadi	Haveli	9/3A/2	Rohidas Raghunath Ghule	1.04
239	Bhavdi	Haveli	245	Avinash Dynoba Ghule	1.48
240	Bhavdi	Haveli	237	Avinash Dynoba Ghule	1.19

241	Bhavdi	Haveli	75	Vithal Bhumkar	3.00
242	Lonikand	Haveli	607	Vivek Madhav Reddy	4.00
243	Perne	Haveli	399	Smita Chandrkant Kolte	2.00
244	Supe (Kh)	Purandar	541	Sumit Vasandrao Jagtap	1.08
245	Nandgaon	Bhor	845, 846	Ajay Vijay Dhoot	2.78
246	Mordewadi	Haveli	36/39, 36/41, 36/47, 36/73, 36/72	Devyani Santosh Morde	1.85
247	Kodewadi	Haveli	5/1/2A/1	Nikhil Construction	2.35
248	Bhavdi	Haveli	169	Kamal Mansukh Navale	1.02
249	Bhavdi	Haveli	200	Shripad Stone Company	1.02
250	Yevlewadi	Haveli	39	Somnath Suresh Dhandekar	1.00
251	Bhavdi	Haveli	211	Ananda Ganpati Tambe	1.38
252	Charoli Bk	Haveli	80	Babanrao Ankush Shinde	1.20
253	Bhavdi	Haveli	86	Babusaheb Narayan Tambe	2.00
254	Bhavdi	Haveli	199	Balasaheb Bapusaheb Satav	2.00
255	Nandoshi	Haveli	9	Balasaheb Vitthalrao Jadhav	1.60
256	Bhavdi	Haveli	206	Balu Keru Tambe	1.97
257	Bhavdi	Haveli	157	Bharat Dattatray Tambe	2.02
258	Lonikand	Haveli	656	Dattatray Ramchandr Bhumar & Maruti Ramchandra Bhumkar	4.00
259	Wadgaon Shinde	Haveli	416	Dilip Anandrao Shinde	1.20
260	Bhavdi	Haveli	157/B	Dilip Namdeo Tambe	2.00
261	Lonikand	Haveli	155	Gangadhar Ramchandra Dalvi	2.02
262	Lonikand	Haveli	605, 607	Golden Sand & Stone Pvt.Ltd. Sushil M.Dhoot	4.00
263	Bhavdi	Haveli	251/1/7/1 0	Govind Mahadeo Kudale	1.00
264	Bhavdi	Haveli	224	Honrao Jaywant Tambe	1.21
265	Bhavdi	Haveli	22	J.Kumar Info Project Ltd.	4.90
266	Bhavdi	Haveli	82	Kundlik Tukaram Jadhav	2.32
267	Wadachiwadi	Haveli	26	Laxman Gopichand Bandal	2.00
268	Lonikand	Haveli	591	Robo Silicon Pvt.Ltd.	4.98
269	Nandoshi	Haveli	10	Milind Shankar Kiwale	1.34

270	Nandoshi	Haveli	4	Milind Shankar Kiwale	1.20
271	Lonikand	Haveli	561/1/2, 562/2/1	Pradip Bajirao Kand	2.00
272	Bhavdi	Haveli	23	Pritam Prataprao Khandve	2.00
273	Wagholi	Haveli	1537	Ramdas Banaji Gore	1.85
274	Bhavdi	Haveli	82, 83	Shantaram Baban Ghule	1.80
275	Charoli Bk	Haveli	60/7	Shantaram Kondiba Sonawane	1.20
276	Charoli Bk	Haveli	60/1/2/3	Shashikant Vishnupant Khandve	1.06
277	Yevlewadi	Haveli	24/1B	Shivaji Mahadeorao Shelar	1.21
278	Bhavdi	Haveli	246	Somnath Lahanu Tambe	1.15
279	Charoli Bk	Haveli	60/6, 60/5, 60/4	Somnath Raghunath Moze	1.20
280	Bhavdi	Haveli	204	Sunil Tukaram Tambe	3.87
281	Wagholi	Haveli	2513	Suraj Stone Supply Crushing & Co.	3.30
282	Wadgaon Shinde	Haveli	415	Tanaji Dnyanoba Khandve	1.20
283	Wadgaon Shinde	Haveli	414	Vilas Ankush Shinde	2.36
284	Bhavdi	Haveli	210	Vishnu Bhagwandas Thakkar	1.20
285	Charoli Bk	Haveli	80, 81	Z.M.Bharucha	1.60
286	Bhavdi	Haveli	75	Vitthal Kesu Bhamgar & Others	3.00
287	Bhavdi	Haveli	203	Shubhangi Vikas Undre	2.00
288	Bhavdi	Haveli	598	Shri Gurudatta Stone Crusher	1.00
289	Bhavdi	Haveli	157/B	Savita Gorakhnath Tambe	3.24
290	Moshi	Haveli	439/3	Vijay Chandrakant Gilbile	2.40
291	Moshi	Haveli	439/2	Manohar Ramchandra Jamtani	1.40
292	Charoli Bk	Haveli	66/2	Manoharsingh Bhagatsingh Ramsinghani	1.00
293	Charoli Bk	Haveli	63/1/A	Anandrao Motiram Devkar	1.33
294	Moshi	Haveli	327/6	Arvinda Hanumant Bhosale	1.25
295	Moshi	Haveli	435	Sanjay Hanumanta Devkar	1.30
296	Moshi	Haveli	435	Laxman Bhimrao Bhosale	1.30
297	Moshi	Haveli	435	Bhalchandra Siddhappa Lashkare	1.31
298	Moshi	Haveli	327	Ganesh Construction Bhalchandra Lashkary	1.10

299	Moshi	Haveli	439/1	Machhindra Eknath Mhaske	1.70
300	Moshi	Haveli	327/28	Tayappa Abu Pawar	1.55

3. SEIAA in its 61st & 64th meetings decided to accord environmental clearance to the above mentioned independent minor mineral proposals which may be consider as the separate EC being issued under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions.
4. The Concerned Authority should grant lease for individual lease holder stipulating conditions mentioned below and complying with the provisions of Minor Mineral Rules & GR issued by Revenue department, if any.

Specific conditions:

1. Only ongoing/existing lease are recommended for renewal. The validity period of the EC will be as per MoEF Notification but limited by the period of lease.
2. Precise mining area will be jointly demarcated at the site by officials of Mining/Revenue Department prior to mining operations, for all proposals under consideration. Record of such site plan, duly verified by competent authority shall be maintained.
3. Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferably done.

General conditions:

1. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydrogeological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
2. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department and work shall be completed before the start of sand mining.
3. No tree-felling shall be done in the leased area, except only with the permission from competent authority.
4. All necessary statutory clearances shall be obtained before start of mining operations

5. Mining shall be limited to day hours time only. The loading shall not be done during night hours.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. No mining shall be carried out in the vicinity of natural/ manmade archeological sites.
8. The lease holder shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), if required for the project.
9. Wastewater, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
10. No wildlife habitat will be infringed.
11. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to any project.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
13. Parking of vehicles should not be made on public places.
14. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
15. Appropriate mitigative measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
16. Vehicular emissions shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
17. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
18. Dispensary facilities for first-aid shall be provided at the site.
19. Occupational health surveillance program of the workers should be undertaken periodically.
20. Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking, safe drinking water, medical health care and sanitation etc.
21. Ambient air quality will be regularly monitored at the site and the nearest habitation. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by CPCB
22. Measures shall be taken for control of noise level to the limits prescribed by CPCB
23. Regular Environmental Audit shall be annually carried out during the operational phase.
24. Digital processing of the entire lease area in the District using remote sensing technique shall be done regularly once in three years for monitoring and submit the report to the Environment Department.
25. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Environment Department
26. The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the District Collector, the respective Regional Office of the Maharashtra Pollution Control Board & Regional Office of MoEF at Bhopal
27. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again

require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).

28. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA/Environment dept. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

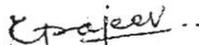
5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason after consultation with SEIAA.

7. In case of any deviation or alteration in the project proposal from the one submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this environmental clearance shall lie with the National Green Tribunal, Van Vigyan Bhawan, Sec- 5, R.K. Puram, New Dehli – 110 022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

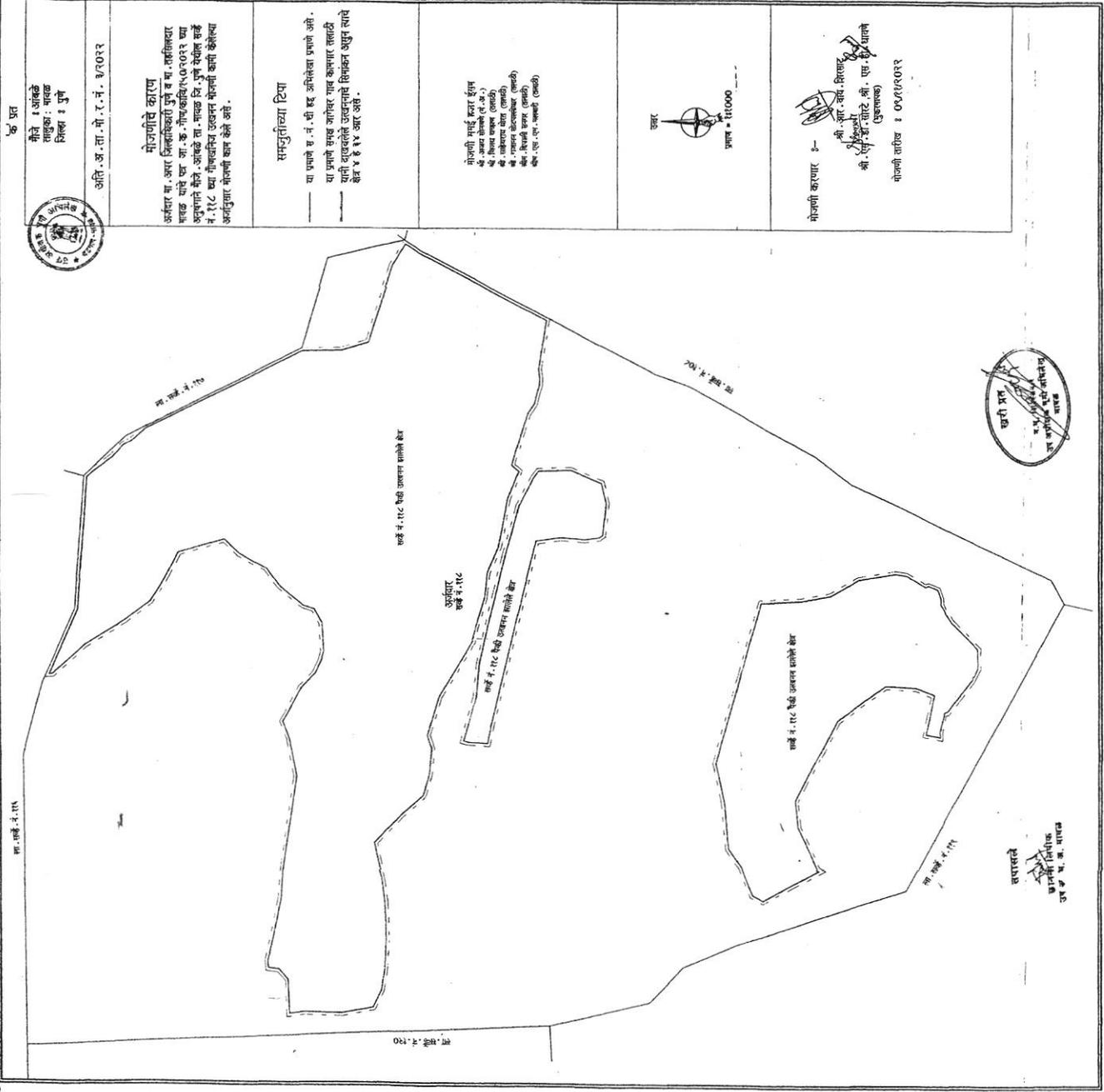

(R.A. Rajeev)
Principal Secretary,
Environment department &
MS, SEIAA

Copy to:

1. Shri. R. C. Joshi, IAS (Retd.), Chairman, SEIAA, Flat No. 26, Belvedere, Bhulabhai desai road, Breach candy, Mumbai- 400026.

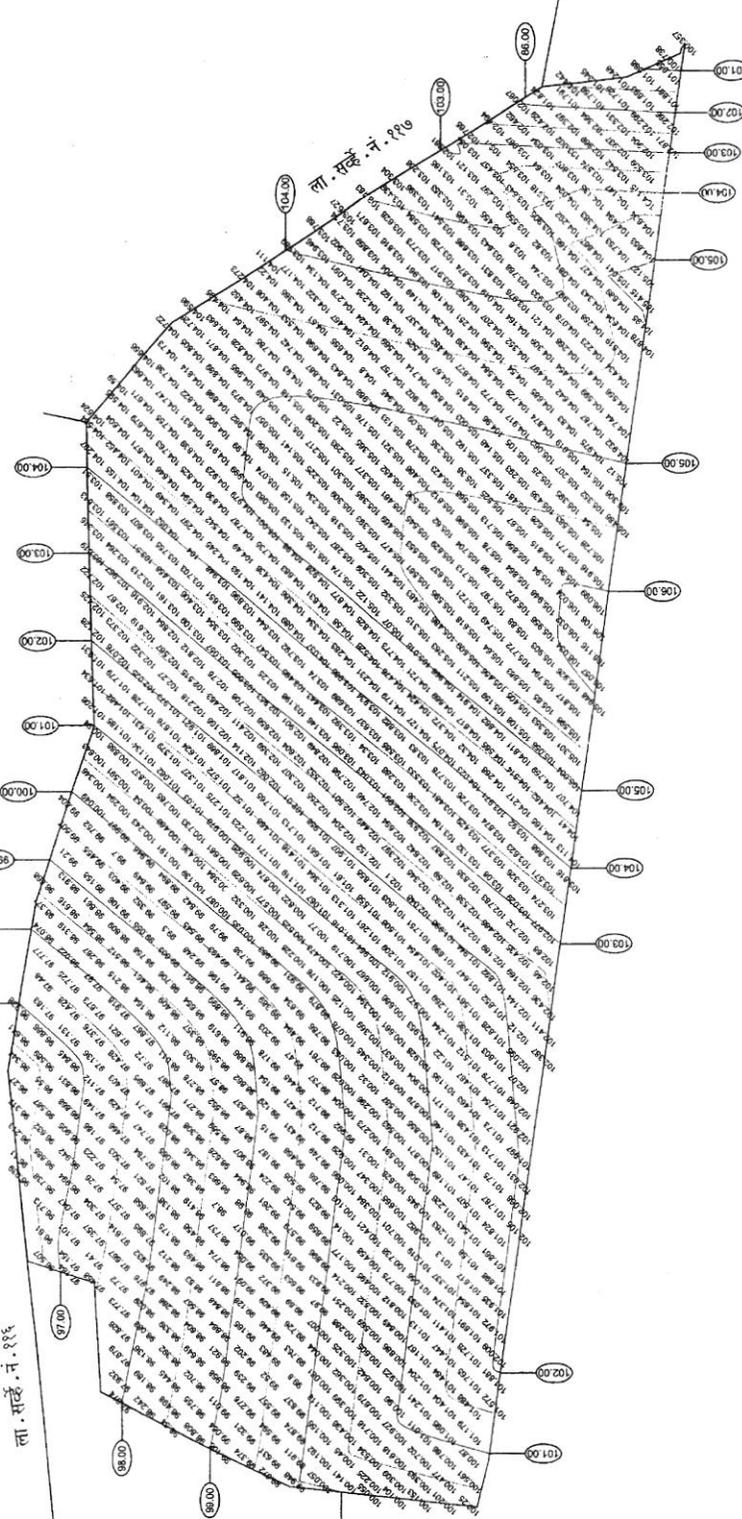
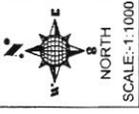
2. Additional Secretary. MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi – 110510
3. Additional Chief Secretary. Revenue, Revenue & Forest Department.
4. Member Secretary, Maharashtra Pollution Control Board,
5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
6. Regional Office, MPCB, Pune
7. District Mining Officer, Pune.
8. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Director (TC-1), Dy. Secretary (TC-2), Scientist-1, Environment Department.
10. Select file (TC-3).

(EC Uploaded on - 29 Jan 14)



<p>क. ५८</p> <p>शे. १ अंशके प्रां. ५०५५ : ५०५५ शिल्ले १ पुणे</p> <p>अति. अ. ता. मो. र. नं. १७०३२</p>	<p>सो. जमीने कायम</p> <p>अकरा व. अकरा शिल्लिकारी पुणे व वा. लक्ष्मिबाबा बाबाळ यांचे वर आ. क. गोंयकारिण. ०५-०५-१९२२ च्या अनुदानने शे. १. अंशके ता. ५०५५ व. पुणे येथील सर्कल नं. ११८ च्या सोपविलेले उखलपत्रे सो. जमीनी करी केलेल्या अकरापुंवार सो. जमीनी कराने केले आहे.</p>	<p>समस्तुतोच्या टिपा</p> <p>— या प्रमाणे व. नं. १०६ अंशकेच्या प्रमाणे आहे. — या प्रमाणे सर्वच जागेवर पाव करणार तलाठी — याती दखललेले उखलपत्रे सिध्दकान अधून त्याच शे. १ व १४ अंत आहे.</p>	<p>सो. जमीनी सर्कल कराने वृत्त शे. अकरा सर्कल (शे. अ.) शे. शिल्ले कराने (सर्कल) शे. लक्ष्मिबाबा कराने (सर्कल) शे. शिल्ले कराने (सर्कल) शे. शिल्ले कराने (सर्कल) शे. शिल्ले कराने (सर्कल)</p>	<p>उत्तर</p> <p>प्रमाण = १:१०००</p>	<p>सो. जमीनी करणार :-</p> <p>श्री. शार. अंश. शिल्लिकारी श्री. शार. अंश. शिल्लिकारी श्री. शार. अंश. शिल्लिकारी (सुकराबाबा)</p> <p>सो. जमीनी सर्कल : ०५०५०३२</p>
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MAP SHOWING GROUND LEVELS & CONTOURS OF STONE QUARRY IN GUT NO.118 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - M/S NAMRATA STONE CRUSHER
 MR. KIRAN MANOHAR KAKADE



अर्जदार
 सधें नं. ११८

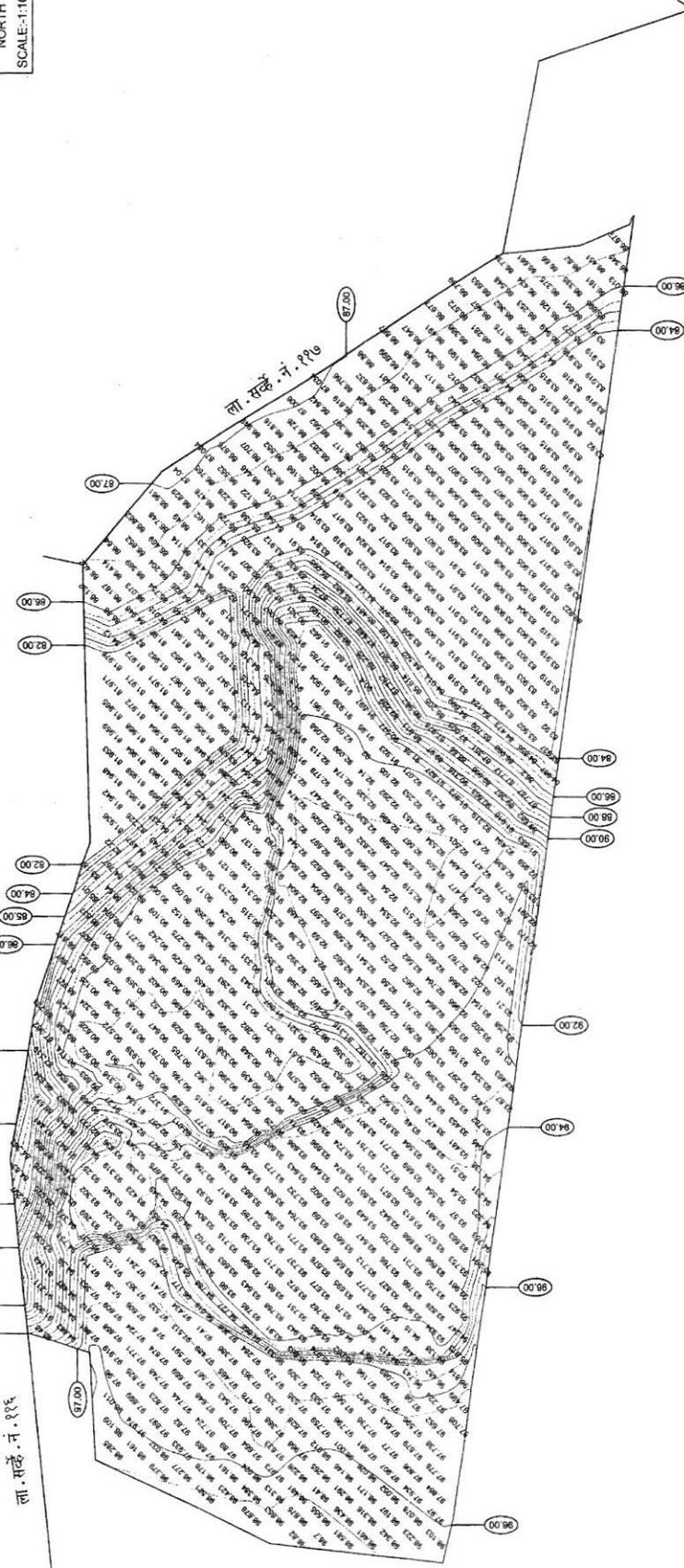
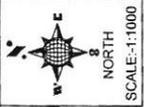
NAME OF WORK:- TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.118 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE BY USING TOTAL STATION INSTRUMENT	
SUB-DIVISIONAL OFFICER MAVAL, DIST-PUNE	D. M. C. COLLECTOR OFFICE MINING BRANCH, PUNE
TALSUKAR L.L. MAVAL, DIST.PUNE	SURVEYED & PREPARED BY:- B. K. MANOHAR S. NO. 894, PLOT NO. 10, GUJARAT COLONY, KOTHRUD, P. N. E-411008
FOR B. K. MANOHAR AUTHOR	

TOTAL AREA OF QUARRY-25646.820 SQ.M.
 TOTAL EXCAVATION - 284583.240 CUM.
 100559.448 BRASS

OUT BOUNDARY	—————
QUARRY BOUNDARY	—————
1M CONTOUR	—————
0.5M CONTOUR	—————

B.K. Manohar
 Author

MAP SHOWING EXCAVATED LEVELS & CONTOURS OF STONE QUARRY IN GUT NO. 118 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - M/S NAMRATA STONE CRUSHER
 MR. KIRAN MANOCHAR KAKADE



अर्जदार
 सर्व्हे नं - ११८

सर्व्हे नं - ११८

NAME OF WORK:- TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO 118 OF VILLAGE AMBALE, TAL-MAVAL, DIST-PUNE BY USING TOTAL STATION INSTRUMENT	
SUB DIVISIONAL OFFICER MAVAL, DIST-PUNE	D.M.O. COLLECTOR OFFICE MINING BRANCH, PUNE
TABSLDAR TAL MAVAL, DIST-PUNE	SURVEYED & PREPARED BY . B.K.PANMAHD
S.NO. 884 PLOT NO 884 GUJARAT COLONY, KOTHRD, PUNE-411008	

TOTAL AREA OF QUARRY-25646.820 SQ.M.
 TOTAL EXCAVATION - 284583.240 CU.M.
 1005559.449 BRASS

LEGEND

	GUT BOUNDARY
	QUARRY BOUNDARY
	1M CONTOUR
	0.5M CONTOUR

GUT NO. 118
 NAMRATA STONE CRUSHER

Hori. Scale 1:3000
Vert. Scale 1:3000

CROSS SECTIONS OF STONE QUARRY IN GUT NO. 118 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - M/S NAMRATA STONE CRUSHER
MR. KIRAN MANOHAR KAKADE



Cutting: 2506 880
Datum: 84.0

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2330.000	98 579	2330.000	98 800	97 833	3 871
2340.000	98 506	2340.000	98 800	97 833	4 436
2350.000	98 431	2350.000	98 800	97 833	5 017
2360.000	98 357	2360.000	98 800	97 833	5 614
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2400.000	98 057	2400.000	98 800	97 833	8 162
2410.000	97 982	2410.000	98 800	97 833	8 839
2420.000	97 907	2420.000	98 800	97 833	9 532
2430.000	97 832	2430.000	98 800	97 833	10 241
2440.000	97 757	2440.000	98 800	97 833	10 966
2450.000	97 682	2450.000	98 800	97 833	11 707
2460.000	97 607	2460.000	98 800	97 833	12 464
2470.000	97 532	2470.000	98 800	97 833	13 237
2480.000	97 457	2480.000	98 800	97 833	14 026
2490.000	97 382	2490.000	98 800	97 833	14 831
2500.000	97 307	2500.000	98 800	97 833	15 652
2510.000	97 232	2510.000	98 800	97 833	16 489
2520.000	97 157	2520.000	98 800	97 833	17 342
2530.000	97 082	2530.000	98 800	97 833	18 211
2540.000	97 007	2540.000	98 800	97 833	19 096
2550.000	96 932	2550.000	98 800	97 833	19 997
2560.000	96 857	2560.000	98 800	97 833	20 914
2570.000	96 782	2570.000	98 800	97 833	21 847
2580.000	96 707	2580.000	98 800	97 833	22 796
2590.000	96 632	2590.000	98 800	97 833	23 761
2600.000	96 557	2600.000	98 800	97 833	24 742
2610.000	96 482	2610.000	98 800	97 833	25 739
2620.000	96 407	2620.000	98 800	97 833	26 752
2630.000	96 332	2630.000	98 800	97 833	27 781
2640.000	96 257	2640.000	98 800	97 833	28 826
2650.000	96 182	2650.000	98 800	97 833	29 887
2660.000	96 107	2660.000	98 800	97 833	30 964
2670.000	96 032	2670.000	98 800	97 833	32 057
2680.000	95 957	2680.000	98 800	97 833	33 166
2690.000	95 882	2690.000	98 800	97 833	34 291
2700.000	95 807	2700.000	98 800	97 833	35 432
2710.000	95 732	2710.000	98 800	97 833	36 589
2720.000	95 657	2720.000	98 800	97 833	37 762
2730.000	95 582	2730.000	98 800	97 833	38 951
2740.000	95 507	2740.000	98 800	97 833	40 156
2750.000	95 432	2750.000	98 800	97 833	41 377
2760.000	95 357	2760.000	98 800	97 833	42 614
2770.000	95 282	2770.000	98 800	97 833	43 867
2780.000	95 207	2780.000	98 800	97 833	45 136
2790.000	95 132	2790.000	98 800	97 833	46 421
2800.000	95 057	2800.000	98 800	97 833	47 722
2810.000	94 982	2810.000	98 800	97 833	49 039
2820.000	94 907	2820.000	98 800	97 833	50 372
2830.000	94 832	2830.000	98 800	97 833	51 721
2840.000	94 757	2840.000	98 800	97 833	53 086
2850.000	94 682	2850.000	98 800	97 833	54 467
2860.000	94 607	2860.000	98 800	97 833	55 864
2870.000	94 532	2870.000	98 800	97 833	57 277
2880.000	94 457	2880.000	98 800	97 833	58 706
2890.000	94 382	2890.000	98 800	97 833	60 151
2900.000	94 307	2900.000	98 800	97 833	61 612
2910.000	94 232	2910.000	98 800	97 833	63 089
2920.000	94 157	2920.000	98 800	97 833	64 592
2930.000	94 082	2930.000	98 800	97 833	66 111
2940.000	94 007	2940.000	98 800	97 833	67 646
2950.000	93 932	2950.000	98 800	97 833	69 197
2960.000	93 857	2960.000	98 800	97 833	70 764
2970.000	93 782	2970.000	98 800	97 833	72 347
2980.000	93 707	2980.000	98 800	97 833	73 946
2990.000	93 632	2990.000	98 800	97 833	75 561
3000.000	93 557	3000.000	98 800	97 833	77 192
3010.000	93 482	3010.000	98 800	97 833	78 839
3020.000	93 407	3020.000	98 800	97 833	80 502
3030.000	93 332	3030.000	98 800	97 833	82 181
3040.000	93 257	3040.000	98 800	97 833	83 876
3050.000	93 182	3050.000	98 800	97 833	85 587
3060.000	93 107	3060.000	98 800	97 833	87 314
3070.000	93 032	3070.000	98 800	97 833	89 057
3080.000	92 957	3080.000	98 800	97 833	90 816
3090.000	92 882	3090.000	98 800	97 833	92 591
3100.000	92 807	3100.000	98 800	97 833	94 382
3110.000	92 732	3110.000	98 800	97 833	96 189
3120.000	92 657	3120.000	98 800	97 833	98 012
3130.000	92 582	3130.000	98 800	97 833	99 851
3140.000	92 507	3140.000	98 800	97 833	101 706
3150.000	92 432	3150.000	98 800	97 833	103 577
3160.000	92 357	3160.000	98 800	97 833	105 464
3170.000	92 282	3170.000	98 800	97 833	107 367
3180.000	92 207	3180.000	98 800	97 833	109 286
3190.000	92 132	3190.000	98 800	97 833	111 221
3200.000	92 057	3200.000	98 800	97 833	113 172
3210.000	91 982	3210.000	98 800	97 833	115 139
3220.000	91 907	3220.000	98 800	97 833	117 122
3230.000	91 832	3230.000	98 800	97 833	119 121
3240.000	91 757	3240.000	98 800	97 833	121 136
3250.000	91 682	3250.000	98 800	97 833	123 167
3260.000	91 607	3260.000	98 800	97 833	125 214
3270.000	91 532	3270.000	98 800	97 833	127 277
3280.000	91 457	3280.000	98 800	97 833	129 356
3290.000	91 382	3290.000	98 800	97 833	131 451
3300.000	91 307	3300.000	98 800	97 833	133 562
3310.000	91 232	3310.000	98 800	97 833	135 689
3320.000	91 157	3320.000	98 800	97 833	137 832
3330.000	91 082	3330.000	98 800	97 833	140 001
3340.000	91 007	3340.000	98 800	97 833	142 186
3350.000	90 932	3350.000	98 800	97 833	144 387
3360.000	90 857	3360.000	98 800	97 833	146 604
3370.000	90 782	3370.000	98 800	97 833	148 837
3380.000	90 707	3380.000	98 800	97 833	151 086
3390.000	90 632	3390.000	98 800	97 833	153 351
3400.000	90 557	3400.000	98 800	97 833	155 632
3410.000	90 482	3410.000	98 800	97 833	157 929
3420.000	90 407	3420.000	98 800	97 833	160 242
3430.000	90 332	3430.000	98 800	97 833	162 571
3440.000	90 257	3440.000	98 800	97 833	164 916
3450.000	90 182	3450.000	98 800	97 833	167 277
3460.000	90 107	3460.000	98 800	97 833	169 654
3470.000	90 032	3470.000	98 800	97 833	172 047
3480.000	89 957	3480.000	98 800	97 833	174 456
3490.000	89 882	3490.000	98 800	97 833	176 881
3500.000	89 807	3500.000	98 800	97 833	179 322
3510.000	89 732	3510.000	98 800	97 833	181 779
3520.000	89 657	3520.000	98 800	97 833	184 252
3530.000	89 582	3530.000	98 800	97 833	186 741
3540.000	89 507	3540.000	98 800	97 833	189 246
3550.000	89 432	3550.000	98 800	97 833	191 767
3560.000	89 357	3560.000	98 800	97 833	194 304
3570.000	89 282	3570.000	98 800	97 833	196 857
3580.000	89 207	3580.000	98 800	97 833	199 426
3590.000	89 132	3590.000	98 800	97 833	202 011
3600.000	89 057	3600.000	98 800	97 833	204 612
3610.000	88 982	3610.000	98 800	97 833	207 229
3620.000	88 907	3620.000	98 800	97 833	209 862
3630.000	88 832	3630.000	98 800	97 833	212 511
3640.000	88 757	3640.000	98 800	97 833	215 176
3650.000	88 682	3650.000	98 800	97 833	217 857
3660.000	88 607	3660.000	98 800	97 833	220 554
3670.000	88 532	3670.000	98 800	97 833	223 267
3680.000	88 457	3680.000	98 800	97 833	225 996
3690.000	88 382	3690.000	98 800	97 833	228 741
3700.000	88 307	3700.000	98 800	97 833	231 502
3710.000	88 232	3710.000	98 800	97 833	234 279
3720.000	88 157	3720.000	98 800	97 833	237 072
3730.000	88 082	3730.000	98 800</		

Volume Report of Stone Quarry of M/S Namrata Stone Crusher								
Sl. No.	Section From	Previous Section	Difference	Width	Cutting Volume			
					Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters
1	1540.000	-	0.000	30.000	588.905	0.000	294.453	0.000
2	1550.000	1540.000	10.000	100.000	2042.540	588.905	1315.723	13157.225
3	1560.000	1550.000	10.000	170.000	2880.330	2042.540	2461.435	24614.350
4	1570.000	1560.000	10.000	240.000	3316.340	2880.330	3098.335	30983.350
5	1580.000	1570.000	10.000	260.000	3122.720	3316.340	3219.530	32195.300
6	1590.000	1580.000	10.000	250.000	2743.320	3122.720	2933.020	29330.200
7	1600.000	1590.000	10.000	250.000	2551.285	2743.320	2647.303	26473.025
8	1610.000	1600.000	10.000	230.000	2506.880	2551.285	2529.083	25290.825
9	1620.000	1610.000	10.000	220.000	2501.670	2506.880	2504.275	25042.750
10	1630.000	1620.000	10.000	210.000	2357.835	2501.670	2429.753	24297.525
11	1640.000	1630.000	10.000	200.000	2097.305	2357.835	2227.570	22275.700
12	1650.000	1640.000	10.000	169.486	1801.184	2097.305	1949.245	19492.445
13	1660.000	1650.000	10.000	60.000	484.925	1801.184	1143.055	11430.545
							Total	284583.240
							Brass	100559.449

B.N. Namrata

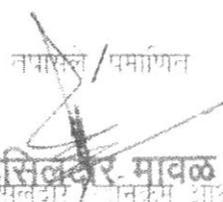
27	28.03.2014	29312	500000	200	2500
28	26.04.2014	29375	2040000	200	10200
29	02.01.2015	37878	200000	200	1000
30	23.03.2015		500000	200	2500
31	24.06.2015	44667	100000	400	250
32	30.09.2015	44682	300000	400	750
33	30.10.2015	44479	300000	400	750
34	30.10.2015	44490	200000	400	500
35	03.11.2015	MH00464231720516M	2000000	400	5000
36	17.02.2016	Ch. No.049939/178	1250000	400	3125
37	25.02.2016	Ch. No.049940/191	1250000	400	3125
38	28.01.2016	MH006822638201516M	1490163	400	3725
39	28.04.2016	MH000604854201617M	700000	400	1750
40	11.07.2016	MH002589307201617M	1000000	400	2500
41	06.09.2016	MH004046701201617E	700000	400	1750
42	13.10.2016	MH005137050201617E	500000	400	1250
43	11.11.2016	MH005904512201617E	500000	400	1250
44	05.12.2016	MH006489487201617E	500000	400	1250
45	21.12.2016	MH006928258201617E	500000	400	1250
46	10.01.2017	MH007517163201617E	1000000	400	2500
47	15.02.2017	MH008519516201617E	500000	400	1250
48	06.03.2017	MH009078284201617E	500000	400	1250
49	27.03.2017	MH009915566201617E	500000	400	1250
50	13.06.2017	MH002284993201718E	500000	400	1250
51	11.06.2017	MH003364032201718E	500000	400	1250
52	05.08.2017	MH004226341201718E	500000	400	1250
53	23.08.2017	MH004732406201718E	500000	400	1250
55	12.09.2017	MH005312027201718E	7800	400	19.5
56	12.09.2017	MH005312562201718E	7800	400	19.5
57	12.09.2017	MH005312954201718E	7800	400	19.5
58	12.09.2017	MH005314052201718E	7800	400	19.5
59	28.02.2023	MH016072743202223E	1831800	600	3053
		TOTAL	29598533		102860

१. सोबत चक्कवाच्या परमाणित पत्रे (Self Attested)

२. चक्कन भरतारा चक वापरला असल्याचा बँक विवरण पत्राची प्रत
सहा

३. नमता म्दान क्र. ११ तर्फे आ. करण मारुन केवडे
विवरण प्रत भरण्या-चा जाणपट्टादाराचा स्वाक्षरी



तपासले / परमाणित

तहसिलदार-मावळ
 तहसिलदार, नानकम आंधाकारा

वसुली प्रपत्र--२
तहसिलदार कार्यालयाने त्यांचे स्तरावर (वसुली प्रपत्र -- १) वरून भरावयाचा तक्ता

अ. क्र.	खाणपट्टाधारकाचे नाव व पत्ता	खाणीचा सर्व्हे नं.	खाणपट्ट्या मोजणीचा दिनांक	मोजणी शिट नुसार उत्खनन (ब्रास)	संमिती रक्कम भरलेले एकुण ब्रास (प्रपत्र १ वरून)	शिल्लक ब्रास (५-६=७)	चालू दराप्रमाणे (६.००) येणारे एकुण वसुल करावयाची रक्कम
1	मे. नमता स्टीन कशर तर्फे प्रो. प्रा. श्री. किरण मोहनराव काकडे	118	09.11.2022 to 12.11.2022	100560	102860	-2300	--

१. मोजने यत्नाच्या प्रमाणाने पॉल (Self Attested)

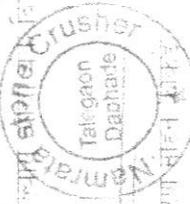
२. कुलन भरवाना येऊ लागल्या असल्याने शिल्लक विलक्षण प्रमाणे पल

संगी

Kamranic

मे. नमता स्टीन कशर तर्फे प्रो. किरण मोहन काकडे

विलक्षण पत्र भरवाना-चा खाणपट्टाधारकांचे स्वाक्षर



तहसिलदार कार्यालय

तहसिलदार भावल

विलक्षण पत्र भरवाना-चा स्वाक्षर

- वाचा:- १) मे. बी.एम.के.बिल्डकॉन प्रा.लि. तर्फे श्री. विक्रम बाळासाहेब काकडे, तळेगाव दाभाडे, इंद्रायणी प्लॉट नं. २७ पुणे यांचा दिनांक २७/१०/२०२० रोजीचा अर्ज.
२) खाण व खनिजे (विनियमन व विकास) अधिनियम, १९५७
३) महाराष्ट्र जमिन महसूल अधिनियम, १९६६
४) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३
५) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ चे नियम ५८ नुसार मंजूर खाणकाम योजना



जिल्हाधिकारी कार्यालय, पुणे
खनिकर्म शाखा
क्र. खनिकर्म/एसआर/१७९/२०२०
पुणे.दिनांक -१२/११/२०२०

विषय:- तात्पुरता गौण खनिज परवाना.

कार्यकारी अभियंता, सार्वजनिक बांधकाम विभाग यांचेकडील वर्क ऑर्डर मौजे आंबळे, तालुका मावळ येथील जमिन गट नं.१२३ क्षेत्र १ हे. २० आर मधील क्षेत्रातून ५००० ब्रास दगड गौणखनिज उत्खननाबाबत.

आदेश

मे. बी.एम.के.बिल्डकॉन प्रा.लि. तर्फे श्री. विक्रम बाळासाहेब काकडे, तळेगाव दाभाडे, इंद्रायणी प्लॉट नं. २७ पुणे यांनी मौजे आंबळे, तालुका मावळ येथील जमिन गट नं.१२३ क्षेत्र १ हे. २० आर मधील क्षेत्रातून ५००० ब्रास दगड कार्यकारी अभियंता, सार्वजनिक बांधकाम विभाग यांचेकडील वर्क ऑर्डर PN-27 Improvements to roads in Industrial sector on pune district Hinjewadi chakan talegaon Ranjangaon Jejri and Add Jejuri) (Part II-talegaon SH 55 to Ambi Navlakh Umbre Km 8/00 to Km 12/320 Umbre to Karanhvhire road Km 12/320 to Km 14/358 Vandre Gadad Shiv Karanjvhire Khalunbre Nighoje Moi to NH50 Km 28/500 to Km 34/950 and Km 47/100 To 55/835 Indori Jambode Navlakh Umbre Road Km 0/00 to 8/770 Bhamboli Ambethan chakan Road Km 0/00 to 9/837 Jejuri (SH117) to kolvihire road km 0/000 to km 4/551, Sh117 to kolihire road(MDR134) km 16/000 to km 19/350) in the state of Maharashtra under MRIP चे कामासाठी दगड या गौणखनिजासाठी तात्पुरता गौणखनिज परवाना मिळणेकामी या कार्यालयाकडे दिनांक २९/०७/२०२० अन्वये विनंती अर्ज केलेला आहे.

मागणी क्षेत्राचे विवरण खालील प्रमाणे आहे.

गांव	तालुका	सर्वे नं./ग.नं.	क्षेत्र	खनिजाचे नांव	मंजूर केलेले ब्रास
आंबळे	मावळ	१२३	१ हे २० आर	दगड	५०००

जिल्हा खाणकाम योजनेतील अटी व शर्तीस अधिनराहून सदरील ठिकाणी तात्पुरता गौणखनिज परवाना देणेस मंजुरी देणेस हरकत नाही.

कार्यकारी अभियंता, सार्वजनिक बांधकाम विभाग यांनी पीसीआयएल हॅम इंडस्ट्रीयल सेक्टर चाकण तळेगाव प्रा.लि. यांना सदर कामाचा आदेश दिलेला आहे. पीसीआयएल हॅम इंडस्ट्रीयल सेक्टर चाकण तळेगाव प्रा.लि.यांचेकडे सदर कामासाठी लागणारे गौणखनिज उपलब्ध नसलेने त्यांनी अर्जदार मे. बी.एम.के.बिल्डकॉन प्रा.लि. तर्फे श्री. विक्रम बाळासाहेब काकडयांचेकडे मागणी पत्र दिलेले आहे.

प्रकरणी प्रश्नाधिन बाळासाहेब महादेव काकडे यांचे मालकीची असून त्यांनी अर्जदार यांना उत्खनन करणेकामी संमतीपत्र दिलेले आहे.

अर्जदार यांनी गौणखनिजासाठी अर्जासोबत १००/- रुपये किंमतीच्या स्टॅम्पपेपरवर केलेले प्रतिज्ञापत्र, ७/१२ उतारा, झोन दाखला, कार्यकारी अभियंता, सार्वजनिक बांधकाम विभाग पुणे यांचेकडील वर्क ऑर्डर, नकाशा सादर केले आहेत.

अर्जदार यांनी ५००० ब्रास गौण खनिजाचे उत्खनन व वाहतुक करणेसाठी दिनांक ०७/११/२०२० अन्वये खालील प्रमाणे रक्कम रुपये शासन जमा केली आहे.

अ.क्र.	रॉयल्टी व टॅक्स	रक्कम रुपये
१	अर्ज फी	५,०००/-
२	५००० ब्रास दगड गौण खनिजाची प्रति ब्रास रु. ४००/- प्रमाणे रॉयल्टी	२०,००,०००/-
३	भुपृष्ठ भाडे	१३,५००/-
४	२.५ टक्के महाराष्ट्र शासन जीएसटी	५०,०००/-
५	२.५ टक्के भारत सरकार जीएसटी	५०,०००/-
६	२ टक्के टी. सी. एस.	४०,०००/-
७	रॉयल्टीवर १० टक्के (जिल्हा खनिज प्रतिष्ठाण या नांवे DD)	२,००,०००/-
एकुण		२३,५८,५००/-

सबब मी विजयसिंह देशमुख, अपर जिल्हाधिकारी, पुणे महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियम) नियम २०१३ मधील कलम ५९ नुसार मला प्राप्त अधिकाराचा वापर करून मॅ. बी.एम.के.बिल्डकॉन प्रा.लि. तर्फे श्री. विक्रम बाळासाहेब काकडे, तळेगाव दाभाडे, इंद्रायणी प्लॉट नं. २७ पुणे यांनी मौजे आंबळे, तालुका मावळ येथील जमिन गट नं.१२३ क्षेत्र १ हे. २० आर मधील क्षेत्रातून ५००० ब्रास दगड या गौणखनिजासाठी तात्पुरता गौणखनिज परवाना (१८० दिवस) ६ महीने (मुदत दिनांक १२/११/२०२० पासून ते दिनांक ११/०५/२०२१ पर्यंत) उत्खनन व वाहतुक करणेकरीता खालील अटी व शर्तीवर देणेत येत आहे.

अटी व शर्ती :-

- उत्खनन करतांना मंजूर खनिजा व्यतिरिक्त इतर दुसरे कोणतेही खनिज सापडल्यास त्याचे उत्खनन करू नये. त्याबाबतची माहिती संबंधीत सक्षम अधिकाऱ्यास कळविणे आवश्यक आहे.
- कोणत्याही वनजमिनीतून अथवा (खाजगी वन जमिनीमध्ये) खोदकाम करू नये.
- गौण खनिजाच्या उत्खनन व विक्रीची विहित नमुन्यात नोंदवही ठेवून ती दररोज अदयावत ठेवणे आवश्यक आहे.
- वन क्षेत्रापासून २०० मीटर अंतर सोडून व वन्यजीव अभयारण्य क्षेत्राचे बाहेर गौण खनिज उत्खनन करण्यात यावे.
- गावठाण / गांव यापासून ५०० मीटर अंतर सोडण्यात यावे आणि हिलटॉप व हिलस्लोपच्या मधून नैसर्गिक पाण्याचे स्रोत सोडून गौण खनिज उत्खनन करणेत यावे.
- परवाना धारकाने हवा प्रदुषण होणार नाही तसेच पाणी दुषित होणार नाही याची दक्षता घ्यावी.
- उपरोक्त मुदती नंतर गौणखनिज उत्खनन केल्यास ते अवैध उत्खनन समजून दंडात्मक कारवाई करण्यात येईल.
- गौण खनिज उत्खनन हे सुर्योदयपूर्वी व सुर्योस्तानंतर केल्यास ते अवैध उत्खनन गृहित धरणेत येईल. याची नोंद घ्यावी.
- गौण खनिज उत्खननामुळे झालेल्या कोणत्याही प्रकारच्या नुकसानीस व हाणीस परवाना धारक जबाबदार राहिल.
- गौण खनिज उत्खनन परवाना दिलेल्या जमिनीच्या हक्काबाबत किंवा नुकसान भरपाई बाबत, वाद अगर दिवाणी किंवा फौजदारी स्वरूपाचा वाद / दावा निर्माण झाल्यास त्याची संपूर्ण जबाबदारी परवानाधारकाची राहिल.
- गौण खनिज उत्खननामुळे कामगार अगर स्थानिक रहिवासी तसेच त्यांच्या गुरांच्या वगैरे सुरक्षेची संपूर्ण जबाबदारी परवानाधारकावर राहिल.



१२. गौण खनिजाचे मंजूर उत्खनन परिमाणापेक्षा जास्त गौण खनिजाचे उत्खनन तसेच मुदतीत मंजूर परिमाणा एवढे गौण खनिज काढून झाले नाही. तरीही मुदतीनंतर खाणकाम करता येणार नाही. अन्यथा सदरचे खाणकाम अवैध समजून नियमानुसार दंडात्मक कारवाई करणेत येईल.
१३. गौण खनिजाचे उत्खनन मुदतीमध्ये मंजूर परिमाणापेक्षा कमी उत्खनन झाल्यास स्वामित्वधनाची (रॉयल्टीची) रक्कम परत दिली जाणार नाही.
१४. सक्षम अधिकारी यांनी वेळोवेळी दिलेल्या सुचनांचे पालन करणे परवानाधारकावर बंधनकारक राहिल.
१५. गौण खनिजाची वाहतूक करतांना प्रमाणित केलेल्या वाहतूक पावतीचा वापर करणेत यावा. वाहतूक करतांना पावती आढळून न आलेस सदचे गौण खनिज अनधिकृत गृहित धरून नियमानुसार कारवाई करणेत येईल.
१६. कोणतीही पूर्व सुचना न देता तात्पुरता गौण खनिज परवाना रद्द करणेचे अधिकार राखून ठेवणेत आले आहे.
१७. परवाना मंजूर क्षेत्रात या अगोदर अनधिकृत उत्खनन अथवा दंडात्मक कारवाई झालेली असलेस परवाना धारक सदरच्या कार्यवाहीस नियमानुसार पात्र असेल.
१८. शासन स्तरावरून व्हॅट अथवा जी.एस.टी. बाबत कोणतेही निर्णय झालेला नसलेने शासन स्तरावरून निर्णय झाल्यानंतर व्हॅट अथवा जी.एस.टी.ची रक्कम भरणे बंधनकारक राहिल. अथवा नियमानुसार दंडात्मक कारवाई करणेत येईल.

वरील पैकी कोणत्याही अटी व शर्तीचे उल्लंघन झाल्यास परवाना रद्द केला जाईल व त्यावेळी उत्खनन केलेले गौण खनिज सरकारची मालमत्ता ठरेल. तसेच भरलेली रॉयल्टी सरकारजमा केली जाईल व त्याशिवाय जमिन महसुल अधिनियम १९६६ चे कलम ४८ (७) प्रमाणे दंडात्मक कार्यवाही केली जाईल.

(स्थळप्रतीवर मा. अपर जिल्हाधिकारी सांगे पुणे यांची स्वाक्षरी असे)



सही/-
विजयसिंह देशमुख
अपर जिल्हाधिकारी, पुणे

प्रति,

मे. बी.एम.के.बिल्डकॉन प्रा.लि. तर्फे श्री. विक्रम बाळासाहेब काकडे,
तळेगाव दाभाडे, इंद्रायणी प्लॉट नं. २७ पुणे

प्रत:- माहीलीसाठी व योग्य त्या कार्यवाहीसाठी रवाना.

१. उपविभागीय अधिकारी मावळ-मुळशी उपविभाग मावळ
२. तहसिलदार मावळ - आपणास सुचित करण्यात येते की, सदरचा उत्खनन परवाना मौजे आंबळे, तालुका मावळ येथील जमिन गट नं.१२३ क्षेत्र १ हे. २० आर मधील क्षेत्रातून ५००० ब्रास दगडगौणखनिज उत्खनन करण्यासाठी तात्पुरता परवाना देण्यात आला आहे. सदर ठिकाणी ५००० ब्रासच गौणखनिज उत्खनन होते अगर कसे ? याबाबत संबंधित क्षेत्रीय अधिकारी यांनी तपासणी करून कारवाई करावी, केलेल्या कारवाई बाबत या कार्यालयास अवगत करावे.

मावळ २२.०५.९०
(संजय म. बामणे)
जिल्हा खनिकर्म अधिकारी
जिल्हाधिकारी कार्यालय, पुणे

वाचा:- १) मे. बी. एम. के. बिल्डकॉन प्रा. लि., तर्फे विक्रम बाळासाहेब काकडे, रा. तळेगाव दाभाडे प्लॉट नं. २७, इंद्रायणी कॉलनी, तळेगाव दाभाडे, जि. पुणे यांचा दिनांक ०९/०८/२०२१ रोजीचा अर्ज.

- २) खाण व खनिजे (विनियमन व विकास) अधिनियम, १९५७
- ३) महाराष्ट्र जमिन महसुल अधिनियम, १९६६
- ४) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३
- ५) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ चे नियम ५८ नुसार मंजूर खाणकाम योजना



जिल्हाधिकारी कार्यालय, पुणे
खनिकर्म शाखा
क्र. खनिकर्म/एसआर/१३९/२०२१
पुणे.दिनांक -०९/०९/२०२१

विषय:- तात्पुरता गौण खनिज परवाना.

शासकीय कामासाठी

मौजे आंबळे, तालुका मावळ, जिल्हा पुणे येथील गट नं. १२३ एकूण क्षेत्र ०१ हे. २० आर मधील क्षेत्रातुन ३५०० ब्रास दगड गौणखनिज उत्खननाबाबत.

आदेश

मे. बी. एम. के. बिल्डकॉन प्रा. लि., तर्फे श्री. विक्रम बाळासाहेब काकडे, रा. तळेगाव दाभाडे प्लॉट नं. २७, इंद्रायणी कॉलनी, तळेगाव दाभाडे यांनी मौजे आंबळे, तालुका मावळ, जिल्हा पुणे येथील गट नं. १२३ एकूण क्षेत्र ०१ हे. २० आर मधील क्षेत्रातुन ३५०० ब्रास गौणखनिज कार्यकारी अभियंता सार्वजनिक बांधकाम विभाग यांचेकडील PN-२७ Improvements to Road in Industrial Sector in pune District Hinjawadi, Chakan, Talegaon, Ranjangaon, Jejuri & Add Jejuri) Part II- Talegaon SH५५ to Ambi Navlakhumbre km ८/०० to १२/३२०, Umbre to Karanjvihire road km १२/३२० to km १४/३५८, Vandre Gadad Shiv Karanjvihire Khalumbre Nighoje Moi to NH५० km २८/५०० to km ३४/९५० and km ४७/१०० to ५५/८३५, Indori Jambode Navlakh Umbre Road km ०/०० to ८/७७०, Bhamboli Ambethan Chakan Road km ०/०० to ९/८३७, Jejuri (SH११७) to Kolvihire road km ०/००० to km ४/५५१, SH११७ to Kolvihire road (MDR१३४) km १६/००० to km १९/३५०) in the state of Maharashtra under MRIP चे कामासाठी दगड या गौणखनिजासाठी तात्पुरता परवाना मिळणेकामी या कार्यालयाकडे दिनांक ०९/०८/२०२१ अन्वये विनंती अर्ज केलेला आहे.

मागणी क्षेत्राचे विवरण खालील प्रमाणे आहे.

गांव	तालुका	सर्वे नं./ग.नं.	क्षेत्र	खनिजाचे नांव	मंजूर केलेले ब्रास
आंबळे	मावळ	१२३	०१ हे. २० आर	दगड	३५००

जिल्हा खाणकाम योजनेतील अटी व शर्तीस अधिनिराहून सदरील ठिकाणी तात्पुरता गौणखनिज परवाना देणेस मंजुरी देणेत येत आहे. जिल्हा खाणकाम आराखडयामध्ये सदर गट नंबर समाविष्ट करण्यात आला आहे.

कार्यकारी अभियंता, सार्वजनिक बांधकाम विभाग यांनी पीसीआयएल हॅम इंडस्ट्रीयल सेक्टर चाकण तळेगाव प्रा.लि. यांना सदर कामाचा आदेश दिलेला आहे. पीसीआयएल हॅम इंडस्ट्रीयल सेक्टर चाकण प्रा.लि. यांचेकडे सदर कामासाठी लागणारे गौणखनिज उपलब्ध नसलेने

त्यांनी अर्जदार मे. बी.एम.के.बिल्डकॉन प्रा.लि., तर्फे श्री. विक्रम बाळासाहेब काकडे यांचेकडे मागणी पत्र दिलेले आहे.

प्रकरणी प्रश्नाधिन्न जमीन बाळासाहेब महादेव काकडे यांचे मालकीची असून त्यांनी अर्जदार यांना उत्खनन करणेकामी संमतीपत्र दिलेले आहे.

अर्जदार यांनी गौणखनिजासाठी अर्जासोबत ७/१२ उतारा व १००/- रुपये किंमतीच्या स्टॅम्पपेपरवर केलेले प्रतिज्ञापत्र, समंतीपत्र कार्यकारी अभियंता, सार्वजनिक बांधकाम विभाग यांचेकडील वर्क ऑर्डर व इतर कागदपत्रांच्या अनुषंगाने अर्जदार यांचे मागणीनुसार ३५०० ब्रास गौण खनिजाची दिनांक ०२/०९/२०२१ अन्वये रक्कम रुपये शासन जमा केली आहे.

अ.क्र.	रॉयल्टी व टॅक्स	रक्कम रुपये
१	अर्ज फी	५,०००/-
२	३५०० ब्रास गौण खनिजाची प्रति ब्रास रु. ६००/- प्रमाणे रॉयल्टी	२१,००,०००/-
३	भुपृष्ठ भाडे	१३,५००/-
४	२.५ टक्के महाराष्ट्र शासन जीएसटी	५२,५००/-
५	२.५ टक्के भारत सरकार जीएसटी	५२,५००/-
६	२ टक्के टी. सी. एस.	४२,०००/-
७	रॉयल्टीवर १० टक्के (जिल्हा खनिज प्रतिष्ठाण या नांवे DD)	२,१०,०००/-
एकूण		२४,७५,५००/-

सबब मी, विजयसिंह देशमुख, अपर जिल्हाधिकारी, पुणे महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियम) नियम २०१३ मधील कलम ५९ नुसार मला प्राप्त अधिकाराचा वापर करून मे. बी.एम.के. बिल्डकॉन प्रा.लि., तर्फे श्री. विक्रम बाळासाहेब काकडे, रा. तळेगाव दाभाडे, इंदूर प्लॉट नं. २७ पुणे यांनी मौजे आंबळे, ता. मावळ, जि. पुणे येथील गट नं. १२३ एकूण क्षेत्र ०५ हे.२० आर मधील क्षेत्रातून ३५०० ब्रास दगड या गौणखनिजासाठी कामाकरीता तात्पुरता गौणखनिज परवाना (१८० दिवस) ६ महीने (मुदत दिनांक ०९/०९/२०२१ पासून ते दिनांक ०८/०२/२०२२ पर्यंत) उत्खनन व वाहतुक करणेकरीता खालील अटी व शर्तीवर देणेत येत आहे.

अटी व शर्ती :-

- उत्खनन करताना मंजूर खनिजा व्यतिरिक्त इतर दुसरे कोणतेही खनिज सापडल्यास त्याचे उत्खनन करू नये. त्याबाबतची माहिती संबंधीत सक्षम अधिकाऱ्यास कळविणे आवश्यक आहे.
- कोणत्याही वनजमिनीतून अथवा (खाजगी वन जमीनीमध्ये) खोदकाम करू नये.
- गौण खनिजाच्या उत्खनन व विक्रीची विहित नमुन्यात नोंदवही ठेवून ती दररोज अदयावत ठेवणे आवश्यक आहे.
- वन क्षेत्रापासून २०० मीटर अंतर सोडून व वन्यजीव अभयारण्य क्षेत्राचे बाहेर गौण खनिज उत्खनन करण्यात यावे.
- गावठाण / गांव यापासून ५०० मीटर अंतर सोडण्यात यावे आणि हिलटॉप व हिलस्लोपच्या मधून नैसर्गिक पाण्याचे स्रोत सोडून गौण खनिज उत्खनन करणेत यावे.
- परवाना धारकाने हवा प्रदुषण होणार नाही तसेच पाणी दुषित होणार नाही याची दक्षता घ्यावी.
- उपरोक्त मुदती नंतर गौणखनिज उत्खनन केल्यास ते अवैध उत्खनन समजून दंडात्मक कारवाई करण्यात येईल.
- गौण खनिज उत्खनन हे सुर्योदयपूर्वी व सुर्योस्तानंतर केल्यास ते अवैध उत्खनन गृहित धरणेत येईल. याची नोंद घ्यावी.
- गौण खनिज उत्खननामुळे झालेल्या कोणत्याही प्रकारच्या नुकसानीस व हाणीस परवाना धारक जबाबदार राहिल.
- गौण खनिज उत्खनन परवाना दिलेल्या जमिनीच्या हक्काबाबत किंवा नुकसान भरपाई बाबत, वाद अगर दिवाणी किंवा फौजदारी स्वरूपाचा वाद / दावा निर्माण झाल्यास त्याची संपूर्ण जबाबदारी परवानाधारकाची राहिल.

११. गौण खनिज उत्खननामुळे कामगार अगर स्थानिक रहिवासी तसेच त्यांच्या गुरांच्या वगैरे सुरक्षेची संपूर्ण जबाबदारी परवानाधारकावर राहिल.
१२. गौण खनिजाचे मंजूर उत्खनन परिमाणापेक्षा जास्त गौण खनिजाचे उत्खनन तसेच गुरांतील मंजूर परिमाणा एवढे गौण खनिज काढून झाले नाही. तरीही मुदतीनंतर खाणकाम करता येणार नाही. अन्यथा सदरचे खाणकाम अवैध समजून नियमानुसार दंडात्मक कारवाई करणेत येईल.
१३. गौण खनिजाचे उत्खनन मुदतीमध्ये मंजूर परिमाणापेक्षा कमी उत्खनन झाल्यास स्वामित्वधनाची (रॉयल्टीची) रक्कम परत दिली जाणार नाही.
१४. सक्षम अधिकारी यांनी वेळोवेळी दिलेल्या सुचनांचे पालन करणे परवानाधारकावर बंधनकारक राहिल.
१५. गौण खनिजाची वाहतूक करतांना प्रमाणित केलेल्या वाहतूक पावतीचा वापर करणेत यावा. वाहतूक करतांना पावती आढळून न आलेस सदचे गौण खनिज अनधिकृत गृहित धरून नियमानुसार कारवाई करणेत येईल.
१६. कोणतीही पूर्व सुचना न देता तात्पुरता गौण खनिज परवाना रद्द करणेचे अधिकार राखून ठेवणेत आले आहे.
१७. परवाना मंजूर क्षेत्रात या अगोदर अनधिकृत उत्खनन अथवा दंडात्मक कारवाई झालेली असलेस परवाना धारक सदरच्या कार्यवाहीस नियमानुसार पात्र असेल.
१८. शासन स्तरावरून व्हॅट अथवा जी.एस.टी. बाबत कोणतेही निर्णय झालेला नसलेने शासन स्तरावरून निर्णय झाल्यानंतर व्हॅट अथवा जी.एस.टी.ची रक्कम भरणे बंधनकारक राहिल. अथवा नियमानुसार दंडात्मक कारवाई करणेत येईल.

वरील पैकी कोणत्याही अटी व शर्तीचे उल्लंघन झाल्यास परवाना रद्द केला जाईल व त्यावेळी उत्खनन केलेले गौण खनिज सरकारची मालमत्ता ठरेल. तसेच भरलेली रॉयल्टी सरकारजमा केली जाईल व त्याशिवाय जमिन महसूल अधिनियम १९६६ चे कलम ४८ (७) प्रमाणे दंडात्मक कार्यवाही केली जाईल.

स्वाक्षरी/-
(विजयसिंह देशमुख)
अपर जिल्हाधिकारी, पुणे

(स्थळप्रतीकर मा. अपर जिल्हाधिकारी साठे पुणे
यांची स्वाक्षरी असे)

प्रति,

मे.बी.एम.के. बिल्डकॉन प्रा.लि., तर्फे श्री. विक्रम बाळासाहेब काकडे,
रा. तळेगाव दाभाडे, इंद्रायणी प्लॉट नं. २७ पुणे.

प्रत:- माहीतीसाठी व योग्य त्या कार्यवाहीसाठी रवाना.

१. उपविभागीय अधिकारी मावळ-मुळशी उपविभाग मावळ
तहसिलदार मावळ - आपणास सुचित करण्यात येते की, सदरचा उत्खनन परवाना मौजे आंबळे,
ता. मावळ, जि. पुणे येथील गट नं. १२३ एकूण क्षेत्र ०१ हे. २० आर मधील क्षेत्रातून ३५००
ब्रास दगड गौणखनिज उत्खनन करण्यासाठी तात्पुरता परवाना देण्यात आला आहे. सदर
ठिकाणी ३५०० ब्रासच गौणखनिज उत्खनन होते अगर करे ? याबाबत संबंधित क्षेत्रीय अधिकारी
यांनी तपासणी करून कारवाई करावी, केलेल्या कारवाई बाबत या कार्यालयास अवगत करावे.

5/11/1967
(संजय म. बामणे)
जिल्हा खनिकर्म अधिकारी
जिल्हाधिकारी कार्यालय, पुणे

- Ref.:1) Application dated 27.10.2020 of Mr. Vikram Balasaheb Kakde, M/s. B. M. K. Built-Con Pvt. Ltd, Talegaon, Dabhade, Indra yani, Plot no. 27, Pune.
- 2) Mines and Minerals Regulation and Development Act 1957.
 - 3) Maharashtra Land Revenue Act 1966.
 - 4) Maharashtra General Mining Digging Development and Regulation Rules 2013.
 - 5) Mining Scheme passed under Rule 58 of Maharashtra General Mining Digging Development and Regulation Rules 2013.

Collector Office, Pune,
Mining Department,
No. Mining/SR/179/2020.
Pune, dated 12.11.2020.

Sub.: Provisional General Mining License under work order of Executive Engineer, Public Works Department, for Gut No. 123, Village, Ambale, Tal. Maval, Admeasured 1H 20R to dig 5000 brass stone general mines.

Order,

Mr. Vikram Balasaheb Kakde, M/s. B. M. K. Built-Con Pvt. Ltd, Talegaon, Dabhade, Indrayani, Plot no. 27, Pune filled application on 29.07.2020 with our office to get provisional general mining license for stone under work order of Executive Engineer, Public Works Department for 5000 brass stone at Gut No. 123, Admeasured 1H 20R at Village Ambale, Tal. Maval under PN-27 improvements to roads in industrial sector on pune district Hinjewadi Chakan Talegaon Ranjangaon Jejri and Add Jejuri) (Part II-Telegaon SH 55 to Ambi Navlakh Umbre Km 8/00 to Km 12/320 Umbre to Karanhvihire road Km 12/320 to Km 14/358 Vandre Gagad Shiv Karanjvihire Khalunbre Nighoje Mol to NH50 Km 28/500 to Km 34/950 and Km 47/100 to 55/835 Indori Jambode Navlakh Umbre Road Km0/00 to 8/770

Bhamboli Ambethan chakan Road Km 0/00 to 9/837 Jejuri (SH117) to Kolvihire road KM 0/000 to Km 4/551, Sh117 to Kolihire road (MDR134) Km 16/000 to Km 19/350) in the state of Maharashtra under MRIP.

Description of property asked is as below:

Village	Taluka	S.No./ G.No.	Admeas urement	Name of mines	Brass passed
Ambale	Maval	123	1H 20R	Stone	5000

No objection is there to pass Provisional General Mining License there under terms and conditions of district mining scheme.

Executive Engineer, Public Works Department passed said work order for PCIL HAM Industrial Sector, Chakan, Talegaon Private

Limited. They submitted demand letter with Mr. Vikram Balasaheb Kakde, M/s. B. M. K. Built-Con Pvt. Ltd. (Applicant) since PCIL HAM Industrial Sector, Chakan, Talegaon Private Limited not having general mining required for said business.

Said property under case belongs to Balasaheb Mahadev Kakde and he passed consent letter for digging for applicant.

Applicant submitted affidavit executed on stamp paper of Rs. 100/- with application for general mining, 7/12 abstract, zone certificate, work order from Executive Engineer, Public Works Department, Pune, plan.

Applicant deposited following amount with government to dig and transport 5000 brass general mining on 07.11.2020.

Sr. No.	Royalty and Tax	Amount Rupees
1	Application fee	5,000/-
2	Royalty at Rs. 400/- per brass for 5000 brass stone general mining.	20,00,000/-
3	Land rent	13,500/-
4	2.5% Maharashtra Government G.S.T.	50,000/-
5	2.5% Central Government G.S.T.	50,000/-
6	2% T.C.S.	40,000/-
7	10% on royalty by DD in favour of District Mining Department.	2,00,000/-
	Total	23,58,500/-

Hence I, Vijaysingh Deshmukh, Upper Collector Pune, pass provisional general mining license for 180 days for 6 months from 12.11.2020 to 11.05.2021 for digging and transporting for 5000 brass stone at Group no. 123, admeasured 1H 20R, Village Ambale, Tal. Maval for Mr. Vikram Balasaheb Kakde, M/s. B. M. K. Built-Con Pvt. Ltd, Talegaon, Dabhade, Indrayani, Plot no. 27, Pune as authorized me Under Section 59 of Maharashtra Mining Digging Development and Regulation Rules 2013 on following terms and conditions.

Terms and conditions :

1. Not to dig if got any other mining besides mining passed during digging. To report the same to concerned designated officer.

2. Not to dig at any forest property or private forest property.
3. To record and maintain upto date general mining digging and sale register in form prescribed daily.
4. To dig leaving 200 meter distance from forest property outside forest while sanctuary zone for general mining.
5. To leave 500 distance from colony/village and to dig general mining leaving source of natural water passing the hill top and hill slope.
6. To be careful not to pollute air and to affect water by licensor.

7. Penalty action shall be taken considering unauthorized if digged general mining after said validity.
8. Note that, it shall be considered the unauthorized digging, if digged general mining before sunrise and after sunset.
9. Licensor is responsible for any kind of loss and wastage caused by the general mining digging.
10. Licensor is responsible fully if arised dispute, claim of civil or criminal for rights of property granted the general mining digging license or loss compensation, dispute.
11. Licensor is responsible fully for safety of labours or local residents or their pet animals due to general mining digging.

12. Not to continue digging after tenure, if not removed general mining of quantity passed in tenure and digged general mining more than quantity digged passed the general mining, otherwise penalty action shall be taken under rules considering said mining unauthorized.
13. Royalty amount shall not be refunded if digged less than quantity passed in digging period of the general mining.
14. Licensor is binding to follow instructions given from time to time by designated officer.
15. To refer transport receipt passed to transport general mining, action shall be taken under rules considering said general mining unauthorized if not found receipt during transport.

16. Rights is reserved to terminate provisional general mining license without serving any prior notice.
17. Licensor is entitled for said action under rules if taken penalty action or digged unauthorised earlier in property passed license.
18. VAT or G.S.T. is binding to deposit as asked by government since decided nothing for VAT or G.S.T. by government, otherwise shall be taken penalty action under rule.

License shall be terminated if violated any of the above terms and conditions, when general mining digged shall be declared the government property and royalty deposited shall be passed for

government and penalty action shall be taken under Section 48(7) of Land Revenue Act, 1966.

Sd/-,
Vijaysingh Deshmukh,
Upper Collector, Pune.

(Hon'ble Upper Collector, Pune signed original copy.)

To,
Mr. Vikram Balasaheb Kakde,
M/S. B. M. K. Buildcon P. Ltd.,
Talegaon Dabhade, Indrayni, Plot No. 27, Pune.

Copy for information and proper action to:

1. Sub divisional officer, Maval Mulshi, sub division Mulshi.

Tahsildar, Maval – Provisional digging license is passed for 5000 brass stone general mining digging at Gut No. 123, Amble, Tal. Maval admeasured 1H 20R, to act on inspection by

concerned zonal officer whether digged 5000 brass
general mining there, to report our office the
action taken.

Sd/-,

12.11.20,

Sanjay M. Bamne,
District mining officer,
Collector office, Pune.

- Ref.:-1. Application dated 09.08.2021 of Vikram Balasaheb Kakde, M/s. B.M.K. Buildcon Pvt. Ltd., Talegaon Dabhade, Plot No. 27, Indrayni Colony, Talegaon, Dabhade, Dist. Pune.
2. Mines and minerals, regulation and development act, 1957.
 3. Maharashtra Land Revenue Act, 1966.
 4. Maharashtra general mining digging, development and regulation rules, 2013.
 5. Mining scheme passed under rule 58 of Maharashtra general mining digging development and regulation rules, 2013.

Collector office, Pune,
Mining department,
No. Mining/SR/139/2021,
Pune, dated 09.09.2021.

Sub.: Provisional General Mining License for government purpose of Gut No. 123, Village, Ambale, Tal. Maval, Admeasured 1H 20R to dig 3500 brass stone general mines.

Order,

Mr. Vikram Balasaheb Kakde, M/s. B. M. K. Built-Con Pvt. Ltd, Talegaon, Dabhade, Indrayani, Plot no. 27, Pune filled application on 09.08.2021 with our office to get provisional general mining license for stone under work order of Executive Engineer, Public Works Department for 3500 brass stone at Gut No. 123, Admeasured 1H 20R at Village Ambale, Tal. Maval under PN-27 improvements to roads in industrial sector on pune district Hinjewadi Chakan Talegaon Ranjangaon Jejri and Add Jejuri) (Part II-Telegaon SH 55 to Ambi Navlakh Umbre Km 8/00 to Km 12/320 Umbre to Karanhvihire road Km 12/320 to Km 14/358 Vandre Gagad Shiv Karanjvihire Khalunbre Nighoje Mol to NH50 Km 28/500 to Km 34/950 and Km 47/100 to 55/835 Indori Jambode Navlakh Umbre Road Km 0/00 to 8/770 Bhamboli Ambethan chakan Road Km 0/00 to

9/837 Jejuri (SH117) to Kolvihire road KM 0/000 to Km 4/551, Sh117 to Kolihire road (MDR134) Km 16/000 to Km 19/350) in the state of Maharashtra under MRIP.

Description of property asked is as below :

Village	Taluka	S.No./ G.No.	Admeas urement	Name of mines	Brass passed
Ambale	Maval	123	1H 20R	Stone	3500

Passed the Provisional General Mining License there under terms and conditions of district mining scheme, said group number is passed under District Mining Plan.

Executive Engineer, Public Works Department passed said work order for PCIL HAM Industrial Sector, Chakan, Talegaon Private Limited. They submitted demand letter with Mr.

Vikram Balasaheb Kakde, M/s. B. M. K. Built-Con Pvt. Ltd. (Applicant) since PCIL HAM Industrial Sector, Chakan, Talegaon Private Limited not having general mining required for said business.

Said property under case belongs to Balasaheb Mahadev Kakde and he passed consent letter for digging for applicant.

Applicant submitted affidavit executed on stamp paper of Rs. 100/- with application for general mining, 7/12 abstract, zone certificate, work order from Executive Engineer, Public Works Department, Pune, plan.

Applicant deposited following amount with government to dig and transport 3500 brass general mining on 02.09.2021.

Sr. No.	Royalty and Tax	Amount Rupees
1	Application fee	5,000/-
2	Royalty at Rs. 600/- per brass for 3500 brass stone general mining.	21,00,000/-
3	Land rent	13,500/-
4	2.5% Maharashtra Government G.S.T.	52,500/-
5	2.5% Central Government G.S.T.	52,500/-
6	2% T.C.S.	42,000/-
7	10% on royalty by DD in favour of District Mining Department.	2,10,000/-
	Total	24,75,500/-

Hence I, Vijaysingh Deshmukh, Upper Collector Pune, pass provisional general mining license for 180 days for 6 months from 09.09.2021 to 08.02.2022 for digging and transporting for 3500 brass stone at Group no. 123, admeasured 1H 20R, Village Ambale, Tal. Maval for Mr. Vikram Balasaheb Kakde, M/s. B. M. K. Built-Con Pvt. Ltd, Talegaon, Dabhade, Indrayani, Plot no. 27, Pune as authorized me Under Section 59 of Maharashtra Mining Digging Development and Regulation Rules 2013 on following terms and conditions.

Terms and conditions :

1. Not to dig if got any other mining besides mining passed during digging. To report the same to concerned designated officer.

2. Not to dig at any forest property or private forest property.
3. To record and maintain upto date general mining digging and sale register in form prescribed daily.
4. To dig leaving 200 meter distance from forest property outside forest while sanctuary zone for general mining.
5. To leave 500 distance from colony/village and to dig general mining leaving source of natural water passing the hill top and hill slope.
6. To be careful not to pollute air and to affect water by licensor.

7. Penalty action shall be taken considering unauthorized if digged general mining after said validity.
8. Note that, it shall be considered the unauthorized digging, if digged general mining before sunrise and after sunset.
9. Licensor is responsible for any kind of loss and wastage caused by the general mining digging.
10. Licensor is responsible fully if arised dispute, claim of civil or criminal for rights of property granted the general mining digging license or loss compensation, dispute.
11. Licensor is responsible fully for safety of labours or local residents or their pet animals due to general mining digging.

12. Not to continue digging after tenure, if not removed general mining of quantity passed in tenure and digged general mining more than quantity digged passed the general mining, otherwise penalty action shall be taken under rules considering said mining unauthorized.
13. Royalty amount shall not be refunded if digged less than quantity passed in digging period of the general mining.
14. Licensor is binding to follow instructions given from time to time by designated officer.
15. To refer transport receipt passed to transport general mining, action shall be taken under rules considering said general mining unauthorized if not found receipt during transport.

16. Rights is reserved to terminate provisional general mining license without serving any prior notice.
17. Licensor is entitled for said action under rules if taken penalty action or digged unauthorised earlier in property passed license.
18. VAT or G.S.T. is binding to deposit as asked by government since decided nothing for VAT or G.S.T. by government, otherwise shall be taken penalty action under rule.

License shall be terminated if violated any of the above terms and conditions, when general mining digged shall be declared the government property and royalty deposited shall be passed for

government and penalty action shall be taken under Section 48(7) of Land Revenue Act, 1966.

Sd/-,

Vijaysingh Deshmukh,

Upper Collector, Pune.

(Hon'able Upper Collector, Pune signed original copy.)

To,

Mr. Vikram Balasaheb Kakde,

M/S. B. M. K. Buildcon P. Ltd.,

Talegaon Dabhade, Indrayni, Plot No. 27, Pune.

Copy for information and proper action to-

1. Sub divisional officer, Maval Mulshi, sub division Mulshi.

Tahsildar, Maval – Provisional digging license is passed for 3500 brass stone general mining digging at Gut No. 123, Amble, Tal. Maval admeasured 1H 20R, to act on inspection by

concerned zonal officer whether digged 3500 brass
general mining there, to report our office the
action taken.

Sd/-,
09.09.211,
Sanjay M. Bamne,
District mining officer,
Collector office, Pune.

क प्रत

मौजे : आंबळे
तालुका : मावळ
जिल्हा : पुणे



अ.ता.अ.ता.मो.र.नं. ३/२०२२

मोजणीचे कारण

अर्जदार मा. अपर जिल्हाधिकारी पुणे व मा. तहसिलदार मावळ यांचे पत्र जा.क.गौण/कावि/१५०/२०२२ च्या अनुषंगाने मौजे. आंबळे ता. मावळ जि. पुणे येथील सर्व्हे नं. १२२३ च्या गौणव्यभिच उल्लेखन मोजणी कामी केलेल्या अर्जनुसार मोजणी काम केले असे.

समजुतीच्या टिपा

या प्रमाणे सर्व्हे नं. ची रद्द सर्व्हे अमितोच्या प्रमाणे असे.

या प्रमाणे समस्त जागेवर गाव कामगार तलाठी यांनी द्यावलेले उल्लेखनाचे सिमांकन असून त्याचे क्षेत्र १ हे ०८ आर असे.

मोजणी सर्व्हे हजर ईसम
श्री. अश्वय चव्हाण (नं. अ. २)
श्री. विजय चव्हाण (तलाठी)
श्री. सोहोबाख गाव (तलाठी)
श्री. भद्रान मोटलवार (तलाठी)
श्री. विष्णो कामगार (तलाठी)
श्रीम. एम. एम. भक्तारी (तलाठी)

उत्तर

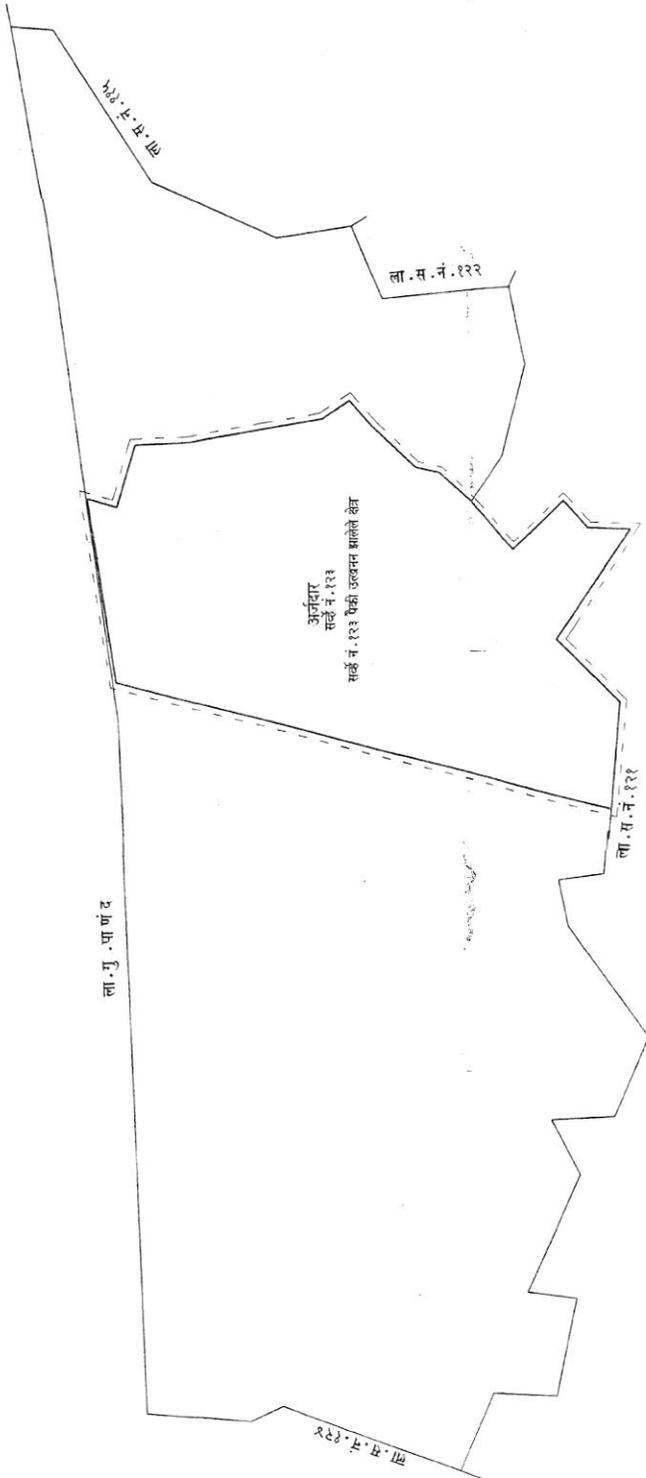


प्रमाण = १:१०००

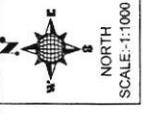
मोजणी करणार :-

श्री. आर. विस-गिरसाट
श्री. एम. डी. सोटे, श्री. एम. डी. चावण
(पिकअपक)

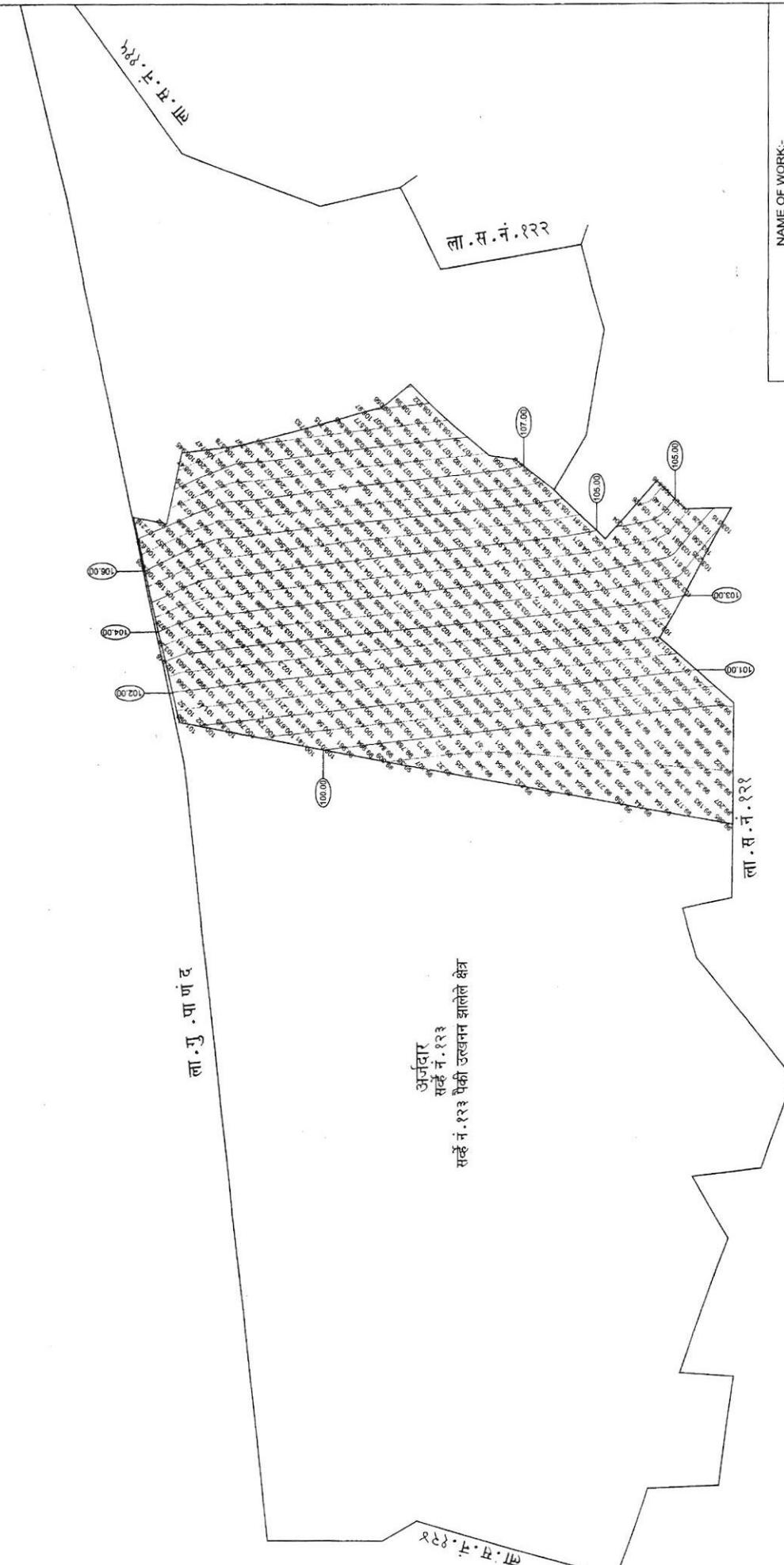
मोजणी तारीख : ०९/११/२०२२



तपासले
उपानेती लिपिका
उप अ. म. अ. मावळ



MAP SHOWING GROUND LEVELS & CONTOURS OF STONE QUARRY IN GUT NO. 123 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - MR. VIKRAM BALASAHEB KAKADE
 M/S BMK BUILDCON PVT. LTD.
 T.P.



TOTAL AREA OF QUARRY-10825.704 SQ.M.
 TOTAL EXCAVATION - 23956.750 CU.M
 8465.283 BRASS

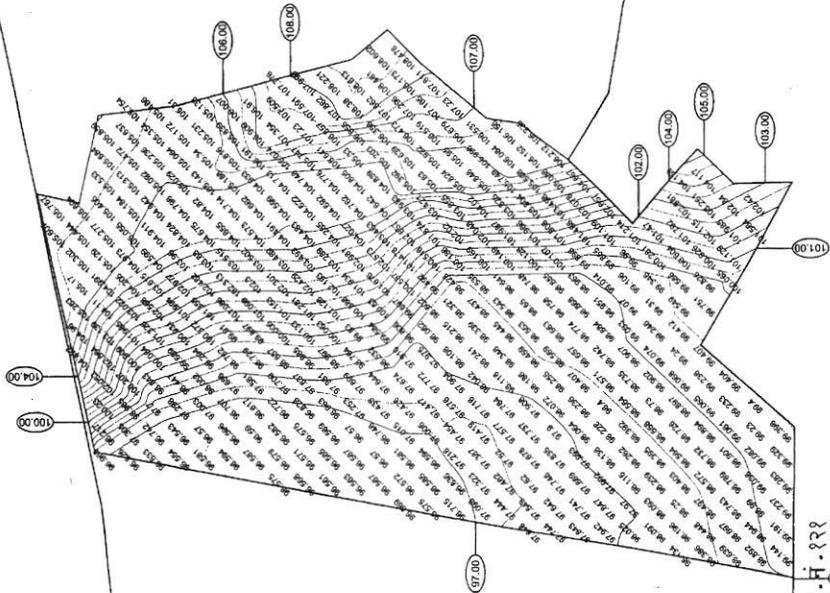
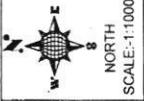
LEGEND

	GUT BOUNDARY
	QUARRY BOUNDARY
	1M CONTOUR
	0.5M CONTOUR

NAME OF WORK:-
 TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO. 123 OF VILLAGE-AMBALE,
 TAL-MAVAL, DIST-PUNE BY USING TOTAL STATION INSTRUMENT.

SUB-DIVISIONAL OFFICER MAVAL, DIST-PUNE	D.M.O. COLLECTOR OFFICE MAVAL BRANCH, PUNE SUBVETLED & REGISTERED.
TANSILDAR TAL-MAVAL, DIST-PUNE	B.K.PANMAO S NO. 694 PLOT NO 4/A, GUJAWAT COLONY KOTHRUD, PUNE-411028 FOR B.K.PANMAO AUTHORISED SIGNATURE

MAP SHOWING EXCAVATED LEVELS & CONTOURS OF STONE QUARRY IN GUT NO.123 OF VILLAGE-AMBALE, TAL-MAVAL, DIST-PUNE
 NAME OF OWNER - MR. VIKRAM BALASAHEB KAKADE
 M/S BMK BUILDCON PVT.LTD.
 T.P



ला.गु.पाणंद

अर्जदार
 सर्व्हे नं.१२३
 सर्व्हे नं.१२३ पैकी उत्खनन झालेले क्षेत्र

ला.स.मं.१२२

ला.स.मं.१२१

TOTAL AREA OF QUARRY:-10825.704 SQ.M.
 TOTAL EXCAVATION - 23956.750 C.U.M.
 8465.283 BRASS

LEGEND

	GUT BOUNDARY
	QUARRY BOUNDARY
	1:10000 SCALE
	0.5M CONTOUR

NAME OF WORK:- TOPOGRAPHICAL SURVEY OF STONE QUARRY IN GUT NO.123 OF VILLAGE-AMBALE, TAL-MAVAL, DIST PUNE BY USING TOTAL STATION INSTRUMENT.	
SUB DIVISIONAL OFFICER MAVAL, DIST-PUNE	D.M.O. COLLECTOR OFFICE MINING BRANCH, PUNE
TAHSELDAR TAL-MAVAL, DIST PUNE	SURVEYED & PREPARED BY:- B.K.PANMAND S.NO:- 884 FLOT. NO.45A, GUJARAT COLONY, KOTHRUD, PUNE-411038
FOR B.K.PANMAND Authorised Signature	

Hori. Scale 1:2000
Vert. Scale 1:2000



CROSS SECTIONS OF STONE QUARRY IN GUT NO.123 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE
NAME OF OWNER - MR. VIKRAM BALASAHEB KAKADE
M/S BMK BUILDCON PVT.LTD.
T.P

Cutting: 38.316
Datum: 98.0

2010.000	98.193	98.992	0.301
2020.000	98.508	98.990	0.518
2030.000	99.823	99.082	0.741
2040.000	100.842	99.570	1.225
2050.000	102.774	100.842	1.946
2060.000	103.276	101.329	1.946
2070.000	103.928	102.420	1.508
2080.000	104.928	102.420	1.508
2090.000	105.420	102.420	1.508
2100.000	105.420	102.420	1.508

Cutting: 130.450
Datum: 97.0

2010.000	98.164	98.386	0.778
2020.000	98.479	98.497	0.982
2030.000	98.794	98.732	1.002
2040.000	98.947	99.065	1.586
2050.000	99.171	98.547	2.036
2060.000	99.274	98.547	2.036
2070.000	99.274	98.547	2.036
2080.000	99.274	98.547	2.036
2090.000	99.274	98.547	2.036
2100.000	99.274	98.547	2.036

Cutting: 157.062
Datum: 97.0

2020.000	98.450	98.093	1.357
2030.000	98.766	98.730	1.371
2040.000	100.776	98.730	2.046
2050.000	101.859	99.074	2.785
2060.000	102.841	99.310	3.631
2070.000	103.984	100.281	3.703
2080.000	105.924	103.692	2.203
2090.000	105.924	103.692	2.203
2100.000	105.924	103.692	2.203

Cutting: 194.225
Datum: 97.0

2012.811	98.198	97.892	1.286
2020.000	98.421	97.847	1.574
2030.000	98.809	98.138	1.671
2040.000	100.892	98.400	2.492
2050.000	101.974	98.742	3.232
2060.000	103.057	98.951	4.106
2070.000	104.139	99.855	4.294
2080.000	105.187	103.567	1.627
2090.000	105.187	103.567	1.627
2100.000	105.187	103.567	1.627

Cutting: 208.552
Datum: 97.0

2014.668	98.216	97.733	1.485
2020.000	98.983	97.842	1.751
2030.000	99.925	97.835	2.090
2040.000	101.007	98.077	2.935
2050.000	102.090	98.598	3.521
2060.000	103.172	98.758	4.414
2070.000	104.255	100.107	4.148
2080.000	105.337	103.490	1.839
2090.000	106.419	106.312	0.167
2100.000	106.419	106.312	0.167

Cutting: 226.196
Datum: 96.0

2016.321	98.248	97.271	1.877
2020.000	98.964	97.444	1.920
2030.000	100.040	97.520	2.520
2040.000	101.123	97.784	3.339
2050.000	102.205	98.348	3.857
2060.000	103.288	98.543	4.745
2070.000	104.370	100.149	4.221
2080.000	105.453	103.825	1.628
2090.000	106.536	106.084	0.452
2100.000	106.536	106.084	0.452

Cutting: 248.116
Datum: 96.0

2018.175	98.317	98.910	2.214
2020.000	98.317	98.910	2.214
2030.000	100.156	97.210	2.938
2040.000	101.238	97.976	3.662
2050.000	102.321	98.108	4.213
2060.000	103.403	98.321	5.082
2070.000	104.486	100.186	4.300
2080.000	105.569	103.856	1.714
2090.000	106.651	105.950	0.701
2100.000	106.651	105.950	0.701

Cutting: 240.534
Datum: 96.0

2020.030	98.307	98.569	2.738
2030.000	100.271	98.581	3.990
2040.000	101.354	97.426	3.928
2050.000	102.437	97.916	4.521
2060.000	103.518	99.697	3.822
2070.000	104.602	101.478	3.124
2080.000	105.684	103.983	1.311
2090.000	106.767	105.639	1.128
2100.000	107.849	107.296	0.553
2110.000	108.932	108.478	0.454

B. N. N.

Hori. Scale 1:2000
Vert. Scale 1:2000

②

CROSS SECTIONS OF STONE QUARRY IN GUT NO.123 OF VILLAGE- AMBALE, TAL-MAVAL, DIST-PUNE

NAME OF OWNER - MR. VIKRAM BALASAHEB KAKADE

M/S BMK BUILDCON PVT.LTD.

T.P

Cutting: 168.243
Datum: 96.0

Cutting	2030.000	100.387	100.470	97.253	88.754	100.886	102.981	104.752	105.330	107.965	108.580
Filling											
Formation											
Ground											
Distance											

Cutting: 170.140
Datum: 96.0

Cutting	2030.000	100.500	100.585	98.628	96.571	98.655	101.281	102.750	104.833	105.915	107.900	108.987
Filling												
Formation												
Ground												
Distance												

Cutting: 183.565
Datum: 96.0

Cutting	2030.000	100.619	96.587	96.617	98.728	101.099	102.783	104.948	106.041	107.138	108.235
Filling											
Formation											
Ground											
Distance											

Cutting: 210.862
Datum: 96.0

Cutting	2030.000	100.748	96.578	96.591	98.702	101.073	102.868	104.966	106.069	107.177	108.284	109.391
Filling												
Formation												
Ground												
Distance												

Cutting: 169.106
Datum: 96.0

Cutting	2030.000	100.774	96.524	97.700	100.084	102.027	104.214	106.287	108.442	109.236	107.407	105.486	103.596	101.678	99.728	97.802	95.892
Filling																	
Formation																	
Ground																	
Distance																	

Cutting: 69.466
Datum: 96.0

Cutting	2030.000	101.086	97.258	97.258	100.230	102.584	104.110	105.129	105.405	105.684	107.875	109.405
Filling												
Formation												
Ground												
Distance												

Datum: 105.0

Cutting	2080.000	107.219	105.767	105.767	107.219	107.219	107.219	107.219	107.219	107.219	107.219	107.219
Filling												
Formation												
Ground												
Distance												

2140

2150

2160

2130

2100

2100

2100

2100

2100

(Signature)

Volume Report of Stone Quarry of Mr.Vikaram Balasaheb Kakade_T.P.								
Sl. No.	Section From	Previous Section	Difference	Width	Cutting Volume			
					Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters
1	2020.000	-	0.000	70.000	38.316	0.000	19.158	0.000
2	2030.000	2020.000	10.000	70.000	130.450	38.316	84.383	843.830
3	2040.000	2030.000	10.000	61.550	157.062	130.450	143.756	1437.560
4	2050.000	2040.000	10.000	69.798	194.225	157.062	175.644	1756.435
5	2060.000	2050.000	10.000	77.162	208.552	194.225	201.389	2013.885
6	2070.000	2060.000	10.000	81.078	226.196	208.552	217.374	2173.740
7	2080.000	2070.000	10.000	85.297	248.116	226.196	237.156	2371.560
8	2090.000	2080.000	10.000	89.970	240.534	248.116	244.325	2443.250
9	2100.000	2090.000	10.000	70.000	168.243	240.534	204.389	2043.885
10	2110.000	2100.000	10.000	70.000	170.140	168.243	169.192	1691.915
11	2120.000	2110.000	10.000	70.000	183.565	170.140	176.853	1768.525
12	2130.000	2120.000	10.000	74.708	210.862	183.565	197.214	1972.135
13	2140.000	2130.000	10.000	70.850	169.106	210.862	189.984	1899.840
14	2150.000	2140.000	10.000	58.841	69.466	169.106	119.286	1192.860
15	2160.000	2150.000	10.000	0.000	0.000	69.466	34.733	347.330
							Total	23956.750
							Brass	8465.283

(BSP)

वसुली पत्रक १

गोजणी प्रमाणे आलेले बास व खाणपट्टाधारकांनी चलनाने भरलेली रक्कम याचा ताळमेळ घेणे कामी भरावयाचे विवर

स्वामित्वधनाचे दर

सन २०/०१/२०१९ ते २२/०३/२०२१ ४००

सन १०/०६/२०२१ ते १५/०३/२०२२ ६००

खाणपट्टाधारकाचे नाव :- श्री विक्रम बाळासाहेब काकडे

पत्ता - तळेगाव दाभाडे, ता. मावळ, जि. पणे

खाणपट्टाचा सर्वे - गट नं १२३

खाणीचा पत्ता म्. आंबळे, ता. मावळ, जि. पणे

बीएमके विल्डकॉन प्रा. लि.							
वर्ष	रॉयल्टी चलन क.	दिनांक	रक्कम भरणा करते वेळी रॉयल्टी दर	त्यानुसार आलेल बास	भरलेली रक्कम		
1	2020-21	ONLINE PAY	6/11/2020	400	5000	2000000	विक्रम बा. क
2	2021-22	ONLINE PAY	2/9/2021	600	3500	2100000	विक्रम बा. क
				एकूण	8500	4100000	

१ (सोबत-चलनाच्या प्रमाणीत प्रती Self Attested)

२ चलन भरताना चेक असल्यास त्याच्या बँक विवरणपत्राची प्रत

सही



नाव:- श्री विक्रम बाळासाहेब काकडे

विवरण पत्र भरणा-या खाणपट्टेदाराची स्वाक्षरी
तहसिलदार मावळ

तपासेले प्रमाणित

तहसिलदार मावळ
तहसिलदार खानिकर्म अधिकारी

(गौण खनिजासाठी खनिपट्टा मंजूरीबाबत)

- वाचा :- १) श्री.विक्रम बाळासाहेब काकडे व श्री.विलास बबनराव काळोखे रा.तळेगाव दामाडे
ता.मावळ जि.पुणे यांचा दिनांक - १८/०३/२०११ रोजीचा अर्ज.
२) खाण व खनिजे (विनियमन व विकास) अधिनियम १९५७
३) मुंबई गौणखनिज उत्खनन नियम, १९५५
४) महाराष्ट्र जमिन महसूल अधिनियम, १९६६
५) शासन परिपत्रक क्र.एम.सी.आर/१७५९/६४३६१-एम.एन.जी. दि.१५/११/१९६१
अन्वये जिल्हा खनिकर्म अधिकारी,पुणे यांनी दि.४/०६/२०११ रोजी स्थळ पाहणी करून सादर
केलेला निरीक्षण अहवाल.



विषय :- खनिपट्टा मंजूरी.

मौजे आंबळे ता.मावळ जि. पुणे येथील

जमिन ग.नं. ११६ मधील क्षेत्र ६ हेक्टर

श्री.विक्रम बाळासाहेब काकडे व श्री.विलास बबनराव काळोखे.

जिल्हाधिकारी कार्यालय, पुणे
खनिकर्म शाखा
क्र.खनिकर्म/एसआर/४१/११
पुणे-१, दि.२२/०६/२०११

आदेश

मुंबई गौण खनिज उत्खनन नियम १९५५ च्या प्रकरण दोन, नियम ५ अन्वये प्रदान केलेल्या शक्तीच्या आधारे श्री.विक्रम बाळासाहेब काकडे व श्री.विलास बबनराव काळोखे रा.तळेगाव दामाडे ता.मावळ जि.पुणे यांना मौजे आंबळे ता.मावळ जि. पुणे येथील जमिन ग.नं. ११६ मधील ६ हेक्टर एवढ्या अर्जित क्षेत्रामध्ये निष्पादनाच्या दिनांकापासून दहा वर्षे अखेरच्या मुदती करिता दगड ह्या गौण खनिजाकरिता खनिपट्टा (क्वारी लिज) परवानगी खालील अटी व शर्तीवर मंजूर करित आहे.

- १) खनिपट्टाधारकाने मुंबई गौण खनिज उत्खनन नियम १९५५ व महाराष्ट्र जमिन महसूल अधिनियम १९६६ मधील संबंधित नियमांचे पालन करणे आवश्यक आहे.
- २) खनिपट्टाधारकाने गौणखनिजाबाबत शासनाने व अपर जिल्हाधिकारी, पुणे यांनी वेळोवेळी विहीत केलेल्या नियम, आदेश, शर्तीचे पालन करणे आवश्यक आहे.
- ३) ह्या आदेशापासून तीन महिन्यांचे आत खनिपट्ट्याचे निष्पादन (करारनामा) करून घेणे आवश्यक आहे. त्यासाठी खनिपट्ट्याने मंजूर केलेल्या क्षेत्राची संबंधीत तालुका निरीक्षक, भूमि अभिलेख यांचेकडून स्वखर्चाने मोजणी करून नकाश्याच्या प्रति सादर, कराव्यात. सदर मोजणीसाठी खनिपट्टाधारकाने ह्या आदेशापासून पंधरा दिवसात मोजणीसाठी तातडीची फी संबंधीत तालुका निरीक्षक भूमि अभिलेख यांचेकडे भरून अर्ज करणे आवश्यक आहे. अन्यथा निष्पादन करण्यास झालेल्या विलंबासाठी खनिपट्टाधारक जबाबदार असल्याचे समजून मंजूर खनिपट्टा व परवाना आपोआप रद्द होईल व त्यासाठी त्यास कोणताही परतावा मिळणार नाही.
- ३ अ) खनिपट्ट्याचे निष्पादन झालेशिवाय पट्टेधारकास उत्खनन सुरु करता येणार नाही. निष्पादनापूर्वी उत्खनन सुरु केल्याचे निदर्शनास आलेस सदरचे उत्खनन अनाधिकृत समजणेत येऊन उत्खनन झालेल्या गौणखनिजावर महाराष्ट्र जमिन महसूल अधिनियम १९६६ चे कलम ४८ (७) नुसार दंडनिय कारवाई करणेत येईल.

- १२) गौण खनिजाच्या सुधारणाकरिता आणि विकासाकरिता शासन वेळोवेळी काढील अशा काजवी अनुदेशांचे व निर्देशांचे पट्टेदार पालन करील.
- १३) खाणकामासंबंधी आणि पट्टेदारांच्या खाणीत काम करणाऱ्या कर्मचाऱ्यांची किंवा जनतेची सुरक्षा, आरोग्य व सुखसोई यावर परिणाम करणाऱ्या बाबीसंबंधीत त्यावेळी अमलात असलेल्या कोणत्याही कायद्यातील तरतुदीचे पट्टेदार पालन करील आणि यासंबंधीतील रस्ता, पाणी व इतर विद्यमान सुविधा यांच्या न्याय हक्कांचा आदर करील. तसेच खनिपट्टा आदेश व नियमातील तरतूदीनुसार खाणपट्टा क्षेत्र व त्याची वाहतूक करताना वापरणेत येणारे रस्ते यामधून निघणाऱ्या धुळीपासून कोणत्याही त्रास होत नाही असे व यासाठी खडी मशिन व तत्सम यंत्रणा उभारणार असल्यास ती उभारणेपूर्वी महाराष्ट्र प्रदुषण नियंत्रण मंडळाचा नाहरकत दाखला घेणे व त्यातील अटी व शर्तीचे पालन पट्टेधारक काटेकोरपणे करेल व अशा नाहरकत प्रमाणपत्राची छायांकित प्रत या कार्यालयास सादर करील.
- खनिपट्टा क्षेत्रात खडी मशिन उभारणी केलेस तसेच खनिजाची वाहतूक यामुळे होणारे प्रदुषणावर आळा बसविणेसाठी खालील बाबींची पतळा करणे पट्टेधारकांवर बंधनकारक राहिल.
- अ) खडीमशिनद्वारे दगडापासून खडी तयार करताना पाणी फवारणी यंत्रणा त्वरीत बसविणेत यावी व ती नियमितपणे कार्यरत राहिल याची खबरदारी घ्यावी.
- ब) मुख्य रस्ता ते खाणीकडे जाणारा रस्ता तसेच खाणीतील रस्त्यावर नियमितपणे पाणी मारावे म्हणजे धूळ उडणार नाही.
- क) मंजूर केलेल्या क्षेत्राच्या सिमेवर प्रतिहेक्टरी ५० तसेच कामगारांच्या निवासाच्या ठिकाणी आणि रस्त्याच्या कडेला पुरेश्या प्रमाणात (प्रत्येकी २० फूट अंतरावर) झाडे लावणीत व त्याची योग्य निगा राखावी.
- ड) खाणीतील दगड उत्खनन खडी मशिन खनिजाची वाहतूक हे फक्त सूर्योदयते सूर्यास्त या वेळेत करावी रात्रीचे वेळी खनिकर्माचे व वाहतूकीचे कोणतेही काम करू नये.
- १४) पट्टेदार, संबंधीत रेल्वे प्रशासनाच्या लेखी परवानगी खेरीज करून कोणत्याही रेल्वे लाईनच्या हद्दीपासून किंवा शासनाच्या पूर्व परवानगीखेरीज करून, कोणत्याही तळाच्या हद्दीपासून, तसेच कान्हा, मार्ग किंवा सार्वजनिक बांधकाम किंवा इमारती यापासून खाणकाम सुरंगादिशवाय करायचे असेल तर ५० यार्ड आणि सुरंग लावून करावया असेल तर २०० यार्ड अंतराच्या आतील जागेवर, कोणतेही खाणकाम करणार नाही किंवा तसे करण्यास परवानगी देणार नाही. रेल्वे शासनास किंवा शासनास, योग्य वाटतील अशा शर्ती परवानगी देतेवेळी लादता येतील.
- १५) खाणीतून दगड उत्खननासाठी स्फोटके वापरणे आवश्यक असल्याने खनिपट्टा क्षेत्रात स्फोटाचा वापर करण्यापूर्वी संयुक्त मुख्य विस्फोटक नियंत्रक, नवी मुंबई यांचेकडून आवश्यक स्फोटक परवाना घेण्यात यावा व त्याची प्रत या कार्यालयास सादर करावी व त्यातील अटी शर्तीचे पालन करावे. खाणपट्टा, धारकाने सुरंग लावते वेळी छिद्रावर लोखंडी झाकण ठेवून त्यावर बारा अथवा अधिक वाळूचे पोल्याचे एवढे वजन ठेवावे व खालीलप्रमाणे काळजी घ्यावी.
- अ) सुरंग लावण्यास जागेपासून २०० गजावर (६० मीटर झेडा) लावून धोक्याचे भागात कार्यक्षम पध्दतीने खुणा ठेवून जनतेला पुरेशी पुर्व सूचना द्यावी.
- ब) त्या क्षेत्रातील सर्व लोकांना योग्य रितीने आश्रय घेतल्याची दक्षता घ्यावी.
- क) सुरंग लवणेच्या जागेजवळ कोणीही व्यक्ती जाणार नाही याची योग्य ती दक्षता घ्यावी.
- ड) स्फोट झाल्यावरून मुडील अर्ध्यातासापर्यंत जनतेला खाणीपर्यंत येवू न देण्याची ताकीद द्यावी.

जनतेला धर्याच्या जाणवतून सक्षम अधिकाऱ्यांनी कोणत्याही स्फोटाच्या जागत नाकळवणाऱ्या जाऊ राहिल.

याची खात्री करून घेण्याकरिता सक्षम अधिकारी कोणत्याही स्फोटाच्या जागत नाकळवणाऱ्या जाऊ राहिल.

- १६) पट्टेदार खाणीतून काढलेले व पाठविलेले सर्व गौण खनिजाचे परिमाण व इतर तपशील व त्यात कामावर आलेल्या व्यक्तींची संख्या दर्शविणारे अचूक हिशोब ठेवील तसेच, पट्टेदार खाणपट्ट्याची संपूर्ण मापचित्रे ठेवील व त्याच्या खाणकामात उपलब्ध झालेल्या खनिजाच्या प्रतिनिधीक नमुन्यासह संचालक, भूविज्ञान व खनिकर्म यांना वेळोवेळी आवश्यक असेल अशी माहिती, अहवाल विवरणपत्रे त्यांना सादर करील.
- १७) शासनाने किंवा सक्षम अधिकाऱ्याने किंवा संचालक, भूविज्ञान व खनिकर्म यांनी प्राधिकृत केलेल्या त्याही अधिकाऱ्याला, पट्टेदार त्यांच्या खाणपट्ट्यातील कोणत्याही जागेवर, इमारतीमध्ये उत्खननाच्या निरीक्षणाकरिता किंवा त्याच्या कोणत्याही लेख्याचे व माप चित्राचे अभिलेखांचे निरीक्षण करण्यासाठी प्रवेश करण्यास परवानगी देईल, अशा अधिकाऱ्यास ते उपलब्ध करून येईल. असा अधिकारी, त्यामुळे खनिज वाया जात असेल अश्या खनिजाच्या उत्खननास प्रतिबंध करण्याकरिता त्यास आवश्यक वाटतील असे वाजवी निर्देश त्यास देतील आणि अशा अधिकाऱ्याने विनिर्दिष्ट केलेल्या कालावधीत अशा निर्देशांची अंमलबजावणी करणे हे, पट्टेदाराने, त्याच्या अभिकर्त्याचे किंवा व्यवस्थापकाचे कर्तव्य असेल. पट्टेदाराने त्याच्या अभिकर्त्याने किंवा व्यवस्थापकाने विनिर्दिष्ट कालावधीत निदेशाचे पालन करण्यात कसूर केली तर, सक्षम अधिकाऱ्यास पट्टा समाप्त करता येईल किंवा वार्षिक मृतभाटकच्या दुपटीहून अधिक नसेल एवढा दंड लादता येईल.
- १८) संबंधीत रेल्वे प्रशासनाच्या किंवा शासनाच्या मते कोणतीही रेल्वे, तळे, कालवा, मार्ग किंवा अन्य कोणतेही सार्वजनिक बांधकाम किंवा संरचना यांच्या सुरक्षिततेसाठी त्यांचे समाधान होईल अशा रितीने, खाणीचा कोणताही भाग पट्टेदार मजबूत करील किंवा त्यास आधार देईल.
- १९) पट्टेदाराने सलग सहा महिने खाणकाम करण्याचे बंद केले असेल तर खाणपट्टा रद्द होण्यास पात्र ठरेल मात्र पट्टेदारास, बाजवी कारणास्तव खाणकाम प्रतिबंध झाला असेल, किंवा पट्टेदाराने सक्षम अधिकाऱ्याच्या पूर्व परवानगीने खाणकाम बंद केले असेल तर खाणपट्टा रद्द होणार नाही.
- २०) पट्टेदार किंवा त्याचा हस्तांतरित किंवा अभिहस्तांकित यांनी खंड(तेरा) खालील कोणताही प्रवेश किंवा निरीक्षण याकरीता अनुमती दिली नाही तर सक्षम अधिकाऱ्यास त्याचा खाणपट्टा रद्द करता येईल व त्याची प्रतिमूती उक्त संपूर्णतः किंवा अंशतः जप्त करता येईल.
- २१) पट्टेदार सर्व अपघाताचा नृतांत संबंधित दंडाधिकारी आणि जिल्हा पोलीस अधिक्षक यांना मा.संचालक, खाणसुरक्षा, मंडगांव गोवा यांना दिली पाहिजे.
- २२) ह्या नियमाच्या खंड(एक) (दोन) (तीन) (चार) (पाच) (सहा) (सात) (आठ) (नऊ) (दहा) (अकरा) (बारा) (चौदा) (वीस) मध्ये विनिर्दिष्ट केलेल्या कोणत्याही शर्तीचा पट्टेदाराने किंवा त्याच्या हस्तांतरित किंवा अभिहस्तांतकित्तीने मंग केल्यास सक्षम अधिकारी, झालेल्या उल्लंघनाबाबत नोटीशीच्या दिनांकापासून तीस दिवसांच्या आत उपाययोजना करण्याबद्दल पट्टेदारास लेखी नोटीस देईल आणि ह्या कालावधीत, उपरोक्त शर्तीची पूर्तता करण्यात आली नाहीतर, सक्षम अधिकाऱ्यास त्याचा खाणपट्टा समाप्त करता येईल पट्टेदाराने किंवा हस्तांतरित किंवा अभिहस्तांकित्तीने खाणपट्ट्याती अन्य कोणत्याही शर्तीचा मंग केल्यास, सक्षम

अधिकार्यास, मृतमटकाच्या दुप्पट रक्कमेहून अधिक होणार नाही एवढी रक्कम दंड म्हणून देण्यास भाग पाडता येईल.

- अ) नगररचना आणि मूल्यनिर्धारण विभाग, पुणे यांनी सदर प्रकरणी दिलेला झोन दाखला
- ब) खाणपट्टाधारकाने मंजूर क्षेत्रामधून दगड, माती, मुरुम वाहतुकीसाठी वाहतुक पास सक्षम अधिकार्यांने प्रमाणित केलेला वाहतुक पास प्रत्येक वाहनासोबत प्रत्येक वेळी देणे बंधनकारक आहे. ज्या वाहनांबरोबर वाहतुक पास आढळून न आल्यास त्या वाहनांतील संपूर्ण गौण खनिज अवैध आहे असे समजून त्यावर नियमानुसार दंडात्मक कारवाई करण्यात येईल. त्याचप्रमाणे खाणपट्टाधारक यांनी उत्खनन केलेले गौण खनिज विक्री व वाहतुक केलेल्या गौण खनिजाचा दैनंदिन हिशोब नोंदवही ठेवणे आवश्यक आहे. ती नोंदवही व इतर हिशोब कागदपत्रे अपर जिल्हाधिकारी, जिल्हा खनिकर्म अधिकारी तसेच भूविज्ञान व खनिकर्म संचालनालयातील निरीक्षण करणाऱ्या अधिकार्यांसाठी उत्खननाच्या जागेवर उपलब्ध करून देणे बंधनकारक राहिल अन्यथा सदरचा खाणपट्टा रद्द करण्यात येईल.
- २३) पट्टेदाराच्या खाणपट्ट्यामध्ये समाविष्ट करण्यात आलेली कोणतीही जमिन पट्ट्याने देण्यास उपलब्ध नव्हती असे नंतर आढळून आल्यास, त्याबद्दलच्या नुकसानभरपाई मिळण्यासंबंधीच्या पट्टेदाराच्या कोणत्याही दाव्यापासून शासन मुक्त असेल.
- २४) पट्टेदार किंवा त्याचा हस्तांतरिती, किंवा अभिहरतांकिती हे, इमारती उभारण्यासंबंधी त्यावेळी अंमलात असलेल्या कोणत्याही कायद्याच्या उपबद्धाचे किंवा खाण पट्ट्याने दिलेले क्षेत्र ज्या अधिकार्याच्या अधिकारितेत असेल अशा कोणत्याही किंवा असे आदेश देण्यास सक्षम असणाऱ्या कोणत्याही अधिकार्याने काढलेल्या कोणत्याही आदेशाचे उल्लंघन करून, कोणतीही इमारत उभारणार नाही.
- २५) ज्या जमिनीच्या बाबतीत खाणपट्टा मंजूर करण्यात आला असेल त्या जमिनीतून उपलब्ध होणारी गौण खनिज विकत घेण्याचा प्रथमधिकार शासनास असेल.
- २६) खाणपट्ट्याने दिलेल्या जमिनीचा किंवा जमिनीवर कोणताही रस्ता, रेल्वे, कालवा किंवा जलाशय बांधण्याचा किंवा विजेचा किंवा दूरध्वनीचा कोणताही तार मार्ग (लाईन) नेण्याचा राज्यशासनाचा किंवा केंद्र सरकारच्या अधिकार राखीव असेल.
- २७) शासनाच्या वरील अटी-शर्तीखेरीज जिल्हाधिकारी, पुणे यांच्या स्वेच्छधिकारात खालील अटी पट्टेधारकावर बंधनकारक करीत आहेत.
- अ) खाणपट्टाधारकाने काढलेल्या खनिजाचे पूर्ण राजशुल्क (रॉयल्टी) किमान दर मह (६) महिन्यांचे अंतराने संबंधीत तहसिलदाराकडे भरले पाहिजे. मात्र, पट्टेदारास सोयीचे ठरत असल्यास, सहा महिन्यापेक्षा कमी वेळेतही तो राजशुल्क वेळाही व वेळोवेळी भरू शकेल. मात्र सहा महिन्यापेक्षा आधी रॉयल्टी भरण्याची सक्ती पट्टेधाराकावर असणार नाही.
- ब) पट्टेधारकाने खाजगी जमिनीवर खाणपट्टा घेतलेला असल्यास जमिनधारकास जमिनीच्या नुकसानीबाबत भरपाईची रक्कम अदा करून जमिनधारकाकडून नोटरीसमोर अथवा तहसिलदारासमोर स्टॅम्प पेपर केलेला ना-हरकत दाखला मिळविलेला असला पाहिजे.
- क) पट्टेधारकाने नियमानुसार तोंडण्यास बंदी असलेली झाडे/वृक्ष इ. त्याचे खाणपट्टा क्षेत्रात परवानगी शिवाय तोडू नये अथवा त्याची विल्हेवाट लावू नये.



(गौण खनिजासाठी खनिपट्टा मंजूरीबाबत)

- वाचा :- १) श्री. विक्रम बाळासाहेब काकडे व श्री. विलास ववनराव काळोखे, रा. तळेगाव दाभाडे, ता. मावळ, जि. पुणे यांचा दि. ०८/०६/२०२१ रोजीचा अर्ज व त्यासगतची सहापत्रे
 २) या कार्यालयाकडील आदेश क्रमांक खनिज/एसआर/४९/२०१९ दि. २२/०६/२०१९
 ३) खाण व खनिजे (विनियमन व विकास) अधिनियम १९५७
 ४) महाराष्ट्र जमिन महसूल अधिनियम, १९६६
 ५) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३
 ६) मा. प्रधान सचिव, पर्यावरण विभाग राज्यस्तरीय पर्यावरण आघात मुल्यांकन (SEIAA) यांचेकडील पत्र क्र. SIA/MH/MIN/१४२१९५/२०२० Date ३१/०३/२०२०
 ७) शासनाकडील पत्र क्र. गौखनि-३३/०३२२/प्र.क्र.११०/ख-२ दिनांक ०५/०५/२०२२



जिल्हाधिकारी कार्यालय, पुणे
 खनिकर्म शाखा
 क्र. खनिकर्म/एसआर/१/३६/२०२२
 पुणे-१, दि. २७/०५/२०२२

विषय :- मंजूर खाणपट्टा नुतनीकरण करून देणेबाबत.
 मोजे आंबळे, तालुका मावळ, जिल्हा पुणे येथील जमीन
 ग.नं. ११६ मधील एकूण क्षेत्र ०७ हे.२४ आर
 पैकी क्षेत्र ०४ हे. १५ आर
 श्री. विक्रम बाळासाहेब काकडे व श्री. विलास ववनराव काळोखे.

आदेश

महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ च्या प्रकरण दोन, नियम १४ (१,२) अन्वये प्रदान केलेल्या शक्तीच्या आधारे श्री. विक्रम बाळासाहेब काकडे व श्री. विलास ववनराव काळोखे, रा. तळेगाव दाभाडे, ता. मावळ, जि. पुणे यांना या कार्यालयाकडील आदेश क्रमांक खनिकर्म/एसआर/४९/२०१९, दिनांक २२/०६/२०१९ अन्वये १० वर्षे अखेरच्या कालावधीकरीता खाणपट्टा मंजूर करण्यात आला होता.

अर्जदार यांनी महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम २०१३ सादर अन्वये उक्त क्षेत्री असलेल्या खाणपट्ट्याची मुदत संपल्याने खाणपट्ट्याचे नुतनीकरण मंजूरी मिळणेकामी या कार्यालयाकडे दिनांक ०८/०६/२०२१ अन्वये विनंती अर्ज सादर केलेला आहे.

प्रस्तुत अर्जास अनुसरून महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, २०१३ मधील नियम १८ मधील तरतुदीनुसार पुणे जिल्ह्यातील दगड खनिजाच्या खनिपट्ट्याचे नुतनीकरण करण्यास मंजूरी देणेत यावी अशा स्वरूपाचा प्रस्ताव शासनास इकडील पत्र क्रमांक खनिकर्म/कावि/३८७९/२०२० दि. ३१.१२.२०२१ अन्वये सादर केला त्या प्रस्तावामध्ये अर्जदार यांचे अर्जाचा देखील समावेश होता. उक्त प्रस्तावाच्या अनुषंगाने शासनाकडील पत्र क्रमांक गौखनि-३३/०३२२/प्र.क्र.११०/ख-२ दिनांक ०५/०५/२०२२ रोजीच्या पत्राद्वारे उक्त पत्रातील अनुक्रमांक ०५ अन्वये अर्जदार यांचे खाणपट्ट्याचे नुतनीकरण करून देण्यास खालील अटी व शर्तीनुसार मंजूरी दिलेली आहे. तसेच शासनाच्या दिनांक ०५/०५/२०२२ रोजीचे पत्रामध्ये निर्देशित केलेनुसार अर्जदार खाणपट्टा यांनी पुढीलप्रमाणे आवश्यक त्या कामपत्रांची पुरोता केली आहे. त्यामुळे अर्जदार यांचे खाणपट्ट्याचे नुतनीकरण करून देणे हे उचित व संयुक्तिक ठरते.

मा. उपसंचालक कोल्हापूर यांचेकडील No.min-adm/५३८/ii/२०१९/५६६ date ०४/०५/२०१९ अन्वये मान्यता दिलेला खाणकाम आराखडा सादर केलेला आहे.

तसेच अर्जदार यांनी भारत सरकार यांनी प्राधिकृत केलेल्या पर्यावरण तांत्रिक सल्लागार यांचेकडून खाणपट्ट्यासाठी पर्यावरण नाहरकतीसाठी पर्यावरण विभागाकडे प्रस्ताव सादर केला होता. त्यानुसार राज्यस्तरीय पर्यावरण आघात मुल्यांकन प्राधिकरणाचे मा. प्रधान सचिव यांनी यांचेकडील No. SIA/MH/MIN/१४२१९५/२०२० दिनांक ३१.०३.२०२० अन्वये ना-हरकत प्रमाणपत्र प्रकरणी सामिल आहे.

सद्यः गी. विजयसिंह देशमुख, अपर जिल्हाधिकारी, पुणे महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील नियम क्रमांक ३ ते ५७ च्या सर्व अटी/शर्ती प्रकरणी समाविष्ट कागदपत्रांच्या तसेच खाणकारां व पर्यावरण खात्यांचे अनुपालन करण्याच्या अटी-शर्तीस अधिन राहून राज्य शासनाकडील पर्यावरण विभाग, यांचे व कार्यवाही करित दिलेल्या पर्यावरण विभागात प्रमाणपत्रानुसार दिनांक २२.०१.२०२४ अखेरच्या मुदती करिता मुसम व उषस ह्या गौण खनिजाकरिता खनिजपट्टा नुतनीकरण (क्वारी लिज) परवानगी खालील अटी व शर्तीवर आदेश पारित करित आहे.

अटी व शर्ती:-

- १) या कार्यालयीय मूळ आदेश क्रमांक खनिकर्म/एसआर/४१/२०११ दि. २२/०६/२०११ तसेच महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील अटी व पर्यावरण विभागाच्या दिनांक २४/०१/२०१४ मधील सर्व अटी व शर्ती खाणपट्टाधारकास बंधनकारक राहतील.
- २) या आदेशाच्या दिनांकापासून ६० दिवसांच्या आत खाणपट्ट्याचा निष्पादन/ करारनामा करून घेणे खाणपट्टाधारक यांचेवर बंधनकारक राहिल.
- ३) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, २०१३ मधील नियम व करारनाम्यातील कोणत्याही तरतुदीचा भंग केल्यास मंजूर करण्यात आलेला खाणपट्टा संपुष्टात आणण्यात येईल.
- ४) खाणपट्टाधारक यांना कोणतीही पुर्वसुचना न देता खाणपट्टा परवाना रद्द करणेचे अधिकार या कार्यालयाने राखून ठेवलेले आहे.
- ५) मा. राष्ट्रीय प्रतिष्ठित लवाद, पश्चिम विभाग खंडपीठ, पुणे येथे पर्यावरणविषयक तक्रारी होऊ नयेत म्हणून खाणपट्टा आदेशातील अटी/शर्तीचे भंग होणार नाही याची दक्षता घ्यावी.

(स्थळप्रतीवर मा. अपर जिल्हाधिकारी सांगे पुणे यांची स्वाक्षरी असे)



स्वाक्षरी/-
(विजयसिंह देशमुख)
अपर जिल्हाधिकारी, पुणे.

प्रति,

श्री. विक्रम बाळासाहेब काकडे व
श्री. विलास बबनराव काळोखे,
सा. तळेगाव दाभाडे, तालुका मावळ, जिल्हा पुणे.

प्रत:-

- १) उपविभागीय अधिकारी मावळ-मुळशी उपविभाग मावळ
 - २) तहसिलदार मावळ यांचेकडे माहीतीसाठी व योग्य त्या कार्यवाहीसाठी.
खाणपट्टाधारक आदेशातील अटी/शर्तीचे पालन करतात किंवा कसे ? तसेच मंजूर खाणपट्टा क्षेत्रातून उत्खनन केल्या गौणखनिजाची रॅप्लॅटी त्या त्या वेळी असलेल्या दराप्रमाणे शासन जमा करतात किंवा कसे याबाबत संबंधित तलाठी व मंडल अधिकारी यांना शहानिशा करणेबाबत सुचना देण्यात याव्यात.
- प्रत:- संचालक, भूविज्ञान व खनिकर्म संचालनालय, महाराष्ट्र शासन, खनिज भवन, २७, सिमेंट रोड, शिवाजीनगर, नागपूर-४४००१०

(संजय म. बामणे)
जिल्हा खनिकर्म अधिकारी
जिल्हाधिकारी कार्यालय पुणे.

(Mining Belt Approval for General Mining)

- Ref.:-1. Application dated 18.03.2011 of Mr. Vikram Balasaheb Kakde and Mr. Vilas Babanrao Kalokhe, Talegaon, Dabhade, Tal. Maval, Dist. Pune.
2. Mines and Minerals, Regulation and Development Act, 1957.
 3. Mumbai General Mining Digging Rules 1955.
 4. Maharashtra Land Revenue Act 1966.
 5. Inspection report submitted in stie inspection carried on 04.06.2011 by District Mining Officer, Pune under Government Circular No. MCR/1759/64361/MNG dated 15.11.1961.

Collector office, Pune,
Mining department,
No. Mining/SR/41/11,
Pune, dated 22.06.2011.

Sub.: Mining belt approval of Gut No. 116, Village, Ambale, Tal. Maval, Admeasured 6H for Mr.

Vikram Balasaheb Kakde and Mr. Vilas Babanrao Kalokhe.

Order,

Quarry lease is passed on following terms and conditions for general mining of stone for ten years from date of acquisition of property asked at Gut No. 116, Village Ambale, Tal. Maval, Dist. Pune, admeasured 600 hector, Mr. Vikram Balasaheb Kakde and Mr. Vilas Babanrao Kalokhe, Talegaon, Dabhade, Tal. Maval, Dist. Pune as authorized under Part-2, Rule-5 of Mumbai General Mining Digging Rules 1955.

- 1) Quarry lease holder should follow Mumbai General Mining Digging Rules 1955 and Maharashtra Land Revenue Act 1966.
- 2) Licensor should follow rules, orders, conditions prescribed from time to time by

government and Upper Collector Pune regarding general mining. To register agreement for quarry lease in three months under this order. To submit copy of plan on carrying survey with own expenses from concerned Tahsil Inspector Land Records for property passed for same. Licensor should file application with concerned Tahsil Inspector Land Records on depositing urgent fee for survey in fifteen days after this order for said survey. Otherwise quarry lease and license passed shall be terminated automatically considering licensor is responsible for delay caused for execution and no refund shall be passed him for same.

- 3A) Not to start digging by licensor without registration of quarry lease. Penalty action

shall be taken under Section 48(7) of Maharashtra Land Revenue Act 1966 against General Mining Digged considering said digging unauthorized if observed digging started before agreement registration.

- 12) To follow by licensor the proper rules and regulations prescribed from time to time by government to big and develop the general mines.

- 13) To follow any legal provision by licensor applicable affecting the safety, health and amenity of public and labour working for quarry of licensor regarding mining and to provide road, water and other present amenities regarding same. And not to cause inconvenience for anybody from particle spreading from road used while digging and transporting at mining property under mining order and legal provision and to submit no objection of Maharashtra Pollution Control Board before providing stone machine and other provision for same, if any

and the licensor should follow strictly its terms and conditions and to submit xerox copy of said no objection certificate with our office.

Licensor is binding to follow following points to control pollution causing by transport of mining if provided stone machine at mining property.

- A) To provide immediately water sprinkling process before making small parts from big stone by stone machine and to be careful to work it regularly.
- B) To sprinkle water regularly on road in quarry and road passing for quarry from main road not to spread the particles.

- C) To plant trees at 20 feet distance each sufficiently at road side and at labour quarters and 50 per hector at property of boundary passed and to develop it property.
 - D) To carry stone digging, transport of mining from stone machine in quarry from sunrise to sunset only. Not to carry any mining and transportation in the night.
- 14) Not to carry mining or not to pass permission for same in fifty year want to carry mining without blast from boundary of any property and Canal, road or public structure or building and in 200 yard distance if want to carry on blast without government prior permission or from boundary of any railway line without written permission of concerned railway administration by licensor. Railway

may prescribed the terms for government or as the government may deed proper before passing permission.

- 15) To submit blast license required from Joint Chief, Blast Controller, New Mumbai, before blasting in mining belt since blast is required to carry to dig the stones in quarry and to submit its copy with our office and to follow its terms conditions. Licensor should put twelve or more weight of sand bag with covering hole with iron cover before blasting and should be careful as below.
 - A) To provide sufficient prior instruction for people with putting marks effectively in danger zone with exhibiting 60 meter flat at 200 yards from place to carry blast.

- B) To be careful for all people of said zone have got the proper shelter.
 - C) To be careful properly nobody should read near place to carry blast.
 - D) To warn the people not to reach the quarry for next half an hour on concluding blast. Designated officer could reach freely any blast place to confirm no danger is there for the people from the blast.
- 16) To maintain accurate accounts showing numbers of persons reached to work there and other detail and quantity of all general mines digged and transported from quarry by licensor and to maintain all measurements of quarry belt by licensor and to submit information report, details as required from

time to time with director earth, science and mining business with specimen form of mines digged in his mining business.

- 17) Licensor should provide his any information and draft records for officer as granted permission to enter to inspect same or digging in building at any place in his quarry for officer authorized by government or designated officer or director earth science and mining business. Said officer shall pass instruction as he may deed required to protect digging of such mining, if the mining is getting wasted due to same and it is duty of licensor his agent or manager to follow said instructions in period prescribed by said officer. Designated officer may terminate lease or may charge penalty not more than

double of annual mining property, if the licensor, his agent or manager failed to follow the instruction in period prescribed.

- 18) Licensor should make concrete any part of quarry or to provide support there satisfying the concerned railway administration or government accordingly to them for safety of any railway, drain, Canal, pass way of any other public structure or construction.
- 19) Mining license shall be declared entitled to terminate if the licensor stopped mining for six months continuously, but mining license shall not be terminated if the licensor is prohibited for mining for proper reason or if licensor stopped mining on prior permission of designated officer.

- 20) Designated officer may terminated his mining license or should seize fully or partly his said royalty if not granted permission for entry or inspection under Section 13 by licensor or his transferor or transferee.
- 21) Tenant should report all accident to concerned magistrate and district superintendent of police with Hon'ble Director, Mining Safety, Margoan, Goa.
- 22) Designated authority should serve written notice to licensor to make remedy in thirty days from date of notice regarding violation committed. My licensor or this transferor or transferee regarding any condition prescribed under Part-1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 14, 20 of this rules and designated officer may terminate his mining

license if he not complied with above conditions in said period. Designated officer may ask to deposit amount for penalty not more than double of mining if violated any conditions of mining by tenant or transferor or transferee.

- A) Zone certificate passed under case by Town Planning and Assessment Department Pune.
- B) To provide transport pass every time with every vehicle passed by Designated Officer to transport stone, soil, sand from property passed by licensor. Penalty action shall be taken under rule considering all general mining in said vehicle is unauthorized if found no transport pass with the said vehicle. And to maintain daily accounts register of general mining sold and transported digged

by licensor. Said register and other accounts statements should submit at digging place for officer inspecting from earth science and mining business directorate and Upper Collector District Mining Business Officer. Otherwise said mining license shall be terminated.

- 23) Government is free from any claim of licensor to get its loss compensation if observed later any property was not available to lease passed for mining business of the licensor.
- 24) Licensor or his transferor or his transferee should not carry any structure against any order passed by any officer designated to pass such order anything as authorized the officer for the property leased for mining or

under any legal provision applicable then to carry structure.

- 25) Government is authorized first to purchase general mines getting from land passed for mining purpose.
- 26) State government or central government reserved rights to pass any line of telephone or electricity or to construct any road, railway, Canal or water resources on land leased for mining or on any land.
- 27) Licensor is binding under following conditions in own authority of Collector Pune, besides above terms, conditions of government.
 - A) To deposit full royalty of mining digged by licensor with concerned Tahsildar every after

minimum six months, but licensor could deposit said royalty anytime and from time to time in less than six months as convenient. But licensor is not binding to deposit Royalty in more than six months in advance.

- B) Licensor should submit no objection certificate on stamp paper with notary or Tahsildar from landlord on passing loss compensation amount for land for landlord, if taken on lease the private land for mining by licensor.
- C) Not to cut or dispose tree, bushes, etc. prohibited to cut under rules by licensor without permission in his mining property.

- D) Licensor should not carry mining at property not lease or sold him for same by any government authority on passing license.
- E) Licensor is responsible fully not to carry mining at reserved or protected or any other kind of forest zone or government opened, vacant land if any is there near property leased. Otherwise said mining shall be considered as violation of forest protection act, encroachment of government land and license shall be terminate without serving any separate notice.
- F) Licensor should protect mining digging property with compounding sufficiently and properly, otherwise he is responsible if occurred accident on following human/ animal life in the digging and he shall be

declared entitled for action under rule and mining license could be terminated.

- G) To indemnify the government by licensor if any dispute, court matter of licensor with other person regarding leased property is arisen.
- H) The leased property with quarry thereon and all mining remained in the quarry shall be possessed by government and all property on said land shall be possessed by government on seizing on terminating lease tenure or if revoked the lease.
- I) Government may apply authority to possess all quarry on leased property, campus, all land, machinery therein, etc. if required under case if the war of emergency is declared.

Sd/-

(R. K. Gaikwad),

Upper Collector Pune.

To,

Mr. Vikram Balasaheb Kakde and Mr. Vilas Babanrao Kalokhe, Talegaon, Dabhale, Tal. Maval, Dist. Pune.

Copy to :-

1. Tahsildar : Maval,

a) To verify whether the licensor follow the conditions under this order and general mining digging rules.

b) To get signed, sealed, certified mining transport permission book under form prescribed for licensor and to maintain its record with our office.

c) To submit detailed with our office one checking whether prescribed information is submitted with all concerned in time prescribed or whether

deposited all government dues in time with treasury on digging under rule by licensor under accounts of mining and its property at least once yearly personally by licensor.

2) Tahsil Inspector Land Records, Maval, for proper action.

To get drafted preferably survey plan for execution on carrying survey of property passed only with collecting survey charges under Para no. 3 from licensor. To be careful to get carried said survey without delay since lease deed execution is binding to carry under rule in period prescribed for mining property with plan.

3) Sub Divisional Officer, Maval, Sub Division Pune, for information.

For kind information and reference.

2006

4) Hon'ble Director Earth Science and Mining
Business, Directorate, Maharashtra Government,
Old Secretariat, Nagpur-440001.

Sd/-

12.06.11

For Upper Collector, Pune.

- Ref.:**1) Main order No. M/SR/35/16 dated 10.08.2015 of our office.
- 2) Request application to renew mining lease dated 31.06.2017 of Mr. Santosh Vasant Gholap, Ambale, Tal. Maval, Dist. Pune.
- 3) Maharashtra mining digging development and regulation rules, 2013.
- 4) Letter No. SEAC/2013/Cr/201A/Tc2 Dated 24.01.2014 OF Honourable Principal Secretary, Environment Department, State Environment Incidents Assessments Authority, SEIAA.

Collector office, Pune,
Mining department,
No. M/SR/R/36/2022
Pune, Dated 27.05.2022

Sub.:- Permission to renew mining deed.

**G. No. 116, Amble, Taluka Maval
admeasured 7 H. 245 R.**

04 H. 24 R.

**Mr. Vikram Balasaheb Kakade and Mr.
Vilas Babanrao Kalokhe**

Order

Our office has passed mining belt for 05 years for G. No. 116, Amble, Taluka Maval admeasured 2H. 05R under order No. M/SR/35/2012 dated 10.08.2012 for Mr. Santosh Vasant Gholap, Ambale, Tal. Maval, Dist. Pune.

Whereas, Mr. Santosh Vasant Gholap has requested to renew said mining deed for further period under application dated 31.06.2017.

Property digged the mining that mining property by Mr. Santosh Vasant Gholap is assessed with ETS machine and applicant has deposited royalty for 738.840 brass as on today. Accordingly applicant has deposited royalty with government for 750 brass till today. Means royalty deposited in advance with government for 12 brass. Hence no objection is there to renew said mining license.

And mining holder want to dig 1194 brass mining, affidavit is submitted on stamp paper of Rs. 200/- to deposit royalty at Rs. 400/- per brass at present rate with government as its approximate rent, affidavit is submitted binding all terms, conditions of rule no. 3 to 57 of Maharashtra Mining, Digging, Development and Regulations Rules 2013 and has submitted solvency certificate of Punjab and Sindh Bank.

And, I Ramesh Kale, Upper Collector, Pune to renew the said mining deed as on 29.06.2022 for next five years from date of terminating it earlier order as authorized me under Maharashtra Mining, Digging, Development and Regulations Rules 2013, since mining holder has submitted environmental no objection and mining plan.

Terms and conditions :-

- 1) All terms and conditions are binding for binding holder under main order no. M/SR/35/2012, dated 10.08.2012 of our office and Maharashtra Mining, Digging, Development and Regulations Rules 2013 and letter of environmental department dated 24.01.2014.
- 2) Mining lease is binding to execute in 60 days from this order.
- 3) Mining passed shall be terminated without serving any kind of notice if any of the above terms and condition of 1 and 2 is violated and mining holder is entitled for action under present rules.
- 4) Rent prescribed is binding to deposit with government under affidavit submitted on stamp paper of Rs. 200/- to dig yearly 1003 brass mining under mining plan of property demanded.

- 5) Right is reserved to terminated mining license without serving any prior notice.
- 6) To be careful not to violate terms, conditions under mining order not to get complaint regarding environment at Hon'ble National Green Tribunal, West Zone Bench, pune.

Sd/-

(Vijaysingh Deshmukh)

Upper Collector Pune.

To,

Mr. Vikram Balasaheb Kakade and

Mr. Vilas Dabhade, Taluka Maval, Dist. Pune

Copy to :-

- 1) Sub Divisional Officer, Mawal, Mulshi, Sub Division Mawal.
- 2) Tahsil Maval, for information and proper action.

To instruct the concerned talathi and ward officer to confirm whether deposited royalty with government at the then applicable rate for mining digged at

mining belt passed. And whether following terms and conditions under order by mining deed holder.

Copy to :-

Director Earth Science and Mining Directorate,
Maharashtra Government, Khanij Bhawan, 27,
Cement Road, Shivaji Nagar, Nagpur 440010.

Sd/-

(Sanjay M. Bamane),
District Mining Officer,
Collector Office, Pune.

2013

MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE, PUNE

Phone - (020) - 25811627
 Fax - (020) - 25811029
 Email : ropune@mpcb.gov.in
 Visit At : <http://mpcb.gov.in>



3rd Floor, "Jog Center"
 Wakdevadi Mumbai-Pune Road,
 Pune - 411 003.

Orange/S.S.I.

Date: 04/04/2018

Consent No: RO-PUNE/CONSENT/ 1804000070
 1803001422

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

[To be referred as Water Act, Air Act and HW (M&TM) Rules respectively].

.....

CONSENT is hereby granted to

M/s. BMK Buildcon Pvt Ltd,
 Gat No. 116, A/P. Ambale,
 Tal. Maval, Dist. Pune

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 30.04.2024
2. The Consent is valid for the manufacture of -

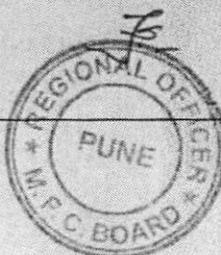
Sr. No.	Product Name	Maximum Quantity	UOM
1	Stone Metal	600	Brass/M
2	Crushed Sand	200	Brass/M

3. CONDITIONS UNDER WATER ACT:

1. The daily quantity of trade effluent from the factory shall not exceed NIL.
 2. The daily quantity of sewage effluent from the factory shall not exceed 0.8 M³.
- (iii) Trade Effluent : --- NA ---
- (iv) Trade Effluent Disposal: --- NA ---
- (v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the

UAN No.: MPCB-CONSENT-0000045778

Page 1 of 5



same continuously so as to achieve the quality of treated effluent to the following standards.

(1)	Suspended Solids	Not to exceed	100	mg/l.
(2)	BOD 3 days 27° C.	Not to exceed	100	mg/l.

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
		--NA--			

(viii) **Other Conditions:**

- 1) Industry should monitor effluent quality regularly.
- 2) Industry shall develop green belt of local species in 1/3rd of total area.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	...	1.00 CMD
(ii) Industrial Processing	...	0.00 CMD
(iii) Industrial Sprinkling	...	3.00 CMD
(iv) Agriculture / Gardening	...	0.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. **CONDITIONS UNDER AIR ACT:**

(i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. Control Equipment:

- 1) Conveyor belt shall be covered to avoid dust emissions.
- 2) You shall provide Wind breaking walls.
- 3) Dust Suppression system & sprinkling arrangement shall be Provided to all sources of dust emission.
- 4) You shall develop a green belt along the periphery of unit.
- 5) You shall construct metalled roads within premises.
- 6) You shall follow regular cleaning & wetting of the ground within Premises.

b. Standards for Emissions of Air Pollutants:

(i) SPM/TPM	Not to exceed	The SPM measured between 3 to 10 Mtrs, from any process equipment of a stone crushing unit shall not Exceed 600 mg/Nm ³
(ii) SO ₂	Not to exceed	— Kg/day

6. Standards for Stack Emissions:

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
	--NA--		

- (ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
	--NA--	

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

Other Conditions:

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality Regularly.



7. CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDRY MOVEMENT) RULES, 2016:

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type of Waste	Quantity	UOM	Disposal
		--NA--		

- (ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous and Other Wastes (Management and Transboundry Movement) Rules, 2016.

- b. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all

necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.

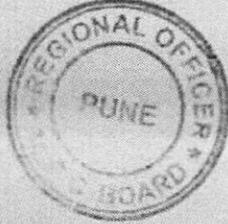
c. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.

d. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Wastes (Management and Transboundry Movement) Rules, 2016.

8. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

9. This is without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
10. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
11. This consent is issued for stone crushing unit only. Industry shall obtain Environmental Clearance for Stone Quarry from competent authority.
12. The Capital investment of the industry is Rs. 443.35 Lakhs.



For AND ON BEHALF OF M.P.C. BOARD

J.S. Salunkhe
(J.S. Salunkhe)
Regional Officer, Pune

To,
M/s. BMK Buildcon Pvt Ltd,
Gat No. 116, A/P. Ambale,
Tal. Maval, Dist. Pune

Copy to:
Sub-Regional Officer, Pune-II

It is directed to insure compliance of consent condition and submit compliance report half yearly.

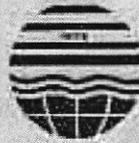
Received Consent fee of –

Sr. No.	Amount (Rs.)	Transaction No.	Date
1.	45,000.00	TXN1803003694	27.03.2018

2018

MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE, PUNE

Phone - (020) - 25811627
Fax - (020) - 25811029
Email : ropune@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



3rd Floor, "Jog Center"
Wakdevadi Mumbai-Pune Road,
Pune - 411 003.

Orange/S.S.I.

Date: 28/03/18

Consent No: RO-PUNE/CONSENT/ 1803001447

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

[To be referred as Water Act, Air Act and HW (M&TM) Rules respectively].

CONSENT is hereby granted to

M/s. Shree Ambica Stone Crusher,
Gat No. 116, A/P. Ambale,
Tal. Maval, Dist. Pune

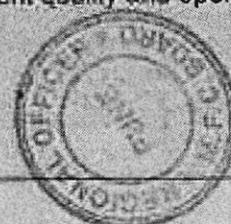
located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 31.05.2024
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	Stone Metal	20.0	Brass/day
2	Stone Dust	5.0	Brass/day

3. CONDITIONS UNDER WATER ACT:

1. The daily quantity of trade effluent from the factory shall not exceed NIL.
 2. The daily quantity of sewage effluent from the factory shall not exceed 0.8 M³.
- (iii) Trade Effluent : -- NA --
- (iv) Trade Effluent Disposal: -- NA --
- (v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the



same continuously so as to achieve the quality of treated effluent to the following standards.

- | | | | | |
|-----|-------------------|---------------|-----|-------|
| (1) | Suspended Solids | Not to exceed | 100 | mg/l. |
| (2) | BOD 3 days 27° C. | Not to exceed | 100 | mg/l. |

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
		-NA-			

- (viii) **Other Conditions:**
- 1) Industry should monitor effluent quality regularly.
 - 2) Industry shall develop green belt of local species in 1/3rd of total area.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

- | | | |
|------------------------------|-----|----------|
| (i) Domestic | ... | 1.00 CMD |
| (ii) Industrial Processing | ... | 0.00 CMD |
| (iii) Industrial Sprinkling | ... | 3.00 CMD |
| (iv) Agriculture / Gardening | ... | 0.00 CMD |

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. **CONDITIONS UNDER AIR ACT:**

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. **Control Equipment:**

- 1) Conveyor belt shall be covered to avoid dust emissions.
- 2) You shall provide Wind breaking walls.
- 3) Dust Suppression system & sprinkling arrangement shall be Provided to all sources of dust emission.
- 4) You shall develop a green belt along the periphery of unit.
- 5) You shall construct metalled roads within premises.
- 6) You shall follow regular cleaning & wetting of the ground within Premises.

b. **Standards for Emissions of Air Pollutants:**

- | | | | |
|------|-----------------|---------------|--|
| (i) | SPM/TPM | Not to exceed | The SPM measured between 3 to 10 Mtrs, from any process equipment of a stone crushing unit shall not Exceed 600 mg/Nm ³ |
| (ii) | SO ₂ | Not to exceed | — Kg/day |

6. Standards for Stack Emissions:

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
	--NA--		

- (ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
	--NA--	

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

- (v) **Other Conditions:**

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality Regularly.

7. CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDRY MOVEMENT) RULES, 2016:

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type of Waste	Quantity	UOM	Disposal
		--NA--		

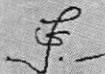
- (ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous and Other Wastes (Management and Transboundry Movement) Rules, 2016.

- b. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board

and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.

- c. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
 - d. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Wastes (Management and Transboundry Movement) Rules, 2016.
- 8. Industry shall comply with following additional conditions:**
- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
 - ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
 - iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
 - iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
 - v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
 - vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
 - vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
 - viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
 - ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
 - x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
 - xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.



- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
9. This is without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
10. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
11. This consent is issued for stone crushing unit only. Industry shall obtain Environmental Clearance for Stone Quarry from competent authority.
12. The Capital investment of the industry is Rs. 460.56 Lakhs.



For AND ON BEHALF OF M.P.C. BOARD

(J.S. Salunkhe)
Regional Officer, Pune

To,
M/s. Shree Ambica Stone Crusher,
Gat No. 116, A/P. Ambale,
Tal. Maval, Dist. Pune

Copy to:
Sub-Regional Officer, Pune-II

It is directed to insure compliance of consent condition and submit compliance report half yearly.

Received Consent fee of --

Sr. No.	Amount (Rs.)	Transaction No.	Date
1.	45,000.00	TXN1803003578	26.03.2018

Government of Maharashtra

SEAC-2013/CR.201 A/TC-2
 Environment department,
 Room No. 217, 2nd floor,
 Mantralaya Annexc,
 Mumbai 400 032
 Date: 24th January, 2014

To,
 Collector, Pune
 Office of the Collector,
 Pune.

Subject: Environmental clearance for Stone quarry proposals.

Sir,

This has reference to the communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-I, Maharashtra in its 71st meeting and SEIAA in its 61st & 64th meeting.

2. It is noted that the proposal is for grant of Environmental Clearance for stone **quarries** having area of each quarry less than 5 hectares. MoEF vide OM dated 18th May 2012, in reference to Hon Supreme Court Order in the matter of Deepak Kumar Vs State of Haryana & others clarified that projects of minor minerals with lease area less than 5 ha would be treated as category 'B' as defined in EIA Notification 2006 and will be considered by the respective SEIAA.

MoEF in its said OM also further quoted Hon. Supreme Court Order that "All the same, liberty is granted to the applicants before us to approach Ministry of Environment and Forest for permission to carry on mining below 5 ha and in the event of which Ministry will dispose of all the applications within ten days from the date of receipt of the applications in accordance with law". Accordingly SEAC considered the project under screening category 1(a) B2 as per EIA Notification 2006.

The proposal under consideration recommended by SEAC before the MoEF Notification dated 9 September 2013.

SEAC in its 71st meeting decided to recommend only such proposals out of 500 proposals which address the concern subject to conditions specified below. SEIAA, taking into a account the extreme urgency expressed by the DMO and recommendation of the SEIAA and also considering MoEF OMs issued related to ESA, decided to grant only 300 proposals submitted by DMO during the meeting as below

Sr.No	Name of the Village	Taluka	Survey No.	Name of the lease/Proposed lease	Area (in Hectare)
1	Autade Handewadi	Haveli	66/3	Sachin Subhash Ghule	1.05
2	Dhayari	Haveli	61/3	Balasaheb Damodar Pokale	2.33

3	Vadachiwadi	Haveli	26	M/s.Sonai Stone Crusher	2.00
4	Nandoshi	Haveli	4	Chabu Baburao Ranwade	2.20
5	Nandoshi	Haveli	4	Nandkumar Gopalrao Kulkarni	2.74
6	Lonikand	Haveli	496B/1	M/s.RMC Readymix India	4.09
7	Bhilarewadi	Haveli	14/1 & 2	Kashinath Yashwant Kashid	2.00
8	Mangadewadi	Haveli	3/4/1, 3/5/1	M/s.Kedareswar Stone Co	1.04
9	Mangadewadi	Haveli	3/4/1	Chandrkanth T.Mangade	1.03
10	Mangadewadi	Haveli	3/3	Sunil Bhagwan Mangade	1.04
11	Mangadewadi	Haveli	19/6, 19/7A, 19/7B, 19/9, 19/11, 19/12, 18/1B, 1B	Tulshiram Sitaram Mahajan	4.96
12	Ambegaon Khurd	Haveli	56/2, 57/1	Tulshiram Sitaram Mahajan	2.94
13	Ambegaon Khurd	Haveli	57, 56/1	Sameer Arvind Pimpale	4.56
14	Ambegaon Khurd	Haveli	53/1, 53/2	Shankar P.Thakar	2.00
15	Ambegaon Khurd	Haveli	53/2	Laxman Sadhu Tathe	1.02
16	Ambegaon Khurd	Haveli	53/1	Shreepal Harichandara Oswal	1.02
17	Mangrul	Maval	212	M/s.Kakade Stone Crusher	2.00
18	Mangrul	Maval	212	Ranjeet Ramdas Kakade	2.00
19	Mangrul	Maval	216, 221	M/s.Kakade Stone Crusher	4.90
20	Mangrul	Maval	224, 225	M/s.Kakade Stone Crusher	4.95
21	Mangrul	Maval	37, 38	M/s.Kakade Stone Crusher	4.95
22	Mangrul	Maval	170	Sadadhiv Dattatray Pawar	3.00
23	Mangrul	Maval	144	Satish Babanrao Kalwade	4.00
24	Pawalewadi	Maval	3	Navanath Babanrao Koyate	3.00
25	Amble	Maval	110/2	M/s. Namrata Stone Crusher	2.07
26	Amble	Maval	158, 121	M/s. Sai Stone Crusher	4.95
27	Amble	Maval	145, 149, 150/1, 150/2, 153/1, 153/2, 151	M/s.Sunny Industries (NSP Stone Crusher)	4.95

28	Amble	Maval	125	Sarika Sunil Shelke	3.57
29	Amble	Maval	136/1/2/3	Sunil Shankarrao Shelke	4.00
30	Amble	Maval	120/2	M/s. Namrata Stone Crusher	1.80
31	Amble	Maval	118	M/s. Namrata Stone Crusher	2.83
32	Amble	Maval	116	Vikram Balasaheb Kakade	4.95
33	Amble	Maval	121	Sagar Shivajirao Pawar	3.64
34	Amble	Maval	118	Santosh Vasant Gholap	2.05
35	Avasair Budruk	Ambegao n	87/2	Chandrakant Gulabrao Raskar	4.00
36	Avasair Budruk	Ambegao n	87/2	Rajendra Gulabrao Raskar	4.00
37	Shirdale	Ambegao n	142	Kishan G.Bhansali	2.08
38	Phalkewadi	Ambegao n	63/1	Kishor H.Kale	1.54
39	Vafgaon	Khed	197	Pratik Hajare	2.48
40	Vafgaon	Khed	192	Manohar Hajare	3.71
41	Lavarde	Mulshi	24, 25	M/s. Samarth Persist	2.00
42	Bhandgaon	Daund	428	M/s. Yugandhara Stone Crusher	1.05
43	Hinganigada	Daund	130	Rajendra Vishnu Ugale	4.00
44	Girim	Daund	725/1, 736	M/s. IJM (India) Infrastructre Ltd.	1.02
45	Khor	Daund	1105, 1006	Shakil Hamid Shaikh	2.00
46	Moi	Khed	511	Sopan Dondipa Karpe	1.01
47	Moi	Khed	630	Sopan Satu Sapore	1.02
48	Moi	Khed	502	Gulab Dattu Karpe	1.01
49	Kuruli	Khed	315	Anil Dnyanoba Bagde	1.01
50	Moi	Khed	570/3	Balasaheb Kisan Gavari	1.03
51	Moi	Khed	521	Anis Bashabhai Pathan	1.04
52	Moi	Khed	441	Bajirao Mahadu Karpe	1.05
53	Moi	Khed	519	Ramdas Shipati Yelwande	1.01
54	Moi	Khed	629	Bhagwan Raghu Sakore	1.02
55	Moi	Khed	517	Dashrath Kondiba Karpe	1.02
56	Moi	Khed	575	Dhamaji Pandharinath Gavari	1.03
57	Moi	Khed	484	Tukaram Nathu Gavari	1.02
58	Moi	Khed	571	Tukaram Vishnu Gavari	1.06
59	Moi	Khed	508	Tanaji Nana Karpe	1.04

60	Moi	Khed	473	Suresh Damu Karpe	1.03
61	Moi	Khed	511	Sopan Kondipa Karpe	1.06
62	Kelgaon	Khed	214	Maruti Rambhau Mugase	1.06
63	Koregaon	Khed	112	Anup Ramesh Bothara	1.04
64	Jayedwadi	Khed	58/2	Ramchandra B.Jadhav, Rajendra Kisan Rokade	1.97
65	Karanjvihire	Khed	86	Ramchandra Damodar Kad	4.00
66	Kadus	Khed	2714	Manik Shivaji Kadam	1.07
67	Moi	Khed	571	Shivaji Kondiba Sonavane	1.03
68	Karegaon	Shirur	33/4	Vilas Madhavrao Navale	1.02
69	Sharadwadi	Shirur	2052/2	Dattatray D.Sarode	1.89
70	Gardelwadi	Shirur	2355/2	Dhirendra Madhukar Temgire	2.00
71	Kardelwadi	Shirur	2302/3, 2692/2	Madhukar Haribhau Temgire	2.79
72	Thapmala	Shirur	1124/5	Mira S. Kouthale	1.02
73	Karegaon	Shirur	676	Madhukar Haribhau Temgire	1.41
74	Annapur	Shirur	2365	Vijay Dattu Lande	4.00
75	Shirur	Shirur	1125/1/2	Somnath Shankar Ghawate	2.84
76	Sonesangavi	Shirur	845	Urmila Rajaram Dherenge	2.00
77	Tardobachiwadi	Shirur	821/1	Vithalrao Laxman Gore	1.63
78	Kardelwadi	Shirur	2355/1	Prabhavati Hansraj Halapani	1.05
79	Annapur	Shirur	2365	Rajesh Dattu Lande	4.00
80	Kardelwadi	Shirur	2364/1	Dattatray Ganpat Lande	3.06
81	Shirur	Shirur	1828	Ravindra Dadabhau Kardile	1.06
82	Pashan Mala	Shirur	1154	Namdeo Dhondiba Ghavte	2.84
83	Sonesangavi	Shirur	291	Dattatray Trimbak Kadam	1.03
84	Dhoksangavi	Shirur	828	Pandharinath Thamaji Malgunde	1.04
85	Karegaon	Shirur	39/2	Sandesh Krishnaji Kohkade	1.04
86	Uralgaon	Shirur	511	Sunita Sudhakar Kadam	1.06
87	Malthan	Shirur	63	Chandar Abu Pachange	2.07
88	Bhavdi	Haveli	84	Pramod Babanrao Kande	2.00
89	Lonikand	Haveli	557	Navanath Bajirao Kand	2.40
90	Lonikand	Haveli	611	Rupali Shankar Bhumkar	2.43
91	Jambhulwadi	Haveli	75/2/1/1	Shivaji Suresh Jambale	1.21

92	Ambegaon	Haveli	79/1	Shivaji Raghunath Fengase	1.94
93	Dhayari	Haveli	89/9	Shivaji Dattatray Chakankar	2.16
94	Yevlewadi	Haveli	14/1/2	Shirish Rupchand Dharmawat	1.03
95	Lonikand	Haveli	603	Shantaram Sadashiv Sakore	1.31
96	Lonikand	Haveli	554/1	Satav M.Pandit	1.56
97	Lonikand	Haveli	600	Avinash Pandurang Sakore	2.00
98	Lonikand	Haveli	590	Maruti Ramchandra Bhumkar	4.35
99	Lonikand	Haveli	564	Bapusaheb G.Kand	2.00
100	Lonikand	Haveli	601	Chetan Dattatray Sasane	2.80
101	Lonikand	Haveli	585	Chetan Dattatray Sasane	2.33
102	Lonikand	Haveli	604	Chetan Dattatray Sasane	3.53
103	Lonikand	Haveli	590	Dattatray R.Bhumkar	2.00
104	Lonikand	Haveli	592	Dnyaneshwar Dattatray Shinde	1.00
105	Lonikand	Haveli	583, 584, 586, 591	Ghule & Bhapkar Stone Crusher Partner Ganesh Bhapkar	2.94
106	Lonikand	Haveli	583	Goraksha Eknath Shinde	1.89
107	Lonikand	Haveli	598	Genubhau Dhondubhau Sakore	2.08
108	Lonikand	Haveli	567 to 573	Mallikarjun Vasanttrao Patil	4.00
109	Lonikand	Haveli	556	Pradip Vidhyadhar Kand	2.00
110	Lonikand	Haveli	593	Namdev Shivram Katake	2.00
111	Lonikand	Haveli	600	Santosh D.Sakore	3.00
112	Lonikand	Haveli	586	Sadashiv Baburao Zurunge	2.00
113	Lonikand	Haveli	400, 402	Reshma Nilesh Raut	2.00
114	Lonikand	Haveli	556	Balasaheb Rajaram Kand	2.00
115	Bhavdi	Haveli	174	Dattatray Nilaram Tambe	2.00
116	Bhavdi	Haveli	251/3/4/5	Mulchand B.Tyagi	1.60
117	Bhavdi	Haveli	67	Nita Pandurang Magar	2.00
118	Bhavdi	Haveli	70	Sunil Bhide	3.50
119	Walti	Haveli	366	Rajendra Paman Gunjal	1.05
120	Mangadewadi	Haveli	19/6	Nilesh Pandit Mangade	1.10
121	Charoli	Haveli	60/10	Vilas Nathu Kakade	1.07
122	Walti	Haveli	368, 369	Jyoti Chandrakant Gunjal/ Lata Rajendra Gunjal	4.00

123	Dhayari	Haveli	36/1	Balasaheb Yashwant Dangat	2.00
124	Naigaon	Haveli	425	Appasaheb Ramchandra Kale	2.00
125	Yevlewadi	Haveli	14/3/1	Anand Dyanoba Kamthe	1.01
126	Dhayari	Haveli	80/4/3	Sanjiv Rajaram Kusalkar	3.00
127	Bhavdi	Haveli	157/A	Sanjay Dattatray Dabhade	1.05
128	Yevlewadi	Haveli	26/B	Sadashiv Govind Darekar	1.04
129	Bhavdi	Haveli	71	Sachin Gulabrao Deshmukh	3.00
130	Outade Handewadi	Haveli	67/5/2	Rohidas Raghunath Ghule	2.00
131	Ambegaon	Haveli	53/2	Ratnaprabha Mate	1.04
132	Bhavdi	Haveli	157/A	Ramdas Dattatray Dabhade	1.60
133	Bhavdi	Haveli	79	Ramchandra Raghu Tambe	1.60
134	Yevlewadi	Haveli	39/2/1	Somnath Suresh Dhandekar	1.06
135	Bhavdi	Haveli	202	Vivek Laxmanrao Deglurkar	1.07
136	Bhavdi	Haveli	208	Vithal Laxman Tambe	2.00
137	Lonikand	Haveli	576/1, 578, 579	Vilaskumar Palresha	4.00
138	Sasthe	Haveli	47	Vilas Dinkar Bhosale	2.02
139	Lonikand	Haveli	561/1, 562/2	Vijay Vithal Jadhav	2.00
140	Lonikand	Haveli	567, 569, 576	Ujwala Vilas Palresha	4.00
141	Bhavdi	Haveli	248	Tatyabhau Sakharam Tambe	2.40
142	Charoli	Haveli	34	Tanaji Govind Chaudhari	1.08
143	Lonikand	Haveli	496B	Surekha Ramchandra Jagtap	2.00
144	Lonikand	Haveli	585	Suhas Arun Dhamdhere	2.33
145	Bhavdi	Haveli	213	Subhadra Devram Tambe	1.53
146	Lonikand	Haveli	577, 578, 579	Suryakant Sandipan More	4.00
147	Bhavdi	Haveli	69	Sitaram Bhausaheb Fulsundar	2.61
148	Bhavdi	Haveli	201, 202	Sidharth Subhash Bhayani	4.00
149	Lonikand	Haveli	595	Shubhada Vivek Reddy	3.16
150	Dhayari	Haveli	67/4/3	Shivajirao Vithalrao Dhankawade	1.60

151	Gauddara	Haveli	314	Somnath Suresh Dhandekar	1.60
152	Charoli	Haveli	76/2	Ashok Dnyanoba Khandave	1.60
153	Charoli	Haveli	76/1	Balkrishna Dnyanoba Khandve	1.20
154	Charoli	Haveli	76/5	Rekha Balkrushana Khandave	1.53
155	Ambegaon Khurd	Haveli	75/2/1, 75/1/1/1, 75/2/2/2	Samarth Stone Company	1.91
156	Bhavdi	Haveli	209	Umesh Ruliram Bansal (Agrawal)	1.06
157	Lonikand	Haveli	120	Kiran Kand	2.00
158	Lonikand	Haveli	581	Sangita Subhash Parathe	1.02
159	Lonikand	Haveli	555	Kiran Bajirao Zurunge	2.00
160	Khamgaon	Junnar	51	Jitendra Bhikulal Javeri	1.02
161	Kuran	Junnar	423	Gajanan Haribhau Tamboli	1.01
162	Otur	Junnar	112	Dilip Maruti Dumbare	1.20
163	Pimpalgaon Sidhanath	Junnar	72/3	Sitaram Maruti Chaugule	1.01
164	Pimpalgaon	Junnar	58/2	Kalpna Vilas Wabale	1.79
165	Mandarne	Junnar	241	Kalpna Kailash Mahakal	2.00
166	Shiroli	Junnar	122/7, 121/2	Firojkhan M.Pathan	1.08
167	Manikdoh	Junnar	67/1	Dipak Shantaram Shevale	1.06
168	Pimpalgaon	Junnar	72/2	D.G.Balhekar and Company	2.86
169	Buchakewadi	Junnar	174	Dattu Dhondu Pawar	1.04
170	Godre	Junnar	361	Avinash Chandrakant Wabale	1.20
171	Keli	Junnar	319	Arun Mahatarba Kadi	2.00
172	Chandkhed	Maval	389	Mahesh Jalindar Alhat	2.00
173	Amble	Maval	117/1/1, 117/1/2	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	1.01
174	Amble	Maval	118	Sandip Sambhaji Kalokhe & Sachin Sambhaji Kalokhe	3.27
175	Bhalgudi	Mulshi	1100, 1101, 1094, 1091, 1093, 1097, 1099	Shankar T.Jambulkar	3.17

176	Mugaon	Mulshi	51/1	Lawasa Corporation Ltd.	4.05
177	Koloshi	Mulshi	1/1	Lawasa Corporation Ltd.	3
178	Chimali	Khed	250	Arjun Tukaram Jadhav	1.29
179	Moi	Khed	645	Sandesh Dattatray Gite	1.05
180	Pimpri	Khed	349	Sanjay Bajirao Vahile	1
181	Moi	Khed	455	Baban Bajirao Gawari	1.04
182	Moi	Khed	484	Shantaram Dattoba Gawari	1.15
183	Moi	Khed	442	Swapnil G.Karpe	1.08
184	Moi	Khed	570	Vijay Bajirao Gavari	1.04
185	Chas	Khed	334	Umesh N.Dhamale	1.21
186	Dhoksangavi	Shirur	839	Chandar Abu Pachange	1.75
187	Balarwadi	Junnar	857	Mohit Sudam Dhamale	2.40
188	Kolwadi	Junnar	432	Suraj C.Thorat	1.33
189	Muthe	Mulshi	316/4	Raju Appa Chavan	3.00
190	Pahaddar	Ambegao n	156	Santosh Arjundas Daryanani	1.00
191	Pargaon	Ambegao n	1538	Firojkhan Jaindukhan Pathan	1.00
192	Mordewadi	Ambegao n	33/9, 32/7, 35/12	Raghvendra Vitthal Chimbalkar	2.00
193	Nightowadi	Ambegao n	92/14	Yeshwant Bapuji Kale	1.03
194	Bharatgaon	Daund	346 742 743	Yogesh Bhausahab Kanchan	2.00
195	Bhilarawadi	Baramati	91	Deepak Narayan Mokashe	1.00
196	Khamgalwadi	Baramati	46	Harichandra Khatri, Atur V.Khatri, Kartik V.Khatri	2.00
197	Karhawagaj	Baramati	392, 393	Ujwala Vijay Solaskar	1.02
198	Malegaon	Baramati	594	Sachin Ganpatrao Taware	1.45
199	Bhilarawadi Karavagaj	Baramati	69/392	Dilip Parshuram Jagtap	3.21
200	Khamgalwadi	Baramati	49	Kashinath Abasaheb Kokare	1.04
201	Wadachiwadi	Haveli	9/1	Dattu Ganpat Lokhande	1.20
202	Lonikand	Haveli	606	Rajaram M.Sakore, Arun Chaudhari	1.01
203	Bhavdi	Haveli	209	Madanmohan Agrawal	1.92
204	Bhavdi	Haveli	177/1	Popat J.Tambe	2.00
205	Bhavdi	Haveli	71	Rajesh M.Yadav and other 3	4.90
206	Bhavdi	Haveli	200	Sadanand J.Gaikwad	2.00

207	Lonikand	Haveli	583	Shivaji Sonba Shinde	1.94
208	Lonikand	Haveli	513, 514	Milind Sopanrao Bhosale	2.00
209	Lonikand	Haveli	579	Sudhakar Dattatray More	2.00
210	Bhavdi	Haveli	190, 191, 204, 205	Sudhir S.Chougule	4.80
211	Lonikand	Haveli	596	Amar Jaysing Tupe	1.08
212	Bhavdi	Haveli	223	Yashwant Shivarkar	1.08
213	Lonikand	Haveli	555	Yogesh Dnyaneshwar Dalvi	2.00
214	Fulgaon	Haveli	198	Siddh Ganesh Stone Crusher	1.60
215	Bhavdi	Haveli	200	Sanjay Babanrao Paygude	1.20
216	Lonikand	Haveli	582	Mahesh Vitthalrao Shinde	1.08
217	Fulgaon	Haveli	194	Sampat Mahadu Sakore	1.61
218	Yevlewadi	Haveli	39	Jalindar Ramdas Dhandekar	1.04
219	Yevlewadi	Haveli	31/8/12	Najir Gulab Inamdar	1.03
220	Bhavdi	Haveli	169	Anish Ashok Kalbhor	1.08
221	Wagholi	Haveli	111/145	Dyanoba Babanrao Deshmukh	2.06
222	Wagholi	Haveli	154/2	Vijay Singh Jadhav	1.02
223	Bhavdi	Haveli	358/2	Kishor Rajaram Vitkar	1.08
224	Bhavdi	Haveli	191, 204	Manoj Laxman Mane	2.08
225	Wadebolhai	Haveli	115	Nanasaheb D.Paygude	1.08
226	Walti	Haveli	368	Prakash Jayvant Kunjir	1.45
227	Bhavdi	Haveli	232, 358/1	Rohan Chandrakant More	2.00
228	Bhavdi	Haveli	204	Santosh Babasaheb Tambe	2.08
229	Bhavdi	Haveli	157B	Kaluram Namdeo Tambe	2.00
230	Bhavdi	Haveli	434	Anil Baban Kature	1.02
231	Bhavdi	Haveli	246	Raosaheb Balku Tambe	1.75
232	Lonikand	Haveli	609, 610, 614	Z.M.Bharucha	4.00
233	Charoli	Haveli	78/2, 94/1	S.M.Bharucha	3.00
234	Moshi	Haveli	325/24	Dynoba Maruti Kate	1.49
235	Moshi	Haveli	327/25	Ramesh Arjundas Kruplani	1.41
236	Moshi	Haveli	327/24	Arjundas M.Kruplani	1.48
237	Shindavane	Haveli	1141	Kondiba Ramchandra Kamthe	1.08
238	Wadachiwadi	Haveli	9/3A/2	Rohidas Raghunath Ghule	1.04
239	Bhavdi	Haveli	245	Avinash Dynoba Ghule	1.48
240	Bhavdi	Haveli	237	Avinash Dynoba Ghule	1.19

241	Bhavdi	Haveli	75	Vithal Bhumkar	3.00
242	Lonikand	Haveli	607	Vivek Madhav Reddy	4.00
243	Perne	Haveli	399	Smita Chandrkant Kolte	2.00
244	Supre (Kh)	Purandar	541	Sumit Vasanttrao Jagtap	1.08
245	Nandgaon	Bhor	845, 846	Ajay Vijay Dhoot	2.78
246	Mordewadi	Haveli	36/39, 36/41, 36/47, 36/73, 36/72	Devyani Santosh Morde	1.85
247	Kodewadi	Haveli	5/1/2A/1	Nikhil Construction	2.35
248	Bhavdi	Haveli	169	Kamal Mansukh Navale	1.02
249	Bhavdi	Haveli	200	Shripad Stone Company	1.02
250	Yevlewadi	Haveli	39	Somnath Suresh Dhandekar	1.00
251	Bhavdi	Haveli	211	Ananda Ganpati Tambe	1.38
252	Charoli Bk	Haveli	80	Babanrao Ankush Shinde	1.20
253	Bhavdi	Haveli	86	Babusaheb Narayan Tambe	2.00
254	Bhavdi	Haveli	199	Balasaheb Bapusaheb Satav	2.00
255	Nandoshi	Haveli	9	Balasaheb Vitthalrao Jadhav	1.60
256	Bhavdi	Haveli	206	Balu Keru Tambe	1.97
257	Bhavdi	Haveli	157	Bharat Dattatray Tambe	2.02
258	Lonikand	Haveli	656	Dattatray Ramchandr Bhumar & Maruti Ramchandra Bhumkar	4.00
259	Wadgaon Shinde	Haveli	416	Dilip Anandrao Shinde	1.20
260	Bhavdi	Haveli	157/B	Dilip Namdeo Tambe	2.00
261	Lonikand	Haveli	155	Gangadhar Ramchandra Dalvi	2.02
262	Lonikand	Haveli	605, 607	Golden Sand & Stone Pvt.Ltd. Sushil M.Dhoot	4.00
263	Bhavdi	Haveli	251/1/7/1 0	Govind Mahadeo Kudale	1.00
264	Bhavdi	Haveli	224	Honrao Jaywant Tambe	1.21
265	Bhavdi	Haveli	22	J.Kumar Info Project Ltd.	4.90
266	Bhavdi	Haveli	82	Kundlik Tukaram Jadhav	2.32
267	Wadachiwadi	Haveli	26	Laxman Gopichand Bandal	2.00
268	Lonikand	Haveli	591	Robo Silicon Pvt.Ltd.	4.98
269	Nandoshi	Haveli	10	Milind Shankar Kiwale	1.34

270	Nandoshi	Haveli	4	Milind Shankar Kiwale	1.20
271	Lonikand	Haveli	561/1/2, 562/2/1	Pradip Bajirao Kand	2.00
272	Bhavdi	Haveli	23	Pritam Prataprao Khandve	2.00
273	Wagholi	Haveli	1537	Ramdas Banaji Gore	1.85
274	Bhavdi	Haveli	82, 83	Shantaram Baban Ghule	1.80
275	Charoli Bk	Haveli	60/7	Shantaram Kondiba Sonawane	1.20
276	Charoli Bk	Haveli	60/1/2/3	Shashikant Vishmupant Khandve	1.06
277	Yevlewadi	Haveli	24/1B	Shivaji Mahadeorao Shelar	1.21
278	Bhavdi	Haveli	246	Somnath Lahanu Tambe	1.15
279	Charoli Bk	Haveli	60/6, 60/5, 60/4	Somnath Raghunath Moze	1.20
280	Bhavdi	Haveli	204	Sunil Tukaram Tambe	3.87
281	Wagholi	Haveli	2513	Suraj Stone Supply Crushing & Co.	3.30
282	Wadgaon Shinde	Haveli	415	Tanaji Dnyanoba Khandve	1.20
283	Wadgaon Shinde	Haveli	414	Vilas Ankush Shinde	2.36
284	Bhavdi	Haveli	210	Vishnu Bhagwandas Thakkar	1.20
285	Charoli Bk	Haveli	80, 81	Z.M.Bharucha	1.60
286	Bhavdi	Haveli	75	Vitthal Kesu Bhamgar & Others	3.00
287	Bhavdi	Haveli	203	Shubhangi Vikas Undre	2.00
288	Bhavdi	Haveli	598	Shri Gurudatta Stone Crusher	1.00
289	Bhavdi	Haveli	157/B	Savita Gorakhnath Tambe	3.24
290	Moshi	Haveli	439/3	Vijay Chandrakant Gilbile	2.40
291	Moshi	Haveli	439/2	Manohar Ramchandra Jamtani	1.40
292	Charoli Bk	Haveli	66/2	Manoharsingh Bhagatsingh Ramsinghani	1.00
293	Charoli Bk	Haveli	63/1/A	Anandrao Motiram Devkar	1.33
294	Moshi	Haveli	327/6	Arvinda Hanumant Bhosale	1.25
295	Moshi	Haveli	435	Sanjay Hanumanta Devkar	1.30
296	Moshi	Haveli	435	Laxman Bhimrao Bhosale	1.30
297	Moshi	Haveli	435	Bhalchandra Siddhappa Lashkare	1.31
298	Moshi	Haveli	327	Ganesh Construction Bhalchandra Lashkary	1.10

299	Moshi	Haveli	439/1	Machhindra Eknath Mhaske	1.70
300	Moshi	Haveli	327/28	Tayappa Abu Pawar	1.55

3. SEIAA in its 61st & 64th meetings decided to accord environmental clearance to the above mentioned independent minor mineral proposals which may be consider as the separate EC being issued under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions.
4. The Concerned Authority should grant lease for individual lease holder stipulating conditions mentioned below and complying with the provisions of Minor Mineral Rules & GR issued by Revenue department, if any.

Specific conditions:

1. Only ongoing/existing lease are recommended for renewal. The validity period of the EC will be as per MoEF Notification but limited by the period of lease.
2. Precise mining area will be jointly demarcated at the site by officials of Mining/Revenue Department prior to mining operations, for all proposals under consideration. Record of such site plan, duly verified by competent authority shall be maintained.
3. Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferably done.

General conditions:

1. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydrogeological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
2. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to Environment Department and work shall be completed before the start of sand mining.
3. No tree-felling shall be done in the leased area, except only with the permission from competent authority.
4. All necessary statutory clearances shall be obtained before start of mining operations

5. Mining shall be limited to day hours time only. The loading shall not be done during night hours.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. No mining shall be carried out in the vicinity of natural/ manmade archeological sites.
8. The lease holder shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and groundwater), if required for the project.
9. Wastewater, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
10. No wildlife habitat will be infringed.
11. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to any project.
12. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
13. Parking of vehicles should not be made on public places.
14. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
15. Appropriate mitigative measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
16. Vehicular emissions shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
17. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
18. Dispensary facilities for first-aid shall be provided at the site.
19. Occupational health surveillance program of the workers should be undertaken periodically.
20. Provision shall be made for housing the workers at site, if required, with all necessary infrastructure and facilities such as fuel for cooking, safe drinking water, medical health care and sanitation etc.
21. Ambient air quality will be regularly monitored at the site and the nearest habitation. Ambient air quality at the boundary of the precise mining area shall conform to the norms prescribed by CPCB
22. Measures shall be taken for control of noise level to the limits prescribed by CPCB
23. Regular Environmental Audit shall be annually carried out during the operational phase.
24. Digital processing of the entire lease area in the District using remote sensing technique shall be done regularly once in three years for monitoring and submit the report to the Environment Department.
25. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Environment Department
26. The Mining officer shall submit six monthly reports in hard and soft copy on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the District Collector, the respective Regional Office of the Maharashtra Pollution Control Board & Regional Office of MoEF at Bhopal
27. Any change in mining area, khasra /Gat numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again

require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended).

28. Mining Officer shall submit the list of blocks satisfying conditions stipulated above to SEIAA-Environment dept. The revised list of blocks and conditions stipulated above shall be made available in public domain. It should be published in two local language newspapers and at each block where mining operation is proposed. District mining officer should ensure this and submit compliance report to Environment department with approval from Collector.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason after consultation with SEIAA.

7. In case of any deviation or alteration in the project proposal from the one submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this environmental clearance shall lie with the National Green Tribunal, Van Vigyan Bhawan, Sec- 5, R.K. Puram, New Dehli – 110 022, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



(R.A. Rajeev)
Principal Secretary,
Environment department &
MS, SEIAA

Copy to:

1. Shri. R. C. Joshi, IAS (Retd.), Chairman, SEIAA, Flat No. 26, Belvedere, Bhulabhai desai road, Breach candy, Mumbai- 400026.

2. Additional Secretary. MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi – 110510
3. Additional Chief Secretary. Revenue, Revenue & Forest Department.
4. Member Secretary, Maharashtra Pollution Control Board,
5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
6. Regional Office, MPCB, Pune
7. District Mining Officer, Pune.
8. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
9. Director (TC-1), Dy. Secretary (TC-2), Scientist-1, Environment Department.
10. Select file (TC-3).

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